

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

APPEAL NO. 45 OF 2024 (SZ)

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... Appellant

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Dated at Chennai on this 8th day of May, 2024

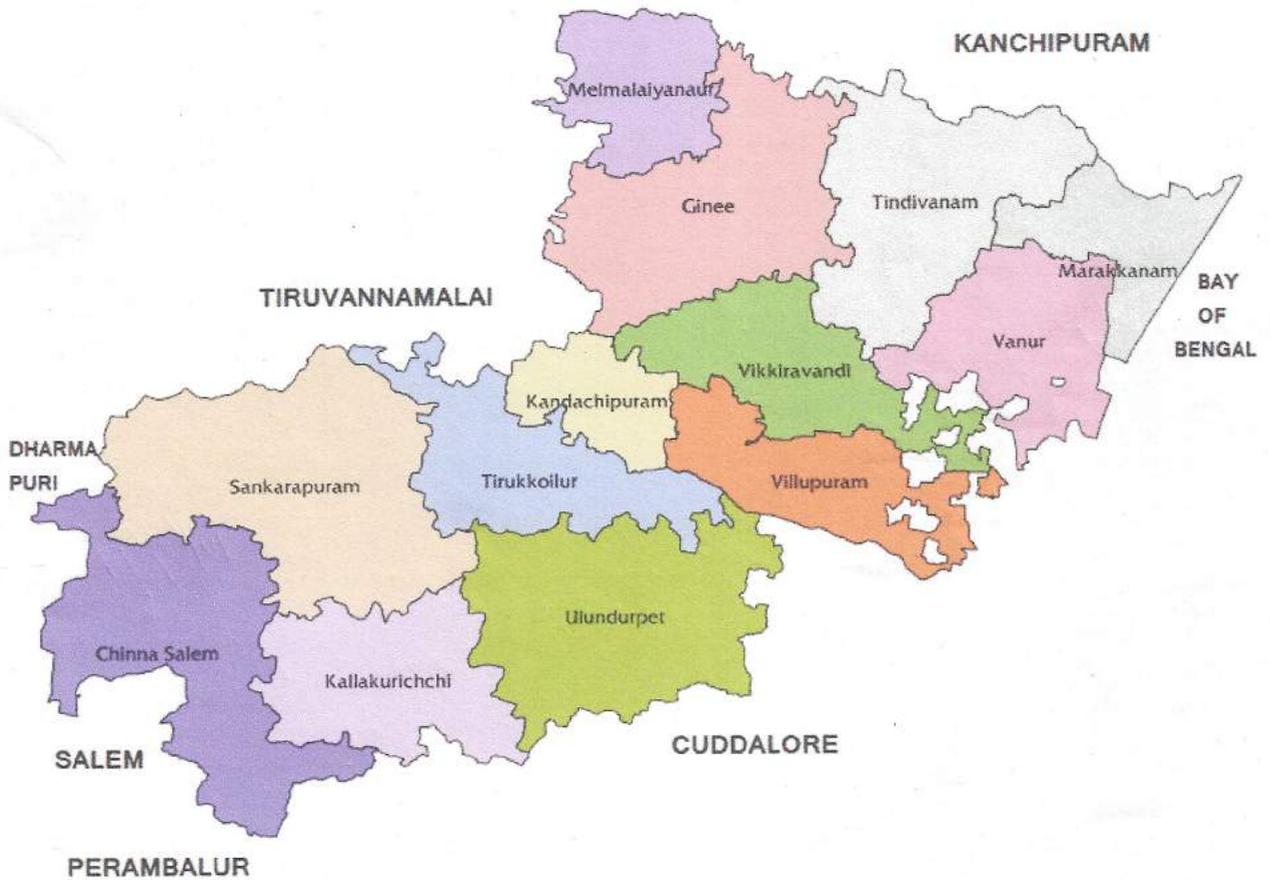

COUNSEL FOR APPELLANT

VILUPPURAM DISTRICT

DISTRICT SURVEY REPORT OF BLACK GRANITE

(Prepared as per Gazette Notification S.O.3611 (E) dated 25.07.2018 of
Ministry of Environment, Forest and Climate Change)

Taluks
Villupuram District



MAY -2019

VILUPPURAM DISTRICT
DISTRICT SURVEY REPORT OF BLACK GRANITE

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1) Introduction:

Viluppuram district evolved from the erstwhile composite South Arcot District and commenced functioning from 30th September 1993 as 23rd district of Tamil Nadu State with its Head Quarters as Villupuram and the Viluppuram district is bounded by Bay of Bengal and the Union Territory of Puducherry in the East and Kancheepuram and Thiruvannamalai District in the North, Cuddalore District in the South and Dharmapuri and Salem Districts in West and it covers with a total area of 7194 sq.km. This district lies between 11°38'25" and 12°20'44" of north latitude and 78°15'00" and 79°42'55" of east longitude.

The main minor minerals available in the district include Dolerite Dyke (Black Granite), Migmatites (Multi colour Granite), Rough stone, Brick Earth, Red Earth, Silica Sand, Pebbles and River sand.

As a result of developmental activities and market demand for minor minerals, mining of minor mineral is vital. The mining if not carried out systematically, will result in ill-effects and environmental degradation in project effected area. Therefore a sustainable development of the area involving extraction of mineral wealth vis-à-vis protection of environment is the ultimate solution for betterment of mankind. With the objective of generating Viluppuram District Survey Report for minor minerals, a ten days collaborative field work was carried out by Viluppuram District Geology and Mines Department and Geological Survey of India to locate minor minerals, along with mining activities in the District.

2) Overview of mining activity in the district:

Rocks and Minerals of Economic importance found in Villupuram District are mainly Black Granite (Dolerite), Multi Colour Granite, Rough stone, Silica Sand, Red Earth, Pebbles, and Gravel occur at various places in the district.

Private companies play a major role in quarrying activity for minor minerals and the State Government undertaking viz., TAMIN takes a significant role in quarrying for granite and silica sand in the district. As of now 85 Rough Stone quarry leases, 18 Red earth, Gravel and Pebbles quarry leases are in existence. 68 quarry leases for black granites (dolerite) and 7 quarry leases for Multi colour granites (migmatite) were granted for dimension stone and 3 quarry leases for silica sand and 2 quarry leases for River Sand were also granted in the district.

3) General profile of the District.

3.1 Origin

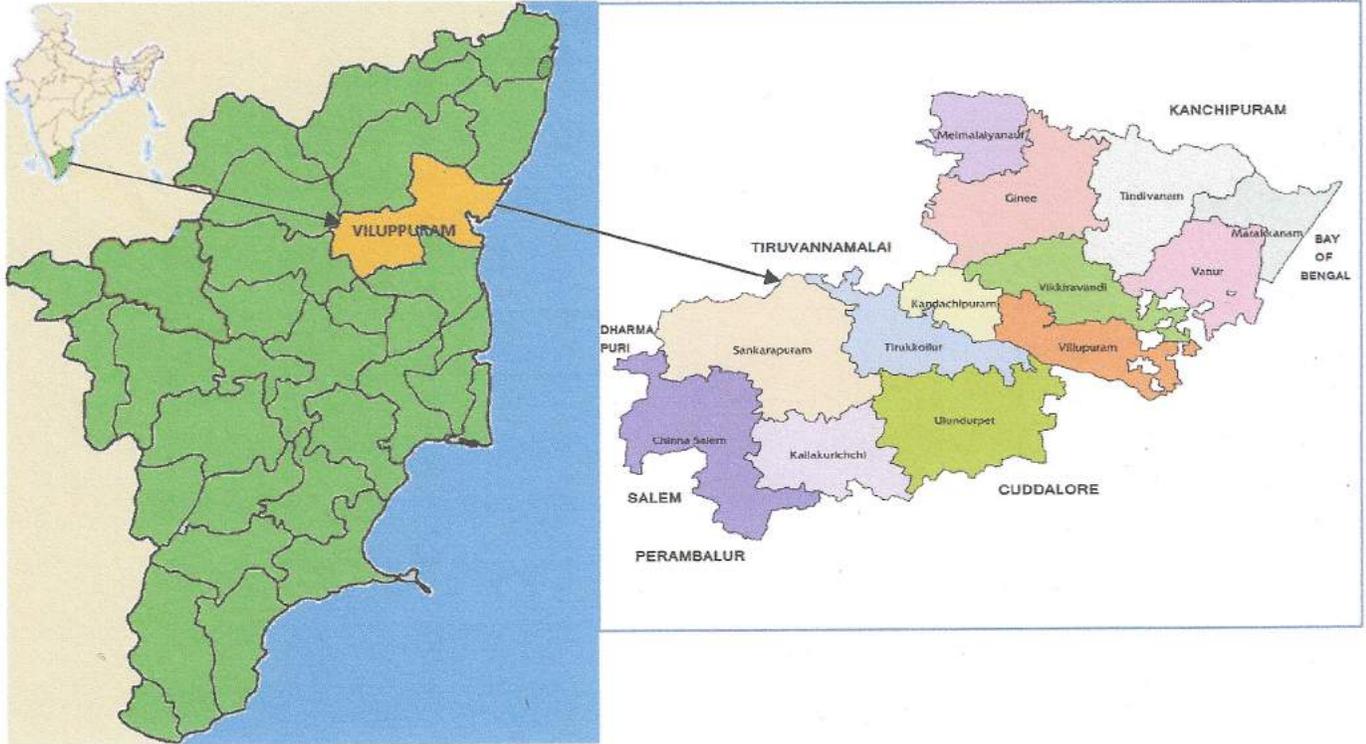
Viluppuram District was segregated from the South Arcot District on G.O.Ms.No.1486 Revenue Y(3), Dated 18.12.1992 and became a separate district on 30th September 1993.

3.2 Location

Viluppuram District is located in northern Tamil Nadu and is about 160 k.m. south of Chennai. The District has an area of 7194 Sq.Km. and it is bounded by Bay of Bengal and the Union Territory of Puducherry in the East and Kancheepuram and Thiruvannamalai District in the North, Cuddalore District in the South and Dharmapuri and Salem Districts in West. In 1076 Km coastline of Tamil Nadu, this district has a coastline of 30 Km. This district lies between 11°38'25" and 12° 20'44" of north latitude and 78°15'00" and 79°42'55" of east longitude.

Viluppuram District is well connected by rail and road . Viluppuram Junction connects all major cities of India. NH 45 and NH 66 passing through the Viluppuram District connects major cities and towns of Tamilnadu. The nearest port located at Pondicherry which is about 40 km eastern side of Viluppuram. Location map of the Viluppuram district is shown in plate no.1.

Plate No: 1. Location Map of Viluppuram District



3.3 Area and Population

According to the Department of Statistics, Chennai, the Viluppuram District covers an area of 7194 square kilometers. Villupuram district occupies the First rank among the Districts of the state of Tamil Nadu with regard to its size. The population of the District is 34,58,873 and out of this population, 17,40,819 (50.30 %) are males and the remaining 17,18,054 (48.7%) are females.

3.4 Administrative set - up

Viluppuram District consists of Four Revenue Divisions viz., Viluppuram, Tindivanam, Tirukoilur and Kallakurichi and the District has 13 Revenue Taluks, 3 Municipalities (Viluppuram, Tindivanam & Kallakurichi), 15

Town Panchayats, 22 Panchayat Blocks, 1099 Village panchayats and 1490 Revenue villages. It falls part of three parliamentary constituencies and eleven assembly constituencies in Viluppuram District.

Sl. No.	Name of the Division	Name of the Taluk
1	Viluppuram	Viluppuram
2		Vanur
3		Vikkiravandi
4	Tindivanam	Tindivanam
5		Gingee
6		Marakkanam
7		Melmalayanur
8	Tirukoilur	Tirukoilur
9		Ulundurpet
10		Kandachipuram
11	Kallakurichi	Kallakurichi
12		Sankarapuram
13		Chinnasalem

3.5 Agricultural Resources and Irrigation

The district receives the maximum rainfall during the north east monsoon season and it belongs to the North eastern agro-climatic zone and 76 per cent of the land holders own less than one hectare of land in this district. The major crops grown in the district are paddy, groundnut, sugarcane, kambu, gingelly, cotton and tapioca. Almost 50% of the total area is under agriculture. Paddy occupies the maximum area of 1.66 lakh ha, followed by groundnut (0.84 lakh ha), pulses (0.52 lakh ha), sugarcane (0.46 lakh ha) and kambu, (0.20 lakh ha). Maize, gingelly and cotton are grown in an area of about 10,000 ha each. The area of kambu, ragi, maize and pulses has increased comprehensively. The area of paddy and sugarcane is more or less constant over the years. The oilseed crops like groundnut, sunflower and castor have increased markedly over the years. It is the home of four sugar mills and modern rice mills. Handloom industry also flourishes in the district because of cotton cultivation.

The main reservoirs located in viluppuram distirct are Vidur, Gomugi

and Manimukthanathi. According to the Viluppuram District statistical hand book, the major type of irrigation is dug wells which fed about 126870 hectares of lands. Tube wells and tanks irrigate an area of 44337 and 24155 hectares respectively.

3.6 Trade and Commerce

Viluppuram district located about 160 km south of Chennai which makes the district one of the suitable district to setup industries. Viluppuram district is producing large quantities of agricultural and poultry products. There are many market committees in Gingee, Tindivanam and Viluppuram functioning in the district for the purchase and sale of rice, cotton, groundnut, gingelly and other oil seeds. The co-operative societies for milk are functioning in all part of the district. There are number of crusher units situated in the district which supplies size reduced stone (jelly) and M-Sand to various part of Tamilnadu. There are number dolerite dyke (black granite) quarries situated in the Viluppuram district which produce highest quality of granites. These granite blocks are mainly exported to countries like Japan, South Koriea, The Netherlands and the United kingdom.

There are three Co-operative sugar mills (Periyasevalai, Moongilthuraipattu, Kachirayapalayam) and three private sector sugar mills also existing in viluppuram district.

4. Geology of the District:

The generalized Geology of the district is as follows:

Recent and Sub-Recent	Soil
	Alluvium
	Laterite
Mio - Pliocene	Cuddalore Sandstone with intercalations of clay, shale and pebble bed
Lower Jurassic (Upper Gondwana)	Shales and sandstones
	Basic dykes, Pegmatites and Quartz veins

Archaean	Granites
	Norites
	Charnockitic rocks
	Garnet plagioclase and pyroxene plagioclase rock (Anorthosite)
	Talc Rock (altered ultrabasic rock)
	Talc-Chlorite-Epidote Rock
	Sillimanite - Quartzite
	Magnetite Quartzite
	Hornblende granulites and amphibolites

A greater part of the district is covered by rocks belonging to Archaean age comprising the Charnockite Group, the Migmatite Complex, Sathyamangalam Group and the Bhavani Group and alkali complex of Proterozoic age. West of Kallakurichi (southwestern part of the district), the area comprises the Charnockite Group of rocks viz. charnockite, pyroxene-granulite and garnetiferous gabbro. West of Tirukoilur (central part of the district) and east of the charnockite terrain (i.e., kallakurichi area) the Migmatite complex is made up of Hornblende-biotite gneiss. Pink augen gneiss and pink migmatite with younger intrusions of Tindivanam and Gingee Granites (2250 Ma) and basic dykes (Proterozoic). The Migmatite Complex forms the major country rock of the area covering more than sixty percent and extending towards east upto Vikravandi, South of Gingee. Epidote-hornblende gneiss (Proterozoic age) occurs as small isolated outcrops. Dolerite dykes form the youngest basic intrusives traversing both Charnockite as well as the migmatite country equally. Overlying the Archaeans are the marine fossiliferous Upper, Cretaceous and Palaeogene Formations occurring in two separate sub-basins separated by thick cover of alluvial sediments deposited by Gadilam and Pennaiyar rivers. The two sub-basins are recognized as Vridhachalam sub-basin and Pondicherry sub-basin. In Vridhachalam sub-basin, the marine Upper Cretaceous sediments are divisible into four formations viz., Parur Formation, Patti Formation, Mattur Formation and Alladi Formation. The Parur Formation is not exposed in the district. The Patti Formation comprises fossiliferous sandy limestone and

Calcareous shale. Mattur Formation and Aladi Formation are chiefly composed of argillaceous sandstone and shales with pockets of fossiliferous limestone. The Pondicherry sub-basin is partly exposed in the eastern part of viluppuram district and the Upper Cretaceous sediments are divisible into Vanur Formation, comprising argillaceous sandstone with hard bands of calcareous sandstone and Nesal Formation comprising fossiliferous shale, siltstone and bands of shell limestone. The Palaeocene rocks, overlying the Upper Cretaceous Formations, are divided into Karasur Formation comprising fossiliferous limestone with calcareous shale and Manaveli Formation comprising siltstone and fine grained argillaceous sandstone and recognized as Putturai Group. The Tertiary rocks comprises the Cuddalore Formation, consisting of cobbly and pebbly sandstone, mottled sandstone, ferruginous sandstone with bands and lenses of clay besides lignite seams. This formation contains large quantities of fossil wood around Thiruvakkarai which have been declared and maintained as National Fossil wood Park by G.S.I. These are overlain by the Quarternary fluvial, marine and Aeolian formations along the coast as well as river courses.

The terrain displays much structural complexity due to the multiple deformation it has suffered. A number of prominent shear zones have been recognised viz., N-S shear zone, east of Gingee town and NNE-SSW to ENE-WSW among which the one trending NNE-SSW near the eastern foot of the Kalrayan hills SW of Kallakurichi is the most striking. (GSI- Viluppuram District Resource Map)

Mineral Wealth

The occurrences of limestone, limeshells, clay and rock salt are reported from the district. The polymetal sulphide deposit occurrence, eleven kilometers southwest of Mamandur, in the granulite terrain has been extensively studied by way of mapping, sampling, geophysical surveys and drilling by GSI, BGML and by Tamil Nadu Government (UNDP Programme). The polymetal deposit includes ores of copper, lead and silver. The district

forms the hub for exploitation of dimensional stone viz., granite deposit in the country. The world famous black granite. Dykes of Kunnam area, Vanur taluk are rated at par with the Swedish “EBONY” black. WNW-ESE and NE-SW dykes swarm between Mailam- Perumbakkam-Kunnam- Thiruvakkarai-V.Parangini village is considered to be the potential zone for exploitation of industrial granites. In addition, the district is also noted for multi-coloured granite occurrences of Gingee area. Gypsum occurs in the eastern flank of Kaliveli tank near Marakkanam, Limeshells are locally recovered from the coastal lagoons of Marakkanam. Reh salt (sodium sulphate and carbonate) occur near the eastern flanks of Kaliveli near Marakkanam.



Field photograph: Dolerite Dyke traversing in the Country Rock at Pothuvai and Pazhavalam Villages, Gingee Taluk.



Field photograph: Dolerite Dyke at Pothuvai and Pazhavalam Villages, Gingee Taluk.

5. Drainage of Irrigation Pattern

Irrigation Practices

The nine-fold land use pattern (2005-06) in the district is given in the Table below.

S. No.	Classification	Area (Ha)
1	Forests	71697
2	Barren & Uncultivable Lands	56651
3	Land put to non agricultural uses	135874

4	Cultivable Waste	10405
5	Permanent Pastures & other grazing lands	4195
6	Groves not included in the net area sown	6142
7	Current Fallows	86725
8	Other Fallow Lands	19802
9	Net Area sown	330712
	Total	722203

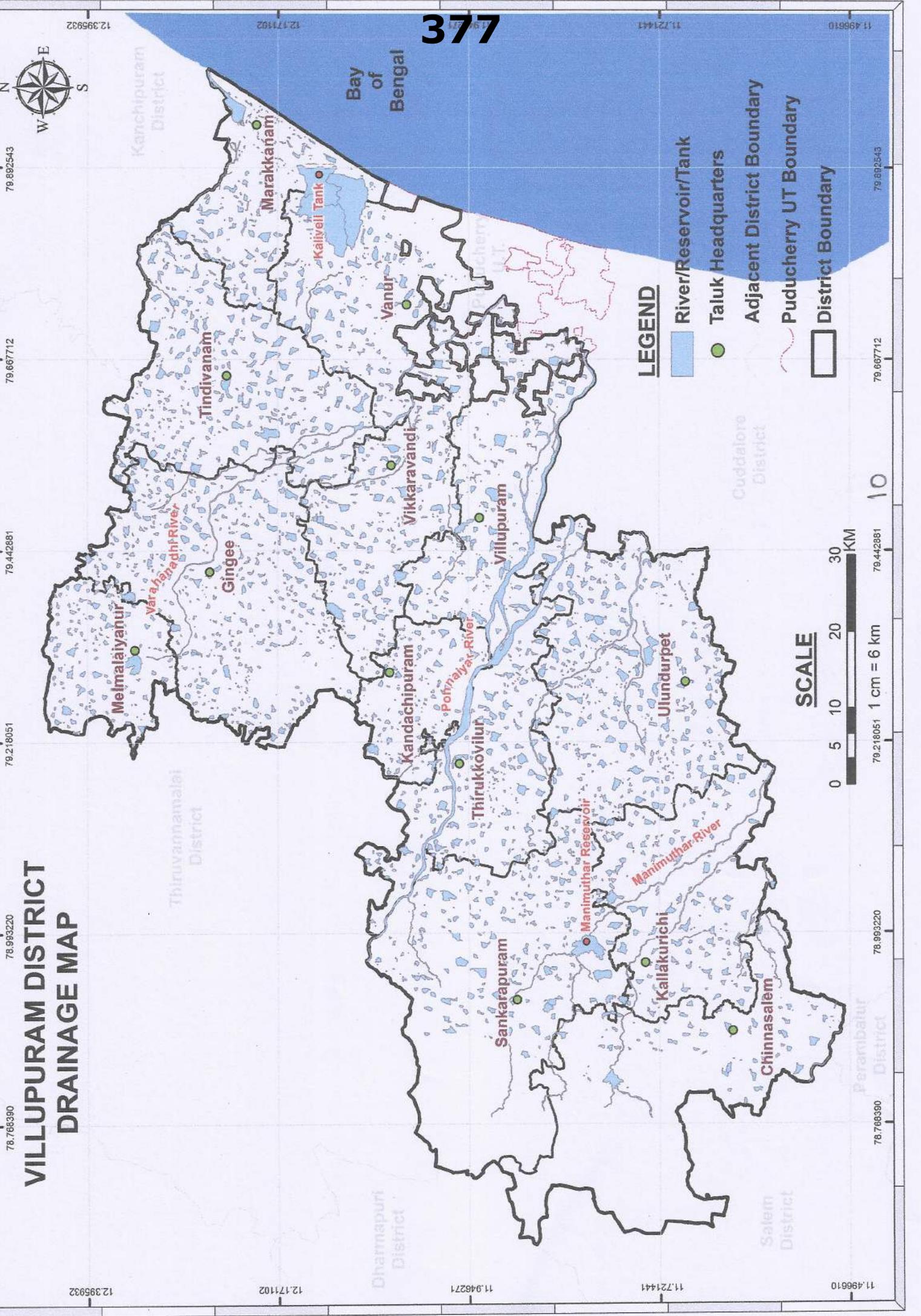
The chief irrigation sources in the district are wells, tube wells, tanks and canal. The block-wise number of irrigation sources in the district is given in the Table below.

S. No.	Block	Canals	Tanks	Tube wells	Ordinary wells
1	Melmalayanur	1	85	468	10911
2	Gingee	0	132	0	11821
3	Vallam	0	119	533	10509
4	Olakkur	1	116	252	6028
5	Mailam	1	94	750	2259
6	Marakanam	0	150	1418	9986
7	Koliyanur	41	55	3385	1388
8	Kanai	18	86	298	10162
9	Kandamangalam	0	62	4597	4843
10	Vikkiravandi	0	170	1332	9799
11	Mugaiyur	24	100	645	5492
12	Tirukoilur	7	60	585	2191
13	Rshivandiyam	0	129	13	6683
14	Sankarapuram	0	101	0	5319
15	Thiruvonnainallur	31	135	3765	16421
16	Thiyagadurgam	4	54	63	11387
17	Kallakurichi	0	0	25	608
18	Chinnasalem	32	93	38	9306
19	Kalrayan Hills	4	123	0	8540
20	Ulundurpet	14	81	45	11302
21	Tirunavalur	4	58	1775	3285
22	Vanur	14	82	3467	6631
	Total	196	2085	23454	164871

The block-wise and source-wise net area irrigated (2005-06) in the district is given below.

VILLUPURAM DISTRICT DRAINAGE MAP

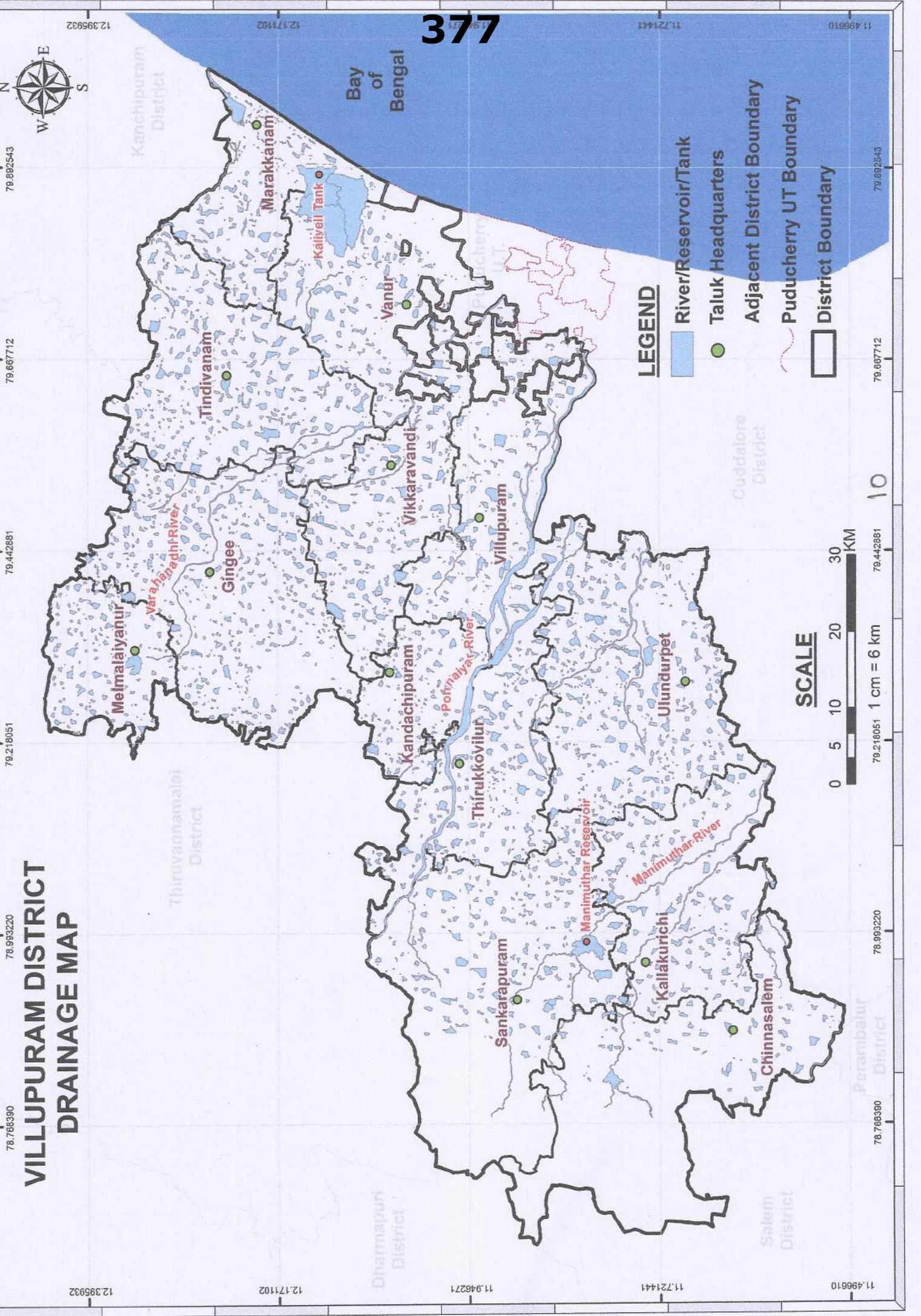
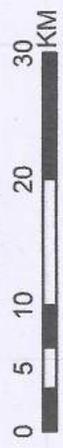
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LEGEND

- River/Reservoir/Tank
- Taluk Headquarters
- Adjacent District Boundary
- Puducherry UT Boundary
- District Boundary

SCALE



S. No.	Block	Net area Irrigated (Ha)					Total
		Canals	Tanks	Tube wells	Ordinary wells	Other sources	
1	Melmalayanur	0	2597	1200	9138	0	12935
2	Gingee	0	4211	0	8401	0	12612
3	Vallam	0	3790	1384	5623	0	10797
4	Olakkur	0	3239	1264	4741	0	9244
5	Mailam	102	2321	2554	5682	0	10659
6	Marakanam	0	3172	4167	6708	0	14047
7	Kolliyanur	0	3196	6069	0	0	9265
8	Kanai	0	3866	1083	5324	0	10283
9	Kandamangalam	0	939	11276	522	0	12737
10	Vikkiravandi	0	3342	3500	4890	0	11732
11	Mugaiyur	980	2415	3376	5100	0	11871
12	Tirukoilur	314	3214	682	5355	0	9565
13	Rishivandiyam	290	2266	68	8871	0	11495
14	Sankarapuram	587	3779	0	8503	0	12869
15	Thiruvonnainallur	72	4847	5385	653	0	10957
16	Thiyagadurgam	1525	0	464	5581	0	7570
17	Kallakurichi	2200	2479	12	10128	0	14819
18	Chinnasalem	411	2295	287	14943	0	17936
19	Kalrayan Hills	68	0	0	2012	102	2182
20	Ulundurpet	0	3258	641	5189	0	9088
21	Tirunavalur	0	4386	2741	2588	0	9715
22	Vanur	99	1593	8372	699	0	10763
	Total	6648	61205	54525	120661	102	243141

The well irrigation is highest in Chinnasalem followed by Kallakurichi, Melmalayanur, Rishivandiyam, Sankarapuram, and Gingee so on. (Viluppuram district groundwater brochure, Central Ground Water Board).

6. Land Utilization Pattern in the District: Forest, Agricultural, Horticultural, Mining etc;

Out of the total land area of 7.22 lakh hectares, an extent of 3.31 lakh hectares (45.8 percent) is utilised for cultivation. The waste land (Categories 3&5) available in the district is 67056 ha. Vast stretches of waste land are formed in Gingee, Kallakurichi, Marakkanam and Vanur Blocks. Forest land accounts for 9.93 per cent in the geographical area in the district .

Sl. No.	Classification	Area (Ha)
1	Forests	71697
2	Barren & Uncultivable Lands	56651
3	Land put to non-agricultural uses	135874
4	Cultivable Waste	10405
5	Permanent Pastures & other grazing lands	4195
6	Groves not included in the net area sown	6142
7	Current Fallows	86725
8	Other Fallow Lands	19802
9	Net Area sown	330712
	Total	722203

6.1 Forest:

Forest area in the district constitutes about 9.9% of the total area of the District and lies in the areas bordering Salem, Dharmapuri and Thiruvannamalai Districts.

The forests of this district are divided into three regions from the points of view of topography, soil conditions and flora. They are: -

The coastal regions -- containing the casuarinas plantations, sand dunes, the mangroves and scrub jungle. The whole of Pitchavaram, Pitchavaram extension and Killai Reserved Forests and the Porto Novo and Ariyakosti.

The lateritic region -- containing the extensive cashew plantation and the dry evergreen forest - Kangiruppum Bit I and II, Velangulam, Ammeri, Narimanam, Semakottai and Extension, Kallamedu and Kuttady Reserved Forests.

The inland plains region - containing the eucalyptus and miscellaneous fuel plantations and the thorny scrub jungles - Alwarmalai, Varanjaram, Porasakurichi, Magarur, Kattumailur, Nangur, Krishnapuram, Thottapadi, Kottalamalai, Melpalangun, Mallapuram and Poosapadi Reserved Forests and Pandur, Sirupakkam, Kattayanallur, Kuttakudi.

Gingee and Kalrayan Hills are the two hills in the district. Teak wood, rose wood and sandal wood trees are grown in the hills. In the Kalrayan Hills and Gingee areas some medicinal plants are also grown. In the social forest areas, trees raised are mainly for firewood and paper making. Babul, Eucalyptus and Casuarina are grown in the district. In some pockets of the district, cashew is also grown.

6.2 Agriculture:

The district receives the maximum rainfall during the north east monsoon season and it belongs to the North eastern agro-climatic zone and 76 per cent of the land holders own less than one hectare of land in this district. The major crops grown in the district are paddy, groundnut, sugarcane, kambu, gingelly, cotton and tapioca. Almost 50% of the total area is under agriculture. Paddy occupies the maximum area of 1.66 lakh ha, followed by groundnut (0.84 lakh ha), pulses (0.52 lakh ha), sugarcane (0.46 lakh ha) and kambu, (0.20 lakh ha). Maize, gingelly and cotton are grown in an area of about 10,000 ha each. The area of kambu, ragi, maize and pulses has increased comprehensively. The area of paddy and sugarcane is more or less constant over the years. The oilseed crops like groundnut, sunflower and castor have increased markedly over the years. It is the home of four sugar mills and modern rice mills. Handloom industry also flourishes in the district because of cotton cultivation.

6.3 Horticulture :

Tapioca and cashew are the most important horticultural crops accounting for the major area under horticulture in the district. The major development activities in respect of horticultural development happening around the district are Net house structure, nursery and vegetable production, pandal for vegetable production, plant protection package for vegetables, plastics crates for vegetable handling and transport, farm waste shredder/vegetable waste shredder, cashew high density planting, borewell

with casing pipe, banana bunch cover, humic acid/effective e-Microbes, production of disease free planting materials, grapes bird net, tractor mounted steam boiler, support system for crops, banana, gloriosa, banana corm injector, mango harvester, Enterprising Farmers Associations, Community fencing, Support for betelvine and Support for senna cultivation.

6.4 Mining:

Hilly, undulating terrain like Kommedu, Mattaparai of Gingee Taluk, Mookkanur of Sankarapuram, Karadi of Tirukoilur, Ammanampakkam of Tindivanam are being mined for Multi-Colour Granite. The elevated hilly and undulating terrain around Tiruvakkarai, Kunnam, Semangalam, Sirunavoor, Karasanur, Perumbakkam and Eraiyur of Vanur Taluk, Udaiyanatham, Malligaipattu, Kangeyanur, Siruvalai, Muttathur, Vengamur, Hanumanthapuram, Kaanai and Kunnathur of Villupuram Taluk, Eraiyanur, Varagupattu, Adasal, Nagar and Sirvadi of Tindivanam taluk, Pothuvai-Pazhavalam, Nagalampattu, Sathaputhur, Padipallam, Thatchampattu, Valathi, Irumpuli, Sathaputhur, Sorathuperiyan kuppam of Gingee taluk, Eeriyur of Chinnasalem taluk, Thirukkanangur, Kaduvanur, Gudaram of

Sankarapuram taluk, Ulagiyanallur and Sithallur of Kallakurichi taluk, Kuzhundiram pattu of Tirukoilur taluk are being mined for Black Granite.

Blue metal is being mined from undulating, barren or agricultural field areas of Thiruvakkarai, Eraiyur, Thenkodipakkam, Nemili, Murukkam, Thollamur, Ulagapuram, Peravur of Vanur taluk, Nalmukkal, Algaiyapakkam, T. Nallalam, Keelarungunam, Vilangampadi, Kunnapakkam, Yenthur, Chokkanthangal, Keelsiviri, Brammadesam, Keelsevur, Madavanthangal, Perumkkal of Marakkanam and Tindivanam taluk, Sivanarthangal, T. Keeranur, Keelvalai and Veerapandi of Tirukoilur taluk, Pangaram and Rayarpalayam of Kallakurichi, Katchirayapalayam of Chinnasalem taluk,

Gingeeputhur and Nangathur of Villupuram taluk, Poondi and Ulagalampoondi of Vikkiravanadi taluk, Tirupair and Kalsirunagalur of Ulundurpet taluk, Mallapuram, La. Kudalur, Aliabath, Manalur and Moongithuraipattu of Sanakarapuram taluk and Pappanthangal, Valathi, Kammanthangal, Mazhavanthangal, So. Kuppam, Kaplampadi, Avalurpet, Keelmalai, Perumbugai and Kaividanthangal of Gingee Taluk.

The Cuddalore sandstone derivative of Red Earth sediments lying in the eastern part of the district near Tiruvakkarai, Thollamur & Kadagampattu of Vanur taluk and Sengadu, Vaduganathakuppam of Villupuram taluk are being mined. The sand dunes (stabilised and Palaeo) near the coastal stretch of Urani, Vadaagaram, Marakkanam, Keelputhupattu of Marakkanam taluk are being mined for Silica Sand. All along the track of rivers Pennaiyar River, Gadilam River, Malattar River, Pennar River, Sankaraparani River, Gomukhi River, Manimukta River, Pambaiyar and Varaganadhi sand is being mined mainly for construction purposes.

7. Surface Water and Ground Water Scenario:

Surface Water Scenario:

The major rivers flowing through the district are (i) Pennaiyar River flows from northwest to east in the district forms part of Pennaiyar river basin (ii) Gadilam River flowing through Thirukoilur Taluk, (iii) Malattar River joins Gadilam before flowing into the Bay of Bengal (iv) Varaga Nathi originate in Gingee Taluk and flows through Villupuram Taluk (v) Gomukhi the of main tributary of Manimuktha River joins into Vellar River in Cuddalore District (vi) Manimukta River originates in Kalrayan hills and drains the southern part of the district (vii) Pambaiyar and the Varaganadhi originate in the uplands of the district and join Bay of Bengal. All these rivers are ephemeral (only seasonal) in nature and carry only floodwater during monsoon period and none of them are perennial. These rivers cannot be used for irrigation purpose to the expected level because of low precipitation. The monsoon rainfall is erratic and only during stormy days heavy precipitation occurs. The drainage pattern is mostly parallel to sub parallel and drainage density is very low. There are small reservoirs across rivers namely Gomukhi, Vedur and Manimuktha.

Ground water scenario

Hydrogeology

Villupuram district is underlain by crystalline metamorphic complex in the western part of the district and sedimentary tract in eastern side. The thickness of sediments exceeds 600m near southern part of the district. Groundwater occurs under phreatic and semi-confined conditions in consolidated formations, which comprises weathered and fractured granites, gneisses and charnockites whereas in unconsolidated sedimentary rocks the groundwater occurs in phreatic, semi-confined conditions in Vanur sandstone, Kadapperi kuppam formation and Turuvai limestone.

The district is having rocky outcrops in major part of Kallakurichi, Sankarapuram and Tirukoilur taluks. The weathering is highly erratic and the depth of abstraction structures is controlled by the intensity of weathering and fracturing. The depth of wells varies from 6.64 to 17 m bgl and water levels in observation wells tapping shallow aquifers varied from 0.74 to 9.7 m bgl during pre monsoon (May 2006) and it varies from 0.7 to 4.45 m bgl during post monsoon (January 2007).

During pre monsoon, the depth to water levels in the range of >2 to 5 m bgl in major part of the district, in the range of >5 -10 m bgl in western and southeastern parts of the district and range of 0-2 m bgl were recorded in two isolated pockets . During post monsoon the depth to water levels range of >2 to 5 m bgl exists in major part of the district, range of 0 - 2 m bgl prevails in central and northeastern parts of the district and range of >5 - 10 m bgl were recorded in two isolated pockets in the southwester and north western parts of the district .

The depth to piezometric surface ranged from 2.8 to 11.25 m bgl during Pre monsoon and 0.5 to 6.35 m bgl during post monsoon. The ground

water is being developed by means of dug wells, bore wells and tube wells. The diameter of the well is in the range of 7 to 10 m and depth of dug wells range from 15 to 18 m bgl depending on the weathered thickness and joints. The dug wells yield up to 1 lps in summer months and few wells remain dry. The yield is adequate for irrigation for one or two crops in monsoon period. The yield of bore wells in favorable locations vary from <1 to 6 lps. The valley fills, intersection of lineaments, particularly, in the western part along the foot hills of Kalrayan hills are reported to have potential pockets suitable for dug wells and bore wells. The area of contact between crystalline and sedimentary formations has variable yield prospects. The cretaceous formations are very compact and yield prospects are low. The dug wells of 6 m diameter and 10 m bgl depth in sandy tracts give about 3.5 lps. The yield of tube wells in the sedimentary formation ranges from 2.4 to 37 lps.

Ground water resources

The ground water resources have been computed jointly by Central Ground Water Board and State Ground Water Resources Data Centre (PWD, WRO, Govt. of Tamil Nadu) as on 31st March 2004. The computation has been done using GEC1997 methodology. The salient features of the computations are furnished below.

Ground Water Quality

Ground water in phreatic aquifers in Villupuram district is, in general, colorless, odorless and slightly alkaline in nature. The specific electrical conductance of ground water in phreatic zone ($\mu\text{S}/\text{cm}$ at 25°C) during May 2006 was in the range of 770 to 3650 in the district. Conductance below 750 has been observed only in select pockets of the district.

It is observed that the ground water is suitable for drinking and domestic uses in respect of all the constituents except total hardness and nitrate. In about 40% of samples, nitrate concentration is above permissible limits of 100 mg/l. The incidence of high total hardness is attributed to the

composition of litho units constituting the aquifers in the district, whereas nitrate pollution is most likely due to use of fertilizers and other improper waste disposal.

Sodium Adoption Ratio values range from 1.7 to 4.4 with an average value of 3.25 in the district. This implies that no alkali hazard is anticipated to crops.

Status of Ground Water Development

Ground water development is very high in the district. There are number of dug wells and dug cum bore wells in the hard rock areas while tube wells are common in the sedimentary areas. The average draft of dug wells in hard rock areas is of the order of 1.2 ha.m./year. The extraction of ground water by shallow tube wells in the eastern part of the district is of the order of 2.5 ha.m./year. The average command area for dug well and bore well in the district is 2 ha and 3 ha respectively.

The hard rock areas in select pockets with valley fills and lineaments are having appreciable ground water potential. At many pockets, the command areas are the main potential ground water zones, The yield prospects are good in select pockets of Villupuram, Sankarapuram and Kallakurichi areas where as it is very poor in Tirukoilur, Ulundurpet, Gingee and Tindivanam taluks. The massive granites in Gingee and Tindivanam taluks do not favour even bore wells. The augmentation of well yield by horizontal and extension bores is successful in part of Kallakurichi and Tirukoilur areas.

The crystalline sedimentary contact zones have thick limestone capping followed by productive granular zones, which are tapped, by number of cavity wells of 40 to 60 m bgl depth giving 7 to 10 lps discharge. The tube wells can yield about 70 to 200 m³/hr and can sustain pumping for 10 hrs a day.

(Viluppuram district groundwater brochure, Central Ground Water Board)

8. Rainfall of the Viluppuram District and climatic condition:

This district falls under tropical climate. The average temperature varies from 26°C to 41°C. The humidity is also high in the order of 80%. The wind speed is high during the months of July and August. The wind speed ranges from 7.4 to 12.6 km/hr, which increases from 100 to 120 km/hr during cyclone period. District receives rainfall from southwest monsoon (June – September), northeast monsoon (October – December) and non-monsoon periods (January – May). The rainfall is generally heavy during low-pressure depressions and cyclones during the northeast monsoon period. The district receives the maximum rainfall during the north east monsoon season. The normal annual rainfall is higher towards coast. District does not get heavy rainfall with the exception of Marakkanam and Vanur blocks, In Kandamangalam and Koliyaur blocks, the rainfall is moderate it is scarce in Kallakurichi and Sankarapuram.

The rainfall data for the last ten years pertaining to Villupuram District is tabulated as follows:

Rainfall pattern data of Villupuram District for past six years (Data Source: District Meterological Dept.)

Month	Normal	2018	2017	2016	2015	2014
January	9.72	0.33	42.94	0.00	3.72	0.00
February	8.63	11.94	0	0.00	0.00	14.44
Winter	18.35	12.28	42.94	0.00	3.72	14.44
March	8.68	15.22	8.28	0.00	0.00	0.00
April	11.25	0.00	0.00	0.00	90.16	0.00
May	27.25	10.78	46.2	90.86	68.61	116.56
Summer	47.18	26.00	54.48	90.86	158.77	116.56
June	54.7	39.03	76.78	44.94	15.83	80.69
July	72.3	26.00	74.72	118.48	75.54	50.11
August	108.36	87.4	194.52	69.44	115.83	179.36
September	121.3	116.14	107.74	67.00	84.17	124.72
S.W. Monsoon	356.66	268.58	453.76	299.86	291.37	434.88
October	252.11	167.33	223.4	86.50	78.67	211.42
November	317.8	156.18	178.96	12.17	558.66	129.90
December	68.2	17.88	130.29	74.29	299.06	73.22
N.E. Monsoon	638.11	341.39	532.65	172.96	936.39	414.54
Total	1060.30	648.25	1083.83	563.68	1390.25	980.42

Sl. No.	Name of the Miner	Name of the Lessee	Address & Contact No. of Lessee	Mining lease grant order No. & Date	Area of Mining lease (ha)	Period of Mining lease (Initial)		Period of Mining lease (1 st / 2 nd ... renewal)		Date of commencement of Mining Operation	Status (Working/ Non Working/ Temp working for dispatch etc.)	Captive/ Non-Captive	Obtained Environmental Clearance (Yes/No) If Yes Letter no with date of grant of EC	Location of the Mining Lease (Latitude & Longitude)	Method of Mining (Open/cast/ Under ground)
						From	To	From	To						
1.	Black Granite	Tamin Limited	31, Kamarajar Salai, TWAD Building, Chennai 5	G.O. (3D) No. 41 Ind (MME1) Dept dt:01.11.02	20.82.5	03.11.2002	02.11.2022	-	14.06.1984	Non Working	Non captive	--Nil--	12°01'55"N 79°39'28"E	Open cast	
2.	Black Granite	Karthik Raja Exports	602, Anna Salai Chennai - 6.	G.O. (3D) No.32 Ind (MMB1) Dept dt:5.9.02	1.63.0	25.09.2002	24.09.2022	-	13.01.2003	Operation	Non captive	Yes, DEIAA letter No. DEIAA-TN/F.No.18148/EC.No. 05/2018 dated 04.12.2018	12°4'52.81"N to 12°4'58.93"N 79°41'28.19"E to 79°41'32.80"E	Open cast	
3.	Black Granite	Mailam Granites	2, Bunglow Road, Extension Avinashi Road, Tirupur - 641 603.	G.O. (3D) No. 4 (MMB1) Dept dt:28.1.03	1.12.0	24.03.2003	23.03.2023	-	28.03.2005	Non Working	Non captive	--Nil--	12°04'40"N 79°41'20"E	Open cast	
4.	Black Granite	Sanjeevi Granites	43/B, Illird Street Jayapuram, Tindivanam	G.O. (3D) No. 13 (MMB1) Dept dt:12.5.03	0.75.0	12.06.2003	11.06.2023	-	16.07.2003	Non Working	Non captive	--Nil--	12°04'20"N 79°42'20"E	Open cast	

5.	Black Granite	K. Badrinarayanan	A-32 11th Avenue Ashok Nagar, Chennai 83.	G.O. (3D) No. 9 (MMB1) Dept dt: 14.1.04	1.20.5	20.02.2004	19.02.2024				Non Working	Non captive	--Nil--	12°05'05"N 79°40'50"E	Open cast
6.	Black Granite	Tvl. Kumaran Mining Exports	Perumabakka m Village & Post, Vanur Taluk, Viluppuram District.	G.O. (3D) No.55 (MMB1) Dept dt: 24.11.03	0.84.0	06.02.2004	05.02.2024				Non Working	Non captive	--Nil--	12°05'40"N 79°39'20"E	Open cast
7.	Black Granite	Tvl. Sathish Mines Industries	Tiruppur.	G.O. (3D) No. 3 (MMB1) Dept dt: 9.2.05	1.12.0	14.03.2005	13.03.2025			16.06.2005	Non Working	Non captive	--Nil--	----	Open cast
8.	Black Granite	P. Arasu	S/o. Pedmanaba Naicker, Kunnam Village, Vanur Taluk	G.O. (3D) No.128 (MMB1) Dept dt: 9.12.05	1.29.5	23.01.2006	22.01.2026				Non Working	Non captive	--Nil--	---	Open cast
9.	Black Granite	Tvl. Karthik Raja Exports,	R/52A/A2, Ambettur, Industrial Estate, Anna Nagar west, Chennai -40.	G.O. (3D) No.35 (MMB1) Dept dt: 27.2.06	1.44.5	27.03.2006	26.03.2026			09.03.2007	Non Working	Non captive	--Nil--	12°04'15"N 79°43'00"E	Open cast
10.	Black Granite	Tvl. Varuna Granites,	No. 43, Kanagasabai Mudali Street, Nagalapuram, Tindivanam	G.O. (3D) No.49 (MMB1) Dept dt: 28.2.06	1.04.0	27.03.2006	26.03.2026			10.07.2006	Non Working	Non captive	--Nil--	12°05'13"N 79°40'00"E	Open cast

11.	Black Granite	M/s. Kathima,	18, Sulaiman jakkanya avenue casa major road, Egmore, Chennai-8	G.O.(3D)N o.39 Industries (MME-1) Dept. dated 23.06.08	1.76.5	11.08.2008	10.08.2028	--	22.05.2013	Non Working	Non captive	--Nil--	11°57'00"N 79°45'00"E	Open cast
12.	Black Granite	Thiru.Palanivapan.Ramasamy,	S/o. Palaniyappan chettiar (late), New No. 10, Old No. 11 Rutland gate 5 th street, Chennai-6.	G.O. (3D) No. 87 Industries (MME-1) Department dated. 24.11.08.	1.58.5	19.01.2009	18.01.2029.	--	--	Non Working	Non captive	Nil--	--	Open cast
13.	Black Granite	Tamin Limited,	31, Kamarajar Salai, TWAD Building, Chennai 5.	G.O. (3D) No.2 Ind. (MME-1) Dept dt.12.01.09	6.09.0	19.06.2009	18.06.2029.	--	25.05.2012	Non Working	Non captive	--Nil--	--	Open cast
14.	Black Granite	Thiru. K.R. Mani, Proprietor	M/s. Omega granites, 3/63, Anna Nagar, Sankari Road, Karuveppampatti, Namakkal District - 637 304.	G.O. (3D) No. 33 Industries (MME-1) Department dated. 03.11.2009	1.68.0	30.11.2009	29.11.2029	--	24.03.2010	Non Working	Non captive	Yes, DEIAA letter No. DEIAA-TN/F.No.18142/Ec.No.03/2018 dated 04.12.2018	12°04'29.69"N to 12°04'25.85"N 79°42'9.38"E to 79°42'3.02"E	Open cast
15.	Black Granite	Tmt. Shanthakumari	W/o.(Late) S. Selvaraj, No.139, Gopalapuram, Marakam Road, Tindivanam	G.O. (3D) No. 17, Industries (MMB.2) Department dated. 26.03.2010	1.00.0	04.06.2010	03.06.2030.	--	20.05.2013	Non Working	Non captive	--Nil--	12°03'57.27"N 79°40'14.03"E	Open cast

16.	Black Granite	M/s. Karthik	Raja Exports, R.23A/A2, Ambattur Industrial Estate Road, Anna Nagar West, Chennai-40.	G.O. (3D) No. 14, Industries (MMB.2) Department dated. 17.03.2010	1.20.0	26.03.2010	25.03.2030	1	1	13.04.2010	Non Working	Non captive	--Nil--	12°04'40"N 79°40'45"E	Open cast
17.	Black Granite	S.Baakar babu,	S/o. (Late)S.Selvaraj No. 47B, Jayapuram Colony, indivanam, Viluppuram District	G.O. (3D) No. 13, Industries (MMB.2) Department t dt. 15.03.2010	1.02.0	29.03.2010	28.03.2030	1	1	15.06.2010	Non Working	Non captive	--Nil--	---	Open cast
18.	Black Granite	M/s. Aswami Enterprises,	No.49A, Jayapuram Colony, Tindivanam, Viluppuram District.	G.O. (3D) No. 38 Industries (MME-1) Department t dt. 10.12.2009	1.38.5	08.02.2010	07.02.2030.	1	1	--	Non Working	Non captive	--Nil--	---	Open cast
19.	Black Granite	M/s. Karthik Raja Exports,	R.23A/A2, Ambattur Industrial Estate Road, Anna Nagar West, Chennai-40.	G.O. (3D) No. 23, Industries (MMB.1) Department t dated. 18.02.2011	1.09.0	28.02.2011	27.02.2031	1	1	14.12.2011	Non Working	Non captive	--Nil--	--	Open cast

20.	Black Granite	M/s.Satheesh Mines and Industries,	represented by its partner Thiru.S.Jayaba l, Shed No.63, Sideco, Muthalpalaya m, Tirupur - 641 606	G.O. (3D) No.16, Industries (MMB.2) Department dated 08.02.2016	1.80.0	10.06.2016.	09.06.2036	-	-	07.03.2017	Working	Non captive	Yes, SEIAA letter No. SEIAA-TN/F.No.2725/Ec.No.1(a)/2472/2014 dated 15.09.2015	12°06'20"N 79°39'20"E	Open cast
21.	Black Granite	Tamin Limited,	31, Kamarajar Salai, TWAD Building, Chennai 5	G.O. (3D) No. 42 Ind (MME1) Dept dt: 1.11.02	4.15.0	03.11.2002	02.11.2022	-	-	16.11.2004	Non Working	Non captive	--Nil--	--	Open cast
22.	Black Granite	A.K.A.Majeed	964, 12 th Main HAL II Stage, Indira Nagar, Bangalore-560 008.	G.O. (3D) No. 39 (MMB1) Dept dt: 5.3.04	2.35.5	28.05.2004	27.05.2024	-	-	19.09.2005	Working	Non captive	Yes, DEIAA letter No. DEIAA-TN/F.No.17058/Ec.No. 01/2018 dated 04.12.2018	11°58'12.49"N to 11°58'17.11"N 79°22'42.21"E to 79°22'54.06"E	Open cast
23.	Black Granite	K.Paramasivam	S/o Krishnasa my Gounder, No.460, Main Road, Perundurai, Erode District.	G.O. (3D) No.123 (MMB1) Dept dt: 22.11.05 & G.O.(Ms). No.33 Industries (MMB2) Department dated 29.02.2016	1.00.0	9.01.2006	8.01.2026	-	-	13.09.2006	Working	Non captive	Yes, SEIAA letter No. SEIAA-TN/F.No.5036/2016 dated 10.02.2016	12°02'03"N to 12°02'07"N 79°25'58"E to 79°26'04"E	Open cast
24.	Black Granite	V.Senthinathan	35, Bagirathiammal street, T.Nagar, Chennai - 17.	G.O. 3D No.69 Ind (MME1) Dept dt 30.10.06	1.26.0	30.11.2006	29.11.2026	-	-	---	Non Working	Non captive	--Nil--	--	Open cast

25.	Black Granite	H.Mohamad Ismail	S/o.Kittaneef Basha, 13-D, athyanarayana street, Swarnapuri, Salem - 4.	G.O. 3D No.83 Ind (MME-II) Dept. dt 13.11.06	1.09.5	30.11.2006	29.11.2026	-	15.12.2006	Non Working	Non captive	--Nil--	--	Open cast
26.	Black Granite	Gem granites Ltd,	76 chathedral road, Chermat-86.	G.O.(3D)N o.31 Industries MME1 Departmen t dated 21.02.07	2.41.5	21.03.2007	20.03.2027	-	25.03.2009	Non Working	Non captive	--Nil--	--	Open cast
27.	Black Granite	Tvl. Srivari Exports	B3, Ceebras appartement No.40, Montieh road, Egmore, Chermat-8.	G.O.(3D)N o.19 Industries MME1 Departmen t dated 11.04.08.	2.08.5	05.05.2008	04.05.2028	-	15.07.2008	Non Working	Non captive	--Nil--	11°57'00"N 79°26'00"E	Open cast
28.	Black Granite	B.S.Ravi	S/o. B.C.Suppan, 142/8, Krishmagiri Main Road, Bargur, Krishmagiri District.	G.O. (3D) No. 24, Industries (MMB-2) Departmen t dated. 25.05.2010	2.14.0	21.06.2010	20.06.2030	-	03.09.2010	Non Working	Non captive	--Nil--	11°57'10"N 79°24'00"E	Open cast
29.	Black Granite	A.Abdul Salam	118/2(A15), Kurinji Nagar, Housing board Colony, Salem-15.	G.O. (3D) No. 35, Industries (MMB.1) Departmen t dated. 28.02.2011	1.02.5	25.05.2011	24.05.2031	-	12.02.2015	Non Working	Non captive	--Nil--	12°01'13"N 79°26'32"E	Open cast
30.	Black Granite	M/s. Mami Omega Granites (P) Ltd.	2/140A, ManKuitaikad n, Morur Post, Thiruchenkod u Taluk, Namakkal District.	G.O. (3D) No. 25, Industries (MMB.1) Departmen t dated. 23.02.2011	1.83.5	25.05.2011	24.05.2031	-	-	Non Working	Non captive	--Nil--	--	Open cast

31.	Black Granite	K.Ramesh	S/o.Kaman, 6/23B,Varadhi appan Street, Tindivanam Taluk, Viluppuram District.	G.O.(3D) No.46, Industries (MMB2) Departmen t dated 25.08.2011	1.21.5	12.09.2011	11.09.2031	--	--	15.11.2011	Non Working	Non captive	--Nil--	12 02.369 N 79 25.582 E	Open cast
32.	Black Granite	K.Paramasivam	S.F.No.407/3, Siruvilai Village, Vikravandi Taluk	G.O.(3D) No.50, Industries (MMB.2) Departmen t dated 18.12.2018	1.00.0	18.01.2019	17.01.2039	--	--	---	Working	Non captive	--Nil--	--	Open cast
33.	Black Granite	Tvl.Karthik Raja Exports	R/32A/A2, Ambettur, Industrial Estate Road, Anna Nagar West, Chennai-40.	G.O.(3D) No.132 (MMB1) Dept dt: 29.12.05	1.41.0	30.01.2006	29.01.2026	--	--	13.02.2006	Non Working	Non captive	--Nil--	---	Open cast
34.	Black Granite	A.V.Gopalakris hman	S/o.A.Vedhac halam pillai (late), 14,Anumanthara yan koil street, Edapalayam, Chennai - 3.	G.O.(3D)No. 8 Industries MMB1 Dept. dt.08.04. 08.	1.19.0	05.05.2008	04.05.2028	--	--	24.04.2010	Non Working	Non captive	--Nil--	12°10'53. 60"N to 12°10'57. 49"N 79°50'39. 87"E to 79°50'45. 67"E	Open cast
35.	Black Granite	M/s. Kamatchi Enterprises,	Ashok Srishti, 12/14, Ganapathi Colony, 1st street, Gopalapuram, Chennai - 86	G.O.(3D) No. 16, Industries (MMB.2) Departmen t dated. 18.03.2010	1.12.0	05.04.2010	04.04.2030.	--	--	---	Non Working	Non captive	--Nil--	---	Open cast

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36.	Black Granite	R. Sriram	S/o.B. Ramalingam, 1st floor, Adhi Ilam, Parson Sristi Apartment, Opposite to Fathima College, Madurai - 625 018.	G.O. (3D) No. 46, Industries (MMB2) Department dated 04.10.2010	2.69.0	25.10.2010	24.10.2030	-	05.11.2012	Non Working	Non captive	Yes, DEIAA letter No. DEIAA-TN/F.No.18144/Ec.No.4/2018 dated 04.12.2018	12°13'34"N to 12°13'41"N 79°50'02"E to 79°50'10"E	Open cast
37.	Black Granite	Tmt. V. Rajakantham	W/o. Veerasekaran, Arumpuli Village, Villupuram Taluk & District.	G.O. (3D) No.88 Ind (MMB1) Dept dt:13.11.00	0.34.0	31.10.2002	30.10.2022	-	03.01.2003	Non Working	Non captive	--Nil--	--	Open cast
38.	Black Granite	Tvl.Gem Granite	78 Cathedral Road, 2nd Street, Chennai-86.	G.O. (3D) No. 98 (MMB1) Dept dt: 14.9.04	26.83.0	8.11.2004	7.11.2024	-	20.12.2004	Non Working	Non captive	--Nil--	12°19'20"N to 79°21'40"E	Open cast
39.	Black Granite	Tvl.Imperial Granites, Pvt Lid	No.76 Cathedral road, Chennai 86	G.O.(3D)N o.48 Industries MME1 Department dated 15.3.07	3.63.5	2.4.200	1.4.2027	-	18.05.2007	Non Working	Non captive	--Nil--	--	Open cast
40.	Black Granite	Tvl. Bannaramman sugars Ltd.,	12/2 Trichy road, Coimbatore - 18	G.O.(3D)N o.16 Industries MME1 Dept dt:20.03.08	3.27.0	03.4.2008	02.04.2028	-	03.05.2008	Non Working	Non captive	Yes, SEIAA letter No. SEIAA-TN/F.No.3778/Ec.No.1(a)/2903/2015 dated 17.02.2016	12°20'16"N to 12°20'04"N 79°21'04"E to 79°52'16"E	Open cast

41.	Black Granite	Tvl. Garuda granites	4, Vellingai pattarai street, Kancheepuram	G.O.(3D)N o.47 Industries MME1 Dept. dt. 14.07.08.	1.15.0	18.08.2008	17.08.2028	--	22.03.2013	Non Working	Non captive	Yes, SEIAA letter No. SEIAA-TN/F.No.3442/Ec.No.1(a)/2008/2014 dated 01.04.2015	12°20'43.83" N to 12°20'43.88" N 79°22'08.13" E to 79°22'16.40" E	Open cast
42.	Black Granite	Tamin Limited	31, Kamarajar Salai, TWAD Building, Chennai 5.	G.O. (3D)No. 101 Ind. MME1 dept dt. 01.12.08	2.53.5	19.01.2009	18.01.2039	--	--	Non Working	Non captive	Yes, SEIAA letter No. SEIAA-TN/F.No.1192/Ec.No.1(a)/1690/2014 dated 11.02.2015	12°10'11"N 79°22'51"E	Open cast
43.	Black Granite	M/s. K.P. Granite Industries,	T.C. 36/999 Sri Santh, T.R. Sukumaran Nair Road, Perunthani, Thiruvananthapuram, Kerala.	G.O. (3D) No. 10, Industries (MMB.2) Department dated. 01.03.2010.	1.39.5	29.03.2010	28.03.2030.	--	22.07.2010	Non Working	Non captive	--Nil--	12°23'20"N 79°25'30"E	Open cast
44.	Black Granite	Thiru. R.K. Ramesh	S/o. Ravilla Krishnasamy, No.11/12, State Bank Colony, 1st street, Virugambakka m, Chennai-92.	G.O. (3D) No. 20, Industries (MMB.2) Department dated. 22.04.2010	1.87.0	30.06.2010	29.06.2030	--	27.10.2010	Non Working	Non captive	--Nil--	12°27'50"N 79°18'00"E	Open cast
45.	Black Granite	The Managing Director, TAMIN,	Chepauk, Chennai-5.	G.O. (3D) No. 53 Industries (MME.1) Dept. dt. 11.11.2011.	2.34.0	26.12.2011	25.12.2041	--	22.03.2013	Non Working	Non captive	--Nil--	--	Open cast

51.	Black Granite	Tmt.R. Bhuvaneshwari,	W/o. A.C.R. Raj Ganesan, No.572 Shakti complex, Kamarajanar Road, Attur Town, Salem District-636 102.	G.O.(3D) No. 27 Industries (MME-1) Dept dated. 07.09.09.	1.38.0	12.10.2009	11.10.2029	-	-	05.04.2011	Non Working	Non captive	--Nil--	11°37'15"N 78°58'35"E	Open cast
52.	Black Granite	D. Umashankar,	S.A. Manzil, 2nd floor, Ka.Mananant hal Road, K.A.K. Nagar, Kallakurichi, Viluppuram District.	G.O.(3D) No. 28, Industries (MME-1) Department dated. 07.09.2009	2.20.5	02.08.2010	01.08.2030	-	-	25.10.2010	Non Working	Non captive	--Nil--	--	Open cast
53.	Black Granite	M. Ramasamy,	S/o. Muthu gounder, 912, Muthu gounder colony, Harur, Dharmapuri District.	G.O.(3D) No. 15 Industries (MME1) Department dated 19.03.08	2.44.0	03.04.2008	02.04.2028	-	-	25.05.2018	Non Working	Non captive	Yes, SEIAA letter No. SEIAA-TN/VE.No.4013/Ec.No.1(a)/2726/2015 dated 11.01.2016	11°36'49.93"N to 11°36'57.03"N 78°58'45.50"E to 78°58'52.15"E	Open cast
54.	Black Granite	Thiru. Ramasamy	S/o. Muthu Gounder Managing partner M/s. Amman Granites, Muthu Gounder Colony, Harur, Dharmapuri District	G.O.(3D) No. 45, Industries (MMB2) Department dated 04.10.2010	1.52.0	25.10.2010	24.10.2030	-	-	30.03.2011	Working	Non captive	Yes, SEIAA letter No. SEIAA-TN/VE.No.4014/Ec.No.1(a)/2728/2015 dated 11.01.2016	11°36'47"N to 11°36'52"N 78°58'46"E to 78°58'51"E	Open cast

55.	Black Granite	Thiru. Ramasamy	S/o. Muthu Gounder, Muthu Gounder Colony, Harur, Dharmapurai District	G.O. (3D) No. 68, Industries (MMB2) Department dated 24.12.2010.	1.80.5	14.02.2011	13.02.2031	-	23.11.2011	Non Working	Non captive	Yes, SEIAA letter No. SEIAA-TNF.No.4013/EC.No.1(a)/2726/2015 dated 11.01.2016	11°36'49."N to 11°36'57."N 78°58'46"E to 78°58'52"E	Open cast
56.	Black Granite	Tmt. V.Manonmani	A-100, Housing Board Colony, Edappadi Post, Salem District-637 101	G.O. (3D) No.100 (MMB1) Dept dt: 3.10.05	0.43.5	14.11.2005	13.11.2025	-	22.02.2007	Non Working	Non captive	--Nil--	11°58'03"N 78°43'27"E	Open cast
57.	Black Granite	P. Ramasamy, Bharath Granite,	Reddyar Thottam, Sarvepudur, Attur, Salem 636 121.	G.O. (3D) No.111 (MMB1) Dept dt: 2.11.05	1.50.0	05.12.2005	04.12.2025	-	10.02.2006	Non Working	Non captive	--Nil--	11°48'94.94"N 78°54'40.11"E	Open cast
58.	Black Granite	Tmt.J.Hajeera Banu	W/o.Jabber, No.10/7 Pettai, Karungalakudi (post) Melur taluk, Madurai District.	G.O. 3D No.65 Ind (MMF-II) Dept dt 23.10.06	1.05.5	30.11.2006	29.11.2026	-	14.03.2007	Non Working	Non captive	--Nil--	11°55'00"N 78°53'00"E	Open cast
59.	Black Granite	M/s. Premier Enterprise	43, 48 th Street, Ashok Nagar, Chennai-83.	G.O.No. 185 Industries (MMB1) Dept. dated 02.04.93	0.59.0	--	--	-	--Nil--	Non Working	Non captive	--Nil--	--	Open cast
60.	Black Granite	M/s. Pallava Granite Industries	10, Sri Ram Nagar, North street, Alwarpet, Chennai-18.	G.O.No. 125 Industries (MMB1) Dept. dated 02.04.93	5.02.0	--	--	-	--	Non Working	Non captive	--Nil--	12°04'40"N 79°43'20"E	Open cast

61.	Black Granite	M/s. Pretty Granite.	10, Sri Ram Nagar, North street, Alwarpet, Chennai-18	G.O.No. 125 Industries (MMB1) Dept. dated 02.04.93	0.08.0	---	---	---	---	---	---	---	---	---	---	---	---	---	---	Open cast
62.	Black Granite	M/s. Pretty Granite.	10, Sri Ram Nagar, North street, Alwarpet, Chennai-18.	G.O. No. 125 Industries (MMB1) Dept. dt. 02.04.93.	2.00.0	---	---	---	---	---	---	---	---	---	---	---	---	---	---	Open cast
63.	Black Granite	M/s. Balaji Minerals	No.1, 1 st Cross street, Lakshmiapuram, Chennai - 42.	G.O. No. 125 Industries (MMB1) Dept. dt. 02.04.93.	4.62.0	---	---	---	---	---	---	---	---	---	---	---	---	---	---	Open cast
64.	Black Granite	M/s. Shammuga Granites Industries (P) Ltd,	Manalurpet Road, Kilarankkarai Village, Nallavampallayam Post, Tiruvannamala i.	G.O. No. 125 Industries (MMB1) Dept. dated 02.04.93	1.13.5	---	---	---	---	---	---	---	---	---	---	---	---	---	---	Open cast
65.	Black Granite	M/s. Gem Granites,	No.58, Cathedral Road, Chennai - 86.	G.O.No. 125 Industries (MMB1) Dept. dated 02.04.93	4.14.0	---	---	---	---	---	---	---	---	---	---	---	---	---	---	Open cast
66.	Black Granite	M/s. Enterprising Enterprise	B-254, 50 th street, Ashok Nagar, Chennai- 83.	G.O. No. 125 Industries (MMB1) Dept. dt. 02.04.93	3.04.5	---	---	---	---	---	---	---	---	---	---	---	---	---	---	Open cast
67.	Black Granite	M/s. Enterprising Enterprises	B-254, 50 th street, Ashok Nagar, Chennai- 83.	G.O. No. 125 Industries (MMB1)	1.30.5	---	---	---	---	---	---	---	---	---	---	---	---	---	---	Open cast

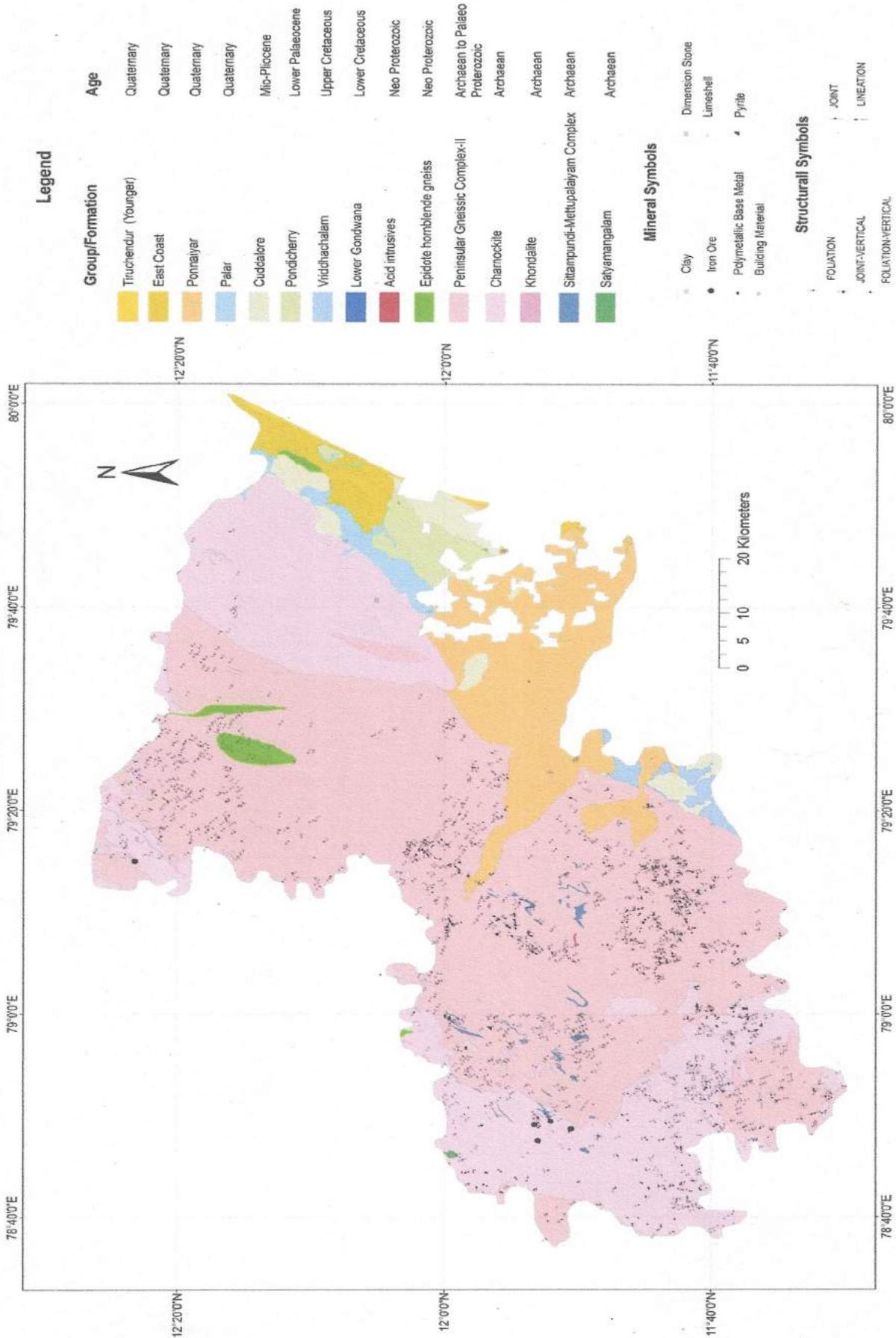
10) Details of Revenue received in last three years;

Year	Black Granite S.F. (Rs.)
2016-17	36490393
2017-18	22651081
2018-19	14612319

11) Details of Production of Minor Mineral in last three years.

Year	Black Granite Production (in Cu.Mt)
2016-17	9826.807
2017-18	6300.405
2018-19	3537.411

12. MINERAL MAP OF VILLUPURAM DISTRICT



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13. List of Letter of Intent (LOI) Holders in the District along with its validity:-

Sl. No.	Name of the Mineral	Name of the Lessee	Address & Contact No. of letter of Intent Holder	Letter of Intent Grant Order No. & Date	Area of Mining lease to be allotted	Validity of LOI	Use (Captive/ Non-Captive)	Location of the Mining Lease (Latitude & Longitude)
1	2	3	4	5	6	7	8	9
1.	Black Granite	Tvl. Stone Trust Enterprises	7/4, 8 th Street, Nandanam Extension, Chennai – 600 035.	Govt. letter No.118/Ind. (MMB.2) Dept./2019-1 dated 04.02.2019	3.06.0	-	Non Captive	12°02'34.75"N to 12°02'42.20"N 79°24'33.23"E to 79°24'40.69"E (12°02'37.71"N 79°24'33.23"E)
2.	Black Granite	H.Karthik	No.37, Gandhi Street, Nehru Nagar East, Civil Aerodrome Post, Coimbatore South, Coimbatore- 641 014.	Govt. letter No.2775/Ind. (MMB.2) Dept./2019-1 dated 07.03.2019	1.40.5	-	Non Captive	12°00'49.23"N 79°28'04.22"E

**14. Total mineral reserves available in the District:-
Name of the Mineral : Black Granite**

Sl. No.	Name of the Miner	Name of the Lessee	Address & Contact No. of Lessee	Mining lease grant order No. & Date	Area of Mining lease (ha)	Period of Mining lease (Initial)		Period of Mining lease (1 st / 2 nd ... renewal)		Date of commencement of Mining Operation	Status (Working/ Non Working/ Temp working for dispatch etc.)	Captive/ Non-Captive	Obtained Environmental Clearance (Yes/No) If Yes Letter no with date of grant of EC	Location of the Mining Lease (Latitude & Longitude)	Total Quantity in CBM
						From	To	From	To						
1.	Black Granite	Tamin Limited	31, Kamarajar Salai, TWAD Building, Chennai 5	G.O. (3D) No. 41 Ind (MMEI) Dept dt:01.11.02	20.82.5	03.11.2002	02.11.2022	-	-	14.06.1984	Non Working	Non captive	--Nil--	12°01'55"N 79°39'28"E	880660
2.	Black Granite	Karthik Raja Exports	602, Anna Salai Chennai - 6.	G.O. (3D) No.32 Ind (MMBI) Dept dt:5.9.02	1.63.0	25.09.2002	24.09.2022	-	-	13.01.2003	Operation	Non captive	Yes, DEIAA letter No. DEIAA-TN/F.No.18148/EC.No. 05/2018 dated 04.12.2018	12°4'52.81"N to 12°4'58.93"N 79°41'28.19"E to 79°41'32.80"E	81810
3.	Black Granite	Maulam Granites	2, Bunglow Road, Extension Avinashi Road, Tirupur - 641 603.	G.O. (3D) No. 4 (MMBI) Dept dt: 28.1.03	1.12.0	24.03.2003	23.03.2023	-	-	28.03.2005	Non Working	Non captive	--Nil--	12°04'40"N 79°41'20"E	2812
4.	Black Granite	Sanjeevi Granites	43/B, Ilrd Street Jayapuram, Tindivanam	G.O. (3D) No. 13 (MMBI) Dept dt: 12.5.03	0.75.0	12.06.2003	11.06.2023	-	-	16.07.2003	Non Working	Non captive	--Nil--	12°04'20"N 79°42'20"E	93600

5.	Black Granite	K. Badrinarayanan	A-32 11th Avenue Ashok Nager, Chennai 83.	G.O. (3D) No. 9 (MMB1) Dept dt: 14.1.04	1.20.5	20.02.2004	19.02.2024	-	-	-	Non Working	Non captive	--Nil--	12°05'05"N 79°40'50"E	75150
6.	Black Granite	Tvl. Kumaran Mining Exports	Perunabakka m Village & Post, Vanur Taluk, Viluppuram District.	G.O. (3D) No.55 (MMB1) Dept dt: 24.11.03	0.84.0	06.02.2004	05.02.2024	-	-	-	Non Working	Non captive	--Nil--	12°05'40"N 79°39'20"E	29520
7.	Black Granite	Tvl. Sathish Mines Industries	Tiruppur.	G.O. (3D) No. 3 (MMB1) Dept dt: 9.2.05	1.12.0	14.03.2005	13.03.2025	-	16.06.2005	-	Non Working	Non captive	--Nil--	---	---
8.	Black Granite	P. Arasu	S/o. Padmanaba Naicker, Kunnam Village, Vanur Taluk	G.O. (3D) No.128 (MMB1) Dept dt: 9.12.05	1.29.5	23.01.2006	22.01.2026	-	-	-	Non Working	Non captive	--Nil--	---	---
9.	Black Granite	Tvl. Karthik Raja Exports,	R/32A/A2, Ambattur, Industrial Estate, Anna Nagar west, Chennai -40.	G.O. (3D) No.35 (MMB1) Dept dt: 27.2.06	1.44.5	27.03.2006	26.03.2026	-	09.03.2007	-	Non Working	Non captive	--Nil--	12°04'15"N 79°43'00"E	12180 0
10.	Black Granite	Tvl. Varuna Granites,	No. 43, Kanagasabai Mudali Street, Nagelapuram, Tindivanam	G.O. (3D) No.49 (MMB1) Dept dt: 28.2.06	1.04.0	27.03.2006	26.03.2026	-	10.07.2006	-	Non Working	Non captive	--Nil--	12°05'13"N 79°40'00"E	50400

11.	Black Granite	M/s. Kattima, jakkaniya avenue casa major road, Egmore, Chennai-8	18, Sulaiman jakkaniya avenue casa major road, Egmore, Chennai-8	G.O.(3D)N o.39 Industries (MME1) Dept. dated 23.06.08	1.76.5	11.08.2008	10.08.2028	-	-	22.05.2013	Non Working	Non captive	--Nil--	11°57'00"N 79°45'00"E	6228
12.	Black Granite	Thiru.Palanisapan Ramasamy,	S/o. Palaniyappan chettiar (late), New No. 10, Old No. 11 Rutland gate 5 th street, Chennai-6.	G.O. (3D) No. 87 Industries (MME-1) Departmen t dated. 24.11.08.	1.58.5	19.01.2009	18.01.2029	-	-	-	Non Working	Non captive	Nil--	--	12375 0
13.	Black Granite	Tamin Limited,	31, Kamarajar Salai, TWAD Building, Chennai 5.	G.O. (3D) No.2 Ind. (MME-1) Dept. dt. 12.01.09	6.09.0	19.06.2009	18.06.2029	-	-	25.05.2012	Non Working	Non captive	--Nil--	--	56148 0
14.	Black Granite	Thiru K.R. Mani, Proprietor	M/s Omega granites, 3/63, Anna Nagar, Sankari Road, Karuveppamp atti, Namakkal District - 637 304.	G.O. (3D) No. 33 Industries (MME-1) Departmen t dated. 03.11.2009	1.68.0	30.11.2009	29.11.2029	-	-	24.03.2010	Non Working	Non captive	Yes, DEIAA letter No. DEIAA-TN/F.No.18142/Ec.No. 03/2018 dated 04.12.2018	12°04'29.69"N to 12°04'25.85"N 79°42'9.38"E to 79°42'3.02"E	1000
15.	Black Granite	Tmt. Shantha kumari	W/o.(Late) S. Selvaraj, No.139, Gopalapuram, Marakanam Road, Tindivanam	G.O. (3D) No. 17, Industries (MMB2) Departmen t dated. 26.03.2010	1.00.0	04.06.2010	03.06.2030.	-	-	20.05.2013	Non Working	Non captive	--Nil--	12°03'57.27"N 79°40'14.03"E	49950

16.	Black Granite	M/s. Karthik	Raja Exports, R.23A/A2, Ambattur Industrial Estate Road, Anna Nagar West, Chennai-40.	G.O. (3D) No. 14, Industries (MMB.2) Departmen t dated. 17.03.2010	1.20.0	26.03.2010	25.03.2030	-	13.04.2010	Non Working	Non captive	--Nil--	12°04'40" N 79°40'45"E	6090
17.	Black Granite	S.Baskar babu,	S/o. (Late)S.Selvaraj , No. 47B, Jayapuram Colony, Tindivanam, Viluppuram District	G.O. (3D) No. 13, Industries (MMB.2) Departmen t dt. 15.03.2010	1.02.0	29.03.2010	28.03.2030	-	15.06.2010	Non Working	Non captive	--Nil--	--	25500
18.	Black Granite	M/s. Aswani Enterprises,	No.49A, Jayapuram Colony, Tindivanam, Viluppuram District.	G.O. (3D) No. 38 Industries (MME-1) Departmen t dt. 10.12.2009	1.36.5	08.02.2010	07.02.2030.	-	--	Non Working	Non captive	--Nil--	--	
19.	Black Granite	M/s. Karthik Raja Exports,	R.23A/A2, Ambattur Industrial Estate Road, Anna Nagar West, Chennai-40.	G.O. (3D) No. 23, Industries (MMB.1) Departmen t dated. 18.02.2011	1.09.0	28.02.2011	27.02.2031	-	14.12.2011	Non Working	Non captive	--Nil--	-	

20.	Black Granite	M/s.Satheesh Mines and Industries,	represented by its partner Thiru.S.Jayabalu, Shed No.63, Sidco, Muthalipalayam, Tirupur - 641 606	G.O. (3D) No.16, Industries (MMB2) Department dated 08.02.2016	1.80.0	10.06.2016	09.06.2036	-	07.03.2017	Working	Non captive	Yes, SEIAA letter No. TN/F.No.2725/Ec.No.1(a)/2472/2014 dated 15.09.2015	12°06'20"N 79°39'20"E	71820
21.	Black Granite	Tamin Limited,	31, Kamarajar Salai, TWAD Building, Chennai 5	G.O. (3D) No. 42 Ind (MME1) Dept dt: 1.11.02	4.15.0	03.11.2002	02.11.2022	-	16.11.2004	Non Working	Non captive	--Nil--	-	52414 7
22.	Black Granite	A.K.A.Majeed	964, 12 th Main HAL II Stage, Indira Nagar, Bangalore-560 008.	G.O. (3D) No. 39 (MMB1) Dept dt: 5.3.04	2.35.5	28.05.2004	27.05.2024	-	19.09.2005	Working	Non captive	Yes, DEIAA letter No. DEIAA-TN/F.No.17058/Ec.No.01/2018 dated 04.12.2018	11°58'12.49"N to 11°58'17.11"N 79°22'42.21"E to 79°22'54.06"E	10044
23.	Black Granite	K.Paramasivam	S/o.Krishnasamy Gounder, No.460, Main Road, Perundurai, Erode District.	G.O. (3D) No.123 (MMB1) Dept dt: 22.11.05 & G.O.(Ms). No.33 Industries (MMB2) Department dt dated 29.02.2016	1.00.0	9.01.2006	8.01.2026	-	13.09.2006	Working	Non captive	Yes, SEIAA letter No. SEIAA-TN/F.No.5036/2016 dated 10.02.2016	12°02'03"N to 12°02'07"N 79°25'58"E to 79°26'04"E	13162 5
24.	Black Granite	V.Senthilnathan	35, Bagirathiammal street, T.Nagar, Chennai - 17.	G.O. 3D No.69 Ind (MME1) Dept dt 30.10.06	1.26.0	30.11.2006	29.11.2026	-	-	Non Working	Non captive	--Nil--	-	4050

25.	Black Granite	H.Mohamad Ismail	S/o. Kiltaneef Basha, 13-D, athyanarayana street, Swarnapuri, Salem - 4.	G.O. 3D No. 83 Ind (MME-II) Dept. dt 13.11.06	1.09.5	30.11.2006	29.11.2026	-	15.12.2006	Non Working	Non captive	--Nil--	--	60000
26.	Black Granite	Gem granites Ltd.,	76 chathedral road, Chennai-86.	G.O.(3D)N o.31 Industries MME1 Departmen t dated 21.02.07	2.41.5	21.03.2007	20.03.2027	-	25.03.2009	Non Working	Non captive	--Nil--	---	60000
27.	Black Granite	Tvl. Srivari Exports	B3, Ceebras appartement No.40, Montiel road, Egnore, Chennai-8.	G.O.(3D)N o.19 Industries MME1 Departmen t dated 11.04.08.	2.08.5	05.05.2008	04.05.2028	-	15.07.2008	Non Working	Non captive	--Nil--	11°57'00"N 79°26'00"E	3375
28.	Black Granite	B.S.Ravi	S/o. B.C.Suppan, 142/8, Krishnagiri Main Road, Bargur, Krishnagiri District.	G.O. (3D) No. 24, Industries (MMB.2) Departmen t dated 25.05.2010	2.14.0	21.06.2010	20.06.2030	-	03.09.2010	Non Working	Non captive	--Nil--	11°57'10"N 79°24'00"E	76440
29.	Black Granite	A.Abdul Salam	118/2(A15), Kurinji Nagar, Housing board Colony, Salem-15.	G.O. (3D) No. 35, Industries (MMB.1) Departmen t dated 28.02.2011	1.02.5	25.05.2011	24.05.2031	-	12.02.2015	Non Working	Non captive	--Nil--	12°01'13"N 79°26'32"E	54000
30.	Black Granite	M/s. Mani Omega Granites (P) Ltd.	2/140A, Manakuttakad n, Morur Post, Thiruchenkodu Taluk, Namakkal District.	G.O. (3D) No. 25, Industries (MMB.1) Departmen t dated 23.02.2011	1.83.5	25.05.2011	24.05.2031	-	-	Non Working	Non captive	--Nil--	-	4890

31.	Black Granite	K.Ramesh	S/o.Karman, 6/23B,Varadh appen Street, Tindivanam Taluk, Viluppuram District.	G.O.(3D) No.46, Industries (MMB2) Departmen t dated 25.08.2011	1.21.5	12.09.2011	11.09.2031	-	15.11.2011	Non Working	Non captive	--Nil--	12 02.369 N 79 25.582 E	55650
32.	Black Granite	K.Paramasivam	S.F.No.407/3, Siruvalai Village, Vikravandi Taluk.	G.O.(3D) No.50, Industries (MMB.2) Departmen t dated 18.12.2018	1.00.0	18.01.2019	17.01.2039	-	--	Working	Non captive	--Nil--	-	16425 0
33.	Black Granite	Tvl.Karthik Raja Exports	R/52A/A2, Ambattur, Industrial Estate Road, Anna Nagar West, Chennai-40.	G.O.(3D) No.132 (MMB1) Dept dt: 29.12.05	1.41.0	30.01.2006	29.01.2026	-	13.02.2006	Non Working	Non captive	--Nil--	---	76200
34.	Black Granite	A.V.Gopalakris hman	S/o.A.Vedhac halam pillai (late), 14,Anumanthara yan koil street, Edapalayam, Chennai - 3.	G.O.(3D)No. 8 Industries MME1 Dept. dt.08.04. 08.	1.19.0	05.05.2008	04.05.2028	-	24.04.2010	Non Working	Non captive	--Nil--	12°10'53. 60"N to 12°10'57. 49"N 79°50'39. 87"E to 79°50'45. 67"E	1200
35.	Black Granite	M/s. Kamatchi Enterprises,	Ashok Srishti, 12/14, Ganapathi Colony, 1st street, Gopalapuram, Chennai - 86	G.O.(3D) No.16, Industries (MMB.2) Departmen t dated. 18.03.2010	1.12.0	05.04.2010	04.04.2030.	-	--	Non Working	Non captive	--Nil--	---	2176

36.	Black Granite	R. Sriram	S/o.B. Ramalingam, 1st floor, Adhilam, Parson Sristi Apartment, Opposite to Fathima College, Madurai - 625 018.	G.O.(3D) No. 46, Industries (MMB2) Department dated 04.10.2010	2.69.0	25.10.2010	24.10.2030	-	05.11.2012	Non Working	Non captive	Yes, DEIAA letter No. DEIAA-TNF.No.18144/Ec.No.4/2018 dated 04.12.2018	12°13'34"N to 12°13'41"N 79°50'02"E to 79°50'10"E	50200
37.	Black Granite	Tmt. V. Rajakantham	W/o. Veerasekaran, Arumpuli Village, Villupuram Taluk & District.	G.O.(3D) No. 88 Industries (MMB1) Dept dt:13.11.00	0.34.0	31.10.2002	30.10.2022	-	03.01.2003	Non Working	Non captive	--Nil--	--	
38.	Black Granite	Tvl.Gem Granite	78 Cathedral Road, 2nd Street, Chennai-86.	G.O.(3D) No. 98 (MMB1) Dept dt: 14.9.04	26.83.0	8.11.2004	7.11.2024	-	20.12.2004	Non Working	Non captive	--Nil--	12°19'20"N 79°21'40"E	1226985
39.	Black Granite	Tvl.Imperial Granites, Pvt Ltd	No.76 Cathedral road, Chennai 86	G.O.(3D) No. 48 Industries (MMB1) Department dated 15.3.07	3.63.5	24.200	14.2027	-	18.05.2007	Non Working	Non captive	--Nil--	--	4788
40.	Black Granite	Tvl. Banniamman sugars Ltd.,	12/2 Trichy road, Coimbatore - 18	G.O.(3D) No. 16 Industries (MMB1) Dept dt:20.03.08	3.27.0	03.4.2008	02.04.2028	-	03.05.2008	Non Working	Non captive	Yes, SEIAA letter No. SEIAA-TNF.No.3778/Ec.No.10 ay/2903/2015 dated 17.02.2016	12°20'16"N to 12°20'04"N 79°21'04"E to 79°52'16"E	159540

44

41.	Black Granite	Tvl. Garuda granites	4, Vellingai pattarai street, Kancheepuram	G.O.(3D)N o.47 Industries MME1 Dept dt 14.07.08.	1.15.0	18.08.2008	17.08.2028	-	-	22.03.2013	Non Working	Non captive	Yes, SEIAA letter No. SEIAA-TN/F.No.3442/Ec.No.1(a)/2008/2014 dated 01.04.2015	12°20'43.83" N to 12°20'43.88" N 79°22'08.13" E to 79°22'16.40" E	29700
42.	Black Granite	Tamin Limited	31, Kamarajar Salai, TWAD Building, Chennai 5.	G.O. (3D)No. 101 Ind. MME1 dept dt: 01.12.08	2.53.5	19.01.2009	18.01.2039	-	-	---	Non Working	Non captive	Yes, SEIAA letter No. SEIAA-TN/F.No.1192/Ec.No.1(a)/1690/2014 dated 11.02.2015	12°10'11"N 79°22'51"E	10035 7
43.	Black Granite	M/s. K.P. Granite Industries,	T.C. 36/999 Sri Santh, I.R. Sukunaran Nair Road, Perunthani, Thiruvananthapuram, Kerala.	G.O. (3D) No. 10, Industries (MMB.2) Department dt dated. 01.03.2010.	1.39.5	29.03.2010	28.03.2030	-	-	22.07.2010	Non Working	Non captive	--Nil--	12°23'20"N 79°25'30"E	72000
44.	Black Granite	Thiru. R.K. Ramesh	S/o. Ravilla Krishnasamy, No.11/12, State Bank Colony, 1st street, Virugambakkam, Chennai-92.	G.O. (3D) No. 20, Industries (MMB.2) Department dt dated. 22.04.2010	1.87.0	30.06.2010	29.06.2030	-	-	27.10.2010	Non Working	Non captive	--Nil--	12°27'50"N 79°18'00"E	
45.	Black Granite	The Managing Director, TAMIN,	Chepauk, Chennai-5.	G.O. (3D) No. 53 Industries (MME.1) Dept. dt. 11.11.2011.	2.34.0	26.12.2011	25.12.2041	-	-	22.03.2013	Non Working	Non captive	--Nil--	-	10044 0

46.	Black Granite	The Managing Director, TAMILNADU	Chepauk, Chennai-5.	G.O. (3D) No. 5 Industries (MME.1) Department dt. 01.02.2012.	1.06.5	23.04.2012	22.04.2042	-	-	Non Working	Non captive	-Nil-	12°17'12"N 79°20'49"E	11224 0
47.	Black Granite	The Managing Director, TAMILNADU	Chepauk, Chennai-5.	G.O. (3D) No. 66 Industries (MME.1) Department dt. 05.12.2011	40.13.5	09.03.2012	08.03.2042	-	-	Working	Non captive	Yes, SEIAA letter No. SEIAA-TN/F.No.845/Ec.No.1(a)/1970/2014 dated 30.03.2015	12°08'16"N To 12°08'36"N 79°15'48"E to 79°16'08"E	49885 8
48.	Black Granite	Sri Vishnu Exports	No.11, SBI Officer Colony, Ayyavaram, Chennai - 300 023.	G.O. (3D) No. 13, (MMB2) Dept dt: 25.01.2016	2.31.0	01.03.2016	29.02.2036	-	18.09.2017	Working	Non captive	Yes, SEIAA letter No. SEIAA-TN/F.No.3795/Ec.No.1(a)/2480/2015 dated 01.12.2015	11°59'50"N to 12°00'00"N 79°08'52"E to 79°09'01"E	20005 8
49.	Black Granite	Tvl.Suba Exports	No.7 C.S.I. Church Complex, Railway Street, Attur, Salem District.	G.O. (3D) No. 8 (MMB1) Dept dt: 14.1.04	1.05.5	28.05.2004	27.05.2024	-	25.03.2004	Non Working	Non captive	-Nil-	-	
50.	Black Granite	Tvl. Alfa Estates (P) Ltd.	611, Barton center, 84, M.G.Road, Bangalore - 560 001.	G.O.(3D) No.129 Industries (MME1) Department dt dated 18.12.08	2.26.0	12.01.2009	11.01.2029	-	26.02.2009	Non Working	Non captive	-nil-	--	

51.	Black Granite	Tmt.R. Bhuvaneswari,	W/o. A.C.R. Raj Ganesan, No.572 Shakthi complex, Kamarajapur Road, Attur Town, Salem District-636 102.	G.O. (3D) No. 27 Industries (MME-1) Dept dated. 07.09.09.	1.38.0	12.10.2009	11.10.2029	-	05.04.2011	Non Working	Non captive	--Nil--	11°37'15"N 78°58'35"E	53200
52.	Black Granite	D. Umashankar,	S.A. Manzil, 2nd floor, K.A.Mamanant hal Road, K.A.K. Nagar, Kallakurichi, Vituppuram District.	G.O. (3D) No. 28, Industries (MME.1) Department dated. 07.09.2009	2.20.5	02.08.2010	01.08.2030	-	25.10.2010	Non Working	Non captive	--Nil--	--	17014
53.	Black Granite	M. Ramasamy,	S/o. Muthu gounder, 912, Muthu gounder colony, Harur, Dharmapuri District.	G.O.(3D) No. 15 Industries MME1 Department dated 19.03.08	2.44.0	03.04.2008	02.04.2028	-	25.05.2018	Non Working	Non captive	Yes, SEIAA letter No. SEIAA-TN/F.No.4013/Ec.No.1(a)/2726/2015 dated 11.01.2016	11°36'49.93" N to 11°36'57.03" N 78°58'45.50" E to 78°58'52.15" E	133440
54.	Black Granite	Thiru. Ramasamy	S/o. Muthu Gounder Managing partner M/s. Amman Granites, Muthu Gounder Colony, Harur, Dharmapuri District	G.O. (3D) No. 45, Industries (MMB2) Department dated 04.10.2010	1.52.0	25.10.2010	24.10.2030	-	30.03.2011	Working	Non captive	Yes, SEIAA letter No. SEIAA-TN/F.No.4014/Ec.No.1(a)/2728/2015 dated 11.01.2016	11°56'47"N to 11°36'52"N 78°58'46"E to 78°58'51"E	60600

55.	Black Granite	Thiru. Ramasamy	S/o. Muthu Gounder, Muthu Gounder Colony, Harur, Dharmapurai District.	G.O. (3D) No. 68, Industries (MMB2) Department dated 24.12.2010.	1.80.5	14.02.2011	13.02.2031	--	23.11.2011	Non Working	Non captive	Yes, SELAA letter No. TN/F.No.4013/Ec.No.1(a)/2726/2015 dated 11.01.2016	11°56'49."N to 11°56'57."N 78°58'46"E to 78°58'52"E	63600
56.	Black Granite	Tmt. V.Manonmani	A-100, Housing Board Colony, Edappadi Post, Salem District-637 101	G.O. (3D) No.100 (MMB1) Dept dt: 3.10.05	0.43.5	14.11.2005	13.11.2025	--	22.02.2007	Non Working	Non captive	--Nil--	11°58'05"N 78°43'27"E	768
57.	Black Granite	P. Ramasamy, Bharath Granite,	Reddiyar Thotiam, Sarvepudur, Attur, Salem 636 121.	G.O. (3D) No.111 (MMB1) Dept dt: 2.11.05	1.50.0	05.12.2005	04.12.2025	--	10.02.2006	Non Working	Non captive	--Nil--	11°48'94.94"N 78°54'40.11"E	33000
58.	Black Granite	Tmt.J.Hajeera Banu	W/o.Jabbar, No.10/7 Pettai, Karungalakudi (post) Melur taluk, Madurai District.	G.O. 3D No.65 Ind (MMB-II) Dept dt:23.10.06	1.05.5	30.11.2006	29.11.2026	--	14.03.2007	Non Working	Non captive	--Nil--	11°55'00"N 78°53'00"E	50800
59.	Black Granite	M/s. Premier Enterprise	43, 48 th Street, Ashok Nagar, Chennai-83.	G.O. No. 185 Industries (MMB1) Dept. dated 02.04.93	0.59.0	--	--	--	--Nil--	Non Working	Non captive	--Nil--	--	--
60.	Black Granite	M/s. Pallava Granite Industries	10, Sri Ram Nagar, North street, Alwarpet, Chennai-18.	G.O. No. 125 Industries (MMB1) Dept. dated 02.04.93	5.02.0	--	--	--	--	Non Working	Non captive	--Nil--	12°04'40"N 79°43'20"E	583200
61.	Black Granite	M/s. Prety	10, Sri Ram	G.O. No.	0.08.0	--	--	--	--Nil--	Non	Non	--Nil--	--	--

List of Letter of Intent (LOI) Holders in the District along with Total resources:

Sl. No.	Name of the Mineral	Name of the Lessee	Address & Contact No. of letter of Intent Holder	Letter of Intent Grant Order No. & Date	Area of Mining lease to be allotted	Validity of LoI	Use (Captive/ Non-Captive)	Location of the Mining Lease (Latitude & Longitude)	Total resources in cbm
1.	Black Granite	Tvl. Stone Trust Enterprises	7/4, 8 th Street, Nandanam Extension, Chennai – 600 035.	Govt. letter No.118/Ind. (MMB.2) Dept./2019-1 dated 04.02.2019	3.06.0	-	Non Captive	12 ^o 02'34.75"N to 12 ^o 02'42.20"N 79 ^o 24'33.23"E to 79 ^o 24'40.69"E (12 ^o 02'37.71"N 79 ^o 24'33.23"E)	10 123060 M ³ of Black Granite

15) Quality/ Grade of Mineral available in the district**Black Granite**

The dolerite dyke (black granite) available in the viluppuram district is commercially known as Kunnam black, Karasanur black and Jet black and all the black granite dyke deposit are commercial grade. However structural features of the area will affect the recovery percentage of the Dolerite dyke.

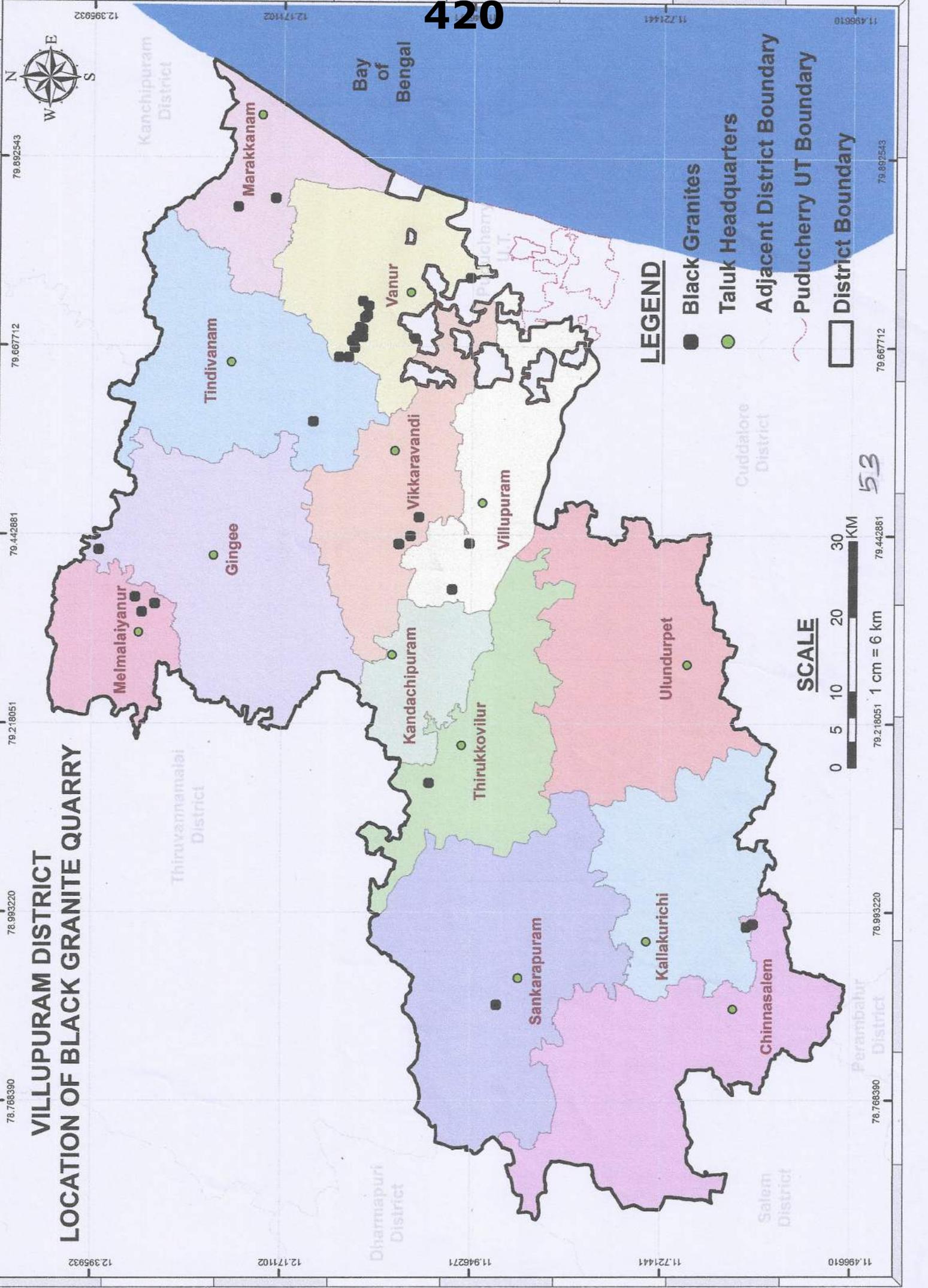
16. Use of Mineral**Granite**

Presently, Multi colour as well as black granite is widely used for slab/tiles/monuments of various shape and sizes after cutting and polishing.

Granite also finds its application in making garden furniture, such as, benches, fountains and many other articles which are used for landscaping and/or decorative purposes. The cut-to-size small blocks are used as cobblestone, kerbstone, road sidings and for many other innovative purposes.

17. Demand and Supply of the Minerals in the last three years

Black Granite			
Year	2016-17	2017-18	2018-19
Demand (Cub.m)	9455.91	5869.67	3786.55
Supply (Cub.m)	9455.91	5869.67	3786.55



19. Details of the area where there is a cluster of mining leases :

- Nil—

20. Details of Eco Sensitive Area:

Oussudu Lake Birds Sanctuary over an extent of 331.78.5 hectares falls in S.F.No.106 of Poothurai Village and S.F.No.1/1 of Perambai Village of Vanur Taluk, Viluppuram District.

21. Impact on the Environment (Air, Water, Noise, Soil Flora & Fauna, Land use, Agriculture, Forest etc.,) due to Mining Activity

Generally, the Environmental impacts can be categorized as either primary or secondary. Primary impacts are those, which are attributed directly by the project, secondary impacts are those, which are indirectly induced and typically include the associated investment and changed pattern of social and economic activities by the proposed action.

The impact has been ascertained for the project assuming that the pollution due to mining activity has been completely spelled out under the baseline environmental status for the entire ROM which is proposed to exploit from the mines.

Air:

Mining Operations are carried out by opencast semi mechanized/ Mechanized method, dust particles are generated due to various activities like, Excavation, Loading, handling of mineral and transportation. The air quality in the mining area depends upon the nature and concentration of emissions and meteorological conditions.

The major air pollutants due to mining activity includes:-

- Particulate Matter (Dust) of various sizes.
- Gases, such as, Sulphur Dioxide, Oxides of Nitrogen, Carbon Monoxide etc., from vehicular exhaust.

- Dust is the single Air pollutant observed in the open cast mines. Diesel operating drilling machines, small amount of blasting and movement of machinery/ vehicles produce NO_x, SO₂ and CO emissions, usually at low levels. Dust can be of significant nuisance surrounding land users and potential health risk in some circumstances.

Water Impact

The mining operation leads to intersect the water table cause ground water depletion. Due to the interruption surface water sources like River, Nallah, Odai etc., surface water system, Drainage pattern of the area is altered.

Noise

Noise pollution is mainly due to operation of Machineries and occasional plying of machineries. These activities will create Noise pollution in the surrounding area.

Land Environment

The topography of the area will change, due to the Topographical changes the entire Eco system will be altered.

Flora and Fauna

The impact on biodiversity is difficult to quantify because of its diverse and dynamic characteristics.

Mining activities generally result in the deforestation, land degradation, water, air and noise pollution which directly or indirectly affect the faunal and floral status of the project area.

However, occurrence and magnitude of these impacts are entirely dependent upon the project location, mode of operation and technology involved.

22. Remedial Measure to mitigate the impact of Mining on the Environment

Air

Mitigated measures suggested for air pollution controls are based on the baseline ambient air quality of the area.

The following measures are proposed to adopted in the mines such as,

- Dust generation shall be reduced by using sharp teeth of shovels.
- Wet drilling shall be carried out to contain the dust.
- Controlled blasting techniques shall be adopted.
- Water spraying on haul roads, service roads and overburden dumps will help in reducing considerable dust pollution.
- Proper and regular maintenance of mining equipment's have to be considered.
- Transport of material in trucks covered with tarpaulin.
- The mine pit water can be utilized for dust suppression in and around mine areas.
- Information on wind direction and meteorology will be considered while planning, so that pollutants, which cannot be fully suppressed by engineering technique, will be prevented from reaching the nearby agriculture area.
- Comprehensive green belt around overburden dumps has to be carried out to reduce to fugitive dust emissions in order to create clean and healthy environment.

Water

- Construction of garland drains to divert surface run-off into the mining area.
- Construction of check dams / gully plugs at strategic places to arrest silt wash off from broken up area.
- Retaining walls with weep hole will be constructed around the mine boundariesto arrest silt wash off.
- The mined out pits shall be converted into the water reservoir at the end of mine life. This will help in recharging ground water table by acting as a water harvesting structure.

- Periodic analysis of mine pit water and ground water quality in nearby villages.
- Domestic sewage from site office & urinals/latrines provided in ML is discharged in septic tank followed by soak pits.

Noise

Mitigation measures

- Periodic maintenance of machinery, equipment's shall be ensured to keep the noise generated at minimum.
- Development of thick green belt around mining area and haul roads to reduce the noise.
- Provision of earplugs to workers exposed to high noise generating activities. Workers and operators at work site will be provided with earmuffs.
- Conducting periodical medical checkup of all workers for any noise related health problems.
- Proper training to personnel to create awareness about adverse noise level effects.
- Periodic noise monitoring at suitable locations in the mining area and nearby habitations to assess efficacy of adopted control measures.
- During the blasting, optimum Spacing, Burden and charging of holes will be made under the supervision of competent qualified mines foreman, Mate as approved by Director of Mines safety.

Biological Environment

MITIGATION MEASURES:

- Development of gap filling saplings in the safety barrier left around the quarry area.
- Carrying out thick greenbelt with local flora species predominantly with long canopy leaves on the inactive mined out upper benches.
- Development of dense poly-culture plantation using local flora species in the mining area at conceptual stage.

- Adoption of suitable air pollution control measures as suggested above.
- Transport of materials in trucks covered with tarpaulin.
- Construction of garland drains and settling tank to arrest silt wash off from lease area.
- Construction of retention walls around lower boundary of mining area to arrest silt washoff and roll down boulders.
- Retaining walls with weep hole will be constructed around the mine Boundaries to arrest silt wash off.

23. Reclamation of Mined out area (Best Practice already implemented in the district, requirement as per Rules and Regulation, Proposed reclamation plan)

In Granite leased out area when the quarry reaches the ultimate pit limit or at the end of life of quarry, quarried out waste will be backfilled and leveled. Quarried out pit will be fenced with barbed wire and also safety bund constructed around the quarry to prevent inadvertent entry of public and cattle. Further the regional trees like Casuarinas, Eucalyptus Teak, Panai tree etc are planted along the Lease boundary and avenues, over Non-active dumps as well as in the backfilled area at a rate of 20 trees per annum with interval 5m in between. The rate of survival expected to be 80% in this area.

24. Risk Assessment and Disaster Management Plan

Risk Assessment

While designing Disaster Management plans for a particular region, different vulnerabilities for that region has to be assessed first to streamline different developmental plans.

VULNERABILITY ANALYSIS

The major rivers flowing through this District are as follows,

- Gedilam River - Flows through Tirukoilur and Ulundurpet Taluks.

- Malattar River - Joins Gedilam before flowing into the Bay of Bengal
- Pennaiyar River - Flows through Sankarapuram, Tirukoilur and Viluppuram Taluks.
- Sankarabarani River - Originates in Gingee Taluk, flows through Viluppuram.

The rivers are seasonal and could not be used for irrigation purpose to the expected level because of low precipitation in most of the days of a year. The North East Monsoon which sets in during October and November brings forth heavy rainfall in major parts of this district causing heavy floods and cyclone in the coastal areas from Marakkanam, Tirukoilur, Viluppuram, Ulundurpet, Tindivanam and Vanur Taluks. The vulnerable villages to natural calamities in each taluk and the flood prone areas in each taluk are detailed below with their maps.

LIST OF VILLAGES VULNERABLE TO NATURAL CALAMITIES

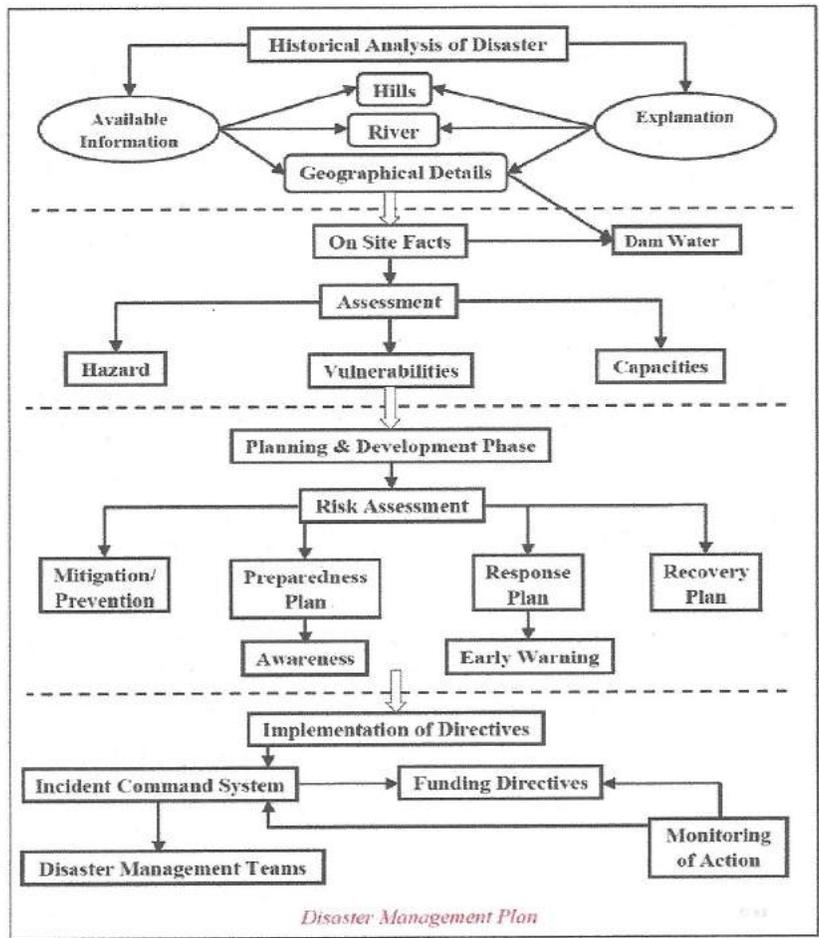
1. Since Marakkanam and Vanur blocks are facing Bay of Bengal, they face the risk of Tsunami directly.
2. Based on the history of rainfall and calamities way back a decade, the following 166 places are identified as vulnerable locations with regard to Flood and Cyclone.

ABSTRACT OF LIST OF VILLAGES VULNERABLE

Sl. No	Name of the Taluk	Highly Vulnerable	Vulnerable	Moderately Vulnerable	Low Vulnerability	Total No. of Vulnerable Location
1	VILUPPURAM	0	0	0	21	21
2	VIKRAVANDI	0	0	0	27	27
3	VANUR	0	0	0	7	7
4	TINDIVANAM	0	0	0	17	17
5	GINGEE	0	0	0	4	4
6	MELMALAIYANUR	0	0	0	0	0
7	MARAKKANAM	0	8	21	24	53

8	TIRUKOILUR	0	1	3	5	9
9	ULUNDURPET	3	0	1	5	9
10	KANDACHIPURAM	0	0	0	0	0
11	KALLAKURICHI	0	0	0	2	2
12	SANKARAPURAM	0	0	0	0	0
13	CHINNASALEM	0	0	0	0	0
14	WRO VPM	0	0	0	1	1
15	WRO KK	1	4	0	15	20
TOTAL		4	13	25	128	170

District Disaster Management Plan



District Disaster Management Plan (DDMP)

The objective of the District Disaster Management Plan (DDMP) is to devise a set of guidelines for District level disaster preparedness, prevention, mitigation and monitoring which will grow into becoming a well - defined protocol for disaster management that will be updated periodically. Every line department in the District will need to prepare their own Disaster Management Plans. The Emergency Support functions of various departments will be listed out in the plan. An inventory of resources in the district will be listed out. All of this will converge into the state plan and mesh into one another. While the District Disaster Management Plan will form the framework for the entire district, it will be fine-tuned further by requirements of individual district units and emergency situation.

District Disaster Management Plan.-

- 1) Comprehensive flood protection strategies with reference to Gedilam river, Gomuki, Manimukthar River and 19 coastal habitations in the district prone to flood.
- 2) Building self-reliant coastal communities and empower them to manage their livelihoods in a sustainable manner.
- 3) Long term comprehensive pre and post disaster management programs linked to developmental activities.
- 4) De-centralize the decision making authority to the field level line department officials.
- 5) Participatory Management.
- 6) Increasing the awareness of long-term impact of relief program on development potential.
- 7) Emphasis on quality management of Relief measures.
- 8) Enhance the resilience of farmers to face the Vagaries of monsoon in rainfed areas.
- 9) To maintain the database capturing all the past experiences like Tsunami, Flood, Cyclone, Drought in the district.

- 10) To convene the meeting of District Disaster Management Authority for every quarter to discuss the preparedness of the line departments to meet any disasters.
- 11) Provide information about the rainfall, heat wave and other natural calamity to the public through District Emergency operation centre thereby to reduce the loss of lives and property.
- 12) Proper Operation and Maintenance of VHF sets and Early Warning Systems installed in coastal habitations
- 13) Creating awareness through Mock Drills, communication drills regularly and periodically in association with line departments like Education, Health, Police, Fire and Rescue, SDRF, NDRF and SIRD trained CBDRM trainers.
- 14) Motivate the public about the importance of Water conservation works such as rain water harvesting, desilting of tanks and channels and kudimaramathu.
- 15) Effective implementation of G.O(Ms) No: 540 on Eviction of encroachments through Water Conservation and Water Management Committee and Encroachment Eviction Committee.
- 16) To avoid the construction of the buildings in low lying areas and to insist the Builders on the need to raise the construction site sufficiently thereby preventing the inundations during monsoons.
- 17) To reduce the direct disaster economic loss through Disaster Risk governance by identifying the vulnerable locations for various disaster and make the officials to realise their roles, their Hazard, Risk assessment and precautionary measures.
- 18) As a measure to reduce the damage to critical infrastructure and basic services, enabling the Highways, Police, Revenue, Fisheries and Fire & Rescue departments with latest equipments to handle disasters and vehicular traffic restoration immediately, and ensure that all infrastructure is built to withstand earthquake and floods and adequate engineering safety.

- 19) Effective utilization of Search, Rescue and Evacuation equipments of all the line departments.
- 20) Identify the list of swimmers, climbers and snake catchers for each of the vulnerable locations and update them in the district website.
- 21) To Develop local Disaster Risk Strategy through Sensitisation of all local body officials like Municipal Commissioners, Executive officers, Town panchayats and block development officers, Village level functionaries like VAO, VA and Panchayat clerk on their roles and responsibilities during disaster and understand the risk.
- 22) Sensitization of the officials of health department, Noon meal and anganwadi workers across the district on disaster management in particular Coastal areas.
- 23) Providing training to the Evacuation, Search and Rescue, Early warning, First aid and Shelter & Maintenance committee members in all 19 Coastal habitations.
- 24) Sensitise all the private institutions, hospitals, theatres, shopping malls and educational institutions on the need for a disaster contingency plan to tackle any major disaster.
- 25) To form the Inter Departmental Zonal Teams to oversee the preparatory works of pre and post disaster.
- 26) To Enhance international cooperation in relief operations by sharing the local technical and the traditional expertise.
- 27) To Successfully implement of Community based disaster risk management Project.
- 28) To identify all the Blackspots in the National Highways and make them accident free zones in the district.
- 29) To identify the places where fatal accidents occurred and provide them with Rubble strips, providing Barricades caution Boards etc, to alert the drivers of vehicles.
- 30) To provide double speed Brakers in all the sub – roads connecting the National Highways to reduce accidents.

- 31) To identify the major junctions in the National Highways and send proposals for Bridges construction like Road over Bridge /Road under Bridge as per their need.
- 32) To Create awareness among the explosive license owners by sensitizing them on the directions of sale and manufacturing procedures, the impact on lives and on economy in case of any explosive accident.
- 33) To issue proper instructions to Tamil Nadu Electricity Board to monitor the use of electric fencing if any used in the agricultural lands and sensitize the public to reduce their use.
- 34) A plan to increase the capacity of the Vidur Reservoir from existing 14.061 M.Cum to its original 17.136 M Cum by desiltation of 30,80,000 cu.m. that may cost around Rs.22.94 Cr. Proposal is under progress. This will be helpful to irrigate the entire 3200 acres ayacut and feed 8 Tanks.
- 35) A plan to increase the capacity of the Gomuki Nadhi Project Dam from existing 12.95 M.Cum to its original 15.86 M Cum by desiltation of 29,10,000 cu.m. that may cost around Rs.27.14 Cr. Proposal is under progress. This will be helpful to irrigate the entire 10860 acres ayacut and feed 37 Tanks.
- 36) A plan to increase the capacity of the Manimuktha Nadhi Project Dam from existing 18.27 M.Cum to its original 20.88 M Cum by desiltation 26,10,000 cu.m. that may cost around Rs.24.34 Cr. Proposal is under progress. This will be helpful to irrigate the whole 5493 acres ayacut and feed 5 Tanks.
- 37) A plan to increase the capacity of the Malattar River Project from existing 750 M to its original 347 Km Cum by desiltation 2225.81 Ha. that may cost around Rs.9.00 Cr. Proposal is under progress. This will be helpful to irrigate the actual 5000 acres ayacut and feed 13 Tanks.

- 38) A plan to increase the capacity of the Sornavur Anicut designed discharge of this anicut 5098.88 Cu.M that may cost around Rs.9.75 Cr. Proposal is under progress. This will be helpful to irrigate the actual 6053 acres ayacut and feed 8 Tanks.
- 39) Implementing Rain Water Harvesting techniques through Pit and Power Sump creation in the upcoming New Law College Buildings and New formation bifurcated Three Taluk Offices viz, Marakkanam, Melmalaiyanur, Kandachipuram (New Public Buildings)
- 40) To Maintain surface water quality and protect surface water bodies.
- 41) To Train local volunteers in Rain Water Harvesting at reduced costs. Encourage the use of any roofing material for the collection of rain water for household purpose.
- 42) Rainwater Harvesting process has an inherent tendency to arrest seawater ingress in coastal areas. They have also enhanced the yield of open wells, bore well and pumbs. It also improves the ground water quality by elimination of harmful chemicals and salts.

25. Details of the occupational Health issues:

RNTCP Tuberculosis Register Case

Sl. No.	Year	Total Case
1	2014	4931
2	2015	4527
3	2016	4669
4	2017	4534
5	2018	4647

Silicosis : -- Nil--

26. Plantation and Green Belt development in respect of leases already granted in the district.

It is necessary to develop Green Belt in and around the polluted site with suitable species to reduce the air pollution effectively. Implementation of afforestation program is of paramount importance. In addition to augmenting existing vegetation, it also checks soil erosion, make the ecosystem more complex and functionally more stable and make the climate more conducive.

27. Any other information

-NIL-

19/5/19
**Assistant Director
Geology and Mining,
Viluppuram.**

27/5/2019
**District Collector
Viluppuram.**

ENVIRONMENTAL CLEARANCE ISSUED TO THE PROJECT SITE .**WHICH IS ADJACENT TO WATER BODIES,SUBJECT TO COMPLIANCE WITH MITIGATION MEASURES****FILE NO: 10480****ABSTRACT**

SL. NO	DATE	DETAILS / EVENTS
01	---	Details related to Environmental Clearance issued to the Mining Project Site in File No.10480
02	21.08.2023	Precise area Communication letter issued by the AD (Mines) vide,Roc.No.M2/288/2022.Dated.21.08.23
03	15.12.2023	Appraisal Meeting conducted by SEAC in their 431 st meeting and noted that <i><u>'there are two water bodles in the northern and southern direction of the proposed site and the site is abutting the water bodies'</u></i> . Hence, the Committee decided to direct the PP/EIA coordinator to study and submit a detailed report on the implications of the proposed mining activity on the above aspects and the additional mitigation efforts proposed in the EMP.
04	10.01.2024	SEIAA has conducted meeting 688 th meeting and accepted the SEAC'S 431 st meeting recommendations.
05	13.03.2024	Combined Map and Hydrogeological Report submitted by the Project Proponent to SEAC appraisal Meeting ppt.
06	13.03.2024	Appraisal Meeting again conducted by SEAC in their 451 st meeting and accepted the proposals of the PP,after perusing the study report and recommended for grant EC.
07	08.04.2024	SEIAA meeting conducted in 709 th and accepted the recommendations of expert committee in SEAC'S 451 st meeting .
08	24.04.2024	Environmental Clearance is issued in File No.10480,Dated:24.04.2024

**ENVIRONMENTAL CLEARANCE (FILE NO.10480) ISSUED TO THE PROJECT SITE ,
WHICH IS ADJACENT TO WATER BODIES,
SUBJECT TO COMPLIANCE WITH MITIGATION MEASURES BY THE SEIAA-TN**

FILE NO.: 10480

EC GRANT DATE – 24.04.2024

“B2” CATEGORY - ROUGH STONE AND GRAVEL QUARRY

PROJECT SITE:

The Environmental Clearance was granted to the proponent Thiru. Balasubramanian, for mining Rough Stone and Gravel Quarry over an extent of 2.47.91ha of Patta Land in S.F.Nos. 310/1A, 311/1, 312/1, 314/1A, 314/1B, 315/1A(P), 315/1B, 316/1(P), 316/2(P), 317/1(P), 317/2(P) & 318/1(P) **Alangaraperi Village, Tirunelveli Taluk & District, Tamilnadu State.**

ENVIRONMENT SETTING: (as pointed out in the minutes of 431st & 451st SEAC Appraisal Meetings)

There are TWO WATER BODIES OF (39 HA & 26 HA) ABUTTING the mining site on the Northern and Southern sides of the Mine Lease Area.

There is a CANAL going through the west side of the Mine Lease Area.

E.C.GRANTED SUBJECT TO THE CONDITIONS OF MITIGATION MEASURES/COMPLIANCE REPORT (APPRAISAL MADE BY SEAC AND ACCEPTED BY SEIAA.)

- i. The proponent shall ensure that the activity does not disturb the water bodies and natural flow of surface and groundwater, nor cause any pollution, to water sources in the area.
- ii. Around the periphery of the mine lease, the proponent shall construct the garland drainage of 2m width X 1.5m depth with adequate gradient with a dimension of 1.5 settlement tank to be constructed for channel long surface runoff to arrest silt and sediment flows from overburden and mineral dumps. The water collected in the Garland drainage installed with a precipitation tank utilizing it for watering mine area, green belt development.
- iii. The PP shall create a 'Green Fence' of minimum 10 m width around the mine lease area adjacent to the garland drainage comprises of the components of naturally occurring vegetation area and the newly planted stock of species. The PP shall initiate the work on developing the green fence before obtaining the CTO from the TNPCB (before the progress of mining activity) and the responsibility of protecting this area should be assigned to a professional ecologist engaged during the extractive phase of the mining.

- iv. The PP shall ensure that the sites for dumping of overburden / mined-out stone do not obstruct the natural drainages of the area particularly nearby tank and its feeder streams'. The natural drainage system will also have to be protected from any incoming silt or any other effluents coming from the mine site.
- v. Regular monitoring of flow rates and water quality upstream and downstream of the springs and perennial nallahs flowing in and around the mine lease area shall be carried out and reported in the compliance reports to SEIAA.
- vi. Regular monitoring of ground water level and water quality shall be carried out around the mine area during mining operation. At any stage, if it is observed that the ground water table is getting depleted due to the mining activity; necessary corrective measures shall be carried out.
- vii. The PP shall construct a garland drain of size, gradient and length around the proposed quarry incorporating garland canal, silt traps, siltation pond and outflow channel connecting to a natural drain should be provided prior to commencement of mining. Garland drain, silt traps, siltation ponds and outflow channel should be de-silted periodically and geo-tagged photographs of the process should be included in the HYCR.
- viii. Monitoring of drainage water should be carried out at different seasons by an NABL accredited lab and clear water should only be discharged into the natural stream. Geotagged photographs of the drainage and sampling site should be submitted along with HYCR.
- ix. The pp shall furnish an affidavit indicating the standard operating procedures (Sop) for carrying out the 'Best Mining practices' in the areas of drilling, blasting excavation, transportation' and green belt development, in securing the safety of the persons living within a radial distance of 500 m (danger zone) to the concerned AD (Mines) at the time of lease execution.
- x. Biodiversity in and around the project area should be monitored frequently and a detailed biodiversity report should be submitted every year to SEIAA & IRO of MoEF&CC.
- xi. The proponent shall ensure that all mitigation measures listed in the EIA/EMP are taken to protect the biodiversity and natural resources in the area.
- xii. As per the OM Vide F. No. IA3-22/1/2022-IA-III [E-172624] Dated: 14.06.2022, the Project Proponents are directed to submit the six-monthly compliance on the environmental conditions prescribed in the prior environmental clearance letter(s) through newly developed compliance module in the PARIVESH Portal from the respective login.

From

Thiru.L.Suresh.,
Joint Director/
Assistant Director (i/c),
Geology and Mining,
Tirunelveli.

To

Thiru.T.Balasubramanian,
S/o.Thangamuthupandian,
214/1, Poonthotta Street,
Naranammalpuram,
Sankarnagar,
Tirunelveli.

Roc.No.M2/288/2022**Dated.21.08.2023**

Sir,

Sub: Mines and Quarries - Minor Minerals - Tirunelveli District - Quarry lease application preferred by Thiru.T.Balasubramanian, S/o.Thangamuthu Pandian for quarrying Roughstone and Gravel over an extent of 2.47.91 hectares of patta lands in SF. Nos. 310/1A, 311/1, 312/1, 314/1A, 314/1B, 315/1A(P), 315/1B, 316/1(P), 316/2(P), 317/1(P), 317/2(P) & 318/1(P) of Alangaraperi Village, Tirunelveli Taluk - Precise area communicated - Approved Mining Plan - Called for - Reg.

- Ref:**
1. Quarry lease application preferred by Thiru.T.Balasubramanian, S/o.Thangamuthu Pandian, Sankar Nagar, dated. 23.12.2022.
 2. The Revenue Divisional Officer, Tirunelveli Letter No. K.Dis.A5/07/2023, dated. 16.03.2023.
 3. Executive Engineer (WRO), Thamirabarani Basin Division, Tirunelveli-2 letter No.இவஅ.4/98M/கோ.21/2023, dated. 06.04.2023 and இவஅ.4/212M/கோ.61/2023, dated. 20.07.2023.
 4. Inspection report of the Assistant Geologist of Geology and Mining, Tirunelveli, dated.18.08.2023.

Thiru.T.Balasubramanian, S/o.Thangamuthupandian, 214/1, Poonthotta Street, Naranammalpuram, Sankarnagar, Tirunelveli has applied for grant of quarry lease for quarrying and transportation of Roughstone and Gravel over an extent of 2.47.91 hectares of patta lands in SF. Nos. 310/1A (0.03.0), 311/1 (0.15.0), 312/1 (0.19.50), 314/1A (0.42.0), 314/1B (0.05.50), 315/1A(P) (0.21.85), 315/1B (0.03.50), 316/1(P) (0.17.12), 316/2(P) (0.04.72), 317/1(P) (0.38.88), 317/2(P) (0.41.15) & 318/1(P) (0.35.69) of Alangaraperi Village, Tirunelveli Taluk, Tirunelveli District for a period of 5 years under Rule 19 (1) of Tamil Nadu Minor Mineral Concession Rules, 1959.

2. The Revenue Divisional Officer, Tirunelveli, Executive Engineer (WRO), Thamirabarani Basin Division, Tirunelveli and the Assistant Geologist of Geology and Mining, Tirunelveli has furnished their reports in the reference 2nd, 3rd and 4th cited respectively and recommended for grant of quarry lease in the applied area subject to certain conditions.

3. Based on the recommendations of Revenue Divisional Officer, Tirunelveli, Executive Engineer (WRO), Thamirabarani Basin Division, Tirunelveli and the Assistant Geologist of Geology and Mining, Tirunelveli the application preferred by Thiru.T.Balasubramanian, S/o.Thangamuthupandian for grant of quarry lease for quarrying roughstone and gravel in the subject area is considered for grant for a period of 5 years and precise area is hereby communicated over an

extent of 2.47.91 hectares of patta land in SF. Nos. 310/1A (0.03.0), 311/1 (0.15.0), 312/1 (0.19.50), 314/1A (0.42.0), 314/1B (0.05.50), 315/1A(P) (0.21.85), 315/1B (0.03.50), 316/1(P) (0.17.12), 316/2(P) (0.04.72), 317/1(P) (0.38.88), 317/2(P) (0.41.15) & 318/1(P) (0.35.69) of Alangaraperi Village, Tirunelveli Taluk, Tirunelveli under Rule 19 of the Tamil Nadu Mineral Concession Rule 1959 and communicated to the applicant as per the power conferred under amended Rule 41(4) Tamil Nadu Minor Mineral Concession Rules, 1959 subject to following conditions and the conditions laid down by the Executive Engineer (WRO), Thamirabarani Basin Division, Tirunelveli.

- i. A safety distance of 7.5 meters should be provided for the adjacent patta lands.
- ii. 50 meters safety distance shall be maintained to the canal in the SF. No.16 of Alangaraperi Village.
- iii. 10 meters safety distance shall be maintained to the cart track situated southern side of the applied area.
- iv. 50 meters shall be maintained to the ponds (Kulam) situated on the northern and eastern side of the applied area.
- v. Before execution of lease deed, the applicant shall complete / construct bridge across the canal located / runs between the applied area and the applicant's land in SF. No.31 of Alangaraperi Village for transportation of minerals as proposed by the applicant.
- vi. No hindrance shall be caused to the adjoining Government Poramboke lands while carrying out quarrying operations.
- vii. Environmental Clearance should be obtained from the State Level Environment Impact Assessment Authority, Chennai.

4. In view of the above, you are hereby directed to submit mining plan duly prepared by a Recognized Qualified Person in respect of the precise area communicated for approval of the Joint Director/Assistant Director (i/c) of Geology and Mining, Tirunelveli within a period of 90 days from the date of receipt of this letter as required under rule 41 (5) of Tamil Nadu Minor Mineral Concession Rules, 1959.

5. You are further directed to produce Approved Mining Plan and Environmental Clearance obtained from the State Level Impact Assessment Authority (SEIAA) as required under Rule 42 of Tamil Nadu Minor Mineral Concession Rules, 1959 for grant of quarry lease for quarrying Roughstone and Gravel in respect of the precise area communicated.


Joint Director/
Assistant Director(i/c),
Geology and Mining,
Tirunelveli.


21/12/2019

Copy to:

The Chairman
State Level Environmental
Impact Assessment Authority,
Chennai.

State Expert Appraisal Committee (SEAC)

Minutes of 431st meeting of the State Expert Appraisal Committee (SEAC) held on 15.12.2023 (Friday) at SEIAA Conference Hall, 2nd Floor, Panagal Maligai, Saidapet, Chennai 600 015 for consideration of Building and Construction projects, CRZ projects and Mining projects.

Confirmation of Earlier Minutes

The minutes of the 430th SEAC meeting held on 14.12.2023 were circulated to the Members in advance and as there are no remarks, the Committee decided to confirm the minute.

Agenda No: 431-01

(File No: 10539/2023)

Proposed Multi Colour Granite quarry lease over an extent of 0.08.0 Ha at S.F.No. 253/1B (P) of Korakottai Village, Vandavasi Taluk, Tiruvannamalai District, Tamil Nadu by Tvl. SKN Temple Architects and Sculptors – For Environmental Clearance. (SIA/TN/MIN/451915/2023, Dated: 09.11.2023)

The proposal was placed for appraisal in this 431st meeting of SEAC held on 15.12.2023. The details of the project furnished by the proponent are given in the website (parivesh.nic.in). The SEAC noted the following:

1. The project proponent, Tvl. SKN Temple Architects and Sculptors has applied for Environmental Clearance for the Proposed Multi Colour Granite quarry lease over an extent of 0.08.0 Ha at S.F.No. 253/1B (P) of Korakottai Village, Vandavasi Taluk, Tiruvannamalai District, Tamil Nadu.
2. The project/activity is covered under Category "B2" of Item 1(a) "Mining of Minerals Projects" of the Schedule to the EIA Notification, 2006.
3. The salient features of the proposal are as follows:

File No	10539 / 2023	Category	B2 / 1(a)
Sl. No	Salient Features of the Proposal		


MEMBER SECRETARY
SEAC -TN


CHAIRMAN
SEAC- TN

noted that,

As per the amendment to Tamil Nadu Minor Mineral Concession Rules, 1959 issued vide G.O.Ms.No.88 Industries (MMC.1) Department dated 18.10.2002, sub-rule 1-A has been inserted to rule 36 which reads as follows:

"(a). No lease shall be granted for quarrying stone within 300 meters (three hundred meters) from any inhabited site."

The term 'stone' is defined in sub-rule (ii-a) which is as follows:

"(ii-a) 'stone' shall mean rough stones including khandas, boulders, size-reduced (broken or crushed) materials including metal jelly, ballasts, mill stones, hand chakais and building and road construction stones other than black, red, pink, grey, green, white or other coloured or multi coloured granites or any other rocks suitable for use as ornamental and decorative stones"

In view of the above, the SEAC decided not to recommend Environmental Clearance for the project.

Agenda No: 431 - 07

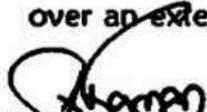
File No: 10480/2023

Proposed Rough Stone & Gravel quarry lease over an extent of 2.47.91 ha in S.F. No. 310/1A, 311/1, 312/1, 314/1A, 314/1B, 315/1A(P), 315/1B, 316/1(P), 316/2(P), 317/1(P), 317/2(P) & 318/1(P) of Alangaraperi Village, Tirunelveli Taluk, Tirunelveli District, Tamil Nadu by Thiru. T. Balasubramanian - For Environmental Clearance. (SIA/TN/MIN/448682 /2023, Dated: 13.10.2023)

The proposal was placed in this 431st SEAC meeting held on 15.12.2023. The project proponent has given a detailed presentation. The details of the project furnished by the proponent are given in the website (parivesh.nic.in). The project proponent gave detailed presentation.

The SEAC noted the following:

1. The Project Proponent, Thiru. T. Balasubramanian has applied for Environmental Clearance for the Proposed Rough Stone & Gravel quarry lease over an extent of 2.47.91 ha in S.F. No. 310/1A, 311/1, 312/1, 314/1A, 314/1B,


MEMBER SECRETARY
SEAC -TN

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CHAIRMAN
SEAC- TN

315/1A(P), 315/1B, 316/1(P), 316/2(P), 317/1(P), 317/2(P) & 318/1(P) of Alangaraperi Village, Tirunelveli Taluk, Tirunelveli District, Tamil Nadu.

2. The project/activity is covered under Category "B2" of Item 1(a) "Mining Projects" of the Schedule to the EIA Notification, 2006.

Based on the presentation and documents furnished by the proponent, committee noted the following

1. The proposed site is at a distance of 1.10 Km from the Gangai Kondan Wildlife Sanctuary and Eco Sensitive zone of Gangai Kondan Wildlife Sanctuary is 0 Km to 0.82 Km as per DFO letter vide C.No. D/8163/2023 Dated: 15.09.2023.
2. Further, based on the village map submitted by the proponent in Parivesh Portal, there are two water bodies in the northern and southern direction of the proposed site and the site is abutting the water bodies.

In the view of the above facts, the Committee felt that the proposed mining activity is close to the ecologically highly sensitive area and quarrying activity in a virgin land will have serious adverse impact on the wildlife and flora & fauna.

Hence, the Committee decided to direct the PP/EIA coordinator to study and submit a detailed report on the implications of the proposed mining activity on the above aspects and the additional mitigation efforts proposed in the EMP.

Agenda No: 431 - 08

(File No. 10481/2023)

Existing Rough Stone Quarry Lease over an extent of 1.00.0 Ha (Govt. Land) at S.F.Nos. 402/1 (Part) of Erumapalayam Village, Salem Taluk, Salem District, Tamil Nadu by M/s. Vaas Ziegel Blocks - For Environmental Clearance. (SIA/TN/MIN/431176/2023 dated:27.05.2023)

The proposal was placed for appraisal in the 431st Meeting of SEAC held on 15.12.2023. The details of the project furnished by the proponent are given in the website(parivesh.nic.in).

The SEAC noted the following:

1. The project proponent, M/s.Vaas Ziegel Blocks has applied for Environmental Clearance for the Existing Rough Stone Quarry Lease over an extent of 1.00.0


MEMBER SECRETARY
SEAC -TN


CHAIRMAN
SEAC- TN

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MINUTES

688th MEETING

**STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY-TAMIL NADU**

Date: 10.01.2024

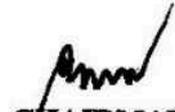
			<p><i>other than black, red, pink, grey, green, white or other coloured or multi coloured granites or any other rocks suitable for use as ornamental and decorative stones"</i></p> <p>In view of the above, the SEAC decided not to recommend Environmental Clearance for the project. The Authority, after discussions, accepted the decision of SEAC to not to recommend the project for grant of Environment Clearance and rejected the proposal. The Authority further decided to request Member Secretary, SEIAA-TN to issue rejection letter to proponent as per the minutes of 431st meeting of SEAC held on 15.12.2023. Further. Authority decided to close and record this proposal.</p>
7.	<p>Proposed Rough Stone & Gravel quarry lease over an extent of 2.47.91 ha in S.F. No. 310/1A, 311/1, 312/1, 314/1A, 314/1B, 315/1A(P), 315/1B, 316/1(P), 316/2(P), 317/1(P), 317/2(P) & 318/1(P) of Alangaraperi Village, Tirunelveli Taluk, Tirunelveli District, Tamil Nadu by Thiru. T. Balasubramanian - For Environmental Clearance. (SIA/TN/MIN/ 448682 /2023)</p>	10480	<p>The authority noted that the subject was appraised in 431st SEAC meeting held on 15.12.2023.</p> <p>Based on the presentation and documents furnished by the proponent, committee noted the following</p> <ol style="list-style-type: none"> 1. The proposed site is at a distance of 1.10 Km from the Gangai Kondan Wildlife Sanctuary and Eco Sensitive zone of Gangai Kondan Wildlife Sanctuary is 0 Km to 0.82 Km as per DFO letter vide C.No. D/8163/2023 Dated: 15.09.2023. 2. Further, based on the village map submitted by the proponent in Parivesh Portal, there are two water bodies in the northern and southern direction of the



MEMBER SECRETARY



MEMBER

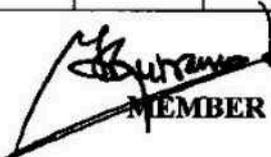


CHAIRMAN
SEIAA-TN

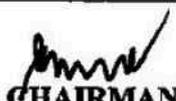
			<p>proposed site and the site is abutting the water bodies.</p> <p>In the view of the above facts, the Committee felt that the proposed mining activity is close to the ecologically highly sensitive area and quarrying activity in a virgin land will have serious adverse impact on the wildlife and flora & fauna.</p> <p>Hence, the Committee decided to direct the PP/EIA coordinator to study and submit a detailed report on the implications of the proposed mining activity on the above aspects and the additional mitigation efforts proposed in the EMP.</p> <p>In the view of the above, SEIAA accepts the decision of SEAC and decided to request Member Secretary to communicate the minutes of 431st SEAC Meeting held on 15.12.2023 to the project proponent.</p>
8.	Existing Rough Stone Quarry Lease over an extent of 1.00.0 Ha (Govt. Land) at S.F.Nos. 402/1 (Part) of Erumapalayam Village, Salem Taluk, Salem District, Tamil Nadu by M/s. Vaas Ziegel Blocks - For Environmental Clearance. (SIA/TN/MIN/431176/2023)	10481	<p>The authority noted that the subject was appraised in the 431st SEAC meeting held on 13.12.2023. SEAC has furnished its recommendations for granting Environmental Clearance subject to the conditions stated therein.</p> <p>After detailed discussions, the Authority taking into account the recommendations of SEAC and also the safety aspects and to ensure sustainable, scientific and systematic mining, decided to grant Environmental Clearance for the quantity of 2,05,000m³ of rough stone up to the depth of 41m above ground level and the annual peak production should not exceed 41,685m³ of rough stone. This is also subject to the conditions imposed</p>



MEMBER SECRETARY

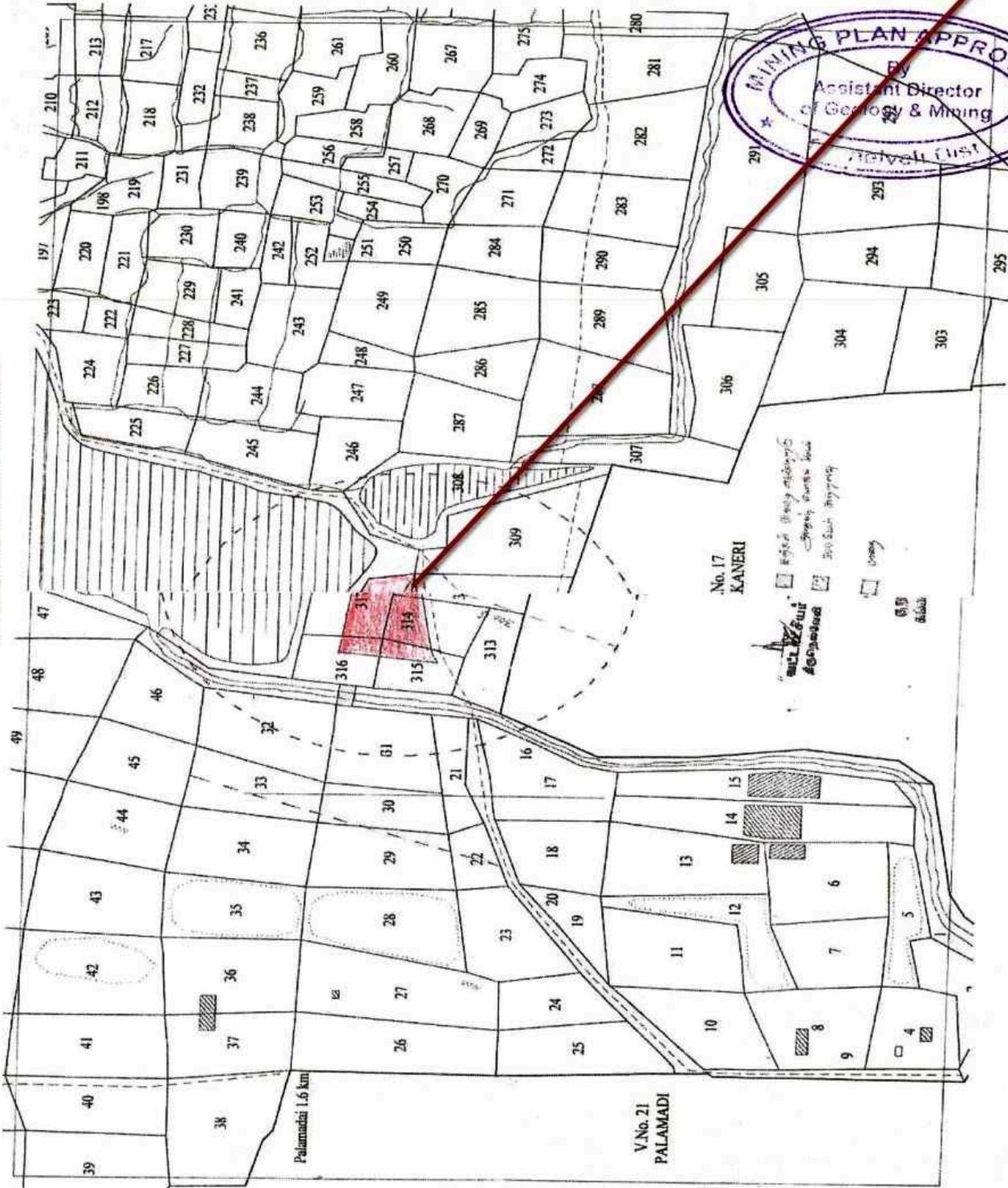


MEMBER



CHAIRMAN
SEIAA-TN

VILLAGE MAP



ANNEXURE

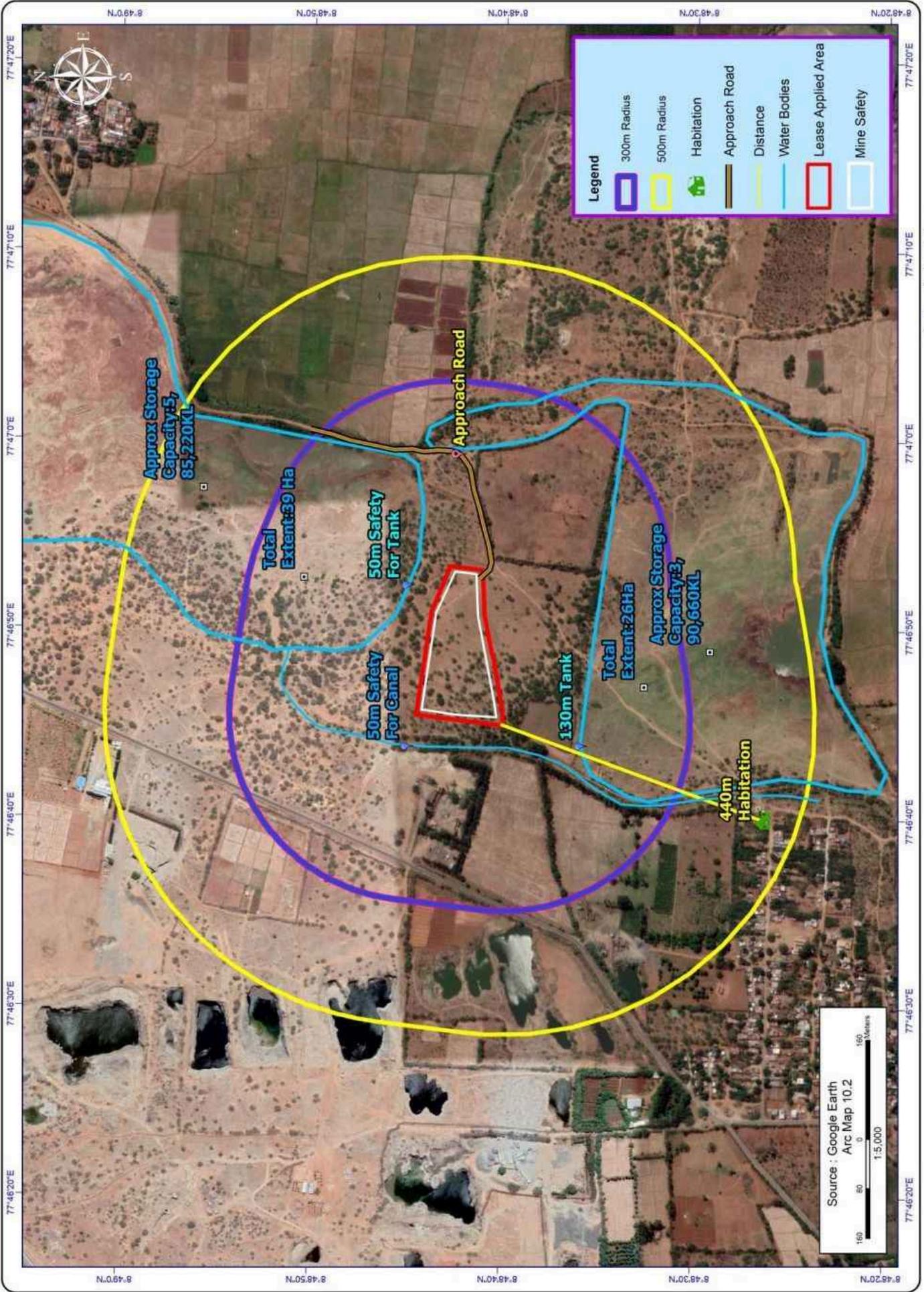


Project Area

(Handwritten signature)

Lease Applied Area- 

GOOGLE IMAGERY SHOWING NEAREST HABITATION AND WATER BODIES



Nearest Habitation = 440m - South West

Wm

Hydrogeological Report

HYDROGEOLOGICAL REPORT FOR ALANGARAPERI
ROUGH STONE AND GRAVEL QUARRY.

1. INTRODUCTION

NAME OF THE APPLICANT WITH ADDRESS-

Name of the applicant : **T. Balasubramanian,**
Address : S/o. Thangamuthu Pandian,
 No.214/1, Poonthotta Street,
 Naranammalpuram, Sankarnagar,
 Tirunelveli District – 627 357
State : Tamilnadu.
Mobile : +91 97914 90555

DETAILS OF THE AREA-

Land Classification : Patta land
Survey No : 310/1A, 311/1, 312/1, 314/1A, 314/1B,
 315/1A(P), 315/1B, 316/1(P), 316/2(P),
 317/1(P), 317/2(P) & 318/1(P)
Extent : 2.47.91ha
Village : Alangaraperi
Taluk : Tirunelveli,
District : Tirunelveli

The Client requires detailed information on ground water occurrences at proposed project site of Alangaraperi Rough stone and gravel quarry. The objective of the present study is to assess the availability of groundwater and comment on aspects of depth to potential aquifers, aquifer availability and type, possible yields and water quality. For this purpose all available hydrogeological information of the areas has been analyzed, and a geophysical survey was done.

The investigations involved hydrogeological, geophysical field investigations and a detailed study in which the available relevant geological and hydrogeological data were collected, analyzed, collated and evaluated within the context of the Client's requirements. The data sources consulted were mainly:

- a) Central Ground Water Board (CGWB) Data
- b) State & District Geological and Hydrogeological Reports and Maps.
- c) Technical reports of the area by various organizations.

2. SCOPE OF THE WORKS –

The scope of works includes:

- ❖ Site visits to familiarize with the project areas. Identify any issues that might impact the Ground Water Scenario due to proposed mining activities.
- ❖ To obtain, study and synthesize background information including the geology, hydrogeology and existing borehole data, for the purpose of improving the quality of assessment and preparing comprehensive hydrogeological reports,
- ❖ To carry out hydrogeological evaluation and geophysical investigations in the selected sites in order to determine potential for groundwater at project site.
- ❖ To prepare hydrogeological survey reports in conformity with the provisions of the rules and procedure outlined by the Central Ground Water Board (CGWB), by Assessment of water quality and potential infringement of National standards, Assessment of availability of groundwater and Impact of proposed activity on aquifer, water quality and other abstractors.

3. BACKGROUND INFORMATION

Geographical information of the study area-

The investigated site falls in the Toposheet No: 58 - H/13 Latitude between 08°48'39.87"N to 08°48'44.41"N and Longitude between 77°46'45.27"E to 77°46'53.68"E on WGS datum-1984.

GEOMORPHOLOGY

Tirunelveli district is bordered by Western Ghats (Ridge and valley complex) in the West. A major part of the district constitutes a plain terrain with a gentle slope toward East and Southeast, except for the hilly terrain in the west the general elevation of the area varies from less than 10 to 1408 m amsl (Tulukkarparai hill range)

The prominent geomorphic units identified in the district is Structural Hill, Bazada Zone, Valley Fill, Flood Plain, Pediment, Shallow buried pediment, Deep buried pediment and Coastal Plain.

SOILS

Soils in the area have been classified into i) Deep Red soil ii) Red Sandy Soil. iii) Block Cotton Soil. iv) Saline Coastal Alluvium, and v) River Alluvium. Major parts of the area are covered by Deep Red soil and are found in Sivakasi, Tenkasi, Senkottai and Sankarankoil blocks and it is suitable for cultivating coconut and palmyrah trees. Red sandy

soil also in reddish yellow in colour and are found in Nanguneri, Ambasamudram, and Radhapuram blocks and it is suitable for cultivating groundnut, millets and pulses etc., The Block Cotton Soil is found in Tirunelveli, Palayankottai and Sankarankoil blocks, and it is suitable for cultivating Paddy, Ragi, and Cholam etc., The Saline Coastal Alluvium are dark grey to deep brown in colour and spread over the Nanguneri and Radhapuram blocks. The River alluvial soils occur along the river courses of Tamrabarani and Chittar River covering in the blocks Tirunelveli and Palayankottai and it is suitable for cultivating Groundnut, Chillies and Cumbu.

RAINFALL AND CLIMATE

The district receives the rain under the influence of both southwest and northeast monsoons. The northeast monsoon chiefly contributes to the rainfall in the district. Rainfall data from IMD stations over the period 1901-2000 were utilized and a perusal of the data shows that the normal annual rainfall over the district is 879 mm. It is the maximum around Senkottai, Sankarankoil and all along the coast and it decreases towards inland. The areas around Ambasamudram, Tirunelveli and Kadayanallur receive minimum rainfall.

The district enjoys a Sub tropical climate. The period from May to June is generally hot and dry. The weather is pleasant during the period from December to January. The relative humidity is on an average between 79 and 84%. The mean minimum temperature is 22.9°C and mean maximum daily temperature is 33.5°C respectively.

4. GEOLOGY

Regional Geology of Tirunelveli district

Southern Granulite Terrain (SGT) of Tamil Nadu lying south of Palaghat-Cauvery shear zone has been divided into two major tectonic blocks by the Madurai block and Nagercoil-Trivandrum Block in the south. It is separated by WNW-ESE trending Achankovil-Tambaraparani Lineament. Tirunelveli and Thothukudi are significantly the only districts in the state to witness the geology and structure of both the blocks.

Tirunelveli district represents a well-developed lithopackage of meta-sedimentary sequence inter banded with charnockite Group of rocks. The rock types exposed are of quartzite, calc-granulite, garnet-biotite-sillimanite gneiss, garnet quartzo-feldspathic gneiss and garnetbiotite- cordierite gneiss belonging to Khondalite Group of rock. Charnockite and pyroxene granulite are the Charnockite Group. Hornblende-biotite gneiss belongs to Migmatitic Complex. Besides, basic intrusive (pyroxenite) and acid intrusive (granite) are noticed. The younger intrusive are represented by pegmatite and quartz veins. Evidence of

development of incipient / patchy charnockite along the shear plane is noticed in the district along the Western Ghat high hills.

Tirunelveli and Madurai district the major band of crystalline limestone with lenses of calc-gneiss and calc-ganulite associated with gneisses and quartzite bands to the north of Talaiyuttu around Seliyanur-Nellaitiruttu in Tirunelveli district. Tungsten upto 600 ppm has been recorded in crystalline limestone from the area. A Calc tufa occurrence in the areas of Uttumalai and Reddiyarpatti shows 35% of CaO and is restricted to a few patches with total areal extent of 2.85 Sq.km.

Stratigraphic Sequence of Tirunelveli District

↑	Recent-SubRecent		Soil and alluvium, calcrete
			Quartz and pegmatite vein
			Incipient charnockite
700-550 Ma	Younger intrusive	Acidic intrusive – Granite Basic intrusive (Pyroxenite, Ultramafic/mafic rocks)	
2200-2550 Ma	Migmatite Group	Hornblende-biotite gneiss	
2600 Ma	Charnockite Group	Meta gabbro (older Intrusive) Charnockite Pyroxene granulite	
	Khondalite Group	Garnet-biotite-quartzo feldspathic gneiss, Garnet-biotite gneiss Garnet –biotite –Sillimanite gneiss ± cordierite gneiss, Crystalline limestone, Calc granulite Quartzite.	

Tirunelveli district, bulk of crystalline limestone for cement industry comes from Ramayyanpatti, Talaiyuttu and Pandapalli village. Limestone and kankar deposit near Vijayapatti in the district. Gypsum associated with kankar is reported from a few localities in the salt pans, located along the east coast between Veppalodai and Ayyanapuram in the district. Minor graphite occurrences are located in Kurinjankulam and Palakottai Hill. Rough stone (mostly charnockite and Hbl-bt gneiss) are majorly concentrated in Alangulam, Radhapuram, Nanguneri, Manur and Sankarankovil Taluks in the district.

Rich deposits of garnet and ilmenite sand occurs along the coast part of Radhapuram Taluk, in Tirunelveli district. Vijayapatti, Kuttankuzhi and Idindakarai areas show notable

garnet and ilmenite sands occurrences. Red garnet sand occurs significantly along Nambiar river. The main sources of the heavy minerals are found to garnetiferous quartzo-feldspathic gneiss and garnet biotites illimanite gneiss of Khondalite Group of rocks.

5. GEOPHYSICAL INVESTIGATION METHODS

A variety of methods are available to assist in the assessment of geological sub-surface conditions. The main emphasis of the fieldwork undertaken was to determine the thickness and composition of the sub-surface formations and to identify water-bearing zones. This information was principally obtained in the field using, and vertical electrical soundings (VES). The VES probes the resistivity layering below the site of measurement. This method is described below.

Resistivity Method

Vertical electrical soundings (VES) were carried out to probe the condition of the sub-surface and to confirm the existence of deep groundwater. The VES investigates the resistivity layering below the site of measurement.

Basic Principles

The electrical properties of rocks in the upper part of the earth's crust are dependent upon the lithology, porosity, and the degree of pore space saturation and the salinity of the pore water. Saturated rocks have lower resistivity than unsaturated and dry rocks. The higher the porosity of the saturated rock, or the higher the salinity of the saturating fluids, the lower is the resistivity. The presence of clays and conductive minerals also reduces the resistivity of the rock.

The resistivity of earth materials can be studied by measuring the electrical potential distribution produced at the earth's surface by an electric current that is passed through the earth. Current is moved through the subsurface from one current electrode to the other and the potential difference is recorded as the current passes. From this information, resistivity values of various layers are acquired and layer thickness can be identified.

The apparent resistivity values determined are plotted as a log function versus the log of the spacing between the electrodes. These plotted curves identify thickness of layers. If there are multiple layers (more than 2), the acquired data is compared to a master curve to determine layer thickness.

This method is least influenced by lateral in-homogeneities and capable of providing higher depth of investigation.

The resistance R of a certain material is directly proportional to its length L and cross-sectional area A , expressed as:

$$R = R_s * L/A \text{ (in Ohm)}$$

Where R_s is known as the specific resistivity (characteristic of the material and independent of its shape or size)

With Ohm's Law,

$$R = dV/I \text{ (Ohm)}$$

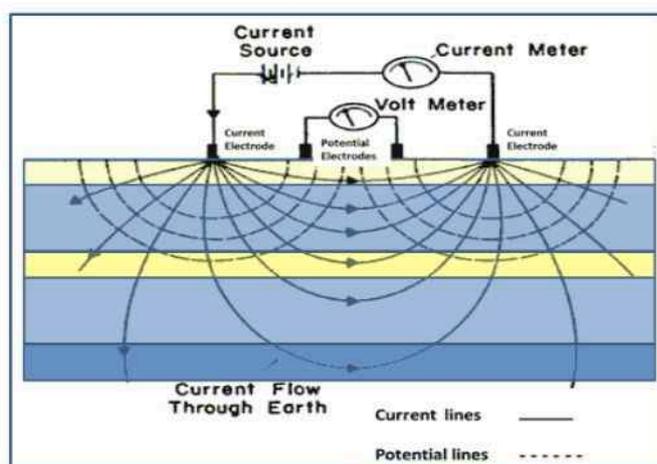
Where dV is the potential difference across the resistor and I is the electric current through the resistor. The specific resistivity may be determined by:

$$R_s = (A/L) * (dV/I) \text{ (in Ohm m)}$$

Vertical Electrical Sounding (VES)

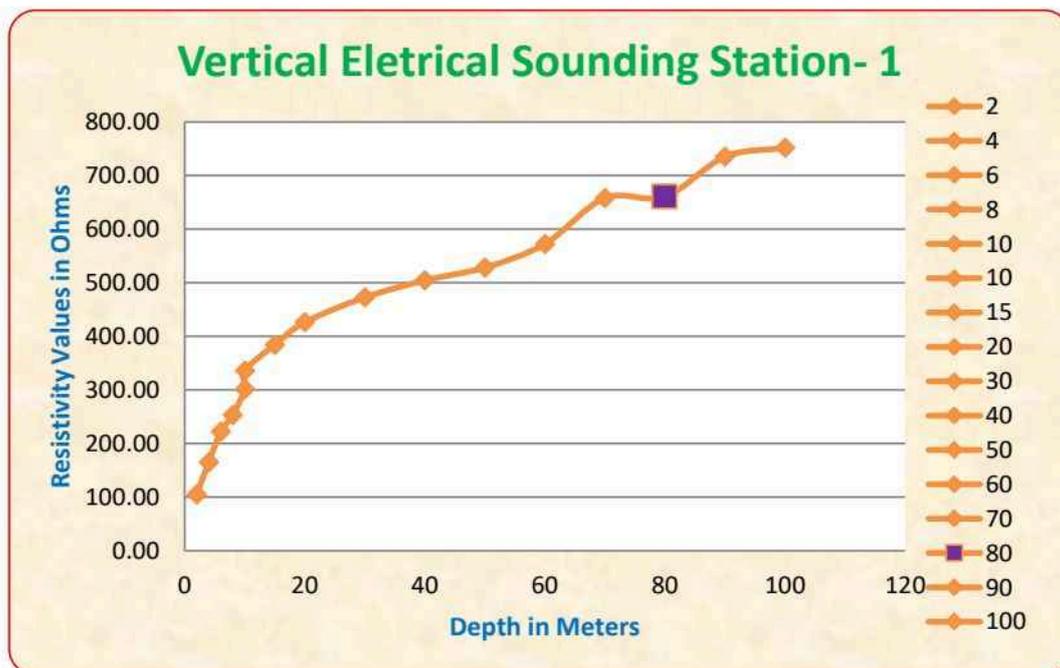
When carrying out a resistivity sounding, current is led into the ground by means of two electrodes. With two other electrodes, situated near the center of the array, the potential field generated by the current is measured. From the observations of the current strength and the potential difference, and taking into account the electrode separations, the ground resistivity can be determined. During a resistivity sounding, the separation between the electrodes is step-wise increased (known as a Schlumberger Array), thus causing the flow of current to penetrate greater depths. When plotting the observed resistivity values against depth on double logarithmic paper, a resistivity graph is formed, which depicts the variation of resistivity with depth. This graph can be interpreted with the aid of a computer, and the actual resistivity layering of the subsoil is obtained. The depths and resistivity values provide the hydro geologist with information on the geological layering and thus the occurrence of groundwater.

Vertical Electrical sounding method



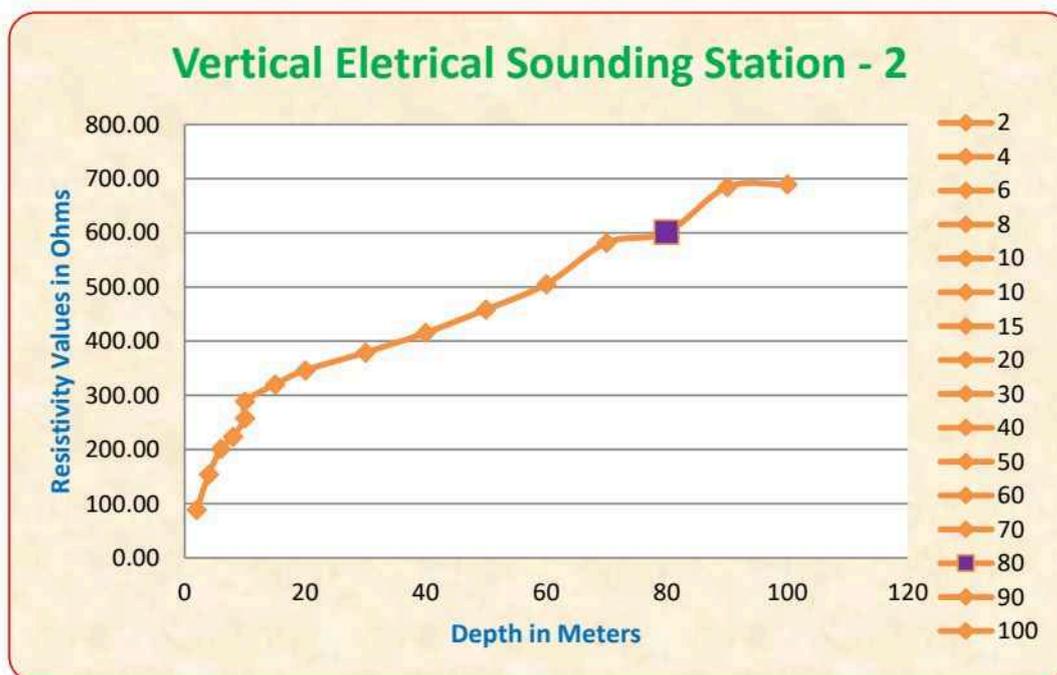
Vertical Electrical Sounding and Graphs

Vertical Electrical Sounding Station - 1					
GPS Coordinates - 08°48'39.99"N 77°46'46.30"E					
S.No	Ab/2(m)	Mn/2(m)	Geometrical Factor (G)	Resistance Value in Ohms [R]	Apparent Resistance in Ohms
1	2	1	4.71	22.25	104.7975
2	4	1	23.55	7.02	165.321
3	6	1	54.95	4.03	221.4485
4	8	1	98.91	2.56	253.2096
5	10	1	155.45	1.93	300.0185
6	10	5	23.55	14.26	335.823
7	15	5	62.8	6.11	383.708
8	20	5	117.75	3.62	426.255
9	30	5	274.75	1.75	480.8125
10	40	5	494.55	1.02	504.441
11	50	5	777.15	0.68	528.462
12	60	5	1122.55	0.49	550.0495
13	70	5	1530.75	0.43	658.2225
14	80	5	2001.75	0.32	640.56
15	90	5	2535.55	0.29	735.3095
16	100	5	3132.15	0.24	751.716



◆ Above the Vertical electrical sounding graphs purple color is major fracture zone

Vertical Electrical Sounding Station - 2					
GPS Coordinates 08°48'42.72"N 77°46'53.68"E					
S.No	Ab/2(m)	Mn/2(m)	Geometrical Factor (G)	Resistance Value in Ohms [R]	Apparent Resistance in Ohms
1	2	1	4.71	22.24	104.7504
2	4	1	23.55	7.01	165.0855
3	6	1	54.95	4.02	220.899
4	8	1	98.91	2.55	252.2205
5	10	1	155.45	1.92	298.464
6	10	5	23.55	14.25	335.5875
7	15	5	62.8	6.12	384.336
8	20	5	117.75	3.63	427.4325
9	30	5	274.75	1.72	472.57
10	40	5	494.55	1.02	504.441
11	50	5	777.15	0.68	528.462
12	60	5	1122.55	0.5	561.275
13	70	5	1530.75	0.43	658.2225
14	80	5	2001.75	0.32	640.56
15	90	5	2535.55	0.28	709.954
16	100	5	3132.15	0.24	751.716



◆ Above the Vertical electrical sounding graphs purple color is major fracture zone

6. Conclusion

Based on the available information and the geophysical investigations it is concluded that the project area is considered to have moderate groundwater potential. Where the minor fractures are observed hence, shallow aquifers are expected about 65m-70m BGL and Productive aquifers are expected between 57m to 54md epth. The ultimate pit limit as per the approved mining plan depth is 47m below ground level which will have no impact on the Ground Water.



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Govt. Approved Hydro Geologist

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State Expert Appraisal Committee (SEAC)

Minutes of 451st meeting of the State Expert Appraisal Committee (SEAC) held on 13.03.2024 (Wednesday) at SEIAA Conference Hall, 2nd Floor, Panagal Malligai, Saidapet, Chennai 600 015 for consideration of Mining projects.

Confirmation of Earlier Minutes

The minutes of the 450th SEAC meeting held on 08.03.2024 were circulated to the Members in advance and as there are no remarks, the Committee decided to confirm the minutes.

Agenda No: 451 - 01

(File No: 9722/2023)

Existing Grey Granite quarry lease area over an extent of Extent 2.02.5 Ha at S F.No. 1022(P), 1023/2(P), 1024/2(P), & 1028(P) of Puligunda Village, Bargur Taluk (Formerly Krishnagiri), Krishnagiri District, Tamil Nadu by Thiru. T.R. Duraiselvam – For Amendment in Environmental Clearance.

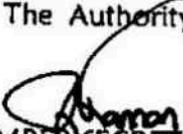
(SIA/TN/MIN/306829/2023, Dated: 30.11.2023)

The proposal was placed in the 451st meeting of SEAC held on 13.03.2024. The details of the project furnished by the proponent are available in the website (parivesh.nic.in).

The SEAC noted the following:

1. The project proponent, Thiru. T.R. Duraiselvam has obtained Environmental Clearance for the existing Grey Granite quarry lease area over an extent of Extent 2.02.5 Ha at SF.No. 1022(P), 1023/2(P), 1024/2(P), & 1028(P) of Puligunda Village, Bargur Taluk (Formerly Krishnagiri), Krishnagiri District, Tamil Nadu vide Lr.No.SEIAA-TN/F.No.9722/1(a)/EC.No: 5778/2023 dated: 16.05.2023.
2. The project/activity is covered under category "B2" of Item 1 (a) "Mining of" of the schedule to the EIA Notification, 2006.
3. The Minerals Projects subject was earlier placed in the 692nd authority meeting held on 07.02.2024. The authority noted that the proponent had applied for amendment in Environmental Clearance in Form-4 vide SIA/TN/MIN/306829/2023 Dated: 30.11.2023.

The Authority noted that the proponent had earlier obtained Environmental


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subject to the fulfillment of certain conditions which inter-alia include:

- (i) *The project should have gone through the public hearing process, at least once, for its existing EC capacity on which expansion is being sought, except those category of projects which have been exempted as per para 7 III (i) of EIA Notification 2006 and its amendments...*

In the view of the above, the proponent is requested to apply afresh under expansion category in PARIVESH portal with necessary relevant documents including a copy of letter obtained from the concerned AD (Mines) stating the reasons for relatively higher enhancement of ROM quantity from 3000 m³ to 80718 m³ without changing the extent of the area and the pit geometry / dimension, as indicated in the approved Mining Plan and shall withdraw this application (SIA/TN/MIN/306829/2023, Dated: 30.11.2023).

Agenda No: 451- 02

(File No: 10480/2023)

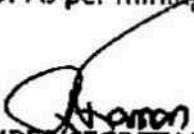
Proposed Rough Stone & Gravel quarry lease over an extent of 2.47.91 ha in S.F. No. 310/1A, 311/1, 312/1, 314/1A, 314/1B, 315/1A(P), 315/1B, 316/1(P), 316/2(P), 317/1(P), 317/2(P) & 318/1(P) of Alangaraperi Village, Tirunelveli Taluk, Tirunelveli District, Tamil Nadu by Thiru. T. Balasubramanian - For Environmental Clearance.

(SIA/TN/MIN/448682/2023, Dated: 13.10.2023)

The proposal was placed in 451st SEAC meeting held on 13.03.2024. The details of the project furnished by the proponent are given in the website (parivesh.nic.in). The project proponent gave detailed presentation.

The SEAC noted the following:

1. The Project Proponent, Thiru. T. Balasubramanian has applied for Environmental Clearance for the Proposed Rough Stone & Gravel quarry lease over an extent of 2.47.91 ha in S.F. No. 310/1A, 311/1, 312/1, 314/1A, 314/1B, 315/1A(P), 315/1B, 316/1(P), 316/2(P), 317/1(P), 317/2(P) & 318/1(P) of Alangaraperi Village, Tirunelveli Taluk, Tirunelveli District, Tamil Nadu.
2. The project/activity is covered under Category "B2" of Item 1(a) "Mining Projects" of the Schedule to the EIA Notification, 2006.
3. As per mining plan, the lease period is for 5 years. The mining plan is for 5 years


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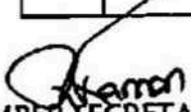

& production should not exceed 3,00,710 m³ of Rough stone & 35,138 m³ of Gravel. The annual peak production 68,355 m³ of Rough stone & 12,200 m³ of Gravel. The ultimate depth of mining is 47 m BGL.

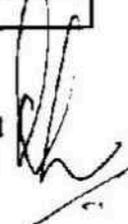
4. Earlier the proposal was placed in 431st SEAC meeting held on 15.12.2023. Based on the presentation and documents furnished by the proponent, committee noted the following

1. The proposed site is at a distance of 1.10 Km from the Gangai Kondan Wildlife Sanctuary and Eco Sensitive zone of Gangai Kondan Wildlife Sanctuary is 0 Km to 0.82 Km as per DFO letter vide C.No. D/8163/2023 Dated: 15.09.2023.
2. Further, based on the village map submitted by the proponent in Parivesh Portal, there are two water bodies in the northern and southern direction of the proposed site and the site is abutting the water bodies.

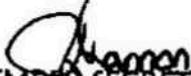
In the view of the above facts, the Committee felt that the proposed mining activity is close to the ecologically highly sensitive area and quarrying activity in a virgin land will have serious adverse impact on the wildlife and flora & fauna. Hence, the Committee decided to direct the PP/EIA coordinator to study and submit a detailed report on the implications of the proposed mining activity on the above aspects and the additional mitigation efforts proposed in the EMP.

S. No	SEAC QUERY	PP REPLY
2	Further, based on the village map submitted by the proponent in Parivesh Portal, there are two water bodies in the northern and	<p>The project proponent carried out hydrogeological study by the Centre for Environmental Sciences, University of Madras, Chennai - 600 025.</p> <p><u>Interference:</u></p> <ul style="list-style-type: none"> • The Rainwater captured during the rainy seasons are not filtered/ percolated into the subsurface formation due to impermeable nature of the fresh/massive Charnockite


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<p>southern direction of the proposed site and the site it abutting the water bodies.</p> <p>In the view of the above facts, the Committee felt that the proposed mining activity is close to the ecologically highly sensitive area and quarrying activity In a virgin land will have serious adverse impact on the wildlife and flora & fauna. Hence, the Committee decided to direct the PP/EIA coordinator to study and submit a detailed report on the</p>	<p>formations.</p> <ul style="list-style-type: none"> Based on the Geophysical study no fractures and fissures vein upto 60m, hence the quarrying of Rough stone upto 60m will not have much impact on the Ground water <p>Conclusion:</p> <ul style="list-style-type: none"> The surface water flow map clearly shows that the southern and northern water bodies flow from West to East direction. There is no influence of surface water on the proposed site Based on the 3D Elevation map has clearly exhausted the study area in terms of presence of water bodies in the south and nor, there is not much more elevation compared to the proposed location. During the rainy season, only a small amount of water is stored naturally in both places and then disappears. The picture clearly shows that the waters on the south and north sides appear to have no influence. Although it forms naturally, this study showed that it does not have a suitable place to store an infiltrer water. <p>The surface water modelling and hydrology study has been conducted by the NABET Accredited Consultant- Geo Exploration and Mining Solutions:</p> <p>The details and inference is as follows Details of the water body North Side - Alangaraperi Tank:</p> <table border="1" data-bbox="703 1751 1347 1832"> <tr> <td data-bbox="703 1751 1034 1832">Tank Name</td> <td data-bbox="1034 1751 1347 1832">Alangaraperi Tank</td> </tr> </table>	Tank Name	Alangaraperi Tank
Tank Name	Alangaraperi Tank		

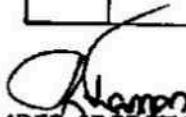

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Implication of the proposed mining activity on the above aspects and the additional mitigation efforts proposed in the EMP.	Extent	39Ha (Approximately)												
	Storage capacity	5,85,220KL												
	Tank boundary from the project site	50m												
	Catchment area from the project site	360m												
	Aayakattu	300m from the project site East side of the tank bund Extent – 65 Ha												
	The details and inference is as follows Details of the water body South Side – Alaganeri Tank:													
<table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="width: 50%; padding: 5px;">Tank Name</th> <th style="width: 50%; padding: 5px;">Alaganeri Tank</th> </tr> </thead> <tbody> <tr> <td style="padding: 5px;">Extent</td> <td style="padding: 5px;">26 Ha (Approximately)</td> </tr> <tr> <td style="padding: 5px;">Storage capacity</td> <td style="padding: 5px;">3,90,660KL</td> </tr> <tr> <td style="padding: 5px;">Tank boundary from the project site</td> <td style="padding: 5px;">130m</td> </tr> <tr> <td style="padding: 5px;">Catchment area from the project site</td> <td style="padding: 5px;">600m</td> </tr> <tr> <td style="padding: 5px;">Aayakattu</td> <td style="padding: 5px;">1km from the project site South side of the</td> </tr> </tbody> </table>			Tank Name	Alaganeri Tank	Extent	26 Ha (Approximately)	Storage capacity	3,90,660KL	Tank boundary from the project site	130m	Catchment area from the project site	600m	Aayakattu	1km from the project site South side of the
Tank Name	Alaganeri Tank													
Extent	26 Ha (Approximately)													
Storage capacity	3,90,660KL													
Tank boundary from the project site	130m													
Catchment area from the project site	600m													
Aayakattu	1km from the project site South side of the													

			<table border="1"> <tr> <td data-bbox="1037 176 1386 324"> tank bund Extent – 25Ha </td> </tr> </table> <p>The water flow map has been extracted through GIS and Digital Elevation modelling based on the drainage pattern map the flow direction of the water is West – East direction and no drainage pattern adjacent to the field.</p> <p><u>Conclusion</u></p> <p>Considering the flow direction and slope of the area the project will not hindrance to the surface flow of rainwater to the tanks located North and South side.</p> <p>There are few quarries, fly ash units, road and railway track is situated between the sanctuary and project site. The eco sensitive zone is 0 Km on the South side the project lies south side from the sanctuary</p> <p>The project will not have significant impact on the water bodies and wild life Flora and Fauna.</p> <p>Besides the following mitigation measures will be carried out</p> <ul style="list-style-type: none"> • Construction of Garland drain with silt trap to divert the water flow during heavy rainy seasons • Three tier plantations around the project site (Proponent carried out plantation around the boundary) • Sheet fencing around the project site to prevent entry of public and animals • Conservation cost will be spent for the 	tank bund Extent – 25Ha
tank bund Extent – 25Ha				

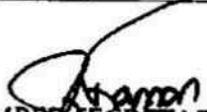

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		<p>Gangaikondan Wild life Sanctuary (Rs 5 Lakhs)</p> <ul style="list-style-type: none"> • Controlled blasting using NONEL to control the fly rocks and ground vibration • The project site is falls in the hard rock formation hence the ground water will not affect due to this project.
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File No	10480/2023	Category	B2
	448682 /2023		1(a)
Sl. No	Salient Features of the Proposal		
1	Name of the Owner/Firm	:	Thiru. T. Balasubramanian, S/o. Thangamuthu Pandian, No.214/1, Poonthotta Street, Naranammalpuram, Sankarnagar, Tirunelveli District- 627357
2	Type of quarrying (Ordinary Stone/Sand/Granite/Limestone)	:	Rough Stone and Gravel Quarry
3	S.F Nos. of the quarry site with area break-up	:	310/1A, 311/1, 312/1, 314/1A, 314/1B, 315/1A(P), 315/1B, 316/1(P), 316/2(P), 317/1(P), 317/2(P) & 318/1(P)
4	Village in which situated	:	Alangaraperi
5	Taluk in which situated	:	Tirunelveli
6	District in which situated	:	Tirunelveli
7	Extent of quarry (in ha.)	:	2.47.9 Ha
8	Latitude & Longitude of all corners of the quarry site	:	08°48'39.87"N to 08°48'44.41"N 77°46'45.27"E to 77°46'53.68"E
9	Topo Sheet No.	:	58-H/13
10	Type of mining	:	Opencast Mechanized Mining
11	Life of Project	:	5 years

	Lease Period	:	5 years	
	Mining Plan Period	:	5 years	
12	Mining Plan Details	:	As per approved Mining Plan	
	Geological Resources m ³ (RoM)	:	As modified by SEAC	
			Rough Stone	Rough Stone
			10,73,745m ³	
			Gravel	Gravel
		47,722m ³		
	Minable Resources m ³ (RoM)	:	Rough Stone	Rough Stone
			3,00,710m ³	
			Gravel	Gravel
			35,138m ³	
	Annual Peak Production in m ³	:	Rough Stone	Rough Stone
			68,355 m ³	
		Gravel	Gravel	
		12,200 m ³		
	Ultimate Depth in meters	:	47m Below Ground Level	
13	Depth of water table	:	63m below ground level	
14	Man Power requirement per day:	:	26 Nos.	
15	Water requirement:	:	2.5 KLD	
	1.Drinking & Utilized water	:	0.5 KLD	
	2.Dust suppression	:	1.0 KLD	
	3.Green belt	:	1.0 KLD	
16	Power requirement	:	2.46,420 Liters of HSD	
17	Precise area communication approved by Joint Director/Assistant Director (i/c), with date	:	Roc.No.M2/288/2022 Dated:21.08.2023	


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18	Mining Plan approved by Joint Director/Assistant Director (i/c), Department of G&M	Rc.No.M2/288/2022 Dated:25.09.2023												
19	Department of G&M, Joint Director/Assistant Director (i/c) 500m Cluster Letter	Rc.No.M2/288/2022 Dated:25.09.2023												
20	VAO Certificate Regarding Structures within 300m Radius	04.10.2023.												
21	Project Cost (excluding EMP cost)	Rs. 58,41,000/-												
22	EC Recommendation	<table border="1"> <tr> <td rowspan="4">: Validity</td> <td colspan="2">Project life period (or) Lease period (or) 30 years whichever is earlier, subject to the following upper limits.</td> </tr> <tr> <td>Rough Stone</td> <td>Gravel</td> </tr> <tr> <td>Max Total RoM in m³</td> <td>3,00,710m³ 35,138 m³</td> </tr> <tr> <td>Annual Max RoM in m³</td> <td>68,355m³ 12,200 m³</td> </tr> <tr> <td>: Max Depth in mtrs</td> <td colspan="2">47m Below Ground Level</td> </tr> </table>	: Validity	Project life period (or) Lease period (or) 30 years whichever is earlier, subject to the following upper limits.		Rough Stone	Gravel	Max Total RoM in m ³	3,00,710m ³ 35,138 m ³	Annual Max RoM in m ³	68,355m ³ 12,200 m ³	: Max Depth in mtrs	47m Below Ground Level	
: Validity	Project life period (or) Lease period (or) 30 years whichever is earlier, subject to the following upper limits.													
	Rough Stone	Gravel												
	Max Total RoM in m ³	3,00,710m ³ 35,138 m ³												
	Annual Max RoM in m ³	68,355m ³ 12,200 m ³												
: Max Depth in mtrs	47m Below Ground Level													
23	EMP cost (in Rs. Lakh).	Capital Cost – Rs. 36,28,357 /- Recurring Cost – Rs. 15,97,504 /-												

Based on the presentation and documents furnished by the project proponent, SEAC decided to recommend the proposal for the grant of Environmental Clearance for the annual peak production capacity of not exceeding 68,355m³ of Rough stone & 12,200m³ of Gravel by maintaining the ultimate depth of mining up to 47m Below Ground Level for the project life of 5 years or expiry date of mine lease but subject to


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a maximum of thirty years, whichever is earlier, from the date of lease execution, vide MoEF&CC Notification S.O, 1807(E) dated 12.04.2022 and subject to the standard conditions as per the Annexure I of this minutes & normal conditions stipulated by MOEF &CC, in addition to the following specific conditions:

1. The prior Environmental Clearance granted for this mining project shall be valid for the project life including production value as laid down in the mining plan approved and renewed by competent authority, from time to time, subject to a maximum of thirty years, whichever is earlier, vide MoEF&CC Notification S.O, 1807(E) dated 12.04.2022.
2. Around the periphery of the mine lease, the proponent shall construct the garland drainage of average dimension, 2m width x 1.5m depth with adequate gradient with a dimension of 1.5 settlement tank before the before obtaining the CTO from TNPCB for Channeling of runoff water to arrest silt and sediment flows from overburden and mineral dumps. The water so collected in the garland drainage installed with a precipitation tank before utilizing it for watering the mine area, roads, green, belt development.
3. The PP shall mark the DGPS reference pillars painted with blue & white colour indicating the safety barrier of 7.5 m to be left under the Rule 13 (1) of MCDR, 1988 within the lease boundary and protective bunds, before obtaining the CTO from the TNPCB.
4. The PP shall register promptly through online in the Shram Suvidha Portal which is the official portal of Ministry of Labour & Employment, Govt of India to obtain Labour Identification Number (LIN) before obtaining the CTO from the TNPCB.
5. For ensuring the scientific & systematic way of mining, the PP shall submit a slope stability action plan indicating the quarry operation to be carried out from top ward to downwards by maintaining the haul road of permitted gradient along with keeping the benches intact, to the concerned AD (Mines) at the time of lease execution.
6. The PP shall create a 'green fence' of minimum 10 m width around the mine lease area adjacent to the garland drainage comprises of the components of


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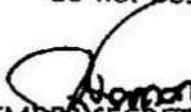
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naturally occurring vegetation area and the newly planted stock of species. The PP shall initiate the work on developing the 'green fence' before obtaining the CTO from the TNPCB (before the progress of mining activity) and the responsibility of protecting this area should be assigned to a professional ecologist engaged during the extractive phase of the mining.

7. The PP shall not employ any external agency for carrying out the blasting operation and he shall also install the temporary magazines approved by the concerned licensing authority before the execution of the lease, for storing the authorized explosives & detonators separately in accordance with the Explosive Rules, 2008.
8. Considering the existence of Gangai Kondan Wildlife Sanctuary, the PP shall carry out the scientific studies within a period of ONE year from the commencement of quarrying operations jointly with the other quarries situated in the cluster or individually, after obtaining the prior permission from the Director of Mines Safety, DGMS/Chennai Region, to design the controlled blast parameters for reducing the blast-induced ground/air-vibrations and eliminating the fly rock produced beyond 20 m from the blasting operations carried out in the quarry, by involving anyone of these reputed Research and Academic Institution - CSIR-Central Institute of Mining & Fuel Research / Dhanbad, NIRM/Bangalore, IIT-Madras, NIT-Dept of Mining Engg, Surathkal, and Anna University Chennai-CEG Campus. A copy of such scientific study report shall be submitted to the SEIAA, MoEF, TNPCB, AD/Mines-DGM and DMS, Chennai as a part of Environmental Compliance without any deviation.
9. The PP shall furnish an affidavit indicating the Standard Operating Procedures (SoP) for carrying out the 'Best Mining Practices' in the areas of drilling, blasting excavation, transportation, and green belt development, in securing the safety of the persons living within a radial distance of 500 m (danger zone) to the concerned AD (Mines) at the time of lease execution.
10. As a part of monitoring the implementation of eco-friendly blasting operation in the cluster area, the PP shall regularly monitor the cumulative ground & air vibration (noise) due to the blasting operation in the cluster of mines, jointly

- with the other mine operators of the other quarries located. by installing the DGMS approved 'Vibration Monitoring System (VMS)' at the boundary of ESZ of Gangai Kondan Wildlife Sanctuary, through a statutory person appointed for the purposes. A copy of such post-monitoring report shall be submitted to the AD/Mines-DGM, Director of Mines Safety / Chennai Region, the SEIAA-TN, and the IRO/MoEF, as a part of Environmental Compliance without any deviation.
11. For the safety of the persons employed in the quarry, the PP shall carry out the scientific studies to assess the slope stability of the working benches and existing quarry wall during the 4th year or when the depth exceeds 30m whichever is earlier, by involving any one of the reputed Research and Academic Institutions - CSIR-Central Institute of Mining & Fuel Research / Dhanbad, NIRM/Bangalore, Division of Geotechnical Engineering-IIT-Madras, NIT-Dept of Mining Engg, Surathkal, and Anna University Chennai-CEG Campus. A copy of such scientific study report shall be submitted to the SEIAA, MoEF, TNPCB, AD/Mines-DGM and DMS, Chennai as a part of Environmental Compliance without any deviation.
 12. The PP shall not carry out the deep hole larger diameter blasting and the secondary blasting of oversize fragments /boulders during the life of the lease period.
 13. The PP shall only carry out the NONEL-based (or) Electronic Detonator based blasting operation for controlling the environmental impacts with keeping the security guards at a radial distance of 500 m from the lease boundary and also at the boundary of ESZ of aforesaid Sanctuary by ensuring that all persons within such area have taken proper shelter.
 14. Considering the cluster of quarries are located, the PP shall ensure that the haul road dust is constructed with bitumen to minimize dust generation but however the suppression/watering are being done to maintain the required moisture level in all active haul roads. A fleet of water trucks with adequate water spray systems shall be always made available and operational.
 15. The PP shall ensure that the sites for dumping of overburden / mined-out stone do not obstruct the natural drainages of the area particularly nearby tank and


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its feeder streams. The natural drainage system will also have to be protected from any incoming silt or any other effluents coming from the mine site.

16. As accepted by the Project Proponent an amount of **Rs. 5 Lakhs** shall be spent for the mitigation measures towards conservation of Gangai Kondan Wildlife Sanctuary in consultation with the concerned DFO before obtaining CTO from TNPCB and the same shall be included in EMP.

Agenda No: 451 - 03

(File No.10628/2024)

Proposed Rough Stone Quarry lease over an extent 2.54.0 Ha at S.F.Nos. 125/1, 125/5, 140/4, 140/6A, 140/6B, 140/7, 140/8, 141, 142/8A, 142/8B, 142/5B, 142/6, 142/7, 142/9, 142/11 & 142/12 of Udaiyallpatti Village, Kulathur Taluk, Pudukkottai District, Tamil Nadu by Thiru. R. Rajmohan - For Terms of Reference (SIA/TN/MIN/457024/2023 dated: 29.12.2023)

The proposal was placed for appraisal in the 451st Meeting of SEAC held on 13.03.2024. The details of the project furnished by the proponent are given in the website (parivesh.nic.in).

The SEAC noted the following:

1. The project proponent, **Thiru. R. Rajmohan** has applied for Terms of Reference for the Proposed Rough Stone Quarry lease over an extent 2.54.0 Ha at S.F.Nos. 125/1, 125/5, 140/4, 140/6A, 140/6B, 140/7, 140/8, 141, 142/8A, 142/8B, 142/5B, 142/6, 142/7, 142/9, 142/11 & 142/12 of Udaiyalipatti Village, Kulathur Taluk, Pudukkottai District, Tamil Nadu.
2. The project/activity is covered under Category "B1" of Item 1(a) "Mining of Minerals Projects" of the Schedule to the EIA Notification, 2006.
3. Earlier, the proponent has submitted an application seeking Terms for Reference for mining in the proposed area vide Proposal No.SIA/TN/MIN/50669/2020 dated.04.02.2020 (Offline File No.7445/2020).
4. Subsequently, ToR was issued to the project proponent vide Lr No. SEIAA-TN/F.No.7455/SEAC/TOR-738/2020 Dated: 12.08.2020.
5. Later, the proponent submitted a request to withdraw the ToR dated.12.08.2020 stating financial constraints and the same was accepted by the


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MINUTES

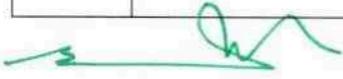
709th MEETING

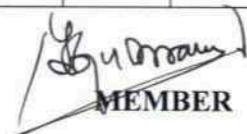
**STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY-TAMIL NADU**

Date: 05.04.2024 & 08.04.2024

**MINUTES OF THE 709th MEETING OF THE STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY HELD ON 05.04.2024 & 08.04.2024.**

Agenda No	Description	File No.	Minutes
a)	Confirmation of the minutes of the 708 th meeting of the Authority held on 02.04.2024.		The minutes of the 708 th meeting of the Authority held on 02.04.2024 was confirmed.
1.	Existing Grey Granite quarry lease area over an extent of Extent 2.02.5 Ha at S F.No. 1022(P), 1023/2(P), 1024/2(P), & 1028(P) of Puligunda Village, Bargur Taluk (Formerly Krishnagiri), Krishnagiri District, Tamil Nadu by Thiru. T.R. Duraiselvam – For Amendment in Environmental Clearance. (SIA/TN/MIN/306829/2023)	9722	<p>The authority noted that the subject was appraised in the 451st SEAC meeting held on 13.03.2024. In view of the provisions stated in the minutes, the SEAC has requested the proponent to apply afresh under expansion category in PARIVESH portal with necessary relevant documents including a copy of letter obtained from the concerned AD (Mines) stating the reasons for relatively higher enhancement of ROM quantity from 3000 m³ to 80718 m³ without changing the extent of the area and the pit geometry / dimension, as indicated in the approved Mining Plan and shall withdraw this application (SIA/TN/MIN/306829/2023, Dated: 30.11.2023).</p> <p>The authority, after deliberations, decided to accept the withdrawal request of the proponent for the proposal no. SIA/TN/MIN/306829/2023, Dated: 30.11.2023 as suggested by SEAC. Further, the proponent is requested to apply afresh under expansion category as directed by SEAC.</p>
2.	Proposed Rough Stone & Gravel quarry lease over an extent of 2.47.91 ha in S.F. No. 310/1A,	10480	The SEIAA noted that the subject was placed in the 451 st meeting of SEAC held on 13.03.2024 and the SEAC has furnished its


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SEIAA-TN

<p>311/1, 312/1, 314/1A, 314/1B, 315/1A(P), 315/1B, 316/1(P), 316/2(P), 317/1(P), 317/2(P) & 318/1(P) of Alangaraperi Village, Tirunelveli Taluk, Tirunelveli District, Tamil Nadu by Thiru. T. Balasubramanian - For Environmental Clearance. (SIA/TN/MIN/448682/202)</p>	<p>recommendations for the grant of Environmental Clearance to the project subject to the conditions stated therein.</p> <p>After detailed discussions, the Authority taking into account the recommendations of SEAC and also the safety aspects and to ensure sustainable, scientific and systematic mining, decided to grant Environmental Clearance for the quantity of 300710 m³ of Rough stone and 35138 m³ of Gravel upto the depth of 47m BGL and the annual peak production of 68355 m³ of Rough stone and 12200 m³ of Gravel as per the approved mining plan. This is also subject to the standard conditions as per Annexure - (I) of SEAC minutes, other normal conditions stipulated by MOEF&CC & all other specific conditions as recommended by SEAC in addition to the following conditions and the conditions in Annexure 'A' of this minutes.</p> <ol style="list-style-type: none"> 1. Keeping in view of MoEF&CC's notification S.O.1533(E) dated.14.09.2006 and S.O. 1807(E) dated 12.04.2022, this Environmental Clearance is valid as per the approved mine plan period. 2. The EC granted is subject to review by District Collector, Mines Dept. and TNPCB on completion of every 5 years and also during the mine plan period, till the project life so as to review the EC conditions and to ensure that they have all been adhered to and implemented.
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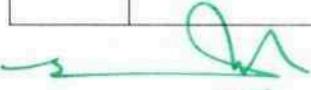


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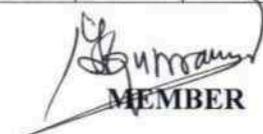


CHAIRMAN
SEIAA-TN

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|--|--|--|--|
| | | | <ol style="list-style-type: none"> 3. The project proponent shall submit a Certified Compliance Report obtained from IRO of MoEF&CC to the monitoring, regulatory and other concerned authorities including SEIAA, while seeking a renewal of the mining plan to cover the project life. 4. There should be regular monitoring of air quality, water quality, ground water level and noise quality and reports regarding the same should be submitted to TNPCB, SEIAA & IRO of MoEF&CC once in every 6 months. 5. The proponent shall strictly adhere to the mining plan and half yearly and annual returns shall be submitted to the Director of Geology and Mining Department with copy marked to TNPCB, SEIAA & IRO of MoEF&CC. 6. Biodiversity in and around the project area should be monitored frequently and detailed biodiversity report should be submitted every year to SEIAA & IRO of MoEF&CC. 7. The progressive and final mine closure plan including the green belt implementation and environmental norms should be strictly followed as per the EMP and as per the amount committed and approved in EC for EMP. Status of progressive mine closure and green belt implementation should be included in the half yearly compliance |
|--|--|--|--|



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SEIAA-TN

			<p>report submitted to TNPCB, SEIAA & IRO of MoEF&CC.</p> <p>8. As per the OM vide F. No. IA3-22/1/2022-IA-III [E- 172624] Dated: 14.06.2022, the Project Proponents are directed to submit the six-monthly compliance on the environmental conditions prescribed in the prior environmental clearance letter(s) through newly developed compliance module in the PARIVESH Portal from the respective login.</p> <p>9. The amount allocated for EMP should be kept in a separate account and both the capital and recurring expenditures should be done year wise for the works identified, approved and as committed. The work & expenditure made under EMP should be elaborated in the bi-annual compliance report submitted and also should be brought to the notice of concerned authorities during inspections.</p>
3.	Proposed Gravel Quarry lease over an extent 2.83.5Ha at S.F.No. 248/1B2 of Vedhiyarendal (Pulikuthi) Village, Manamadurai Taluk, Sivagankai District, Tamil Nadu by Thiru. M.Subbhiramanian - For Environmental Clearance (SIA/TN/MIN/452012/2023)	10544	The authority noted that the subject was appraised in the 451 st SEAC meeting held on 13.03.2024. During discussions, the SEAC noted that the Authority has received a representation from Legal Rights Protection Association stating that the project area located at S.F.No. 248/1B2 of Vedhiyarendal (Pulikuthi) Village, Manamadurai Taluk, Sivagankai District is a court attached property and is subjected to the prohibitory order made by the Hon'ble Supreme


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MEMBER


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SEIAA-TN

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), TAMIL NADU)

To,

The -1

THANGAMUTHU PANDIAN BALASUBRAMANIAN

214/1, Poonthotta Street, Naranammalpuram, Sankarnagar, Tirunelveli
District. -627357

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/TN/MIN/448682/2023 dated 14 Dec 2023. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|---|
| 1. EC Identification No. | EC24B001TN110077 |
| 2. File No. | 10480 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | T. Balasubramanian, Rough Stoner and Gravel Quarry Extent of 2.47.91ha
S.F.Nos.310/1A, 311/1, 312/1, 314/1A, 314/1B, 315/1A(P), 315/1B, 316/1(P), 316/2(P), 317/1(P), 317/2(P) & 318/1(P) of Alangaraperi Village, Tirunelveli Taluk and Tirunelveli District. |
| 7. Name of Company/Organization | THANGAMUTHU PANDIAN
BALASUBRAMANIAN |
| 8. Location of Project | TAMIL NADU |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 24/04/2024

(e-signed)
A R Rahul Nadh IAS
Member Secretary
SEIAA - (TAMIL NADU)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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and Virtuous Environmental Single-Window Hub)





THIRU. A.R. RAHUL NADH, I.A.S.
MEMBER SECRETARY

STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY-TAMILNADU

3rd Floor, Panagal Maaligai,
No.1, Jeenis Road, Saidapet,
Chennai - 600 015.
Phone No. 044-24359973
Fax No. 044-24359975

ENVIRONMENTAL CLEARANCE

Lr. No.SEIAA-TN/F.No.10480/1(a)/EC.No:6337/2024, dated:08.04.2024.

Sir/Madam,

Sub: SEIAA-TN – Proposed Rough Stone & Gravel quarry lease over an extent of 2.47.91 ha in S.F. No. 310/1A, 311/1, 312/1, 314/1A, 314/1B, 315/1A(P), 315/1B, 316/1(P), 316/2(P), 317/1(P), 317/2(P) & 318/1(P) of Alangaraperi Village, Tirunelveli Taluk, Tirunelveli District, Tamil Nadu by Thiru. T. Balasubramanian – under Category “B2” of Item 1(a) “Mining of Minerals Projects” of the Schedule to the EIA Notification, 2006 of Environmental Clearance for next scheme of mining - Issued. – Regarding.

- Ref:**
1. DFO letter vide C.No. D/8163/2023 Dated: 15.09.2023.
 2. Online Proposal No. SIA/TN/MIN/448682/2023, Dated: 13.10.2023.
 3. Your Application for Environmental Clearance dated:17.10.2023
 4. Minutes of the 431st Meeting of SEAC held on 15.12.2023.
 5. Minutes of the 688th meeting of SEIAA held on 10.01.2024.
 6. Minutes of the 451st Meeting of SEAC held on 13.03.2024.
 7. Minutes of the 709th meeting of SEIAA held on 08.04.2024.

Details of Minor Mineral Activity:-

This has reference to your application 1st&2nd cited. The proposal is for obtaining Environmental Clearance for mining / quarrying of minor minerals based on the particulars furnished in your application as shown below.

MEMBER SECRETARY
SEIAA-TN

S.N	Particulars	Details furnished
1.	Name of the Owner/Firm	Thiru. T. Balasubramanian, S/o. Thangamuthu Pandian, No.214/1, Poonthotta Street, Naranammalpuram, Sankarnagar, Tirunelveli District- 627357
2.	Type of quarrying	Rough Stone and Gravel Quarry
3.	S.F No. of the quarry site	310/1A, 311/1, 312/1, 314/1A, 314/1B, 315/1A(P), 315/1B, 316/1(P), 316/2(P), 317/1(P), 317/2(P) & 318/1(P)
4.	Village in which situated	Alangaraperi
5.	Taluk in which situated	Tirunelveli
6.	District in which situated	Tirunelveli
7.	Extent of quarry (in ha.)	2.47.9 Ha
8.	Latitude & Longitude of all corners of the quarry site	08°48'39.87"N to 08°48'44.41"N 77°46'45.27"E to 77°46'53.68"E
9.	Topo Sheet No.	58-H/13
10.	Type of mining	Opencast Mechanized Mining
11.	Period of current mine plan	5 years
12.	Production (Quantity in m ³)	300710 m³ of Rough stone and 35138 m³ of Gravel and the annual peak production of 68355 m³ of Rough stone and 12200 m³ of Gravel
13.	Depth of mining	depth of 47m BGL
14.	Depth of water table	63m below ground level
15.	Man Power requirement	26 Nos.
16.	Water requirement	2.5 KLD
	1. Drinking Water (KLD)	0.5 KLD
	2. Dust Suppression (KLD)	1.0 KLD
	3. Green Belt (KLD)	1.0 KLD


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17.	Power requirement	2,46,420 Liters of HSD
18.	Precise area communication approved by Dept. of Geology & Mining	Roc.No.M2/288/2022 Dated:21.08.2023
19.	Mining Plan approved by Dept. of Geology & Mining	Rc.No.M2/288/2022 Dated:25.09.2023
20.	500m Cluster Letter issued by Dept. of Geology & Mining	Rc.No.M2/288/2022 Dated:25.09.2023
21.	VAO Certificate Regarding Structures within 300m Radius	04.10.2023.
22.	Project Cost (excluding EMP)	Rs. 58,41,000/-
23.	EMP cost	Capital Cost – Rs. 36,28,357 /- Recurring Cost – Rs. 15,97,504 /- /Annum + 5% Cost of inflation every year
24.	CER Cost	Rs. 5.0 Lakh <i>as accepted by PP.</i>
25.	<p>Validity:</p> <p>This Environmental Clearance is accorded for the quantity of 300710 m³ of Rough stone and 35138 m³ of Gravel upto the depth of 47m BGL and the annual peak production of 68355 m³ of Rough stone and 12200 m³ of Gravel.</p> <p>The Environmental Clearance issued is valid as per the approved mine plan period and as per MoEF&CC's notification S.O.1533(E) dated.14.09.2006 and S.O. 1807(E) dated 12.04.2022</p>	

AFFIDAVIT FURNHSED BY THE PROPONENT

I, Thiru.T.Balasubramanian, S/o. Thangamuthu Pandian, No.214/1, Poonthotta Street, Naranammalpuram, Sankarnagar, Tirunelveli District, Tamil Nadu State – 627 357 solemnly declare and sincerely affirm that:

I have applied for getting Environment Clearance to SEIAA, Tamil Nadu State for quarrying of **Rough Stone and Gravel Quarry** over an extent of **2.47.91ha** of Patta Land in S.F.No. 310/1A, 311/1, 312/1, 314/1A, 314/1B, 315/1A(P), 315/1B, 316/1(P), 316/2(P), 317/1(P), 317/2(P) & 318/1(P) Alangaraperi Village, Tirunelveli Taluk & District, Tamil Nadu State.



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1. I swear to state and confirm that within 10km area of the quarry site, I have applied for environment clearance, none of the following is situated:
- Critically polluted areas as notified by the central pollution control board constituted under water (Prevention and Control of Pollution) Act, 1974,
 - Eco-Sensitive areas as notified.
 - Interstate Boundary
2. I will spend the amount of Rs.5 Lakhs in lieu of CER towards mitigation cost / conservation cost for the Gangaikondan Spotted Deer Sanctuary located at a distance of 1.10km - Northwest in the form Demand Draft.
3. The total area of following quarries located within 500m radius from the periphery of my quarry site details as shown below:

(i) Details of Abandoned Quarries:

S. No.	Name of the Lessee	Village & S.F.No	Extent in Hect	Lease Status
		Nil		

(ii) Details of Expired Quarries:

S. No.	Name of the Lessee	Village & S.F.No	Extent in Hect	Lease Status
		Nil		

(iii) Present Proposed Quarries

S. No.	Name of the Lessee	Village & S.F.No	Extent in Hect	Lease Status
1.	T.Balasubramanian, S/o.Thangamuthupandian, 214/1, Poonthotta Street, Naranammalpuram, Sankarnagar, Tirunelveli	Alangaraperi (V) S.F.No. 310/1A, 311/1, 312/1, 314/1A, 314/1B, 315/1A(P), 315/1B, 316/1(P), 316/2(P), 317/1(P), 317/2(P) & 318/1(P)	2.47.91	Instant Proposal

(iv) Existing Quarries:

S. No.	Name of the Lessee	Village & S.F.No	Extent in Hect	Lease Status
		Nil		

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4. There will not be hindrance or disturbance to the people living during quarrying activities and transportation of the mineral.
5. There is no approved habitation within 300m radius from the periphery of my quarry.
6. I swear that afforestation will be carried out during the course of quarrying operation and maintained.
7. The required insurance will be taken in the name of the laborers working in my quarry site.
8. The existing road from the main road to quarry is in good condition and the same is being maintained and utilized for Transportation of Rough stone.
9. I will not engage any child labor in my quarry site and I aware that engaging child labor is punishable under the law.
10. All types of safety / protective equipment will be provided to all the laborers working in my quarry.
11. No permanent structures, temples etc., are located within 500m radius from the periphery of my quarry.

DETAILS OF QUARRIES LOCATED WITHIN 500M RADILS FROM THE PROPOSED QUARRY:

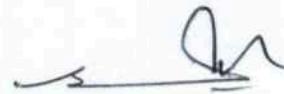
The Project Proponent has submitted a copy of the letter obtained from the Joint Director / Assistant Director(i/c) Department of Geology and Mining, Tirunelveli District in his letter Rc.No.M2/288/2022 Dated:25.09.2023 has stated that the details of other quarries (Proposed / Existing / Abandoned Quarries) within a radius 500m from the boundary of the proposed quarry site as follows

(i) Details of Abandoned Quarries:

S. No.	Name of the Lessee	Village & S.F.No	Extent in Hect	Lease Status
		Nil		

(ii) Details of Expired Quarries:

S. No.	Name of the Lessee	Village & S.F.No	Extent in Hect	Lease Status
		Nil		



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(iii) Present Proposed Quarries

S. No.	Name of the Lessee	Village & S.F.No	Extent in Hect	Lease Status
1.	T.Balasubramanian, S/o.Thangamuthupandian, 214/1, Poonthotta Street, Naranammalpuram, Sankarnagar, Tirunelveli	Alangaraperi (V) S.F.No. 310/1A, 311/1, 312/1, 314/1A, 314/1B, 315/1A(P), 315/1B, 316/1(P), 316/2(P), 317/1(P), 317/2(P) & 318/1(P)	2.47.91	Instant Proposal

(iv) Existing Quarries:

S. No.	Name of the Lessee	Village & S.F.No	Extent in Hect	Lease Status
		Nil		

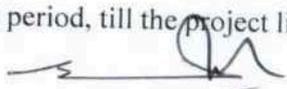
DISCUSSION BY SEIAA AND THE REMARKS: -

Proposed Rough Stone & Gravel quarry lease over an extent of 2.47.91 ha in S.F. No. 310/1A, 311/1, 312/1, 314/1A, 314/1B, 315/1A(P), 315/1B, 316/1(P), 316/2(P), 317/1(P), 317/2(P) & 318/1(P) of Alangaraperi Village, Tirunelveli Taluk, Tirunelveli District, Tamil Nadu by Thiru. T. Balasubramanian - For Environmental Clearance.

The subject was placed in this 709th meeting of SEIAA held on 08.04.2024. The SEIAA noted that the subject was placed in the 451st meeting of SEAC held on 13.03.2024 and the SEAC has furnished its recommendations for the grant of Environmental Clearance to the project subject to the conditions stated therein.

After detailed discussions, the Authority taking into account the recommendations of SEAC and also the safety aspects and to ensure sustainable, scientific and systematic mining, decided to **grant Environmental Clearance for the quantity of 300710 m³ of Rough stone and 35138 m³ of Gravel upto the depth of 47m BGL and the annual peak production of 68355 m³ of Rough stone and 12200 m³ of Gravel as per the approved mining plan.** This is also subject to the standard conditions as per Annexure - (I) of SEAC minutes, other normal conditions stipulated by MOEF&CC & all other specific conditions as recommended by SEAC in addition to the following conditions and the conditions in **Annexure 'A'** of this minutes.

1. Keeping in view of MoEF&CC's notification S.O.1533(E) dated.14.09.2006 and S.O. 1807(E) dated 12.04.2022, this Environmental Clearance is valid as per the approved mine plan period.
2. The EC granted is subject to review by District Collector, Mines Dept. and TNPCB on completion of every 5 years and also during the mine plan period, till the project life so


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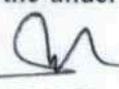
as to review the EC conditions and to ensure that they have all been adhered to and implemented.

3. The project proponent shall submit a Certified Compliance Report obtained from IRO of MoEF&CC to the monitoring, regulatory and other concerned authorities including SEIAA, while seeking a renewal of the mining plan to cover the project life.
4. There should be regular monitoring of air quality, water quality, ground water level and noise quality and reports regarding the same should be submitted to TNPCB, SEIAA & IRO of MoEF&CC once in every 6 months.
5. The proponent shall strictly adhere to the mining plan and half yearly and annual returns shall be submitted to the Director of Geology and Mining Department with copy marked to TNPCB, SEIAA & IRO of MoEF&CC.
6. Biodiversity in and around the project area should be monitored frequently and detailed biodiversity report should be submitted every year to SEIAA & IRO of MoEF&CC.
7. The progressive and final mine closure plan including the green belt implementation and environmental norms should be strictly followed as per the EMP and as per the amount committed and approved in EC for EMP. Status of progressive mine closure and green belt implementation should be included in the half yearly compliance report submitted to TNPCB, SEIAA & IRO of MoEF&CC.
8. As per the OM vide F. No. IA3-22/1/2022-IA-III [E- 172624] Dated: 14.06.2022, the Project Proponents are directed to submit the six-monthly compliance on the environmental conditions prescribed in the prior environmental clearance letter(s) through newly developed compliance module in the PARIVESH Portal from the respective login.
9. The amount allocated for EMP should be kept in a separate account and both the capital and recurring expenditures should be done year wise for the works identified, approved and as committed. The work & expenditure made under EMP should be elaborated in the bi-annual compliance report submitted and also should be brought to the notice of concerned authorities during inspections.

Annexure 'A'

a) EC Compliance

1. The Environmental Clearance is accorded based on the assurance from the project proponent that there will be full and effective implementation of all the undertakings



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given in the Application Form, Pre-feasibility Report, mitigation measures as assured in the Environmental Impact Assessment/ Environment Management Plan and the mining features including Progressive Mine Closure Plan as submitted with the application.

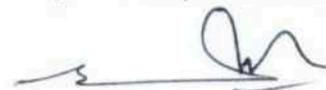
2. All the conditions as presented by the proponent in the PPT during SEAC appraisal should be addressed in Full.
3. The proponent shall submit Compliance Reports on the status of compliance of the stipulated EC conditions including results of monitored data. It shall be sent to the respective Regional Office of Ministry of Environment, Forests and Climate Change, Govt. of India and also to the Office of State Environment Impact Assessment Authority (SEIAA).
4. Concealing the factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

b) Applicable Regulatory Frameworks

5. The project proponent shall strictly adhere to the provisions of Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006, Wildlife Protection Act, 1972, Forest Conservation Act, 1980, Biodiversity Conservation Act, 2016, the Biological Diversity Act, 2002, Biological diversity Rules, 2004 & TN Forest Act, 1882 and Rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter

c) Safe mining Practices

6. The AD/DD, Dept. of Geology & Mining shall ensure operation of the proposed quarry after the submission slope stability study conducted through the reputed research & Academic Institutions such as NIRM, IITs, NITS Anna University, and any CSIR Laboratories etc.
7. The AD/DD, Dept. of Geology & Mining & Director General of Mine safety shall ensure strict compliance and implementation of bench wise recommendations/action plans as recommended in the scientific slope stability study of the reputed research &



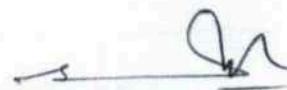
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Academic Institutions as a safety precautionary measure to avoid untoward accidents during mining operation.

8. A minimum buffer distance specified as per existing rules and statutory orders shall be maintained from the boundary of the quarry to the nearest dwelling unit or other structures, and from forest boundaries or any other ecologically sensitive and archeologically important areas or the specific distance specified by SEIAA in EC as per the recommendations of SEAC depending on specific local conditions.

d) Water Environment – Protection and mitigation measures

9. The proponent shall ensure that the activity does not disturb the water bodies and natural flow of surface and groundwater, nor cause any pollution, to water sources in the area.
10. The proponent shall ensure that the activities do not impact the water bodies/wells in the neighboring open wells and bore wells. The proponent shall ensure that the activities do not in any way affect the water quantity and quality in the open wells and bore wells in the vicinity or impact the water table and levels. The proponent shall ensure that the activities do not disturb the river flow, nor affect the Odai, Water bodies, Dams in the vicinity.
11. Water level in the nearest dug well in the downstream side of the quarry should be monitored regularly and included in the Compliance Report.
12. Quality of water discharged from the quarry should be monitored regularly as per the norms of State Pollution Control Board and included in the Compliance Report.
13. Rain Water Harvesting facility should be installed as per the prevailing provisions of TNMBR/TNCDBR, unless otherwise specified. Maximum possible solar energy generation and utilization shall be ensured as an essential part of the project.
14. Regular monitoring of flow rates and water quality upstream and downstream of the springs and perennial nallahs flowing in and around the mine lease area shall be carried out and reported in the compliance reports to SEIAA.
15. Regular monitoring of ground water level and water quality shall be carried out around the mine area during mining operation. At any stage, if it is observed that ground water table is getting depleted due to the mining activity; necessary corrective measures shall be carried out.



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16. Garland drains and silt traps are to be provided in the slopes around the core area to channelize storm water. De-silting of Garland canal and silt traps have to be attended on a daily basis. A labour has to be specifically assigned for the purpose. The proponent shall ensure the quality of the discharging storm water as per the General Effluent Discharge Standards of CPCB.

e) **Air Environment – Protection and mitigation measures**

17. The activity should not result in CO₂ release and temperature rise and add to micro climate alternations.

18. The proponent shall ensure that the activities undertaken do not result in carbon emission, and temperature rise, in the area.

19. The proponent shall ensure that Monitoring is carried out with reference to the quantum of particulate matter during excavation; blasting; material transport and also from cutting waste dumps and haul roads.

f) **Soil Environment – Protection and mitigation measures**

20. The proponent shall ensure that the operations do not result in loss of soil biological properties and nutrients.

21. The proponent shall ensure that activity does not deplete the indigenous soil seed bank and disturb the mycorrhizal fungi, soil organism, soil community nor result in eutrophication of soil and water.

22. The activities should not disturb the soil properties and seed and plant growth. Soil amendments as required to be carried out, to improve soil health.

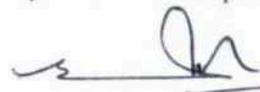
23. Bio remediation using microorganisms should be carried out to restore the soil environment to enable carbon sequestration.

24. The proponent shall ensure that the mine restoration is done using mycorrhizal VAM, vermin-composting, Biofertilizers to ensure soil health and biodiversity conservation.

25. The proponent shall ensure that the topsoil is protected and used in planting activities in the area.

26. The proponent shall ensure that topsoil to be utilized for site restoration and Green belt alone within the proposed area.

27. The top soil shall be temporarily stored at earmarked place (s) and used for land reclamation and plantation. The over burden (OB) generated during the mining operations shall be stacked at earmarked dump site(s) only. The OB dumps should be



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scientifically vegetated with suitable native species to prevent erosion and surface run off. At critical points, use of geotextile shall be undertaken for stabilization of the dump. Protective wall or gabions should be made around the dump to prevent erosion / flow of sediments during rains. The entire excavated area shall be backfilled.

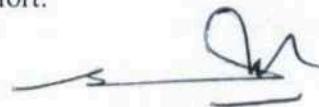
28. Activities should not result in invasion of site by exotic and alien plant and animal species and disturb the native biodiversity and soil micro flora and fauna.

g) Noise Environment – Protection and mitigation measures

29. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
30. The sound at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Hence, the PP shall ensure that the biological clock of the villages are not disturbed because of the mining activity.

h) Biodiversity - Protection and mitigation measures

31. The proponent should ensure that there is no disturbance to the agriculture plantations, social forestry plantations, waste lands, forests, sanctuary or national parks. There should be no impact on the land, water, soil and biological environment and other natural resources due to the mining activities.
32. No trees in the area should be removed and all the trees numbered and protected. In case trees fall within the proposed quarry site the trees may be transplanted in the Greenbelt zone. The proponent shall ensure that the activities in no way result in disturbance to forest and trees in vicinity. The proponent shall ensure that the activity does not disturb the movement of grazing animals and free ranging wildlife. The proponent shall ensure that the activity does not disturb the biodiversity, the flora & fauna in the ecosystem. The proponent shall ensure that the activity does not result in invasion by invasive alien species. The proponent shall ensure that the activities do not disturb the resident and migratory birds. The proponent shall ensure that the activities do not disturb the vegetation and wildlife in the adjoining reserve forests and areas around.
33. The proponent shall ensure that the activities do not disturb the agro biodiversity and agro farms. Actions to be taken to promote agroforestry, mixed plants to support biodiversity conservation in the mine restoration effort.



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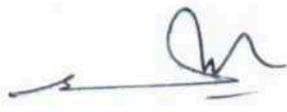
34. The proponent shall ensure that all mitigation measures listed in the EIA/EMP are taken to protect the biodiversity and natural resources in the area.
35. The proponent shall ensure that the activities do not impact green lands/grazing fields of all types surrounding the mine lease area which are food source for the grazing cattle.

i) Climate Change

36. The project activity should not in any way impact the climate and lead to a rise in temperature.
37. There should be least disturbance to landscape resulting in land use change, contamination and alteration of soil profiles leading to Climate Change.
38. Intensive mining activity should not add to temperature rise and global warming.
39. Operations should not result in GHG releases and extra power consumption leading to Climate Change.
40. Mining through operational efficiency, better electrification, energy use, solar usage, use of renewable energy should try to decarbonize the operations.
41. Mining Operation should not result in droughts, floods and water stress, and shortages, affecting water security both on site and in the vicinity.
42. Mining should not result in water loss from evaporation, leaks and wastage and should support to improve the ground water.
43. Mining activity should be flood proof with designs and the drainage, pumping techniques shall ensure climate-proofing and socio-economic wellbeing in the area and vicinity.

j) Reserve Forests & Protected Areas

44. The activities should provide nature based support and solutions for forest protection and wildlife conservation.
45. The project activities should not result in forest fires, encroachments or create forest fragmentation and disruption of forest corridors.
46. There should be no disturbance to the freshwater flow from the forest impacting the water table and wetlands.
47. The project proponent should support all activities of the forest department in creating awareness to local communities on forest conservation.
48. The project activities should not alter the geodiversity and geological heritage of the area.


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49. The activities should not result in temperature rise due to increased fossil fuels usage disrupting the behaviour of wildlife and flora.
50. The activities should support and recognise the rights and roles of indigenous people and local communities and also support sustainable development.
51. The project activities should support the use of renewables for carbon capture and carbon storage in the project site and forest surrounds.
52. The project activities should not result in changes in forest structure, habitats and genetic diversity within forests.

k) Green Belt Development

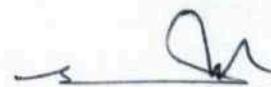
53. The proponent shall ensure that in the green belt development more indigenous trees species (Appendix as per the SEAC Minutes) are planted.
54. The proponent shall ensure the area is restored and rehabilitated with native trees as recommended in SEAC Minutes (in Appendix).

l) Workers and their protection

55. The project proponent is responsible for implementing all the provisions of labour laws applicable from time to time to quarrying /Mining operations. The workers on the site should be provided with on-site accommodation or facilities at a suitable boarding place, protective equipment such as ear muffs, helmet, etc.
56. The proponent has to provide insurance protection to the workers in the case of existing mining or provide the affidavit in case of fresh lease before execution of mining lease.
57. The workers shall be employed for working in the mines and the working hours and the wages shall be implemented/enforced as per the Mines Act, 1952.

m) Transportation

58. No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a bypass road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle



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the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.

59. The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

n) Storage of wastes

60. The project proponent shall store/dump the waste generated within the earmarked area of the project site for mine closure as per the approved mining plan.

o) CER/EMP

61. The CER should be fully Implemented and fact reflected in the Half-yearly compliance report.

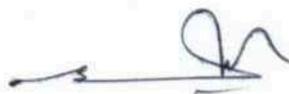
62. The EMP shall also be implemented in consultation with local self-government institutions & Govt. departments.

63. The follow-up action on the implementation of CER Shall be included in the compliance report.

p) Directions for Reclamation of mine sites

64. The mining closure plan should strictly adhere to appropriate soil rehabilitation measures to ensure ecological stability of the area. Reclamation/Restoration of the mine site should ensure that the Geotechnical, physical, chemical properties are sustainable that the soil structure composition is buildup, during the process of restoration.

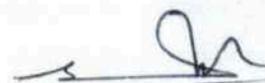
65. The proponent shall ensure that the mine closure plan is followed as per the mining plan and the mine restoration should be done with native species, and site restored to near



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original status. The proponent shall ensure that the area is ecologically restored to conserve the ecosystems and ensure flow of goods and services.

66. A crucial factor for success of reclamation site is to select sustainable species to enable develop a self-sustaining eco system. Species selected should easily establish, grow rapidly, and possess good crown and preferably be native species. Species to be planted in the boundary of project site should be un palatable for cattle's/ goats and should have proven capacity to add leaf-litter to soil and decompose. The species planted should be adaptable to the site conditions. Should be preferably pioneer species, deciduous in nature to allow maximum leaf-litter, have deep root system, fix atmospheric nitrogen and improve soil productivity. Species selected should have the ability to tolerate altered pit and toxicity of and site. They should be capable of meeting requirement of local people in regard to fuel fodder and should be able to attract bird, bees and butterflies. The species should be planted in mixed association.
67. For mining area reclamation plot culture experiments to be done to identify/ determine suitable species for the site.
68. Top soil with a mix of beneficial microbes (Bacteria/Fungi) to be used for reclamation of mine spoils. AM Fungi (Arbuscular mycorrhizal fungi), plant growth promoting Rhizo Bacteria and nitrogen fixing bacteria to be utilized.
69. Soil and moisture conservation and water harvesting structures to be used where ever possible for early amelioration and restoration of site.
70. Top soil is most important for successful rehabilitation of mined sites. Topsoil contains majority of seeds and plant propagation, soil microorganism, Organic matter and plant nutrients. Wherever possible the topsoil should be immediately used in the area of the for land form reconstruction, to pre mining conditions.
71. Over burdens may be analyzed and tested for soil characteristics and used in the site for revegetation. Wherever possible seeds, rhizome, bulbs, etc of pioneering spices should be collected, preserved and used in restoring the site.
72. Native grasses seeds may be used as colonizers and soil binders, to prevent erosion and allow diverse self- sustaining plant communities to establish. Grasses may offer superior tolerance to drought, and climatic stresses.
73. Reclamation involves planned topographical reconstruction of site. Care to be taken to minimize erosion and runoff. Topsoils should have necessary physical, chemicals,



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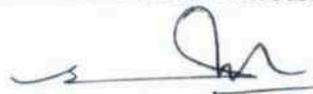


ecological, properties and therefore should be stored with precautions and utilized for reclamation process. Stocked topsoil should be stabilized using grasses to protect from wind. Seeds of various indigenous and local species may be broad casted after topsoil and treated overburden are spread.

74. Alkaline soils, acidic soils, Saline soils should be suitably treated/amended using green manure, mulches, farmyard manure to increase organic carbon. The efforts should be taken to landscape and use the land post mining. The EMP and mine closure plan should provide adequate budget for re-establishing the site to pre-mining conditions. Effective steps should be taken for utilization of over burden. Mine waste to be used for backfilling, reclamation, restoration, and rehabilitation of the terrain without affecting the drainage and water regimes. The rate of rehabilitation should be similar to rate of mining. The land disturbed should be reshaped for long term use. Mining should be as far as possible be eco-friendly. Integration of rehabilitation strategies with mining plan will enable speedy restoration.
75. Efforts should to taken to aesthetically improve the mine site. Generally, there are two approaches to restoration i.e Ecological approach which allows tolerant species to establish following the succession process allowing pioneer species to establish. The other approach i.e plantation approach is with selected native species are planted. A blend of both methods may be used to restore the site by adding soil humus and mycorrhiza.
76. Action taken for restoration of the site should be specifically mentioned in the EC compliances.

CONDITIONS IMPOSED BY SEAC:

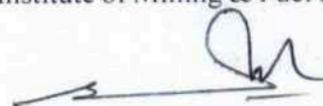
1. The prior Environmental Clearance granted for this mining project shall be valid for the project life including production value as laid down in the mining plan approved and renewed by competent authority, from time to time, subject to **a maximum of thirty years, whichever is earlier, vide MoEF&CC Notification S.O, 1807(E) dated 12.04.2022.**
2. Around the periphery of the mine lease, the proponent shall construct the garland drainage of average dimension, 2m width x 1.5m depth with adequate gradient with a dimension of 1.5 settlement tank before the before obtaining the CTO from TNPCB for Channeling of runoff water to arrest silt and sediment flows from overburden and



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mineral dumps. The water so collected in the garland drainage installed with a precipitation tank before utilizing it for watering the mine area, roads, green, belt development.

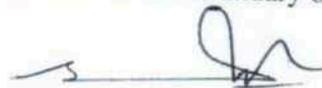
3. The PP shall mark the DGPS reference pillars painted with blue & white colour indicating the safety barrier of 7.5 m to be left under the Rule 13 (1) of MCDR, 1988 within the lease boundary and protective bunds, before obtaining the CTO from the TNPCB.
4. The PP shall **register promptly through online in the Shram Suvidha Portal** which is the official portal of Ministry of Labour & Employment, Govt of India to obtain **Labour Identification Number (LIN) before obtaining the CTO from the TNPCB.**
5. For ensuring the scientific & systematic way of mining, the PP shall submit a slope stability action plan indicating the quarry operation to be carried out from top ward to downwards by maintaining the haul road of permitted gradient along with keeping the benches intact, to the concerned AD (Mines) at the time of lease execution.
6. The PP shall create a 'green fence' of minimum 10 m width around the mine lease area adjacent to the garland drainage comprises of the components of naturally occurring vegetation area and the newly planted stock of species. The PP shall initiate the work on developing the 'green fence' before obtaining the CTO from the TNPCB (before the progress of mining activity) and the responsibility of protecting this area should be assigned to a professional ecologist engaged during the extractive phase of the mining.
7. The PP shall not employ any external agency for carrying out the blasting operation and he shall also install the temporary magazines approved by the concerned licensing authority before the execution of the lease, for storing the authorized explosives & detonators separately in accordance with the Explosive Rules, 2008.
8. Considering the existence of Gangai Kondan Wildlife Sanctuary, the PP shall carry out the scientific studies within a period of ONE year from the commencement of quarrying operations jointly with the other quarries situated in the cluster or individually, after obtaining the prior permission from the Director of Mines Safety, DGMS/Chennai Region, to design the controlled blast parameters for reducing the blast-induced ground/air- vibrations and eliminating the fly rock produced beyond 20 m from the blasting operations carried out in the quarry, by involving anyone of these reputed Research and Academic Institution - CSIR-Central Institute of Mining & Fuel Research



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- / Dhanbad, NIRM/Bangalore, IIT-Madras, NIT-Dept of Mining Engg, Surathkal, and Anna University Chennai-CEG Campus. A copy of such scientific study report shall be submitted to the SEIAA, MoEF, TNPCB, AD/Mines-DGM and DMS, Chennai as a part of Environmental Compliance without any deviation.
9. The PP shall furnish an affidavit indicating the Standard Operating Procedures (SoP) for carrying out the 'Best Mining Practices' in the areas of drilling, blasting excavation, transportation, and green belt development, in securing the safety of the persons living within a radial distance of 500 m (danger zone) to the concerned AD (Mines) at the time of lease execution.
 10. As a part of monitoring the implementation of eco-friendly blasting operation in the cluster area, **the PP shall regularly monitor the cumulative ground & air vibration (noise) due to the blasting operation in the cluster of mines, jointly with the other mine operators of the other quarries located, by installing the DGMS approved 'Vibration Monitoring System (VMS)'** at the boundary of ESZ of Gangai Kondan Wildlife Sanctuary, through a statutory person appointed for the purposes. A copy of such post-monitoring report shall be submitted to the AD/Mines-DGM, Director of Mines Safety / Chennai Region, the SEIAA-TN, and the IRO/MoEF, as a part of Environmental Compliance without any deviation.
 11. For the safety of the persons employed in the quarry, the PP shall carry out the scientific studies to assess the slope stability of the working benches and existing quarry wall during the 4th year or when the depth exceeds 30m whichever is earlier, by involving any one of the reputed Research and Academic Institutions - CSIR-Central Institute of Mining & Fuel Research / Dhanbad, NIRM/Bangalore, Division of Geotechnical Engineering-IIT-Madras, NIT-Dept of Mining Engg, Surathkal, and Anna University Chennai-CEG Campus. A copy of such scientific study report shall be submitted to the SEIAA, MoEF, TNPCB, AD/Mines-DGM and DMS, Chennai as a part of Environmental Compliance without any deviation.
 12. The PP shall not carry out the deep hole larger diameter blasting and the secondary blasting of oversize fragments /boulders during the life of the lease period.
 13. The PP shall only carry out the NONEL-based (or) Electronic Detonator based blasting operation for controlling the environmental impacts with keeping the security guards at a radial distance of 500 m from the lease boundary and also at the boundary of ESZ



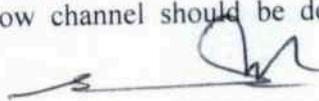
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of aforesaid Sanctuary by ensuring that all persons within such area have taken proper shelter.

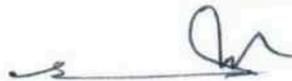
14. Considering the cluster of quarries are located, the PP shall ensure that the haul road dust is constructed with bitumen to minimize dust generation but however the suppression/watering are being done to maintain the required moisture level in all active haul roads. A fleet of water trucks with adequate water spray systems shall be always made available and operational.
15. The PP shall ensure that the sites for dumping of overburden / mined-out stone do not obstruct the natural drainages of the area particularly nearby tank and its feeder streams. The natural drainage system will also have to be protected from any incoming silt or any other effluents coming from the mine site.
16. As accepted by the Project Proponent an amount of **Rs. 5 Lakhs** shall be spent for the mitigation measures towards conservation of Gangai Kondan Wildlife Sanctuary in consultation with the concerned DFO before obtaining CTO from TNPCB and the same shall be included in EMP.

Annexure-I

1. The PP shall inform send the 'Notice of Opening' of the quarry to the Director of Mines Safety, Chennai Region before obtaining the CTO from the TNPCB.
2. The Project Proponent shall abide by the annual production scheduled specified in the approved mining plan and if any deviation is observed, it will render the Project Proponent liable for legal action in accordance with Environment and Mining Laws.
3. The proponent shall appoint the statutory competent persons relevant to the proposed quarry size as per the provisions of Mines Act 1952 and Metalliferous Mines Regulations, 1961, as amended from time to time.
4. Within a period one month from the execution of lease deed, the PP shall ensure that the persons deployed in the quarry including all the contractual employees/truck drivers shall undergo initial/periodical training in the DGMS approved GVTC situated in Trichy / Salem / Hosur.
5. The PP shall construct a garland drain of size, gradient and length around the proposed quarry incorporating garland canal, silt traps, siltation pond and outflow channel connecting to a natural drain should be provided prior to the commencement of mining. Garland drain, silt-traps, siltation ponds and outflow channel should be de-silted


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- periodically and geo-tagged photographs of the process should be included in the HYCR.
6. Monitoring of drainage water should be carried out at different seasons by an NABL accredited lab and clear water should only be discharged into the natural stream. Geo-tagged photographs of the drainage and sampling site should be submitted along with HYCR.
 7. The proponent shall install the 'S3 (or) G2' type of fencing all around the boundary of the proposed working quarry with gates for entry/exit before the commencement of the operation as recommended in the DGMS Circular, 11/1959 and shall furnish the photographs showing the same before obtaining the CTO from TNPCB.
 8. The Proponent shall submit a conceptual 'Slope Stability Action Plan' incorporating the benches & accessible haul road approved by the concerned AD (Mines) for the proposed quarry to the DEE/TNPCB at the time of obtaining the CTO.
 9. The PP shall ensure that the persons employed in the quarry whether permanent, temporary or contractual are undergoing the initial/periodical medical examination in the DGMS approved OHS Clinics/Hospitals as per the DGMS Circular No. 01 of 2011 before they are engaged in mining activities.
 10. The PP shall ensure that the persons employed in the quarry whether permanent, temporary or contractual are provided with adequate PPEs before engaged in mining operations.
 11. The PP shall meticulously carry out the mitigation measures as spelt out in the approved EMP.
 12. Proper barriers to reduce noise level and dust pollution should be established by providing greenbelt along the boundary of the quarrying site and suitable working methodology should be adopted by considering the wind direction.
 13. The Project Proponent shall ensure that the funds earmarked for environmental protection measures are kept in a separate bank account and should not be diverted for other purposes. Year-wise expenditure should be included in the HYCR.
 14. The Project Proponent shall send a copy of the EC to the concerned Panchayat/local body.
 15. Perennial maintenance of haulage road/village / Panchayat Road shall be done by the project proponent as required, in coordination with the concerned Govt. Authority.



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16. Perennial sprinkling arrangements shall be in place on the haulage road for fugitive dust suppression. Fugitive emission measurements should be carried out during the mining operation at regular intervals and submit the consolidated report to TNPCB once in six months.
17. The Proponent shall ensure that the noise level is monitored during mining operation at the project site for all the machineries deployed and adequate noise level reduction measures are undertaken accordingly. The report on the periodic monitoring shall be included in the HYCR.
18. Proper barriers to reduce noise level and dust pollution should be established by providing greenbelt along the boundary of the quarrying site and suitable working methodology to be adopted by considering the wind direction.
19. The purpose of green belt around the project is to capture the fugitive emissions, carbon sequestration and to attenuate the noise generated, in addition to improving the aesthetics. A wide range of indigenous plant species should be planted as given in the appendix. The plant species with dense/moderate canopy of native origin should be chosen. Species of small/medium/tall trees alternating with shrubs should be planted in a mixed manner.
20. Taller/one year old saplings raised in appropriate size of bags (preferably eco-friendly bags) should be planted in proper spacing as per the advice of local forest authorities/botanist/horticulturist with regard to site specific choices. The proponent shall earmark the greenbelt area with GPS coordinates all along the boundary of the project site with at least 3 meters wide and in between blocks in an organized manner.
21. **Noise and Vibration Related:** (i) Appropriate measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. should be provided with ear plugs/muffs, (ii) Noise levels should be monitored regularly (on weekly basis) near the major sources of noise generation within the core zone.
22. The PP shall carry out maximum of only one round of controlled blast per day, restricted to the maximum of 30 to 40 number of holes per round with maintaining maximum charge per delay in such a manner that the blast-induced ground vibration level (Peak Particle Velocity) measured in the houses/structures located at a distance



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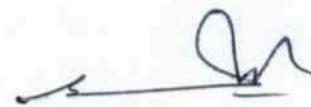
- of 500 m shall not exceed 2.0 mm/s and no fly rock shall travel beyond 20 m from the site of blasting.
23. The PP shall also ensure that the blasting operations are not carried out on a 'day after day' basis and a minimum 24 hours break should be observed between blasting days to reduce the environmental impacts effectively.
 24. If 'Deep-hole large diameter drilling and blasting' is required, then the PP shall obtain special permission from DGMS.
 25. The PP shall ensure that the blasting operations shall be carried out during a prescribed time interval with a prior notice to the habitations situated around the proposed quarry after having posted the sentries/guards adequately to confirm the non-exposure of public within the danger zone of 500 m from the boundary of the quarry. The PP shall use the jack hammer drill machine fitted with the dust extractor for the drilling operations such that the fugitive dust is controlled effectively at the source.
 26. The PP shall ensure that the blasting operations are carried out by the blaster/Mine Mate/Mine Foreman employed by him in accordance with the provisions of MMR 1961 and it shall not be carried out by the persons other than the above statutory personnel.
 27. The proponent shall undertake in a phased manner restoration, reclamation and rehabilitation of lands affected by the quarrying operations and shall complete this work before the conclusion of such operations as per the Environmental Management Plan & the approved Mine Closure Plan.
 28. Ground water quality monitoring should be conducted once in every six months and the report should be submitted to TNPCB.
 29. The operation of the quarry should not affect the agricultural activities & water bodies near the project site and a 50 m safety distance from water body should be maintained without carrying any activity. The proponent shall take appropriate measures for "Silt Management" and prepare a SOP for periodical de-siltation indicating the possible silt content and size in case of any agricultural land exists around the quarry.
 30. The proponent shall provide sedimentation tank / settling tank with adequate capacity for runoff management.
 31. The proponent shall ensure that the transportation of the quarried granite stones shall not cause any hindrance to the Village people/Existing Village Road and shall take



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adequate safety precautionary measures while the vehicles are passing through the schools / hospital. The Project Proponent shall ensure that the road may not be damaged due to transportation of the quarried granite stones; and transport of granite stones will be as per IRC Guidelines with respect to complying with traffic congestion and density.

32. To ensure safety measures along the boundary of the quarry site, security guards are to be posted during the entire period of the mining operation.
33. The Project Proponent shall comply with the provisions of the Mines Act, 1952, MMR 1961 and Mines Rules 1955 for ensuring safety, health and welfare of the people working in the mines and the surrounding habitants.
34. The project proponent shall ensure that the provisions of the MMDR Act, 1957 & the MCDR 2017 and Tamilnadu Minor Mineral Concession Rules 1959 are complied by carrying out the quarrying operations in a skillful, scientific and systematic manner keeping in view proper safety of the labour, structure and the public and public works located in that vicinity of the quarrying area and in a manner to preserve the environment and ecology of the area.
35. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be informed to the District AD/DD (Geology and Mining) District Environmental Engineer (TNPCB) and the Director of Mines Safety (DMS), Chennai Region by the proponent without fail.
36. The Project Proponent shall abide by the annual production scheduled specified in the approved mining plan and if any deviation is observed, it will render the Project Proponent liable for legal action in accordance with Environment and Mining Laws.
37. All the conditions imposed by the Assistant/Deputy Director, Geology & Mining, concerned District in the mining plan approval letter and the Precise area communication letter issued by concerned District Collector should be strictly followed.
38. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility,

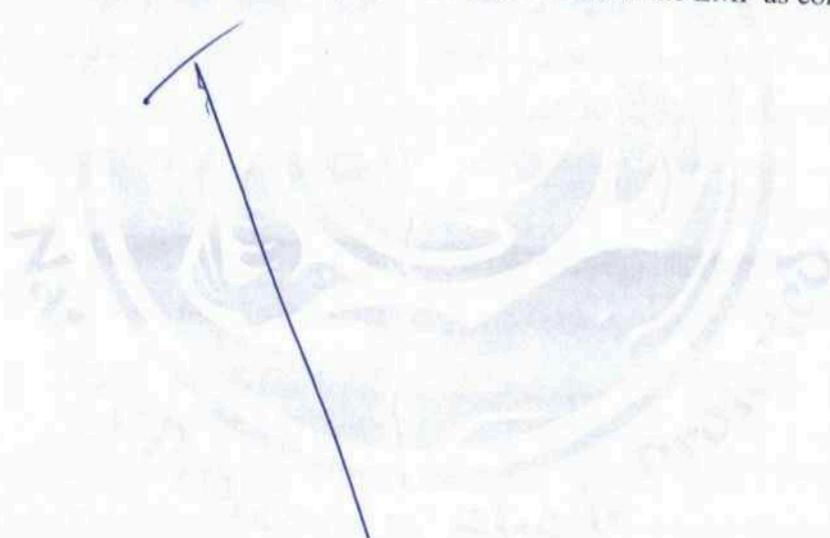


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to comply with the conditions laid down in all other laws for the time-being in force, rests with the project proponent.

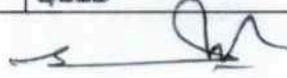
39. As per the directions contained in the OM F.No.22-34/2018-IA.III dated 16th January 2020 issued by MoEFCC, the Project Proponent shall, undertake re-grassing the mining area and any other area which may have been disturbed due to his mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. The compliance of this direction shall be included in the Half Yearly Compliance Report which will be monitored by SEAC at regular intervals.
40. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
41. As per the MoEF&CC Office Memorandum F.No. 22-65/2017-IA.III dated: 30.09.2020 and 20.10.2020 the proponent shall adhere to the EMP as committed.



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Appendix -I
List of Native Trees Suggested for Planting

No	Scientific Name	Tamil Name	Tamil Name
1	<i>Aegle marmelos</i>	Vilvam	வில்வம்
2	<i>Adenaanthera pavonina</i>	Manjadi	மஞ்சாடி, ஆனைக்குன்றிமணி
3	<i>Albizia lebbbeck</i>	Vaagai	வாகை
4	<i>Albizia amara</i>	Usai	உசில்
5	<i>Bauhinia purpurea</i>	Mantharai	மந்தாரை
6	<i>Bauhinia racemosa</i>	Aathi	ஆத்தி
7	<i>Bauhinia tomentosa</i>	Iruvathi	இருவாத்தி
8	<i>Buchanania axillaris</i>	Kattuma	காட்டுமா
9	<i>Borassus flabellifer</i>	Panai	பனை
10	<i>Butea monosperma</i>	Murukkamaram	முருக்கமரம்
11	<i>Bobax ceiba</i>	Ilavu, Sevvilavu	இலவு
12	<i>Calophyllum inophyllum</i>	Purnai	புன்னை
13	<i>Cassia fistula</i>	Sarakondrai	சரக்கொன்றை
14	<i>Cassia roxburghii</i>	Sengondrai	செங்கொன்றை
15	<i>Chloroxylon sweitenia</i>	Purasamaram	புரச மரம்
16	<i>Cochlospermum religiosum</i>	Kongu, Manjallavu	கோங்கு, மஞ்சள் இலவு
17	<i>Cordia dichotoma</i>	Naruvuli	நருவுளி
18	<i>Creteva adansonii</i>	Mavalingum	மாவிளங்கம்
19	<i>Dillenia indica</i>	Uva, Uzha	உசா
20	<i>Dillenia pentagyna</i>	SiruUva, Sitruzha	சிறு உசா
21	<i>Diospyro sebemum</i>	Karungali	கருங்காலி
22	<i>Diospyro schloroxylon</i>	Vaganai	வாகனை
23	<i>Ficus amplissima</i>	Kalltchi	கல் இச்சி
24	<i>Hibiscus tiliaceou</i>	Aatrupoovarasu	ஆற்றுப்புவரசு
25	<i>Hardwickia binata</i>	Aacha	ஆச்சா
26	<i>Holoptelia integrifolia</i>	Aavili	ஆயா மரம், ஆயிலி
27	<i>Lannea coromandelica</i>	Odhiam	ஒதியம்
28	<i>Lagerstroemia speciosa</i>	Poo Marudhu	பூ மருது
29	<i>Lepisanthus tetraphylla</i>	Neikottaimaram	நெய் கொட்டடை மரம்
30	<i>Limonia acidissima</i>	Vila maram	விலா மரம்
31	<i>Litsea glutinos</i>	Pisinpattai	அரம்பா, பிசின்பட்டை
32	<i>Madhuca longifolia</i>	Illuppai	இலுப்பை
33	<i>Manilkara hexandra</i>	UlakkaiPaalai	உலக்கை பாலை
34	<i>Mimusops elengi</i>	Magizhamaram	மகிழமரம்
35	<i>Mitragyna parvifolia</i>	Kadambu	கடம்பு
36	<i>Morinda pubescens</i>	Nuna	நுணா
37	<i>Morinda citrifolia</i>	Vellai Nuna	வெள்ளை நுணா
38	<i>Phoenix sylvestre</i>	Eachai	ஈச்சமரம்
39	<i>Pongamia pinnat</i>	Pungam	புங்கம்


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40	<i>Premna mollissima</i>	Munnai	முன்னை
41	<i>Premna serratifolia</i>	Narumunnai	நறு முன்னை
42	<i>Premna tomentosa</i>	Malaipoovarasu	மலை புவரசு
43	<i>Prosopis cinerea</i>	Vanni maram	வன்னி மரம்
44	<i>Pterocarpus marsupium</i>	Vengai	வேங்கை
45	<i>Pterospermum canescens</i>	Vennangu, Tada	வெண்ணாங்கு
46	<i>Pterospermum xylocarpum</i>	Polavu	புலவு
47	<i>Puthranjiva roxburghii</i>	Karipala	கறிபாலா
48	<i>Salvadora persica</i>	Ugaa Maram	ஊகா மரம்
49	<i>Sapindus emarginatus</i>	Manipungan, Soapukai	மணிப்புங்கன் சோப்புக்காய்
50	<i>Saraca asoca</i>	Asoca	அசாகா
51	<i>Streblus asper</i>	Piray maram	பிராய் மரம்
52	<i>Strychnos nuxvomica</i>	Yetti	எட்டி
53	<i>Strychnos potatorum</i>	Therthang Kottai	தேத்தான் கொட்டை
54	<i>Syzygium cumini</i>	Naval	நாவல்
55	<i>Terminalia belleric</i>	Thandri	தான்றி
56	<i>Terminalia arjuna</i>	Ven marudhu	வெண் மருது
57	<i>Toona ciliate</i>	Sandhana vembu	சந்தன வேம்பு
58	<i>Thespesia populnea</i>	Puvarasu	புவரசு
59	<i>Walsuratrifoliata</i>	valsura	வால்கரா
60	<i>Wrightia tinctoria</i>	Veppalai	வெப்பாலை
61	<i>Pithecellobium dulce</i>	Kodukkapuli	கொடுக்காப்புளி

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Appendix –III

Display Board

(Size 6' x5' with Blue Background and White Letters)

-----சுரங்கம்

சுரங்கங்களில் குவாரி செயல்பாடுகளுக்கான சுற்றுச்சூழல் அனுமதி கீழ்க்கண்ட நிபந்தனைகளுக்கு உட்பட்டு வழங்கப்பட்டுள்ளது SEIAA/-----, தேதியிடப்பட்டு சுற்றுச்சூழல் அனுமதி _____ தேதி வரை செல்லத்தக்கதாக உள்ளது.

புகளம் பகுதி வளர்ச்சி	குவாரியின் எல்லையைச் சுற்றி வேலி அமைக்க வேண்டும்
மேம்பாட்டுக்கான சுரங்கத் திட்டம்	சுரங்கப்பாதையின் ஆழம் தரைமட்டத்திலிருந்து மீட்டர்க்கு மிகாமல் இருக்க வேண்டும்.
	காற்றில் மாக ஏற்படாதவாறு சுரங்க பணிகளை மேற்கொள்ள வேண்டும்.
நடப்பட்டு	வாகனங்கள் செல்லும் பாதையில் மாக ஏற்படாத அளவிற்கு தண்ணீரை முறையாக தண்ணீர் லாரிகளின் மூலமாக அவ்வப்போது தெளிக்க வேண்டும்.
பராமரிக்கப்படவேண்டிய மரங்கள் எண்ணிக்கை	இரைச்சல் அளவையும் தூசி மாகபாட்டையும் குறைப்பதற்காக குவாரியின் எல்லையை சுற்றி அடர்த்தியான புகளம் பகுதியை ஏற்படுத்த வேண்டும்
சுரங்கத்தில் வெடி வைக்கும்பொழுது நிலஅதிர்வுகள் ஏற்படாதவாறும் மற்றும் சுரங்க பறக்காதவாரும் பாதுகாப்பு நடவடிக்கைகளை உள்ளிப்பாக செயல்படுத்தப்பட வேண்டும்	
சுரங்கத்தில் இருந்து ஏற்படும் இரைச்சல் அளவு 85 டெசிபெல்ஸ் (dBA) அளவிற்கு மேல் ஏற்படாதவாறு தகுந்த கட்டுப்பாடுகளை மேற் கொள்ள வேண்டும்.	
சுரங்க சட்ட விதிகள் 1955ன் கீழ் சுரங்கத்தில் உள்ள பணியாளர்களுக்கு தகுந்த பாதுகாப்பு கருவிகள் வழங்குவதோடு க்காதாரமுள்ள கழிப்பறை வசதிகளை செய்து தர வேண்டும்.	
கிராமம் அல்லது பஞ்சாயத்து வட்டியாக வாகனங்கள் செல்லும் சாலைகளை தொடர்ந்து நன்கு பராமரிக்க வேண்டும்.	
சுரங்கப்பணிகளால் அருகில் உள்ள விவசாயப் பணிகள் மற்றும் நீர்நிலைகள் பாதிக்கப்படக் கூடாது.	
நீர்நிலைகள் பாதிக்கப்படாமல் இருப்பதை உறுதி செய்யும் வகையில் நிலத்தடி நீர் தரத்தினை தொடர்ந்து கண்காணிக்க வேண்டும்.	
சுரங்கத்திலிருந்து கனிம பொருட்களை எடுத்துச் செல்வது கிராம மக்களுக்கு எந்தத் சிரமத்தினையும் ஏற்படுத்தாதவாறு பாதுகாப்போடும் மற்றும் சுற்றுச்சூழல் பாதிக்கவாத வண்ணம் வாகனங்களை இயக்க வேண்டும்.	
சுரங்கப்பணிகள் முடிக்கப்பட்டவுடன் சுரங்க மூடல் திட்டத்தில் உள்ளவாறு சுரங்கத்தினை மூட வேண்டும்.	
சுரங்க நடவடிக்கைகளை முடித்தபின்னர் சுரங்கப் பகுதி மற்றும் சுரங்க நடவடிக்கைகளால் இடைபூறு ஏற்படக்கூடிய வேறு எந்தப் பகுதியையும் மறுகட்டுமானம் செய்து தாவரங்கள் விலங்குகள் ஆகியவற்றின் வளர்ச்சிக்கு ஏற்ற வகையில் புகளம்பகுதியை உருவாக்க வேண்டும்.	
முழுமையான நிபந்தனைகளை அறிய பாரிவேஷ் (http://parivesh.nic.in) என்கிற இணையதளத்தைப் பார்வையிடவும் மேலும் எந்தவித சுற்றுச்சூழல் சார்ந்த புகார்களுக்கு சென்னையில் உள்ள சுற்றுச்சூழல் மற்றும் வன அமைச்சகத்தின் ஒருங்கிணைந்த வட்டார அலுவலகம்: 044 - 28222325 (அல்லது) தமிழ்நாடு மாக கட்டுப்பாடு வாரியத்தின் மாவட்ட சுற்றுச்சூழல் பொறியாளரை அணுகவும்	

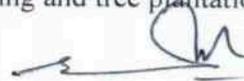
Part-A: Conditions to be Complied before commencing mining operations:-

- The project proponent shall advertise in at least two local newspapers widely circulated in the region, one of which shall be in the vernacular language informing the public that
 - The project has been accorded Environmental Clearance.
 - Copies of clearance letters are available with the Tamil Nadu Pollution Control Board.
 - Environmental Clearance may also be seen on the website of the SEIAA.

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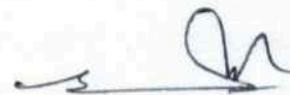
IV. The advertisement should be made within 7 days from the date of receipt of the clearance letter and a copy of the same shall be forwarded to the SEIAA.

2. Mining activity should be reviewed by the District Collector after three years and decide for further extension.
3. NOC from the Standing committee of the NBWL shall be obtained, if protected areas are located within 10 Km from the proposed project site.
4. The project proponent shall comply the conditions laid down in the Section V, Rule 36 of Tamil Nadu Minor Minerals Concession Rules 1959.
5. **A copy of the Environment Clearance letter shall be sent by the proponent to the concerned Panchayat, Town Panchayat / Panchayat union/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the proponent and also kept at the site, for the general public to see.**
6. Quarry lease area should be demarcated on the ground with wire fencing to show the boundary of the lease area on all sides with red flags on every pillar shall be erected before commencement of quarrying.
7. The proponent shall ensure that First Aid Box is available at site.
8. The excavation activity shall not alter the natural drainage pattern of the area.
9. The excavated pit shall be restored by the project proponent for useful purposes.
10. The proponent shall quarry and remove only in the permitted areas as per the approved Mining Plan details.
11. The quarrying operation shall be restricted between 7AM and 5 PM.
12. The proponent shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution to the environment.
13. A minimum distance of 50mts. from any civil structure shall be kept from the periphery of any excavation area.
14. Depth of quarrying should be as per approved mining plan.
15. The mined out pits should be backfilled where warranted and area should be suitably landscaped to prevent environmental degradation. The mine closure plan as furnished in the proposal shall be strictly followed with back filling and tree plantation.



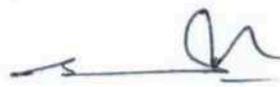
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16. Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
17. Drilling and blasting shall be done only either by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.
18. Blasting shall be carried out after announcing to the public adequate through public address system to avoid any accident.
19. A study has to be conducted to assess the optimum blast parameters and blast design to keep the vibration limits less than prescribed levels and only such design and parameters should be implemented while blasting is done. Periodical monitoring of the vibration at specified location to be conducted and records kept for inspection.
20. The Proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF& CC, GoI on 16.11.2009.
21. The following measures are to be implemented to reduce Air Pollution during transportation of mineral
 - i. Roads shall be graded to mitigate the dust emission.
 - ii. Water shall be sprinkled at regular interval on the main road and other service roads to suppress dust
22. The following measures are to be implemented to reduce Noise Pollution
 - i. Proper and regular maintenance of vehicles and other equipment
 - ii. Limiting time exposure of workers to excessive noise.
 - iii. The workers employed shall be provided with protection equipment and earmuffs etc.
 - iv. Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
 - v. All noise generating machinery the compressor, generator to be enclosed in acoustic enclosure so as to reduce noise in working area.
23. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010, dt: 11.01.2010 issued by the MoEF& CC, GoI to control noise to the prescribed levels.
24. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB. Suitable measures should be taken for rainwater harvesting.

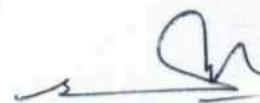


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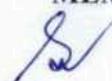
25. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.
26. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
27. The following measures are to be adopted to control erosion of dumps:-
 - i. Retention/ toe walls shall be provided at the foot of the dumps.
 - ii. Worked out slopes are to be stabilized by planting appropriate shrub/ grass species on the slopes.
28. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous & other wastes (Management, and Trans Boundary Movement) Rules, 2016 and its amendments thereof to the recyclers authorized by TNPCB.
29. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
30. Rain water harvesting to collect and utilize the entire water falling in land area should be provided.
31. Rain water getting accumulated in the quarry floor shall not be discharged directly to the nearby stream or water body. If it is to be let into the nearby water body, it has to be discharged into a silt trap on the surface within the lease area and only the overflow after allowing settling of soil be let into the nearby waterways. The silt trap should be of sufficient dimensions to catch all the silt water being pumped out during one season. The silt trap should be cleaned of all the deposited silt at the end of the season and kept ready for taking care of the silt in the next season.
32. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro-geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, if it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this.

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33. No tree-felling shall be done in the leased area, except only with the permission from competent Authority.
34. To take up environmental monitoring of the proposed quarry site before, during and after the mining activities including vibration study data, water, air & flora/fauna environment, slurry water generated/disposed and method of disposal, involving a reputed academic Institution.
35. It shall be ensured that the total extent of nearby quarries(existing, abandoned and proposed) located within 500 meter radius from the periphery of this quarry is not exceeding 5 hectares within the mining lease period of this application.
36. It shall be ensured that there is no habitation is located within 300 meter radius from the periphery of the quarry site and also ensure that no hindrance will be caused to the people of the habitation located within 300m radius from the periphery of the quarry site.
37. Free Silica test should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF& CC, GOI.
38. Air sampling at intersection point should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF& CC, GOI.
39. Bunds to be provided at the boundary of the project site.
40. The project proponent shall undertake plantation/afforestation work by planting the native species on all side of the lease area at the rate of 400/Ha. Suitable tall tree saplings should be planted on the bunds and other suitable areas in and around the work place.
41. Floor of excavated pit to be levelled and sides to be sloped with gentle slope (Except for granite quarries) in the mine closure phase.
42. The Project Proponent shall ensure a minimum of 2.5% of the annual turnover will be utilized for the CSR Activity
43. The Project Proponent shall provide solar lighting system to the nearby villages.
44. Earthen bunds and barbed wire fencing around the pits with green belt all along the boundary shall be developed and maintained.
45. Safety equipments to be provided to all the employees.
46. Safety distance of 50m has to be provided in case of railway, reservoir, canal/odai



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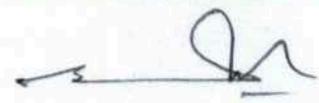
47. The Assistant/Deputy Director, Department of Geology & mining shall ensure that the proponent has engaged the blaster with valid Blasting license/certificate obtained from the competent authority before execution of mining lease.
48. The proponent shall furnish the Baseline data covering the Air, Water, Noise and land environment quality for the proposed quarry site before execution of mining lease.
49. The proponent shall erect the pillars in accordance with the Rules for depicting GPS details in the earmarked boundary of the quarry site to monitor electronically before execution of mining.
50. The proponent has to provide insurance protection to the workers in the case of existing mining or provide the affidavit in case of fresh lease before execution of mining lease.
51. The proponent has to display the name board at the quarry site showing the details of Proponent, lease period, extent, etc., with respect to the existing activity before execution of mining.
52. Heavy earth machinery equipments if utilized, after getting approval from the competent authority.
53. The Proponent shall ensure that the project activity including blasting, mining transportation etc should in no way have adverse impact to the other forests, such as reserve forests and social forests, tree plantation and bio diversity, surrounding water bodies etc.
54. The proponent shall provide Green Belt development at the rate of not less than 400 trees/Hectare. The tree saplings shall be not less than 3m height.
55. The fugitive emissions should be monitored during the mining activity and should be reported to TNPCB once in a month and the operation of the quarry should no way impact the agriculture activity & water bodies near the project site.
56. All the commitment made by the project proponent in the proposal shall be strictly followed.
57. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.



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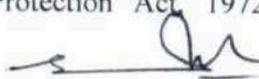
Part B: General Conditions:

1. EC is given only on the factual records, documents and the commitment furnished in non judicial stamp paper by the proponent.
2. The Proponent shall obtain the Consent from the TNPC Board before commencing the activity.
3. No change in mining technology and scope of working should be made without prior approval of the SEIAA, Tamil Nadu.
4. No change in the calendar plan including excavation, quantum of mineral (minor mineral) should be made.
5. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
6. Effective safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to excavation of earth.
7. A berm shall be left from the boundary of adjoining field having a width equal to at least half the depth of proposed excavation.
8. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
9. Vehicular emissions shall be kept under control and be regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
10. Access and haul roads to the quarrying area should be restored in a mutually agreeable manner where these are considered unnecessary after extraction has been completed.
11. All Personnel shall be provided with protective respiratory devices including safety shoes, masks, gloves etc. Supervisory people should be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
12. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the


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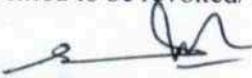


- workers should be drawn and followed accordingly. The workers shall be provided with personnel protective measures such as masks, gloves, boots etc.
13. Workers/labourers shall be provided with facilities for drinking water and sanitation facility for Female and Male separately.
 14. The project proponent shall ensure that child labour is not employed in the project as per the sworn affidavit furnished.
 15. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Chennai.
 16. The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
 17. This Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance
 18. The SEIAA, Tamil Nadu may alter/modify the above conditions or stipulate any further conditions in the interest of environment protection.
 19. The SEIAA, Tamil Nadu may cancel the Environmental Clearance granted to this project under the provisions of EIA Notification, 2006, at any stage of the validity of this Environmental Clearance, if it is found or if it comes to the knowledge of this SEIAA, TN that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining tpe Environmental Clearance.
 20. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
 21. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006, Wildlife Protection Act, 1972, Forest



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- Conservation Act, 1980, Biodiversity Conservation Act, 2016, the Biological Diversity Act, 2002 and Biological diversity Rules, 2004 and Rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter.
22. Any other conditions stipulated by other Statutory/Government authorities shall be complied.
 23. Any appeal against this Environmental Clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
 24. The Environmental Clearance is issued based on the documents furnished by the project proponent. In case any documents found to be incorrect/not in order at a later date the Environmental Clearance issued to the project will be deemed to be revoked/ cancelled.


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Copy to:

1. The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi.
2. The Additional Chief Secretary to Government, Environment and Forests Department, Tamil Nadu.
3. The Additional Chief Secretary to Government, Natural Resource Department, Tamil Nadu. ✓
4. The Additional Principal Chief Conservator of Forests, Regional Office (SZ), 34, HEPC Building, 1st & 2nd Floor, Cathedral Garden Road, Nungambakkam, Chennai – 34.
5. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi-110 032.
6. The Chair Person, TNPC Board, 76, Mount Salai, Guindy, Chennai-32 ✓
7. The District Collector, Tirunelveli District
8. The Commissioner of Geology and Mines, Guindy, Chennai-32
9. The Assistant Director, Department of Geology & Mining, Tirunelveli District
10. EI Division, Ministry of Environment & Forests, Paryavaran Bhawan, New Delhi.
11. File Copy

ENVIRONMENTAL CLEARANCE ISSUED TO THE PROJECT SITE .

WHICH IS ADJACENT TO WATER BODIES,SUBJECT TO COMPLIANCE WITH MITIGATION MEASURES

FILE NO: 7166

ABSTRACT

SL. NO	DATE	DETAILS / EVENTS
01	---	Details related to Environmental Clearance issued to the Mining Project Site in File No.7166
02	06.06.2019	Mining Plan approval letter issued by the DGM, Chennai (Mines) vide, Rc.No.1332/MM4/2019,Dated.06.06.2019,in which condition stipulates that <i>a safety distance of 50 meters should be provided for the Odal in S.F.No.206/2 situated at a distance of 31.8 meters from the northern boundary of applied area in S.F.No.205/1E.</i>
03	14.03.2020	Appraisal Meeting conducted by SEAC in their 149 th meeting and recommended the proposal with adhering mitigation measures, in which conditions stipulated.
04	02.06.2020	SEIAA has conducted meeting 379 th meeting and accepted the SEAC'S 149 th meeting recommendations.
05	02.06.2020	Environmental Clearance is issued in File No.7166,Dated:02.06.2020.

**ENVIRONMENTAL CLEARANCE (FILE NO.7166) ISSUED TO PROJECT SITE ,
WHICH IS ADJACENT TO WATER BODIES,
SUBJECT TO COMPLIANCE WITH MITIGATION MEASURES BY THE SEIAA-TN**

FILE NO.: 7166

EC GRANT DATE – 02.06.2020
“B2” CATEGORY - BLACK GRANITE QUARRY

PROJECT SITE:

The Environmental Clearance is granted to the proponent Thiru,H.Karthik, for mining Black Granite Quarry over an extent of 1.40.5ha of Patta Lands in S.F.Nos. 204/1A & etc,**Kasbakaranai Village, Vikravandi Taluk ,Villupuram District, Tamilnadu**

ENVIRONMENT SETTING:

- # There is a Odai (Waterbody)situated in S.F. Nos. 206/2 at distance of 31.8M on the North side and a safety distance of 50M has been provided.***
- # There is a tank situated at a distance of 570M on the Eastern side.***

E.C.GRANTED SUBJECT TO THE CONDITIONS OF MITIGATION MEASURES/COMPLAINCE REPORT (APPRAISAL MADE BY SEAC AND ACCEPTED BY SEIAA.)

1. Rainwater getting accumulated in the quarry floor shall not be discharged directly to the nearby stream or water body. If it is to be let into the nearby water body, it has to be discharged into a silt trap on the surface within the lease area and only the overflow water after allowing settling of soil be let into the nearby waterways. The silt trap should be of sufficient dimensions to catch all the silt water being pumped out during one season. The silt trap should be cleaned of all the deposited silt at the end of the season and kept ready for taking care of the silt in the next season.
2. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro-geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, if it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this.
3. A Safety distance of 50M has to be provided in case of railway, reservoir, canal/odai.

DEPARTMENT OF GEOLOGY AND MINING

From
Thiru E.Saravanelraj, I.A.S.,
Director of Geology and Mining,
Industrial Estate,
Guindy, Chennai - 600 032.

To
The Principal Secretary
to Government,
Industries Department,
Secretariat,
Chennai - 600 009.

Rc. No. 1332/MM4/2019, dated 06.06.2019

Sir,

Sub: Mines and Minerals – Minor Minerals – Black Granite – Villupuram district - Vikravandi Taluk – Over an extent of 1.40.5 hecets of patta land - S.F.No. 204/1A (0.25.0), 204/1B (0.03.0), 204/1C (0.02.0), 205/1A (0.01.0), 205/1B (0.00.5), 205/1C (0.06.0), 205/1D (0.04.0), 205/1E (0.02.0), 205/1F (0.10.0), 205/1J (0.03.5), 205/2 (0.40.0), 205/5 (0.26.5), 205/6D (0.05.0) & 205/6J1 (0.12.0) of Kasbakaranai village – Quarry lease application preferred by Thiru H.Karthik – Precise area communication issued by the Government - Approved Mining Plan called for – Mining Plan submitted for approval – Recommended and forwarded by the Assistant Director - Approval accorded – Reg.

- Ref:
- 1) Quarry lease application preferred by Thiru H.Karthik, No. 37, Gandhi Street, Nehru Nagar East, Civil Aerodrome Post, Coimbatore South, Coimbatore - 641 014, Tamil Nadu dated 29.08.2018 received on 31.08.2018.
 - 2) District Collector, Villupuram letter in Rc. No. B/G&M/366/2018/Mines dated 20.02.2019.
 - 3) The Director of Geology and Mining recommendations made in File No. 1332/MM5/2019 Dated 28.02.2019.
 - 4) Government letter No.2775/MMB.2/2019-1 Industries Department dated 07.03.2019.
 - 5) Thiru H.Karthik, submitted Mining Plan to the Assistant Director (G&M), Viluppuram vide letter dated 04.06.2019.
 - 6) The Assistant Director, Geology and Mining, Viluppuram letter Roc.No.B/G&M/366/2018 dated 04.06.2019.

-yyyyy-

Kind attention is invited to the references cited.

2) The Government in the reference 4th cited have communicated the precise area to the applicant Thiru H.Karthik, with a direction to produce an Approved Mining Plan in respect of the area applied for grant of quarry lease for quarrying Black Granite over an extent of 1.40.5 hectares in patta lands S.F.No. 204/1A (0.25.0), 204/1B (0.03.0), 204/1C (0.02.0), 205/1A (0.01.0),



205/1B (0.00.5), 205/1C (0.06.0), 205/1D (0.04.0), 205/1E (0.02.0), 205/1F (0.10.0), 205/1J (0.03.5), 205/2 (0.40.0), 205/5 (0.26.5), 205/6D (0.05.0) & 205/6J1 (0.12.0) of Kasbakaranai village of Vikravandi Taluk, Villupuram District District for a period of 20 years as per sub-rule (13) of Rule 19-A of Tamil Nadu Minor Mineral Concession Rules, 1959 by incorporating the conditions stipulated in the Government letter dated 07.03.2019.

3) In response to the precise area communication issued by the Government vide in the reference 4th cited, the applicant has submitted 6 copies of draft mining plan duly prepared by the Qualified Person for approval vide in the reference 5th cited.

4) The Assistant Director, Geology and Mining, Viluppuram in the reference 6th cited has forwarded the draft mining plan for approval and stating that the applied area lies in the latitude 12°00'44.89"N to 12°00'50.53"N and longitude 79°27'59.31"E to 79°28'04.22"E and is marked in the topo sheet No.57P/08. Further, exploration study for the subject area has already been conducted regionally by the Geological survey of India in the year 1966 and also by the Department of Geology and Mining of Tamil Nadu in the year 1992-1993. The hornblende biotite gneiss forms the host rock with trending of North 20° East – South 20°West with a dip of 60° SE direction. The Black Granite deposit occurring in the applied area is Geologically knows as Dolerite Dyke which is intruded in the hornblende gneiss perpendicular to the strike in North 70° West – South 70° East direction with vertical dipping with an average width of 46 mts. which stretches about the entire area. Further, it is stated that the black granite is clearly exposed at surface with spheroidal weathering and cuboidal joints and well developed strike and dip joints also observed at the surface level which is likely to decrease in deep seated condition.

The mining plan has been verified and the details such as Geological resources, in the applied area the RQP has stated that, the total mineable recoverable reserves is 27,724M³ @ the rate of 20% recovery to the assumed depth of 22 meters and the first five year production is computed as 6495 M³. Further, with regard to the Environmental Impact Assessment, the RQP has stated that the mining plan proposed is for a very small production of

dimensional Granite without involving deep hole drilling and heavy blasting and such limited mining activity is not likely to cause any impact adversely on Environment as far as pollution of air, water and noise is concerned. Further, the ground water occurrence in the subject area is 42 mts. in summer and 38 mts. in rainy season below from the ground level. The quarry operation confined to well above the water table for the entire lease period and therefore the quarry operation does not affect the ground water level in the applied area. Stating the above the Assistant Director (G&M), Villupuram has recommended the Mining Plan for approval.

5) The draft mining plan submitted in respect of the precise area communication, the report of the Assistant Director of Geology and Mining, Viluppuram have been examined with reference to the provisions of Rule 12, 13 and 15 of Granite Conservation and Development Rules, 1999 and the followings are observed:-

- i) All the conditions stipulated in the Government letter No. 2775/MMB.2/2019 Industries Department dated 07.03.2019 have been incorporated in the mining plan.
- ii) The GPS readings for the entire boundary pillars of the area have been incorporated and shown in the mining plan.
- iii) The waste material generated during the time of quarrying should be dumped only within the lease granted area and the same have been demarcated in the mining plan.
- iv) The reserves estimated in the Mining Plan is

Details	Geological reserves in Cbm	Mineable Reserves in Cbm	Production for 1 st five years in Cbm
Depth persistence in Mts	22mts	22mts	12 mts
ROM	1,38,620	32,475	22,020
20% recovery	27,724	6,495	4,404

- v) The Assistant Director (G&M) has recommended the Mining Plan for approval.

6) In the light of the above, in exercise of the powers conferred under Rules 12,13 and 15 of Granite Conservation and Development Rules, 1999 read with G.O.Ms.No.87, Industries (MMC1) Department Dated 22.2.2001,

the mining plan submitted by Thiru.H.Karthik S/o.Hariharan, Coimbatore is hereby approved subject to the following conditions:-

- i) The mining plan is approved without prejudice to any other Law applicable to the quarry lease from time to time whether such Laws are made by the Central Government, State Government or any other authority.
- ii) The approval of the mining plan does not in any way imply the approval of the Government in terms of any other provisions of the Mines and Minerals (Development and Regulation) Act 1957, or any other connected laws including Forest (Conservation) Act, 1980, Forest Conservation Rules, 1981, Environment Protection Act, 1980, Indian Explosives Act, 1884 (Central Act IV of 1884) and the rules made there under and the Tamil Nadu Minor Mineral Concession Rules, 1959.
- iii) The mining plan is approved without prejudice to any other order or direction from any court of competent jurisdiction.
- iv) A safety zone of 7.5 meters should be left out for the adjacent patta lands.
- v) A safety distance of 50 meters should be provided for the village road in S.F.No.205/4 situated on the southern side of the applied area.
- vi) A safety distance of 50 meters should be provided for the low tension power line situated on the northern side of the applied area.
- vii) Low tension power line situated on the middle of the applied area has to be shifted before the lease deed execution and should maintain 50 meters safety distance for it during the entire duration of the lease period.
- viii) A safety distance of 50 meters should be provided for the Odai in S.F.No.206/2 situated at a distance of 31.8 meters from the northern boundary of applied area in S.F.No.205/1E.
- ix) The boundaries of the proposed area for the grant of Black Granite quarry lease over an extent of 1.40.5 hectares in patta lands S.F.No. 204/1A (0.25.0), 204/1B (0.03.0), 204/1C (0.02.0), 205/1A (0.01.0), 205/1B (0.00.5), 205/1C (0.06.0), 205/1D (0.04.0), 205/1E (0.02.0), 205/1F (0.10.0), 205/1J (0.03.5), 205/2 (0.40.0), 205/5 (0.26.5), 205/6D (0.05.0) & 205/6J1 (0.12.0) of Kasbakaranai village of Vikravandi Taluk, Villupuram District should be fixed and the District administration / Geology and Mining Department should ensure that the quarrying operation should be restricted only in the area granted on lease.
- x) Barbed wire fencing or compound wall should be erected all along the boundary of the lease granted area.
- xi) Quarrying activity should be carried out from 7.00 A.M. to 5.00 P.M. only.



- xii) The waste materials generated during the course of quarrying should be dumped only within the lease hold area.
- The applicant should fence the lease granted area with barbed wire before the execution of lease deed as follows.
- The pillar post shall be firmly grounded with concrete foundation of height not less than 2 mts with a distance between two pillars shall not be more than 3mts.
 - The applicant shall incorporate the DGPS readings for the entire boundary pillars of the area and the same should be clearly shown in the mining plan.
 - A soft copy of the digitized map with DGPS readings should be submitted in the CD form to the Assistant Director (G&M), Viluppuram.
- xiii) The conditions mentioned in G.O No. 79 Industries Department dated 06.04.2015 should be complied with.
- xiv) As per rule 12 (v) of Mineral (other than Atomic and Hydro Carbons Energy Minerals) Concession Rules, 2016, the applicant shall at his own expense, erect, maintain and keep in repair all boundary pillars.
- xv) Environment Clearance should be obtained from the competent authority in respect of the subject area as per rule 42 of Tamil Nadu Minor Mineral Concession Rules, 1959 and as per the notification of the Ministry of Environment and Forest and any other clearances if any.
- xvi) The applicant shall strictly adhere to the statutory and safety requirements and the applicant should ensure the periodical medical checkup to the quarry workers to safeguard them from quarry related diseases.
- xvii) Quarrying shall be done as per the Approved Mining Plan and that the mining plan is approved without prejudice to any other law applicable to the quarry lease from time to time whether such Laws are made by the Central Government, State Government or any other authority.
- xviii) The applicant shall submit Scheme of Mining, mine closure plan and other statutory requirements within the time stipulated for submission of the above as per rules.
- No hindrance shall be caused to the adjacent Government poramboke lands while quarrying and transportation of granite.
- xix) The District Collector, Viluppuram shall obtain a sworn-in-affidavit from the applicant to adhere the above conditions scrupulously before execution of lease deed and also ensure that the instructions issued in Government letter 12789/MMB2/2002-7, Industries Department, dated 09.01.2003 are complied with.
- xx) The child labour should not be engaged in the quarry works and the quarry workers should be enrolled in the insurance scheme with the



help of Labour Department.

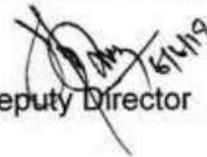
- xxi) If required, the applicant should obtain exemptions from Director General of Mines Safety if any under rule 106 (2) (b) of Metallurgical Mines Regulation, 1961.
- xxii) If any violation is found during quarrying operation, the penal provisions of Tamil Nadu Minor Mineral Concession Rules 1959 and other rules and act in force will attract.
- xxiii) The applicant may use mild explosives during quarrying, if required with valid explosive license.

A copy of the Approved Mining Plan is sent herewith for further necessary action.

Encl: Approved mining plan.

Sd/-E.Saravanelraj
Director of Geology and Mining

Forwarded / By Order


Deputy Director

Copy to

- 1) Thiru.H.Karthik
S/o.Hariharan,
No.37, Gandhi Street,
Nehru Nagar East,
Civil Aerodrome Post,
Coimbatore South,
Coimbatore,
- 2) The District Collector,
Viluppuram (with AMP)
- 3) The Directorate of Mines
Safety, Chennai-40 (with
AMP).
- 4) The Assistant Director,
Geology and Mining,
Viluppuram.

With a request to ensure that the quarrying operation is undertaken as per the approved mining plan /scheme of mining / Hon'ble Supreme Court order dated 02.08.2017 in W.P.No.114/2014.



STATE EXPERT APPRAISAL COMMITTEE – TAMIL NADU

Minutes of the 149th Meeting of the State Expert Appraisal Committee (SEAC) held on 14th March 2020 (Saturday) for Appraisal of Building and Construction Projects, Townships and Area Development projects & Mining projects at ETI-Training Hall , 3rd Floor, TamilNadu Pollution Control Board , 76, Mount Salai, Guindy , Chennai-32

Agenda No.149-01-01

File No. 7456-2020

Proposed development of “North Mall” at S.No New Survey number T.S.No. 15(old survey No.R.S. Nos. 169/1B 1pt, 170/2A pt, 170/2B pt & 173 2pt), Thiruvottiyur Village, Thiruvottiyur Taluk, Chennai District by M/s. Alwarpet Properties Private Limited – For Environmental Clearance.

(SIA/TN/MIS/143805/2020)

The proposal was placed in the 149th SEAC Meeting held on 14.03.2020. The project proponent gave detailed presentation. The details of the project furnished by the proponent is available in the website (parivesh.nic.in).

The SEAC noted the following:

1. The Proponent, M/s. Alwarpet Properties Private Limited has applied for Environmental Clearance for the proposed development of “North Mall” at S.No New Survey number T.S.No. 15(old survey No.R.S. Nos. 169/1B 1pt, 170/2A pt, 170/2B pt & 173 2pt), Thiruvottiyur Village, Thiruvottiyur Taluk, Chennai District.
2. The project/activity is covered under Category “B” of Item 8(a) “Building and Construction Projects” of the Schedule to the EIA Notification, 2006.
3. The site falls in CRZ – II Zone Hence, the project proponent has obtained CRZ clearance from TNSCZMA has been obtained vide TNCZMA Proc.No.P1/212/2019 dated: 08.03.2019 subject to certain conditions.

File No.7166/2019

Proposed Black Granite (Dolerite) Quarry lease for over an extent of 1.40.5ha in S.F.Nos. 204/1A, 204/1B, 204/1C, 205/1A, 205/1B, 205/1C, 205/1D, 205/1E, 205/1F, 205/1J, 205/2, 205/5, 205/6D and 205/6J1 at Kasbakaranai Village, Vikravandi Taluk, Viluppuram District, Tamil Nadu by Thiru, H. Karthik – For Environment Clearance.

(SIA/TN/MIN/128822/2019)

1. Government Order / Lease details:

- a. The Quarry lease was applied in the name of Thiru, H. Karthik, Precise Area Communication was issued by the Principal Secretary to Government, Industries (MMB.2) Department, Secretariat, Chennai – 600 009 vide Letter No. 2775/MMB.2/2019-1, dated 07.03.2019 for a period of 20 years. It is a fresh lease for Black Granite (Dolerite) Quarry over an extent of 1.40.5ha in S.F.Nos. 204/1A, 204/1B, 204/1C, 205/1A, 205/1B, 205/1C, 205/1D, 205/1E, 205/1F, 205/1J, 205/2, 205/5, 205/6D and 205/6J1 at Kasbakaranai Village of Vikravandi Taluk, Viluppuram District.

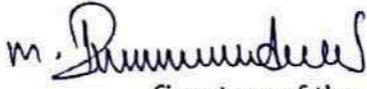
2. Mining Plan / Scheme of Mining approved details:

- a. The Mining plan was prepared for the period of 5 years. The mining plan was got approved by the Director of Geology and Mining, Industrial Estate, Guindy, Chennai vide Rc.No.1332/MM4/2019, dated 06.06.2019.

3. As per the Department of Geology and Mining, Guindy, Chennai. Mining Plan approval for the 5 years, the production schedule for 5 years states that the total quantity of Black Granite (Dolerite) should not exceed 4,440m³ (@20% recovery).

- | | |
|--------------------|--------------------------------|
| a. For First year | - 897m ³ of Granite |
| b. For Second year | - 975m ³ of Granite |
| c. For Third year | - 816m ³ of Granite |
| d. For Fourth year | - 851m ³ of Granite |
| e. For Fifth year | - 865m ³ of Granite |

Signature of the
Project Proponent

m. 
Signature of the
consultant

Dr. M. IFTHIKHAR AHMED, M.Sc., M.B.A., Ph.D.
E.I.A Coordinator & Govt. Approved Geologist

4. The quarry operation is proposed up to a depth of 12m below ground level.
5. Quarrying Operation will be done by Opencast Semi Mechanised method with Diamond Wire Saw cutting.
6. Granite are to be transported by Tippers of 2 Nos. (10 T Capacity).
7. The project is locate at 12°00'44.89" N to 12°00'50.53" N latitude and 79°27'59.31"E to 79°28'04.22"E Longitude, Toposheet No. 57-P/08.
8. The total Manpower requirement is 32 Nos.
9. Total cost of the project is reported to be Rs. 2.0775 Crores and EMP cost about Rs. 6.70 lakhs
10. The Water table is reported to be at the depth of 42 in summer season and 38m in rainy season.
11. Lease applied area is not covered under HACA region.
12. No Coastal Regulation Zone (CRZ) within the radius of 10km from the lease area.
13. No Interstate boundary & Western Ghats Boundary within the radius of 10km from the lease area.
14. No National Park & Wild Life Sanctuary within the radius of 10km from the lease area.
15. No critically polluted area as notified by the Central Pollution Control Board constituted under Water (Prevention and Control of Pollution) Act 1974 within the radius of 10km from the lease area.
16. No Protected Area, Eco Sensitive Zone & Eco Sensitive Area within the radius of 10km.
17. Letter obtained from the Assistant Director, Department of Geology and Mining, Villupuram vide Letter RC. No. B/G&M/366/2018 dated 28.06.2019, informed that the details of existing, proposed and expired quarries located within 500 mts. radius from the proposed black granite quarry are as follows.

Signature of the
Project Proponent

Signature of the
consultant

Dr. M. IFTHIKHAR AHMED, M.Sc., M.B.A., Ph.D.
E.I.A Coordinator & Govt. Approved Geologist

I. Existing quarries:

S. No.	Name of the lessee/ Permit holder	Name of the minerals	Taluk & Village	Extent (In hect)	S.F.Nos	Extent (in Hects)	Remarks
—Nil—							

II. Proposed Area:

S. No.	Name of the lessee/ Permit holder	Name of the minerals	Taluk & Village	S.F.Nos	Extent (in Hects)	Remarks
1.	Thiru.R.K.Ramesh, S/o. Ravila Krishnasamy, No.11/12, SBI Colony First street virugambakkam Chennai-92	Black Granite	Vikravadi Taluk, Athanur Village	538/4, 538/5, 538/6, 538/7, 538/17A, 538/17B, 538/18A, 538/18B, 538/19, 538/2A, 538/2B, 538/22A, 538/20 538/21	0.12.0 0.14.0 0.15.5 0.19.5 0.05.5 0.14.5 0.01.5 0.20.5 0.24.0 0.18.0 0.16.5 0.10.0 0.05.0 0.03.5 1.80.0	Lease granting order issued however lease deed has not been executed.
2.	Thiru.H.Karthik, S/o. Hariharan, No.37 Gandhi Street, Nehru Nagar east civil aerodrome post Coimbatore South Coimbatore	Black granite	Vikravadi Taluk, Kasbakaranai Village	204/1A, 204/1B, 204/1C, 205/1A, 205/1B, 205/1C, 205/1D, 205/1E, 205/1F, 205/1J, 205/2, 205/5, 205/6D, 205/6J1	0.25.0 0.03.0 0.02.0 0.01.0 0.00.5 0.06.0 0.04.0 0.02.0 0.10.0 0.03.5 0.40.0 0.26.5 0.05.0 0.12.0 1.40.5	—
Total					3.20.5	

III. Lease expired:

S. No.	Name of the lessee/ Permit holder	Name of the minerals	Taluk & Village	Extent (In hect)	S.F.Nos	Extent (in Hects)	Remarks
—Nil—							

Signature of the
Project Proponent

n. Dhanu
Signature of the
consultant

Dr. M. IFTHIKHAR AHMED, M.Sc., M.B.A., Ph.D.
E.I.A. Coordinator & Govt. Approved Geologist

Agenda No. 149-01-17

File No. 7166-2019

Proposed Black Granite (Dolerite) quarry lease over an extent of 1.40.5 Ha in S.F.Nos. 204/1A, 204/1B, 204/1C, 204/1A, 205/1B, 205/1C, 205/1D, 205/1E, 205/1F, 205/1J, 205/2, 205/5, 205/6D & 205/6J1, Kasbakarani Village, Vikravandi Taluk, Villuppuram District, Tamil Nadu by Thiru. H. Karthik – For Environmental Clearance.

(SIA/TN/MIN/42309/2019)

The proposal was placed in the 149th SEAC Meeting held on 14.03.2020. The project proponent gave detailed presentation. The details of the project furnished by the proponent is available in the website (parivesh.nic.in).

The SEAC noted the following:

1. The Proponent, Thiru. H. Karthik applied for Environmental Clearance for the Proposed Black Granite (Dolerite) quarry lease over an extent of 1.40.5 Ha in S.F.Nos. 204/1A, 204/1B, 204/1C, 204/1A, 205/1B, 205/1C, 205/1D, 205/1E, 205/1F, 205/1J, 205/2, 205/5, 205/6D & 205/6J1, Kasbakarani Village, Vikravandi Taluk, Villuppuram District, Tamil Nadu
2. The project/activity is covered under Category “B” of Item 1(a) “Mining of Minerals Projects” of the Schedule to the EIA Notification, 2006.

Based on the presentation made by the proponent and the documents furnished, the committee decided to recommend the proposal to SEIAA for issue of Environmental Clearance, subject to the following conditions:

1. Ground water quality monitoring should be conducted once in every Six months and the report should be submitted to TNPCB.
2. The proponent shall provide the fencing around the boundary of the proposed area and shall furnish the photocopies of the same to TNPCB before commencement of the quarry.

3. After mining is completed, proper levelling should be done by the Project proponent & Environmental Management Plan furnished by the Proponent should be strictly followed.
4. Prior clearance from Forestry & Wild Life including clearance from committee of the National Board for Wild life as applicable shall be obtained before starting the quarrying operation, if the project site attracts the NBWL clearance.
5. The Project Proponent shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which might have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
6. Proper barrier for reducing the Noise level and to combat the dust pollution shall be established like providing Green Belt along the boundary of the quarrying site, etc. and to prevent dust pollution, suitable working methodology needs to be adopted taking wind direction into consideration.
7. The operation of the quarry should no way impact the agriculture activities & water bodies near the project site.
8. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road.
9. The Project Proponent shall comply with the mining and other relevant rules and regulations where ever applicable.
10. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.
11. The recommendation for the issue of environmental clearance is subject to the outcome of the Hon'ble NGT, Principal Bench, New Delhi in O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016 (M.A.No. 758/2016, M.A.No.920/2016, M.A.No.1122/2016, M.A.No.12/2017 & M.A. No. 843/2017)

and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No. 981 /2016, M.A.No.982/2016 & M.A.No.384/2017).

12. To ensure safety measures along the boundary of the quarry site, security guards are to be posted during the entire period of mining operation.
13. The mine closure plan submitted by the project proponent shall be strictly followed after the lapse of the mine.
14. The CER fund of 2% from the total project cost shall be spent as per Office Memorandum of MoEF& CC dated 01.05.2018 before obtaining the CTO from TNPCB.
15. The proponent shall develop adequate green belt with native species on the periphery of the mine lease area before commencement of the mining activity, in consultation with DFO of the concern district/agriculture university.

Agenda No. 149-01-18

File No. 7257-2019

Proposed Earth quarry lease over an extent of 4.50.0 Ha in S.F.Nos. 429(P) & 432(P), Kuruvalapparkoil Village, Udayarpalayam, Ariyalur District, Tamil Nadu by M/s. Oriental Structural Engineers Pvt Ltd – For Terms of Reference.

(SIA/TN/MIN/45798/2019)

The proposal was placed in the 149th SEAC Meeting held on 14.03.2020. The project proponent gave detailed presentation. The details of the project furnished by the proponent is available in the website (parivesh.nic.in).

The SEAC noted the following:

1. The Proponent, M/s. Oriental Structural Engineers Pvt Ltd applied for Terms of reference for the Proposed Earth quarry lease over an extent of 4.50.0 Ha in S.F.Nos. 429(P) & 432(P), Kuruvalapparkoil Village, Udayarpalayam, Ariyalur District, Tamil Nadu
2. The project/activity is covered under Category “B” of Item 1(a) “Mining of Minerals Projects” of the Schedule to the EIA Notification, 2006.

Minutes of the

379th MEETING

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT

AUTHORITY-

TAMIL NADU

Date:2.6.2020

**MINUTES OF THE 379th MEETING OF THE STATE LEVEL ENVIRONMENT
IMPACT ASSESSMENT AUTHORITY HELD ON 2.6.2020**

Agenda No.	Description	File No.	Minutes
a)	Confirmation of the minutes of the 378 th meeting of the Authority held on 28.5.2020		
b)	The Action taken on the decisions of the 378 th meeting of the Authority held on 28.5.2020		The Member Secretary tabled the action taken report on the decision of the 378 th SEIAA meeting for information.
1.	To consider the proposal for the grant Terms of Reference for the Expansion of Hotel and Commercial Tower on existing mall at S.No 5/2, 5/3, 6/2, 6/3 at Velachery Village, Guindy- Mambalam Taluk, Chennai District by M/s. Classic Mall Development Company Limited, M/s. Classic Housing Projects Private Limited and M/s. Starboard Hotels Private Limited	7415	<p>The Authority decided to grant of ToR for the preparation of EIA Report with additional ToR as recommended by SEAC in addition to the following conditions:</p> <ol style="list-style-type: none"> 1. A detailed storm water plan to drain out the water from site shall be prepared in accordance with the contour levels of the proposed project site considering the flood occurred in the year 2015 and also considering the surrounding development. 2. The proponent shall revise and furnish the water balance as per the MoEF& CC guidelines 3. The layout plan shall be furnished for the greenbelt area earmarked with GPS coordinates by the project proponent on the periphery of the site and the same shall be submitted for CMDA/DTCP approval. 4. The space allotment for solid waste disposal and sewage treatment shall be furnished. 5. Details of Solid Waste Management plan shall be

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10.	To consider the proposal for the grant Environment Clearance for the Black Granite (Dolerite) quarry lease over an extent of 1.40.5 Ha in S.F.Nos. 204/1A, 204/1B, 204/1C, 204/1A, 205/1A, 205/1B, 205/1C, 205/1D, 205/1E, 205/1F, 205/1J, 205/2, 205/5, 205/6D & 205/6J1, Kasbakarani Village, Vikravandi Taluk, Villuppuram District, Tamil Nadu by Thiru. H. Karthik	7166	<p>After detailed discussion the Authority decided to issue Environment Clearance subject to following condition in addition to normal condition:</p> <ol style="list-style-type: none"> 1. Ground water quality monitoring should be conducted once in every Six months and the report should be submitted to TNPCB. 2. The proponent shall provide the fencing around the boundary of the proposed area and shall furnish the photocopies of the same to TNPCB before commencement of the quarry. 3. After mining is completed, proper levelling should be done by the Project proponent & Environmental Management Plan furnished by the Proponent should be strictly followed. 4. Prior clearance from Forestry & Wild Life including clearance from committee of the National Board for Wild life as applicable shall be obtained before starting the quarrying operation, if the project site attracts the NBWL clearance. 5. The Project Proponent shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which might have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. 6. Proper barrier for reducing the Noise level and to combat the dust pollution shall be established like providing Green Belt along the boundary of the quarrying site, etc. and to prevent dust pollution, suitable working methodology needs to be adopted taking wind direction into consideration. 7. The operation of the quarry should no way impact the agriculture activities & water bodies near the
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			<p>project site.</p> <p>8. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road.</p> <p>9. The Project Proponent shall comply with the mining and other relevant rules and regulations where ever applicable.</p> <p>10. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.</p> <p>11. The recommendation for the issue of environmental clearance is subject to the outcome of the Hon'ble NGT, Principal Bench, New Delhi in O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016 (M.A.No.758/2016, M.A.No.920/2016, M.A.No.1122/2016, M.A.No.12/2017 & M.A. No. 843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No. 981 /2016, M.A.No.982/2016 & M.A.No.384/2017).</p> <p>12. To ensure safety measures along the boundary of the quarry site, security guards are to be posted during the entire period of mining operation.</p> <p>13. The mine closure plan submitted by the project proponent shall be strictly followed after the lapse of the mine.</p> <p>14. The CER fund of 2% from the total project cost shall be spent as per proposal and as per Office Memorandum of MoEF& CC dated 01.05.2018</p>
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			<p>before obtaining the CTO from TNPCB.</p> <p>15. The proponent shall develop adequate green belt with native species on the periphery of the mine lease area before commencement of the mining activity, in consultation with DFO of the concern district/agriculture university.</p>
11.	<p>To consider the proposal for the grant Terms of Reference for the Earth quarry lease over an extent of 4.50.0 Ha in S.F.Nos. 429(P) & 432(P), Kuruvalapparkoil Village, Udayarpalayam, Ariyalur District, Tamil Nadu by M/s. Oriental Structural Engineers Pvt Ltd</p>	7257	<p>The Authority decided to grant of ToR along with public hearing for the preparation of EIA Report with additional ToR as recommended by SEAC in addition to the following conditions:</p> <ol style="list-style-type: none"> 1. The Socio economic studies should be carried out within 10km buffer zone from the mines & furnished. 2. The proponent shall conduct the combined EIA study for S F No.427 (P) & 428 (P) & 429 (P) & 432 (P)). 3. A detailed report on the green belt development already undertaken to be furnished. They should also submit the proposal for green belt activities for the proposed mine(s). 4. CER activities should be carried out taking in to consideration the requirement of the local habitants available within the buffer zone as per Office Memorandum of MoEF & CC dated 01.05.2018. 5. Detailed mining closure plan for the proposed project shall be shall be submitted. 6. The spot levels and contour levels of the proposed quarry site shall be measured and the contour plan of the site may be drawn and the same shall be furnished in the EIA Report 7. The proponent shall conduct & furnished the hydro-geological study to evaluate the impact of proposed mining activity on the groundwater table,

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Dr. JAYANTHI. M, I.F.S
MEMBER SECRETARY

STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY – TAMIL NADU

3rd Floor, Panagal Maaligai,
No.1 Jeenis Road, Saidapet,
Chennai-15.

Phone No.044-24359973

Fax No. 044-24359975

ENVIRONMENTAL CLEARANCE

Lr. No.SEIAA-TN/F.No.7166/1(a)/EC.No:4217/2020 dated: 02.06.2020

To

Thiru. H. Karthik
No. 37, Gandhi Street
Nehru Nagar East, Civil Aerodrome Post
Coimbatore South
Coimbatore District - 641 014

Sir/Madam,

Sub: SEIAA-TN – Proposed for the Black Granite Quarry over an Extent of 1.40.5Ha in S.F.No. 204/1A, 204/1B, 204/1C, 205/1A, 205/1B, 205/1C, 205/1D, 205/1E, 205/1F, 205/1J, 205/2, 205/5, 205/6D & 205/6J1 at Kasbakaranai Village, Vikravandi Taluk, Villuppuram District by Thiru. H. Karthik - issue of Environmental Clearance – Reg.

Ref: 1. Your Application for Environmental Clearance dated: 03.10.2019
2. Minutes of the 149th SEAC meeting held on 14.03.2020
3. Minutes of the 379th SEIAA meeting held on 02.06.2020

Details of Minor Mineral Activity:-

This has reference to your application first cited. The proposal is for obtaining Environmental Clearance for mining/quarrying of minor minerals based on the particulars furnished in your application as shown below.



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1	Name of Project Proponent and address	Thiru. H. Karthik No. 37, Gandhi Street Nehru Nagar East, Civil Aerodrome Post Coimbatore South Coimbatore District - 641 014
2	Location of the Proposed Activity	
	Survey Number	204/1A, 204/1B, 204/1C, 205/1A, 205/1B, 205/1C, 205/1D, 205/1E, 205/1F, 205/1J, 205/2, 205/5, 205/6D & 205/6J1
	Latitude and Longitude	12° 00' 44.89" N to 12° 00' 50.53" N 79° 27' 59.31" E to 79° 28' 04.22" E
	Village	Kasbakaranai
	Taluk	Vikravandi
	District	Villuppuram
3	Proposed Activity	
	i. Minor mineral	Black Granite
	ii. Mining Lease Area	1.40.5Ha
	iii. Approved quantity	4404 m ³ of Black Granite
	iv. Depth of Mining	12m
	v. Type of mining	Opencast Semi Mechanized method
	vi. Category(B1/B2)	B2
	vii. Precise area communication approved by the Principal Secretary to Government with date	Lr. No.2775/MMB.2/2019-1, dated 07.03.2019
	viii. Mining plan approval by Director of Geology and Mining, Chennai	Rc.No.1332/MM4/2019, Dated: 06.06.2019.
	ix. Scheme of Mining period	5 Years



4	Whether Project area attracts any General conditions specified in the EIA notification, 2006 as amended:-	Not attracted. Affidavit furnished.
5	Man Power requirement per day:	32 Employees
6	Utilities	
	i. Source of Water :	Water Vendors & Existing Borehole
	ii. Quantity of Water Requirement in KLD:	5.6KLD
	a. Domestic & Drinking purpose	1.0 KLD
	b. Green Belt & Dust Suppression	4.6 KLD
	iii. Power Requirement:	
	a. Domestic Purpose	TNEB
	b. Industrial purpose	35232 Liters of HSD
7	Cost	
	i. Project Cost	Rs. 207.75 lakhs
	ii. EMP Cost	Rs. 6.70 lakhs
8	<u>Validity:</u>	
	This Environmental Clearance is granted for the production in 4404 m³ of Black Granite for the period of 5 Years from the date of execution of the mining lease.	

The Proponent has furnished affidavit in Hundred Rupees stamp paper attested by the Notary stating that

I, Thiru. H. Karthik, No. 37, Gandhi Street, Nehru Nagar East, Civil Aerodrome Post, Coimbatore South, Coimbatore District - 641 014, Tamil Nadu state, solemnly declare and sincerely affirm that:

I have applied for getting Environmental Clearance to SEIAA, Tamil Nadu for mining lease for mining of Black Granite Quarry over an Extent of 1.40.5Ha in S.F.No. 204/1A, 204/1B, 204/1C, 205/1A, 205/1B, 205/1C, 205/1D, 205/1E, 205/1F, 205/1J, 205/2, 205/5, 205/6D & 205/6J1 at Kasbakaranai Village, Vikravandi Taluk, Viluppuram District, Tamil Nadu.



[Signature]
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1. I swear to state and confirm that within 10km area of the mine site, I have applied for Environmental Clearance, none of the following is situated.
 - a. Protected areas notified under the Wild Life (Protection) Act, 1972.
 - b. Critically polluted areas as notified by the central pollution control board constituted under Water (Prevention and Control of Pollution) Act, 1974.
 - c. Eco – Sensitive areas as notified.
 - d. Interstate boundaries within 10km radius from the boundary of the proposed site.
2. I will complete the following Corporate Environment responsibility (CER) activities before commencement of the quarrying activities.

CER Activity	Project Cost (Rs. In Lakhs)	CER Cost 2.0% of project cost (Rs. In Lakhs)
RO water purifier to the tumbur dispensary and schools in Kasbakaranai, development and plantation will be carry out in either side of Kasbakaranai village road also solar lights facility to the village, etc.,	214.45	4.29
Total cost Allocation	214.45	4.29

3. The following quarries are located within the radius of 500m from the periphery of my quarry.

S.No.	Name of the applicant/ Lessee	Name of the Village & S.F.No.	Extent in Hectre	Lease status
1.	Thiru.H.Karthik	204/1A, 204/1B, 204/1C, 205/1A, 205/1B, 205/1C, 205/1D, 205/1E, 205/1F, 205/1J, 205/2, 205/5, 205/6D & 205/6J at Kasbakaranai Village	1.40.5	Proposed



2.	Thiru.R.K.Ramesh	Adhanur Village 538/4, 5, 6, 7, 17A, 17B, 18A, 18B, 19, 8A, 8B, 22A, 20 & 21	1.80.0	G.O. Passed but, not executed
Total			3.20.5	

4. There will not be any hindrance or disturbance to the people during transportation. No villages are enrooted during transportation.
5. There are no approved habitations within 300m radius from the periphery of my quarry.
6. I swear that afforestation will be carried out during the course of mining operation and maintained.
7. The required insurance will be taken in the name of the labourers working in my quarry site.
8. Approach road belongs to us only and no other private patta roads encountered.
9. I will not engage any child labour in my quarry site and I aware that engaging child labour is punishable under the law.
10. All types of safety / protective equipments will be provided to all the labourers working in my quarry.
11. There is no permanent structures, temples, etc., are located within 300m radius from the periphery of my quarry.

I ensure to do all the social and Environment commitment as mentioned in the Mining Plan to the best of my knowledge.

Details of 500M radius Proposed quarry:

The Project Proponent has submitted a copy of the letter obtained from the Assistant Director, Department of Geology & Mining, Villuppuram District in his letter Rc.No.B/G&M/366/2018 dated: 28.06.2019 has stated that the details of other quarries (Proposed / Existing / Abandoned Quarries) within a radius 500m from the boundary of the proposed quarry site as follows:

Present proposed quarries

S.No.	Name of the applicant/ Lessee	Name of the	Name of the Village & S.F.No.	Extent in	Lease status
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		Mineral		Hectre	
1.	Thiru.R.K.Ramesh, No.11/12, SBI colony, 1 st Street, Virugambakkam, Chennai-92	Black Granite	Adhanur Village 538/4, 5, 6, 7, 17A, 17B, 18A, 18B, 19, 8A, 8B, 22A, 20 &21	1.80.0	Lease granting order issued. However lease deed has not been executed.

Appraisal by SEAC:-

The project proposal was placed in the 149th SEAC meeting held on 14.03.2020. Based on the presentation made by the proponent and the documents furnished, the SEAC has recommended the proposal to SEIAA for issue of Environmental Clearance subject to the following conditions in addition to the normal conditions:

1. Ground water quality monitoring should be conducted once in every Six months and the report should be submitted to TNPCB.
2. The proponent shall provide the fencing around the boundary of the proposed area and shall furnish the photocopies of the same to TNPCB before commencement of the quarry.
3. After mining is completed, proper levelling should be done by the Project proponent & Environmental Management Plan furnished by the Proponent should be strictly followed.
4. Prior clearance from Forestry & Wild Life including clearance from committee of the National Board for Wild life as applicable shall be obtained before starting the quarrying operation, if the project site attracts the NBWL clearance.
5. The Project Proponent shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which might have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
6. Proper barrier for reducing the Noise level and to combat the dust pollution shall be established like providing Green Belt along the boundary of the quarrying site, etc. and to prevent dust pollution, suitable working methodology needs to be adopted taking wind direction into consideration.



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7. The operation of the quarry should no way impact the agriculture activities & water bodies near the project site.
8. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road.
9. The Project Proponent shall comply with the mining and other relevant rules and regulations wherever applicable.
10. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.
11. The Project proponent has to strictly comply the outcome/direction of the Hon'ble NGT, Principle Bench, New Delhi in the O.A No.186 of 2016 (M.A.No.350/2016), O.A. No.200/2016, O.A.No.580/2016 (M.A.No.1182/2016), O.A.No.102/2017, O.A.No.404/2016 (M.A.No. 758/2016, M.A. No. 920 /2016, M.A.No.1122/2016, M.A.No. 12/2017 & M.A.No.843/2017), O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017).
12. To ensure safety measures along the boundary of the quarry site, security guards are to be posted during the entire period of mining operation.
13. The mine closure plan submitted by the project proponent shall be strictly followed after the lapse of the mine. The district administration should ensure the fully implementation of mine closure plan before release of lease deed.
14. The proponent shall develop adequate green belt with native species on the periphery of the mine lease area before commencement of the mining activity, in consultation with DFO of the concern district/agriculture university.

Discussion by SEIAA and the Remarks:-

The proposal was placed before the SEIAA in its 379th Meeting held on 02.06.2020 and the Authority after careful consideration, decided to grant Environmental Clearance to the said project Mining of Black Granite quarry subject to terms and conditions stipulated under the provisions of Environment Impact Assessment Notification, 2006 as amended and subject to the following conditions in addition to the normal conditions:



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1. All the condition imposed by the Director of Geology & Mining, Chennai, Rc. No.1332/MM4/2019, dated: 06.06.2019 should be strictly followed.
2. The project proponent shall utilize the CER amount exclusively to carry out installation of R.O.Water purifier in tumbur dispensary and solar lights in to Kasbakaranai Government School for an amount of Rs. 4.29 Lakhs (2% of the project cost) as committed by the proponent as per Office Memorandum of MoEF & CC dated 01.05.2018. The above activity shall be carried out before obtaining CTO from TNPCB.
3. The EMP Cost shall be deposited in a nationalized bank by opening separate account and head wise expense statement shall be furnished to TNPCB with a copy to SEIAA annually.
4. The proponent should strictly comply with, Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use and throw away plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986.
5. If there is any change in the production or lease area application for amendment has to be submitted to SEIAA for further approval.

Part-A: Conditions to be Complied before commencing mining operations:-

1. The project proponent shall advertise in at least two local newspapers widely circulated in the region, one of which shall be in the vernacular language informing the public that
 - I. The project has been accorded Environmental Clearance.
 - II. Copies of clearance letters are available with the Tamil Nadu Pollution Control Board.
 - III. Environmental Clearance may also be seen on the website of the SEIAA.
 - IV. The advertisement should be made within 7 days from the date of receipt of the clearance letter and a copy of the same shall be forwarded to the SEIAA.
2. Mining activity should be reviewed by the District Collector after three years and decide for further extension.
3. NOC from the Standing committee of the NBWL shall be obtained, if protected areas are located within 10 Km from the proposed project site.



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4. The project proponent shall comply the conditions laid down in the Section V, Rule 36 of Tamil Nadu Minor Minerals Concession Rules 1959.
5. A copy of the Environment Clearance letter shall be sent by the proponent to the concerned Panchayat, Town Panchayat / Panchayat union/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the proponent and also kept at the site, for the general public to see.
6. Quarry lease area should be demarcated on the ground with wire fencing to show the boundary of the lease area on all sides with red flags on every pillar shall be erected before commencement of quarrying.
7. The proponent shall ensure that First Aid Box is available at site.
8. The excavation activity shall not alter the natural drainage pattern of the area.
9. The excavated pit shall be restored by the project proponent for useful purposes.
10. The proponent shall quarry and remove only in the permitted areas as per the approved Mining Plan details.
11. The quarrying operation shall be restricted between 7AM and 5 PM.
12. The proponent shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution to the environment.
13. A minimum distance of 50mts. from any civil structure shall be kept from the periphery of any excavation area.
14. Depth of quarrying should be as per approved mining plan.
15. The mined out pits should be backfilled where warranted and area should be suitably landscaped to prevent environmental degradation. The mine closure plan as furnished in the proposal shall be strictly followed with back filling and tree plantation.
16. Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
17. Drilling and blasting shall be done only either by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.



18. Blasting shall be carried out after announcing to the public adequate through public address system to avoid any accident.
19. A study has to be conducted to assess the optimum blast parameters and blast design to keep the vibration limits less than prescribed levels and only such design and parameters should be implemented while blasting is done. Periodical monitoring of the vibration at specified location to be conducted and records kept for inspection.
20. The Proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF& CC, GoI on 16.11.2009.
21. The following measures are to be implemented to reduce Air Pollution during transportation of mineral
 - i. Roads shall be graded to mitigate the dust emission.
 - ii. Water shall be sprinkled at regular interval on the main road and other service roads to suppress dust
22. The following measures are to be implemented to reduce Noise Pollution
 - i. Proper and regular maintenance of vehicles and other equipment
 - ii. Limiting time exposure of workers to excessive noise.
 - iii. The workers employed shall be provided with protection equipment and earmuffs etc.
 - iv. Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
 - v. All noise generating machinery the compressor, generator to be enclosed in acoustic enclosure so as to reduce noise in working area.
23. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010, dt: 11.01.2010 issued by the MoEF& CC, GoI to control noise to the prescribed levels.
24. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB. Suitable measures should be taken for rainwater harvesting.
25. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.



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26. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
27. The following measures are to be adopted to control erosion of dumps:-
- Retention/ toe walls shall be provided at the foot of the dumps.
 - Worked out slopes are to be stabilized by planting appropriate shrub/ grass species on the slopes.
28. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous & other wastes (Management, and Trans Boundary Movement) Rules, 2016 and its amendments thereof to the recyclers authorized by TNPCB.
29. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
30. Rain water harvesting to collect and utilize the entire water falling in land area should be provided.
31. Rain water getting accumulated in the quarry floor shall not be discharged directly to the nearby stream or water body. If it is to be let into the nearby water body, it has to be discharged into a silt trap on the surface within the lease area and only the overflow after allowing settling of soil be let into the nearby waterways. The silt trap should be of sufficient dimensions to catch all the silt water being pumped out during one season. The silt trap should be cleaned of all the deposited silt at the end of the season and kept ready for taking care of the silt in the next season.
32. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro-geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, if it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this.



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33. No tree-felling shall be done in the leased area, except only with the permission from competent Authority.
34. To take up environmental monitoring of the proposed quarry site before, during and after the mining activities including vibration study data, water, air & flora/fauna environment, slurry water generated/disposed and method of disposal, involving a reputed academic Institution.
35. It shall be ensured that the total extent of nearby quarries(existing, abandoned and proposed) located within 500 meter radius from the periphery of this quarry is not exceeding 5 hectares within the mining lease period of this application.
36. It shall be ensured that there is no habitation is located within 300 meter radius from the periphery of the quarry site and also ensure that no hindrance will be caused to the people of the habitation located within 300m radius from the periphery of the quarry site.
37. Free Silica test should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF& CC, GOI.
38. Air sampling at intersection point should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF& CC, GOI.
39. Bunds to be provided at the boundary of the project site.
40. The project proponent shall undertake plantation/afforestation work by planting the native species on all side of the lease area at the rate of 400/Ha. Suitable tall tree saplings should be planted on the bunds and other suitable areas in and around the work place.
41. Floor of excavated pit to be levelled and sides to be sloped with gentle slope (Except for granite quarries) in the mine closure phase.
42. The Project Proponent shall ensure a minimum of 2.5% of the annual turnover will be utilized for the CSR Activity
43. The Project Proponent shall provide solar lighting system to the nearby villages.
44. Earthen bunds and barbed wire fencing around the pits with green belt all along the boundary shall be developed and maintained.
45. Safety equipments to be provided to all the employees.
46. Safety distance of 50m has to be provided in case of railway, reservoir, canal/odai



47. The Assistant/Deputy Director, Department of Geology & mining shall ensure that the proponent has engaged the blaster with valid Blasting license/certificate obtained from the competent authority before execution of mining lease.
48. The proponent shall furnish the Baseline data covering the Air, Water, Noise and land environment quality for the proposed quarry site before execution of mining lease.
49. The proponent shall erect the pillars in accordance with the Rules for depicting GPS details in the earmarked boundary of the quarry site to monitor electronically before execution of mining.
50. The proponent has to provide insurance protection to the workers in the case of existing mining or provide the affidavit in case of fresh lease before execution of mining lease.
51. The proponent has to display the name board at the quarry site showing the details of Proponent, lease period, extent, etc., with respect to the existing activity before execution of mining.
52. Heavy earth machinery equipments if utilized, after getting approval from the competent authority.
53. The Proponent shall ensure that the project activity including blasting, mining transportation etc should in no way have adverse impact to the other forests, such as reserve forests and social forests, tree plantation and bio diversity, surrounding water bodies etc.
54. The proponent shall provide Green Belt development at the rate of not less than 400 trees/Hectare. The tree saplings shall be not less than 3m height.
55. The fugitive emissions should be monitored during the mining activity and should be reported to TNPCB once in a month and the operation of the quarry should no way impact the agriculture activity & water bodies near the project site.
56. All the commitment made by the project proponent in the proposal shall be strictly followed.
57. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.




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58. The Project proponent has to strictly comply the outcome/direction of the Hon'ble NGT, Principle Bench, New Delhi in the O.A No.186 of 2016 (M.A.No.350/2016), O.A. No.200/2016, O.A.No.580/2016 (M.A.No.1182/2016), O.A.No.102/2017, O.A.No.404/2016 (M.A.No. 758/2016, M.A. No. 920 /2016, M.A.No.1122/2016, M.A.No. 12/2017 & M.A.No.843/2017), O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017).

Part B: General Conditions:

1. EC is given only on the factual records, documents and the commitment furnished in non judicial stamp paper by the proponent.
2. The Proponent shall obtain the Consent from the TNPC Board before commencing the activity.
3. No change in mining technology and scope of working should be made without prior approval of the SEIAA, Tamil Nadu.
4. No change in the calendar plan including excavation, quantum of mineral (minor mineral) should be made.
5. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
6. Effective safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to excavation of earth.
7. A berm shall be left from the boundary of adjoining field having a width equal to at least half the depth of proposed excavation.
8. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
9. Vehicular emissions shall be kept under control and be regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.



10. Access and haul roads to the quarrying area should be restored in a mutually agreeable manner where these are considered unnecessary after extraction has been completed.
11. All Personnel shall be provided with protective respiratory devices including safety shoes, masks, gloves etc. Supervisory people should be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
12. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly. The workers shall be provided with personnel protective measures such as masks, gloves, boots etc.
13. Workers/labourers shall be provided with facilities for drinking water and sanitation facility for Female and Male separately.
14. The project proponent shall ensure that child labour is not employed in the project as per the sworn affidavit furnished.
15. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Chennai.
16. The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
17. This Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance
18. The SEIAA, Tamil Nadu may alter/modify the above conditions or stipulate any further conditions in the interest of environment protection.
19. The SEIAA, Tamil Nadu may cancel the Environmental Clearance granted to this project under the provisions of EIA Notification, 2006, at any stage of the validity of this



- Environmental Clearance, if it is found or if it comes to the knowledge of this SEIAA, TN that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the Environmental Clearance.
20. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
 21. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006, Wildlife Protection Act, 1972, Forest Conservation Act, 1980, Biodiversity Conservation Act, 2016, the Biological Diversity Act, 2002 and Biological diversity Rules, 2004 and Rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter.
 22. Any other conditions stipulated by other Statutory/Government authorities shall be complied.
 23. Any appeal against this Environmental Clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
 24. The Environmental Clearance is issued based on the documents furnished by the project proponent. In case any documents found to be incorrect/not in order at a later date the Environmental Clearance issued to the project will be deemed to be revoked/ cancelled.


MEMBER SECRETARY
SEIAA-TN

Copy to:

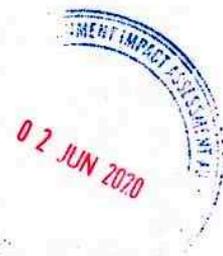
1. The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi.
2. The Principal Secretary, Environment and Forests Department, Tamil Nadu.



3. The Additional Chief Secretary, Industries Department, Tamil Nadu.
4. The Additional Principal Chief Conservator of Forests, Regional Office (SZ), 34, HEPC Building, 1st & 2nd Floor, Cathedral Garden Road, Nungambakkam, Chennai – 34.
5. The Chairman, Central Pollution Control Board, PariveshBhawan, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi-110 032.
6. The Chairman, TNPC Board, 76, Mount Salai, Guindy, Chennai-32
7. The District Collector, Villuppuram District
8. The Commissioner of Geology and Mines, Guindy, Chennai-32
9. EI Division, Ministry of Environment & Forests, Paryavaran Bhawan, New Delhi.
10. Spare.



SEIAA
TN



ENVIRONMENTAL CLEARANCE ISSUED TO THE PROJECT SITE .**WHICH IS ADJACENT TO WATER BODIES,SUBJECT TO COMPLIANCE WITH MITIGATION MEASURES****FILE NO: 6741****ABSTRACT**

SL. NO	DATE	DETAILS / EVENTS
01	---	Details related to Environmental Clearance issued to the Mining Project Site in File No.6741
02	09.02.2019	Mining Plan approval letter issued by the DGM,Chennai (Mines) vide, Rc.No.5910/MM5/2017,Dated.09.02.2019,in which condition stipulates that <i>a safety distance of 50mts should be provided to the Vella Vari Poramboke situated in the southern side of the applied area and running through Patta lands in S.FNo. 311/1 of the Samanur village and also a safety distance of 50mts should be provided for the river running through the S.FNos. 120/1 and 120/3 of the Gummanur village on the northern side of the area applied for lease.</i>
03	05.07.2021	Combined Map submitted by the Project Proponent to SEAC appraisal Meeting ppt.
04	05.07.2021	Appraisal Meeting conducted by SEAC in their 216 th meeting and recommended the proposal with adhering mitigation measures, in which conditions stipulated.
05	26.07.2021	SEIAA has conducted meeting 450 th meeting and accepted the SEAC'S 216 th meeting recommendations.
06	29.07.2021	Environmental Clearance is issued in File No.6741,Dated:29.07.2021.

**ENVIRONMENTAL CLEARANCE (FILE NO.6741) ISSUED TO THE PROJECT SITE ,
WHICH IS ADJACENT TO WATER BODIES.
SUBJECT TO COMPLIANCE WITH MITIGATION MEASURES BY THE SEIAA-TN**

FILE NO.: 6741

EC GRANT DATE – 29.07.2021
“B1” CATEGORY - BLACK GRANITE QUARRY

PROJECT SITE:

The Environmental Clearance was granted to the proponent TvI.TAMIN, for mining Black Granite Quarry over an extent of 7.80.0ha of Govt. Land in S.F.No. 324/1, **Samanur Village, Palacode Taluk ,Dharmapuri District**, Tamilnadu State.

ENVIRONMENT SETTING:

There is a RIVER running through S.F. Nos. 120/1 and 120/3 of the Gummanur village on the Northern side of the area applied for lease.

There is A WATERBODY - VELLA VARI PORAMBOKE situated in the Southern side of the applied area and running through Patta lands in S.F.No. 311/1 of the Samanur Village.

E.C.GRANTED SUBJECT TO THE CONDITIONS OF MITIGATION MEASURES/COMPLAINCE REPORT (APPRAISAL MADE BY SEAC AND ACCEPTED BY SEIAA.)

1. The PP shall provide 50M safety distance on both the northern and southern side from the proposed mining area.
2. Groundwater quality monitoring should be conducted once every six months and the report to be submitted to TNPCB.
3. The PP shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition that is fit for growth of fodder, flora, fauna etc.
4. A safety distance of 50M from the waterbody should be left vacant without any mining activity.
5. Rainwater getting accumulated in the quarry floor shall not be discharged directly to the nearby stream or water body. If it is to be let into the nearby water body, it has to be discharged into a silt trap on the surface within the lease area and only the overflow water after allowing settling

of soil be let into the nearby waterways. The silt trap should be of sufficient dimensions to catch all the silt water being pumped out during one season. The silt trap should be cleaned of all the deposited silt at the end of the season and kept ready for taking care of the silt in the next season.

6. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro-geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, if it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this.
7. Hydro geological study of the area shall be reviewed annually, and report submitted to the Authority. No water bodies including natural drainage system in the area shall be disturbed due to activities associated with the operation of the Mining activity.
8. To take up environmental monitoring of the proposed quarry site before, during and after the mining activities including vibration study data, water, air & flora/fauna environment, slurry water generated/disposed and method of disposal, involving a reputed academic Institution.
9. The existing water bodies should not be disturbed to ensure sustainable environment for aquatic life forms.
10. All the recommendations made in the EIA report of the project shall be effectively implemented.



DEPARTMENT OF GEOLOGY AND MINING

From
Thiru K.Vivekanandan, I.A.S.,
Director of Geology and Mining,
Industrial Estate,
Guindy, Chennai - 600 032.

To
The Additional Chief Secretary
to Government,
Industries Department,
Secretariat,
Chennai - 600 009.

Rc. No. 5910/MM5/2017, dated 09.02.2019

Sir,

Sub: Mines and Minerals - Minor Minerals - Black Granite - Dharmapuri district - Palacode Taluk - Samanur village - over an extent of 7.80.0 hec. of Government land - S.F.No. 324/1 - Quarry lease application preferred by M/s. TAMIN Ltd - Precise area communication issued by the Government - Period of lease 20 years instead of 30 years and time extension for further 3 months requested - Permission accorded - Approved Mining Plan called for - Mining Plan submitted for approval - Approval accorded - Reg.

- Ref:
- 1) Quarry lease application preferred by M/s. TAMIN Ltd dated 09.02.2012.
 - 2) District Collector, Dharmapuri letter in Rc. No. 50/2012/Mines dated 10.07.2017.
 - 3) The Director of Geology and Mining recommendations made in File No. 5910/MM5/2017 Dated 20.09.2017.
 - 4) Government letter No.12833/MME.1/2017-1 Industries Department dated 27.03.2018.
 - 5) M/s. TAMIN Ltd letter dated 11.05.2018.
 - 6) Government letter No.12833/MME.1/2017-1 Industries Department dated 13.11.2018.
 - 7) M/s. TAMIN Ltd submitted Mining Plan to the Assistant Director (G&M), Dharmapuri vide letter dated 18.12.2018.
 - 8) The Assistant Director, Geology and Mining, Dharmapuri letter Roc.No. 50/2012/Mines dated 11.01.2019.

-PPPP-

Kind attention is invited to the references cited.

2) The Government in the reference 4th cited have communicated the precise area to the applicant M/s. TAMIN Ltd with a direction to produce an Approved Mining Plan in respect of the area applied for grant of quarry lease for quarrying Black Granite over an extent of 7.80.0 hec. in Government land S.F.No. 324/1 of Samanur

Village of Palacode Taluk, Dharmapuri District for a period of 30 years as per Rule 8-C of Tamil Nadu Minor Mineral Concession Rules, 1959 by incorporating the conditions stipulated in the Government letter dated 27.03.2018.

3) In continuation of the above, in the reference 5th cited, M/s. TAMIN Ltd have requested the Government to revise the precise area communication for the grant of quarry lease for 20 years only, instead of 30 years and to grant further 3 months time to furnish the approved Mining Plan. Accordingly the Government vide letter dated 13.11.2018 have accorded permission to M/s. TAMIN Ltd for a period of 20 years instead of 30 years and granted further period of 3 months for submission of approved Mining Plan subject to the conditions already stipulated in the precise area letter dated 27.03.2018.

4) In response to the precise area communication issued by the Government vide in the reference 4th and 6th cited, the applicant has submitted 5 copies of draft mining plan duly prepared by the Qualified Person for approval vide in the reference 7th cited.

5) The Assistant Director, Geology and Mining, Dharmapuri in the reference 8th cited has forwarded the draft mining plan for approval and stating that the mining plan has been verified with reference to field conditions and the details such as Geological Reserves, Mineable Reserves, year wise production and development program have been incorporated in the draft mining plan. Further the special conditions imposed in the precise area communication have also been incorporated in the mining plan. The Assistant Director has also stated that, mineable reserve estimated in the mining plan with a recovery of 5% to a depth persistence of 27mts is 16,216 Cbm after leaving necessary safety zone. Finally he has recommended to approve the Mining Plan submitted by the applicant.

6) The draft mining plan submitted in respect of the precise area communication, the report of the Assistant Director of Geology and Mining, Dharmapuri have been examined with reference to the provisions of Rule 12, 13 and 15 of Granite Conservation and Development Rules, 1999 and the followings are observed:-

- i) All the conditions stipulated in the Government letter No. 12833/MME.1/2017-1 Industries Department dated 27.03.2018 have been incorporated in the mining plan.
- ii) The GPS readings for the entire boundary pillars of the area have been incorporated and shown in the mining plan.
- iii) The waste material generated during the time of quarrying should be dumped only within the lease

granted area and the same have been demarcated in the mining plan.

- iv) The total Geological reserve (ROM) in the applied area is 5,29,498 Cbm and the mineable reserve (ROM) is estimated as 3,24,321 Cbm and recoverable reserves @ 5% recovery is estimated as 16,216 Cbm for a depth persistence of 27mts.
- v) The total quantity of production for the first 5 years has been estimated with a proposed recovery of 5% as 5,999 cbm for a depth persistence of 21.0 mtrs.

7) In the light of the above, in exercise of the powers conferred under Rules 12,13 and 15 of Granite Conservation and Development Rules, 1999 read with G.O.Ms.No.87, Industries (MMC1) Department Dated 22.2.2001, I hereby approve the mining plan submitted by M/s. TAMIN Ltd subject to the following conditions:-

- i) The mining plan is approved without prejudice to any other Law applicable to the quarry lease from time to time whether such Laws are made by the Central Government, State Government or any other authority.
- ii) The approval of the mining plan does not in any way imply the approval of the Government in terms of any other provisions of the Mines and Minerals (Development and Regulation) Act 1957, or any other connected laws including Forest (Conservation) Act, 1980, Forest Conservation Rules, 1981, Environment Protection Act, 1980, Indian Explosives Act, 1884 (Central Act IV of 1884) and the rules made there under and the Tamil Nadu Minor Mineral Concession Rules, 1959.
- iii) The mining plan is approved without prejudice to any other order or direction from any court of competent jurisdiction.
- iv) A safety distance of 7.5 meters should be left out for the adjacent patta lands and 10.0 meters for the adjoining Government lands.
- v) A safety distance of 50mts should be provided to the Vella Vari poramboke situated in the southern side of the applied area and running through patta lands in S.F.No. 311/1 of the Samanur village.
- vi) A safety distance of 50mts should be provided for the river running through the S.F.Nos. 120/1 and 120/3 of the Gummanur village on the northern side of the area applied for lease.
- vii) M/s. TAMIN Ltd should provide latest mining dues clearance certificate before the execution of lease deed.

- viii) Stone pillar wire fence should be erected all along the boundaries of the area applied for lease and the same have to be maintained in good condition during the lease period.
- ix) No hindrance shall be caused to the adjacent pattadars lands.
- x) The applicant should fence the lease granted area with barbed wire before the execution of lease deed as follows.
- The pillar post shall be firmly grounded with concrete foundation of height not less than 2 mts with a distance between two pillars shall not be more than 3mts.
 - The applicant shall incorporate the DGPS readings for the entire boundary pillars of the area and the same should be clearly shown in the mining plan.
 - A soft copy of the digitized map with DGPS readings should be submitted in the CD form to the Assistant Director (G&M), Dharmapuri.
- xi) The waste materials generated during the course of quarrying should be dumped only within the lease hold area.
- xii) Environment Clearance should be obtained from the competent authority as per the instruction issued in the Memorandum of Ministry of Environment & Forest, Government of India and as per Rule 42 of the Tamil Nadu Minor Mineral Concession Rules, 1959.
- xiii) M/s. TAMIN Ltd shall produce current mining dues clearance certificate as per the affidavit filed along with this application, on grant of mining lease for this area before the execution of lease deed.
- xiv) The applicant company should submit latest Board of Directors details before the execution of lease deed.
- xv) The conditions mentioned in G.O No. 79 Industries Department dated 06.04.2015 should be complied with.
- xvi) As per rule 12 (v) of Mineral (other than Atomic and Hydro Carbons Energy Minerals) Concession Rules, 2016, the applicant shall at his own expense, erect, maintain and keep in repair all boundary pillars.
- xvii) The applicant shall strictly adhere to the statutory and safety requirements.
- xviii) Quarrying shall be done as per the Approved Mining Plan and that the mining plan is approved without prejudice to any other law applicable to the quarry lease from time to time whether such Laws are made by the Central Government, State Government or any other authority.

- xix) The lease grantee shall submit Scheme of Mining, mine closure plan and other statutory requirements within the time stipulated for submission of the above as per rules.
- xx) The District Collector, Dharmapuri shall obtain a sworn-in-affidavit from the applicant to adhere the above conditions scrupulously before execution of lease deed and also ensure that the instructions issued in Government letter 12789/MMB2/2002-7, Industries Department, dated 09.01.2003 are complied with.
- xxi) The lessee should be obtained valid Environment Clearance from the appropriate authority.

A copy of the Approved Mining Plan is sent herewith for further necessary action.

Encl: Approved mining plan.

Sd/- K.Vivekanandan
Director of Geology and Mining

Forwarded / By Order


Deputy Director

Copy to

- ✓ 1) M/s. TAMIN Ltd,
No.31, Kamarajar Salai, TWAD
House, Chepauk,
Chennai - 600 005 (with AMP).
- 2) The District Collector,
Dharmapuri (with AMP)
- 3) The Directorate of Mines Safety,
Chennai-40 (with AMP).
- 4) The Assistant Director,
Geology and Mining,
Dharmapuri.

B
09.2.19

With a request to ensure that the quarrying operation is undertaken as per the approved mining plan /scheme of mining / Hon'ble Supreme Court order dated 02.08.2017 in W.P.No.114/2014.

STATE EXPERT APPRAISAL COMMITTEE – TAMIL NADU

Minutes of 216th Meeting of State Expert Appraisal Committee (SEAC)- TN held on 05th July 2021 at SEIAA Conference Hall, II Floor, Panagal Maligai, Saidapet, Chennai 600 015 for Appraisal of Building and Construction Projects, Townships and Area Development projects, & Mining projects.

Agenda No: 216-01 (File No: 8012/2020)

Proposed Construction of 944 EWS Tenements at S.F.No. 1/2 & 1/3 at Saalamangalam Village, Sriperumbudur Taluk, Kanchipuram District, Tamil Nadu by M/s. Tamil Nadu Slum Clearance Board- For Environmental Clearance.

(SIA/TN/MIS/179082/2020, dated: 15.10.2020)

The proposal was placed in this 216th meeting of SEAC held on 05.07.2021. The details of the project furnished by the proponent are given in the website (parivesh.nic.in).

The project proponent gave detailed presentation. SEAC noted the following:

1. The Proponent, M/s. Tamil Nadu Slum Clearance Board has applied seeking Environmental Clearance for the proposed Construct 944 EWS Tenements at S.F.No. 1/2 & 1/3 at Saalamangalam Village, Sriperumbudur Taluk, Kanchipuram District, Tamil Nadu.
2. The project/activity is covered under Category "B2" of item 8(a) "Building and Construction Projects" of the Schedule to the EIA Notification, 2006.

Based on the presentation made and documents furnished by the Project proponent, SEAC noted that the proponent has applied for total built up area of 35,224 Sq.m, comprising 23 Blocks with 944 Nos. of tenements. In this connection it was noted the proponent has obtained approval from DTCP Dt:23.12.2019 for phase-I of Built up area of 16,118 sq.m for construction of 10 blocks for 432 Nos. tenements and now he has submitted the approval from DTCP Dt:20.10.2020 for the proposed Phase-II of Built up area of 19108.28 sq.m for construction of 13 blocks for 512 Nos. tenements within the same land survey numbers. In this regard, SEAC decided to defer the application and the directed the proponent to apply the proposed project activity under expansion category with the following additional

Member/Secretary
SEAC -TN

Dr. S. SELVAN
Member Secretary
SEAC - TN
Chennai-15

Chairman
SEAC - TN

Dr. S. MOHAN
Chairman
SEAC - TN
Chennai-15

Samanur Black Granite Quarry

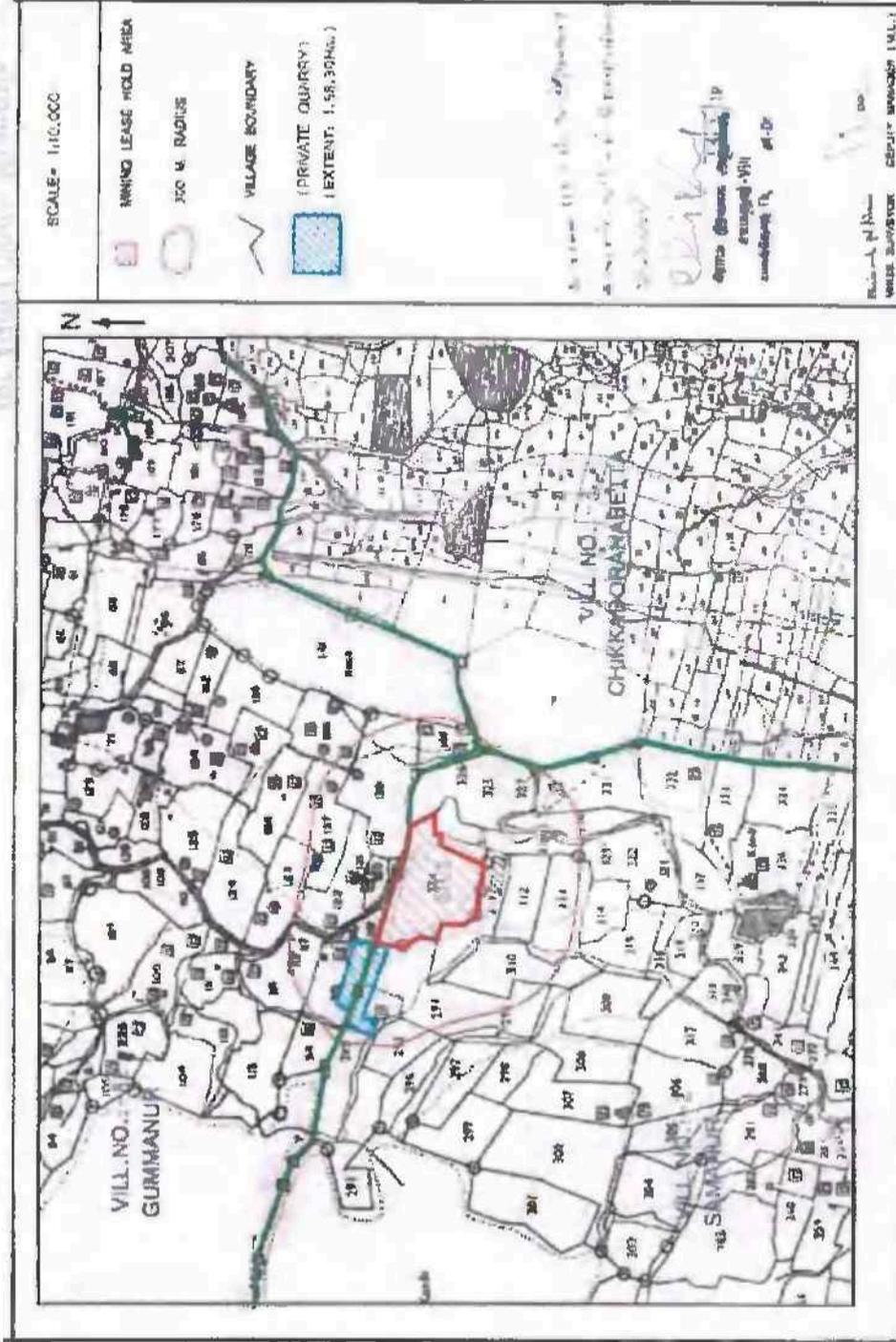


Figure 2-7 Village map showing 300m radius of the lease area along with surrounding features

for Tamil Nadu Minerals Ltd,

 Deputy Manager (ML)

Based on the presentation made and documents furnished by the Project proponent, SEAC decided to deferred the application based on the following shortcomings observed during the presentation and as such the proposal is not recommended for grant of EC.

1. The proponent has not furnished land owner document transferred in the name of the proponent organisation for the S.F. No. 334011 , 334012, 3341 , 3332, 333111, 3333/pt. Block No. 66 Mylapore Village, Mylapore Taluk, Chennai District.
2. The proponent has not furnished CRZ clearance obtained from the competent authority (TNCZMA) in regard to Buckingham Canal.
3. The proponent has not furnished baseline environmental monitoring data for pre-construction phase, construction phase, & post construction phase considering all the environmental parameters in regard to surface water/ground water quality, air quality, land including traffic study to assess the impact of the proposed project on the environment and to propose Environment management plan activities & CER activities with implementation and cost estimation details, accordingly.
4. The storm water management plan & rain water harvesting plan furnished was not in order. Hence, the proponent shall furnish the revised storm water management plan with details of storm water discharge provisions considering the highest rainfall data from the competent authority.
5. The proponent has not furnished car parking details. Hence, the proponent shall furnish details and earmarked area for car parking in the layout plan.
6. The proponent has not furnished details of solar energy utilization within the premise.

Agenda No: 216-12 (File No: 6741/2019)

Proposed Black granite quarry lease over an extent of 7.80.0Ha at S.F.No. 324/1 at Samanur Village, Palacode Taluk, Dharmapuri District, Tamil Nadu by M/s. Tamil Nadu Minerals Limited – For Environmental Clearance.

(SIA/TN/MIS/62943/2021, dated:28.04.2021)

The proposal was placed in this 216th meeting of SEAC held on 05.07.2021. The details of the

Member Secretary
SEAC - TN

Member Secretary
SEAC - TN
Chennai-15

Chairman
SEAC - TN

Dr. S. MOHAN
Chairman
SEAC - TN
Chennai-15

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project furnished by the proponent are given in the website (parivesh.nic.in).

The project proponent gave detailed presentation. SEAC noted the following:

1. The Proponent, M/s. Tamil Nadu Minerals Limited has applied seeking Environmental Clearance for the proposed Black granite lease over an extent of 7.80.0 Ha at S.F.No. 324/1 at Samanur Village, Palacode Taluk, Dharmapuri District, Tamil Nadu.
2. The project/activity is covered under Category "B1" of Item 1(a) "Mining Projects" of the Schedule to the EIA Notification, 2006.

Based on the presentation made and the documents furnished by the Project proponent, SEAC decided to recommend the project proposal to SEIAA for grant of Environmental Clearance subject to the following conditions, in addition to standard conditions stipulated by the MoEF & CC:

1. The proponent shall provide 50m of safety distance on both the northern side and southern side from proposed mining area.
2. The proponent shall relay the road if there is any damage done due heavy truck load as committed.
3. The proponent shall provide mitigation measure to overcome the impacts of proposed mining activity on the water bodies nearby the proposed mining area as committed.
4. The proponent shall form the proper benches as per the approved mining plan during the operation of the quarry considering the hydro-geological regime of the surrounding area as well as for safe mining.
5. The Proponent should install cautionary board at the entry and important locations of the mining site displaying caution notice to the public about the danger of the entering the mining lease.
6. The proponent shall conducted annual physical fitness test and eye test for the


Member Secretary
SEAC - TN
Dr. S. SELVAN
Member Secretary
SEAC - TN
Chennai-16


Chairman
SEAC - TN
Dr. S. MOHAN
Chairman
SEAC - TN
Chennai-15

employees to ensure health & safety during occupation.

7. Fugitive emission measurements should be carried out during the mining operation and the report on the same may be submitted to SEIAA once in six months.
8. The Proponent shall ensure that the Noise level is monitored during mining operation at the project site and adequate noise level reduction measures undertaken.
9. The proponent shall erect fencing all around the boundary of the proposed area with gates for entry/exit as per the conditions and shall furnish the photographs/map showing the same before obtaining the CTO from TNPCB.
10. Greenbelt needs to be developed in the periphery of the mines area so that at the closure time the trees would have grown well.
11. Ground water quality monitoring should be conducted once every six months and the report should be submitted to TNPCB.
12. After mining is completed, proper leveling should be done by the Project Proponent & Environmental Management Plan furnished by the Proponent should be strictly followed.
13. The Project proponent shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition that is fit for the growth of fodder, flora, fauna etc.
14. Proper barrier to reduce noise level, dust pollution and to hold down any possible fly material (debris) should be established by providing greenbelt and/or metal sheets along the boundary of the quarrying site and suitable working methodology to be adopted by considering the wind direction.
15. The operation of the quarry should not affect the agriculture activities & water

Member Secretary
SEAC - TN

Dr. S. SELVAN
Member Secretary
SEAC - TN
Chennai-15

Chairman
SEAC - TN

Dr. S. MOHAN
Chairman
SEAC - TN
Chennai-15

- bodies near the project site and a safety distance of 50m from the water body should be left vacant without any mining activity.
16. Transportation of the quarried materials shall not cause any hindrance to the Village people or damage to the existing Village road.
 17. The Project Proponent shall comply with the mining and other relevant rules and regulations wherever applicable.
 18. The proponent shall develop an adequate greenbelt with native species on the periphery of the mine lease area atleast with a width of 3m before the commencement of the mining activity, in consultation with DFO of the concerned district/agriculture.
 19. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.
 20. Prior clearance from Forestry & Wild Life including clearance from committee of the National Board for Wildlife as applicable shall be obtained before starting the quarrying operation, if the project site attracts the NBWL clearance.
 21. To ensure safety measures along the boundary of the quarry site, security guards are to be posted during the entire period of the mining operation.
 22. The mine closure plan submitted by the project proponent shall be strictly followed after the lapse of the mine.
 23. As per the MoEF& CC Office Memorandum F.No. 22-65/2017-IA.III dated: 30.09.2020 and 20.10.2020 the proponent shall furnish the detailed EMP mentioning all the activities as proposed in the CER and furnish the same before placing the subject to SEIAA.
 24. All the conditions imposed by the Director, Geology & Mining, Guindy, Chennai


Member Secretary
SEAC - TN

Dr. S. SELVAN
Member Secretary
SEAC - TN
Chennai-15


Chairman
SEAC - TN
Dr. S. MOHAN
Chairman
SEAC - TN
Chennai-15

in the mining plan approval letter Rc.No.1555/MM2/2019, dated 27.02.2020 should be strictly followed.

Agenda No: 216-13 (File No: 6742/19)

Proposed Black granite quarry lease over an extent of 30.10.5Ha at S.F.No. 1 at Sadanur Village, Palacode Taluk, Dharmapuri District, Tamil Nadu by M/s. Tamil Nadu Minerals Limited – For Environmental Clearance.

(SIA/TN/MIS/32603/2021, dated: 25.03.2021)

The proposal was placed in this 216th meeting of SEAC held on 05.07.2021. The details of the project furnished by the proponent are given in the website (parivesh.nic.in).

The project proponent gave detailed presentation. SEAC noted the following:

1. The Proponent, M/s. Tamil Nadu Minerals Limited has applied seeking Environmental Clearance for the proposed Black granite lease over an extent of 30.10.5Ha at S.F.No. 1 at Sadanur Village, Palacode Taluk, Dharmapuri District, Tamil Nadu.
2. The project/activity is covered under Category "B1" of Item 1(a) "Mining Projects" of the Schedule to the EIA Notification, 2006.

Based on the presentation made and documents furnished by the Project proponent, SEAC decided to defer the application based on the following observed during the presentation.

1. During presentation EIA/EMP coordinator has admitted that he has not visited the site and not verified the environmental data presented before the committee. In this regard, SEAC directed the EIA coordinator to conduct fresh EMP study considering site environmental & ecological conditions.
2. In the public hearing minutes SEAC noticed that the public has expressed their concern about wild boar, Peacock, Deer and other wild animals in the mining area. In this connection, the proponent has not furnished NOC from DFO, Dharmapuri District.
3. The proponent has not furnished proposal in regard to protective measures for blocking the entry of wild animals in the proposed mining area.

Agenda No: 216-14 (File No: 8027/2021)

Member Secretary
SEAC -TN

Dr. S. SELVAN
Member Secretary
SEAC - TN
Chennai-15

Chairman
SEAC- TN

Dr. S. MOHAN
Chairman
SEAC - TN
Chennai-15

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MINUTES

450th MEETING

**STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY-TAMIL NADU**

Date: 26.07.2021

			<p align="center">Excavator and Tippers as reported".</p> <p>All the other conditions in the Environmental Clearance issued vide Lr. No.SEIAA-TN/F.No.7066/EC/1/(a)/4657/2020 Dated: 03.05.2021 remain unchanged.</p>
4.	To consider the proposal for the grant of Environmental Clearance for the Proposed of Black Granite quarry lease over an extent of 7.80.0Ha by M/s. Tamil Nadu Minerals Limited at S.F.Nos. 324/1 of Samanur Village, Palacode Taluk, Dharmapuri District, Tamil Nadu by M/s. Tamil Nadu Minerals Limited	6741	<p>After detailed discussions; the Authority unanimously accepts the recommendation of SEAC and decided to grant Environmental Clearance subject to the conditions as recommended by SEAC & normal condition in addition to the following condition.</p> <p>1. As per the MoEF&CC office memorandum F.No.22-65/2017-IA.III dated: 30.09.2020 and 20.10.2020 the proponent shall furnish the detailed EMP, mentioning all the CER activities as committed. All the CER activity shall be carried out before obtaining CTO from TNPCB.</p>
5.	To consider the proposal for the grant of Amendment in Terms of Reference with Public Hearing Proposed Rough Stone quarry lease over an extent of 4.00.0 Ha at S.F.Nos. 135 Part – 7 at Iyukunam Village, Kilpennathur Taluk, Thiruvannamalai District, Tamil Nadu by Thiru. P.Adhimoolam.	8335	<p>After detailed discussion, the Authority noted as follows.</p> <p>1. Earlier, the proposal was placed in 208th meeting of SEAC held on 24.03.2021 and the committee recommend the proposal to SEIAA for the issue of the Terms of Reference along with public hearing for the proposed project in addition to the following condition to specific standard ToR;</p> <p>a. Restricting the maximum depth of mining up to 35 m (AGL) of rough stone considering the environmental</p>


MEMBER SECRETARY


MEMBER


CHAIRMAN
SEIAA-TN



TMT. P. RAJESWARI, I.F.S.,
MEMBER SECRETARY

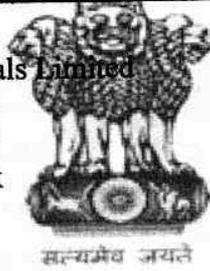
STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY – TAMIL NADU
3rd Floor, Panagal Maaligai,
No.1, Jeenis Road, Saidapet,
Chennai-15.
Phone No. 044-24359973
Fax No. 044-24359975

ENVIRONMENTAL CLEARANCE

Lr.No.SEIAA-TN/F.No.6741/1(a)/EC.No: 4679/2021 dated: 29.07.2021

To

M/s. Tamil Nadu Minerals Limited
No.31, Kamarajar Salai,
TWAD House, Chepauk
Post Box No.2961
Chennai - 600 005



Sir/Madam,

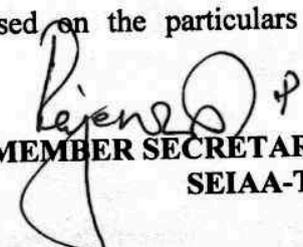
Sub: SEIAA, TN – Black Granite quarry lease over an extent of 7.80.0ha at S.F.No. 324/1 of Samanur Village, Palacode Taluk, Dharmapuri District, Tamil Nadu by M/s. Tamil Nadu Minerals Limited – issue of Environmental Clearance – Under category “B1”- Regarding.

- Ref:** 1. Your application submitted Terms of Reference dated: 18.05.2019
2. ToR issued by SEIAA-TN vide Lr No.SEIAA-TN/F.No.6741/SEAC/ToR-628/2019 Dated: 12.07.2019
3. Public Hearing conducted on 22.01.2021 and minutes was received from TNPCB.
4. Online Proposal No. SIA/TN/MIN/62943/2021, dated: 28.04.2021
5. Project proponent submitted EIA Report to SEIAA-TN on 29.04.2021
6. Minutes of the 216th meeting of SEAC held on 05.07.2021
7. Minutes of the 450th Authority meeting held on 26.07.2021

Details of Minor Mineral Activity:-

This has reference to your application 4th & 5th cited. The proposal is for obtaining Environmental Clearance for mining/quarrying of minor minerals based on the particulars furnished in your application as shown below.




MEMBER SECRETARY
SEIAA-TN

Sl. No	Details of the proposal	Data furnished
1.	Name of the Owner/Firm	M/s. Tamil Nadu Minerals Limited No.31, Kamarajar Salai, TWAD House, Chepauk Post Box No.2961 Chennai - 600 005
2.	Type of quarrying (Savudu/Rough Stone/Sand/Granite)	Black Granite quarry
3.	S.F No. Of the quarry site with area break-up	324/1
4.	Village in which situated	Samanur
5.	Taluk in which situated	Palacode
6.	District in which situated	Dharmapuri
7.	Extent of quarry (in ha.)	7.80.0ha
8.	Period of quarrying proposed	5 Years
9.	Type of mining	Opencast semi Mechanized Mining.
10.	Production (Quantity in m ³)	i) ROM: 119987cu.m of Black Granite ii) Black Granite: 5999cu.m (5% Recovery) iii) Granite waste: 113988cu.m
11.	Latitude & Longitude of all corners of the quarry site	12°26'05.50" N to 12°26'17.18"N 77°59'58.17" N to 78°00'11.65"N
12.	Topo Sheet No.	57 L/3
13.	ToR Issued	Lr.No.SEIAA-TN/F.No.6741/SEAC/ToR-628/2019, dated: 12.07.2019
14.	Public Hearing details	Public hearing conducted on 22.01.2021, at Panchayat union middle school, Sudanur Village, Palacode Taluk, Dharmapuri District



15.	Man Power requirement per day:	35 Employees
16.	Precise area communication approved by the Additional Chief Secretary to Government, with date	Lr.No.12833/MME.1/2017-1, dated: 27.03.2018 Lr.No.12833/MME-1/2017-2 Dated: 13.11.2018.
17.	Mining Plan approved by the Director of Geology and Mining with date	Rc.No.5910/MM5/2017, dated: 09.02.2019
18.	Water requirement: 1. Drinking & domestic purposes (in KLD) 2. Dust suppression & Green Belt (in KLD)	3.5 kLD 1.5 kLD Private tankers 2.0 kLD Septic tank and soak pit
19.	Power requirement: a. Domestic Purpose b. Industrial Purpose	60 kVA from TANGEDCO 200Liters of day
20.	Depth of quarrying	27m from top of hill
21.	Depth of water table	20m BGL
22.	Project Cost (excluding EMP cost)	Rs. 97.92Lakhs
23.	EMP cost	Rs. 2.05 Lakhs
24.	CER cost	Rs.1.99 Lakhs
25.	AD mines 500m cluster letter	Rc.No.50/2012(Mines) dated: 22.03.2019

Validity:

This Environmental Clearance is granted for the production in ROM: 119987cu.m of Black Granite, Black Granite : 5999cu.m(5% Recovery) & Granite waste: 113988cu.m for the period of 5 Years from the date of execution of the mining lease.

Affidavit

The Proponent has furnished affidavit in Fifty Rupees stamp paper attested by the Notary stating that

I, Thiru. E.Ganesan, represents M/s. Tamil Nadu Minerals Limited, as Deputy Manager (ML) and authorized signatory of the project solemnly declare and sincerely affirm that:



[Signature]
MEMBER SECRETARY
SEIAA-TN

I have applied for getting Environment Clearance to SEIAA, Tamil Nadu for in respect to Samanur Black Granite Quarry, over an extent of 7.80.0Ha of government land in SF No. 324/1 of Samanur Village of Palacode Taluk, Dharmapuri District, Tamil Nadu.

I swear to state and confirm that within 10Km area of the mine site. I have applied for environmental clearance none of the following is situated.

- a. Protected areas notified under the Wildlife (Protection) Act,1972
 - b. Critically polluted areas as identified by CPCB constituted under Water (Prevention and Control of Pollution) Act, 1974.
 - c. Eco Sensitive areas as notified
 - d. Interstate boundaries and international boundaries within 5Km radius from the boundary of the proposed site.
1. We will complete the Corporate Environment Responsibility as per Ministry of Environment, Forest & Climate Change (MoEF&CC), Office Memorandum dated 20.10.2020 all the activities proposed by Project Proponent or prescribed by the EAC or SEAC, as the case may be, shall be part of the Environment Management Plan.
 2. One Private quarry over an extent of 1.58.30 Ha is located within 500 m radius from periphery of TAMIN's quarry.
 3. There will not be any hindrance or disturbance to the people living on enroute / nearby my mine site while transporting the mined out material and due to mining / mining activities.
 4. No approved habitations as per Rules 36(1) of Tamil nadu Minor Mineral Concession Rules, 1959 located within 500 meters radius from the periphery of my mine.
 5. We swear that afforestation will be carried out during the course of mining operation and maintained.
 6. The required insurance will be taken in the name of the labourers working in my mine site.
 7. We will not engage any child labour in my mine site.
 8. All type of Safety / protective equipments will be provided to all the labourers working in my mine.
 9. No approved permanent structures, temples etc are located within 500m radius from the periphery of my mine.
 10. The mining activity will be carried out only after obtaining environmental clearance.



**SEIAA
TN**



[Signature]
MEMBER SECRETARY
SEIAA-TN

We ensure to do all the Social and Environmental commitment as mentioned in the Mining Plan to the best of my knowledge.

Appraisal by SEAC:-

The proposal was placed for appraisal in this 216th meeting of SEAC held on 05.07.2021. Based on the presentation made and the documents furnished by the Project proponent, SEAC decided to recommend the project proposal to SEIAA for grant of Environmental Clearance subject to the following conditions, in addition to standard conditions stipulated by the MoEF & CC:

1. The proponent shall provide 50m of safety distance on both the northern side and southern side from proposed mining area.
2. The proponent shall relay the road if there is any damage done due heavy truck load as committed.
3. The proponent shall provide mitigation measure to overcome the impacts of proposed mining activity on the water bodies nearby the proposed mining area as committed.
4. The proponent shall form the proper benches as per the approved mining plan during the operation of the quarry considering the hydro-geological regime of the surrounding area as well as for safe mining.
5. The Proponent should install cautionary board at the entry and important locations of the mining site displaying caution notice to the public about the danger of the entering the mining lease.
6. The proponent shall conducted annual physical fitness test and eye test for the employees to ensure health & safety during occupation.
7. Fugitive emission measurements should be carried out during the mining operation and the report on the same may be submitted to SEIAA once in six months.
8. The Proponent shall ensure that the Noise level is monitored during mining operation at the project site and adequate noise level reduction measures undertaken.
9. The proponent shall erect fencing all around the boundary of the proposed area with gates for entry/exit as per the conditions and shall furnish the photographs/map showing the same before obtaining the CTO from TNPCB.
10. Greenbelt needs to be developed in the periphery of the mines area so that at the closure time the trees would have grown well.
11. Ground water quality monitoring should be conducted once every six months and the report



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MEMBER SECRETARY
SEIAA-TN

should be submitted to TNPCCB.

12. After mining is completed, proper leveling should be done by the Project Proponent & Environmental Management Plan furnished by the Proponent should be strictly followed.
13. The Project proponent shall, after ceasing mining operations, undertake re- grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition that is fit for the growth of fodder, flora, fauna etc.
14. Proper barrier to reduce noise level, dust pollution and to hold down any possible fly material (debris) should be established by providing greenbelt and/or metal sheets along the boundary of the quarrying site and suitable working methodology to be adopted by considering the wind direction.
15. The operation of the quarry should not affect the agriculture activities & water bodies near the project site and a safety distance of 50m from the water body should be left vacant without any mining activity.
16. Transportation of the quarried materials shall not cause any hindrance to the Village people or damage to the existing Village road.
17. The Project Proponent shall comply with the mining and other relevant rules and regulations wherever applicable.
18. The proponent shall develop an adequate greenbelt with native species on the periphery of the mine lease area atleast with a width of 3m before the commencement of the mining activity, in consultation with DFO of the concerned district/agriculture.
19. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.
20. Prior clearance from Forestry & Wind Life including clearance from committee of the National Board for Wildlife as applicable shall be obtained before starting the quarrying operation, if the project site attracts the NBWL clearance.
21. To ensure safety measures along the boundary of the quarry site, security guards are to be posted during the entire period of the mining operation.
22. The mine closure plan submitted by the project proponent shall be strictly followed after the lapse of the mine.
23. As per the MoEF& CC Office Memorandum No. 22-65/2017-IA.III dated: 30.09.2020 and



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SEIAA-TN

20.10.2020 the proponent shall furnish the detailed EMP mentioning all the activities as proposed in the CER and furnish the same before placing the subject to SEIAA.

24. All the conditions imposed by the Director, Geology & Mining, Guindy, Chennai in the mining plan approval letter Rc.No.1555/MM2/2019, dated: 27.02.2020 should be strictly followed.

Discussion by SEIAA and the Remarks:-

The proposal was placed in the 450th Authority meeting held on 26.07.2021. After detailed discussions, the Authority unanimously accepted the recommendation of SEAC and decided to grant Environmental Clearance subject to the conditions as recommended by SEAC & normal condition in addition to the following condition.

1. As per the MoEF&CC office memorandum F.No.22-65/2017-IA.III dated: 30.09.2020 and 20.10.2020 the proponent shall furnish the detailed EMP, mentioning all the CER activities as committed. All the CER activity shall be carried out before obtaining CTO from TNPCB.

Part-A: Conditions to be Complied before commencing mining operations:-

1. **The project proponent shall advertise in at least two local newspapers widely circulated in the region, one of which shall be in the vernacular language informing the public that**
 - I. **The project has been accorded Environmental Clearance.**
 - II. **Copies of clearance letters are available with the Tamil Nadu Pollution Control Board.**
 - III. **Environmental Clearance may also be seen on the website of the SEIAA.**
 - IV. **The advertisement should be made within 7 days from the date of receipt of the clearance letter and a copy of the same shall be forwarded to the SEIAA.**

2. Mining activity should be reviewed by the District Collector after three years and decide for further extension.
3. NOC from the Standing committee of the NBWL shall be obtained, if protected areas are located within 10 Km from the proposed project site.
4. The project proponent shall comply the conditions laid down in the Section V, Rule 36 of Tamil Nadu Minor Minerals Concession Rules 1959.



Rajendra P
MEMBER SECRETARY
SEIAA-TN

5. A copy of the Environment Clearance letter shall be sent by the proponent to the concerned Panchayat, Town Panchayat / Panchayat union/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the proponent and also kept at the site, for the general public to see.
6. Quarry lease area should be demarcated on the ground with wire fencing to show the boundary of the lease area on all sides with red flags on every pillar shall be erected before commencement of quarrying.
7. The proponent shall ensure that First Aid Box is available at site.
8. The excavation activity shall not alter the natural drainage pattern of the area.
9. The excavated pit shall be restored by the project proponent for useful purposes.
10. The proponent shall quarry and remove only in the permitted areas as per the approved Mining Plan details.
11. The quarrying operation shall be restricted between 7AM and 5 PM.
12. The proponent shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution to the environment.
13. A minimum distance of 50mts. from any civil structure shall be kept from the periphery of any excavation area.
14. The mined out pits should be backfilled where warranted and area should be suitably landscaped to prevent environmental degradation. The mine closure plan as furnished in the proposal shall be strictly followed with back filling and tree plantation.
15. Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
16. Drilling and blasting shall be done only either by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.
17. Blasting shall be carried out after announcing to the public adequate through public address system to avoid any accident.
18. A study has to be conducted to assess the optimum blast parameters and blast design to keep the vibration limits less than prescribed levels and only such design and parameters should be



MEMBER SECRETARY
SEIAA-TN

implemented while blasting is done. Periodical monitoring of the vibration at specified location to be conducted and records kept for inspection.

19. The Proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF& CC, GoI on 16.11.2009.
20. The following measures are to be implemented to reduce Air Pollution during transportation of mineral
 - i. Roads shall be graded to mitigate the dust emission.
 - ii. Water shall be sprinkled at regular interval on the main road and other service roads to suppress dust
21. The following measures are to be implemented to reduce Noise Pollution
 - i. Proper and regular maintenance of vehicles and other equipment
 - ii. Limiting time exposure of workers to excessive noise.
 - iii. The workers employed shall be provided with protection equipment and earmuffs etc.
 - iv. Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
 - v. All noise generating machinery the compressor, generator to be enclosed in acoustic enclosure so as to reduce noise in working area.
22. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010, dt: 11.01.2010 issued by the MoEF& CC, GoI to control noise to the prescribed levels.
23. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB. Suitable measures should be taken for rainwater harvesting.
24. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.
25. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
26. The following measures are to be adopted to control erosion of dumps:-
 - i. Retention/ toe walls shall be provided at the foot of the dumps.
 - ii. Worked out slopes are to be stabilized by planting appropriate shrub/ grass species on the slopes.



Rajendra P
MEMBER/SECRETARY
SEIAA-TN

27. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous & other wastes (Management, and Trans Boundary Movement) Rules, 2016 and its amendments thereof to the recyclers authorized by TNPCB.
28. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
29. Rain water harvesting to collect and utilize the entire water falling in land area should be provided.
30. Rain water getting accumulated in the quarry floor shall not be discharged directly to the nearby stream or water body. If it is to be let into the nearby water body, it has to be discharged into a silt trap on the surface within the lease area and only the overflow after allowing settling of soil be let into the nearby waterways. The silt trap should be of sufficient dimensions to catch all the silt water being pumped out during one season. The silt trap should be cleaned of all the deposited silt at the end of the season and kept ready for taking care of the silt in the next season.
31. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro-geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, if it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this.
32. No tree-felling shall be done in the leased area, except only with the permission from competent Authority.
33. To take up environmental monitoring of the proposed quarry site before, during and after the mining activities including vibration study data, water, air & flora/fauna environment, slurry water generated/disposed and method of disposal, involving a reputed academic Institution.
34. It shall be ensured that there is no habitation is located within 300 meter radius from the periphery of the quarry site and also ensure that no hindrance will be caused to the people of the habitation located within 300m radius from the periphery of the quarry site.
35. Free Silica test should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF & CC, GOI.



[Signature]
MEMBER SECRETARY
SEIAA-TN

36. Air sampling at intersection point should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF& CC, GOI.
37. Bunds to be provided at the boundary of the project site.
38. The project proponent shall undertake plantation/afforestation work by planting the native species on all side of the lease area at the rate of 400/Ha. Suitable tall tree saplings should be planted on the bunds and other suitable areas in and around the work place.
39. Floor of excavated pit to be levelled and sides to be sloped with gentle slope (Except for granite quarries) in the mine closure phase.
40. The Project Proponent shall ensure a minimum of 2.5% of the annual turnover will be utilized for the CSR Activity
41. The Project Proponent shall provide solar lighting system to the nearby villages.
42. Earthen bunds and barbed wire fencing around the pits with green belt all along the boundary shall be developed and maintained.
43. Safety equipments to be provided to all the employees.
44. Safety distance of 50m has to be provided in case of railway, reservoir, canal/odai
45. The Assistant/Deputy Director, Department of Geology & mining shall ensure that the proponent has engaged the blaster with valid Blasting license/certificate obtained from the competent authority before execution of mining lease.
46. The proponent shall furnish the Baseline data covering the Air, Water, Noise and land environment quality for the proposed quarry site before execution of mining lease.
47. The proponent shall erect the pillars in accordance with the Rules for depicting GPS details in the earmarked boundary of the quarry site to monitor electronically before execution of mining.
48. The proponent has to provide insurance protection to the workers in the case of existing mining or provide the affidavit in case of fresh lease before execution of mining lease.
49. The proponent has to display the name board at the quarry site showing the details of Proponent, lease period, extent, etc., with respect to the existing activity before execution of mining.
50. Heavy earth machinery equipments if utilized, after getting approval from the competent authority.



[Signature]
MEMBER SECRETARY
SEIAA-TN

51. The Proponent shall ensure that the project activity including blasting, mining transportation etc should in no way have adverse impact to the other forests, such as reserve forests and social forests, tree plantation and bio diversity, surrounding water bodies etc.
52. The proponent shall provide Green Belt development at the rate of not less than 400 trees/Hectare. The tree saplings shall be not less than 3m height.
53. The fugitive emissions should be monitored during the mining activity and should be reported to TNPCB once in a month and the operation of the quarry should no way impact the agriculture activity & water bodies near the project site.
54. All the commitment made by the project proponent in the proposal shall be strictly followed.
55. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
56. The Project proponent has to strictly comply the outcome/direction of the Hon'ble NGT, Principle Bench, New Delhi in the O.A No.186 of 2016 (M.A.No.350/2016), O.A. No.200/2016, O.A.No.580/2016 (M.A.No.1182/2016), O.A.No.102/2017, O.A.No.404/ 2016 (M.A.No. 758/2016, M.A. No. 920 /2016, M.A.No.1122/2016, M.A.No. 12/2017 & M.A.No.843/2017), O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017).
57. All required sanitary and hygienic measures should be in place before starting construction activities and they have to be maintained throughout the construction phase.
58. The company shall stress upon the preventive aspects of occupational health.
59. A separate environment and safety management cell with qualified staff shall be set up before commissioning of construction activities and shall be retained throughout the lifetime of the industry, for implementation of the stipulated environmental safeguards.
60. A scientific site/ ecological rehabilitation and restoration plan on long term basis should be drawn to carryout restoration with native species and Bio diversity.
61. The Green/Blue plan should guide the restoration of the site. The rehabilitation/restoration plan should be submitted to SEIAA-TN within one month. If applicable.
62. The existing water bodies should not be disturbed to ensure sustainable environment for aquatic life forms.



Raymond P
MEMBER SECRETARY
SEIAA-TN

63. The proponent should completely implement all environmental pollution control measures as detailed in the EIA report and in the additional report.
64. Avenue plantation wherever needed has to be carried out along the route for dust suppression.
65. The green belt developed for the prevention of dust pollution should not form a part of the larger green belt development envisaged in the EIA report.
66. Regular monitoring and check up for pulmonary and carcinogenic diseases to be carried out regularly, not only for the workers involved in the mines but also to the people in the villages adjoining the mines. Interaction with the Primary Health Centre & district medical officer should be on regular basis to monitor the incidence of the diseases if any and to provide suitable medical facility for the patients.
67. Monitoring of well water levels and water quality of the wells in the locations furnished in the EIA report shall be done during pre-monsoon and post monsoon period and results submitted to the Regional Office of MoEF, Chennai and SEIAA.
68. Monitoring of water quality and air quality in and around the project site in the selected monitoring points as mentioned in the EIA report shall be continued regularly involving Academic Institutions.
69. Hydro geological study including infiltration test shall be conducted by any reputed agency to estimate leachate quantity.
70. Regular medical check-up for mine workers and nearby residents around the project site involving community medical centre/NIMH shall be conducted.
71. As per norms, the health study should be conducted through competent/approved health organization and report submitted for one year.
72. The effective safe guard measures shall be provided to control particulate dust level in critical areas, transfer points and haul road within the mine area.
73. NOC from the State GWA for drawing ground water shall be obtained, if ground water table is intersected.
74. Green belt shall be provided as per norms of MoEF & CC, GOI, in consultation with local DFO.
75. All the recommendations made in the EIA report of the project shall be effectively implemented.



[Signature]
MEMBER SECRETARY
SEIAA-TN

76. A booklet containing the Dos and Don'ts shall be prepared in vernacular languages for the use of the mine engineers/ managers and the workers to ensure that all necessary environmental, safety and health measures are undertaken.
77. All the environmental protection measures and safeguards as recommended in the EIA report shall be complied with.
78. Hydro geological study of the area shall be reviewed annually and report submitted to the Authority. No water bodies including natural drainage system in the area shall be disturbed due to activities associated with the operation of the Mining activity.
79. A separate Environmental Management Cell equipped with full fledged laboratory facilities to carry out the various Environmental Management and Monitoring functions shall be set up under the control of a Senior Executive.
80. The project proponent shall upload the status of compliance of the stipulated environmental clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the MoEF at Chennai, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; RSPM, SO₂, NO_x or critical sector parameters, indicated for the projects shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

Part B: General Conditions:

1. EC is given only on the factual records, documents and the commitment furnished in non judicial stamp paper by the proponent.
2. The Proponent shall obtain the Consent from the TNPC Board before commencing the activity.
3. No change in mining technology and scope of working should be made without prior approval of the SEIAA, Tamil Nadu.
4. No change in the calendar plan including excavation, quantum of mineral (minor mineral) should be made.
5. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul



[Signature]
MEMBER SECRETARY
SEIAA-TN

- roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
6. Effective safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to excavation of earth.
 7. A berm shall be left from the boundary of adjoining field having a width equal to at least half the depth of proposed excavation.
 8. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
 9. Vehicular emissions shall be kept under control and be regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
 10. Access and haul roads to the quarrying area should be restored in a mutually agreeable manner where these are considered unnecessary after extraction has been completed.
 11. All Personnel shall be provided with protective respiratory devices including safety shoes, masks, gloves etc. Supervisory people should be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
 12. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly. The workers shall be provided with personnel protective measures such as masks, gloves, boots etc.
 13. Workers/labourers shall be provided with facilities for drinking water and sanitation facility for Female and Male separately.
 14. The project proponent shall ensure that child labour is not employed in the project as per the sworn affidavit furnished.
 15. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Chennai.



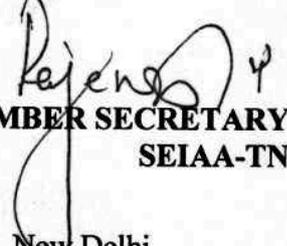
[Signature]
MEMBER SECRETARY
SEIAA-TN

16. The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
17. This Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance
18. The SEIAA, Tamil Nadu may alter/modify the above conditions or stipulate any further conditions in the interest of environment protection.
19. The SEIAA, Tamil Nadu may cancel the Environmental Clearance granted to this project under the provisions of EIA Notification, 2006, at any stage of the validity of this Environmental Clearance, if it is found or if it comes to the knowledge of this SEIAA, TN that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the Environmental Clearance.
20. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
21. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006, Wildlife Protection Act, 1972, Forest Conservation Act, 1980, Biodiversity Conservation Act, 2016, the Biological Diversity Act, 2002 and Biological diversity Rules, 2004 and Rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter.
22. Any other conditions stipulated by other Statutory/Government authorities shall be complied.
23. Any appeal against this Environmental Clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



[Signature]
MEMBER SECRETARY
SEIAA-TN

24. The Environmental Clearance is issued based on the documents furnished by the project proponent. In case any documents found to be incorrect/not in order at a later date the Environmental Clearance issued to the project will be deemed to be revoked/ cancelled.


MEMBER SECRETARY
SEIAA-TN

Copy to:

1. The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi.
2. The Principal Secretary to Government, Environment and Forests Department, Tamil Nadu.
3. The Principal Secretary to Government, Industries Department, Tamil Nadu.
4. The Additional Principal Chief Conservator of Forests, Regional Office (SZ), 34, HEPC Building, 1st & 2nd Floor, Cathedral Garden Road, Nungambakkam, Chennai - 34.
5. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi - 110 032.
6. The Chairman, TNPC Board, 76, Mount Salai, Guindy, Chennai - 32.
7. The District Collector, Dharmapuri District.
8. The Commissioner of Geology and Mines, Guindy, Chennai - 32.
9. EI Division, Ministry of Environment & Forests, Paryavaran Bhawan, New Delhi.
10. Spare.



ENVIRONMENTAL CLEARANCE ISSUED TO THE PROJECT SITE .**WHICH IS ADJACENT TO WATER BODIES,SUBJECT TO COMPLIANCE WITH MITIGATION MEASURES****FILE NO: 7295****ABSTRACT**

SL. NO	DATE	DETAILS / EVENTS
01	---	Details related to Environmental Clearance issued to the Mining Project Site in File No.7295
02	15.10.2019	Scheme of Mining approval letter issued by the DGM,Chennai (Mines) vide,Rc.No.4067/MM4/2019,Dated.15.10.2019,inwhich condition stipulates in the approved mining plan that <i>the applicant should provide a 10 metres safety distance to the geographical "Vaikkal" (Water-body)in patta lands and it should be protected from any other mining activities and the applicant should provide 50 meters safety distance to the PERIYA ERI (Government land) situated in S.F.No.24.</i>
03	24.08.2020	Combined Map submitted by the Project Proponent to SEAC appraisal Meeting ppt.
04	24.08.2020	Appraisal Meeting conducted by SEAC in their 171 st meeting and recommended the proposal with adhering mitigation measures, in which conditions stipulated .
05	28.09.2020	SEIAA has conducted meeting 400 th meeting and accepted the SEAC'S 171 st meeting recommendations.
06	29.07.2021	Environmental Clearance is issued in File No.7295,Dated:29.07.2021.

**ENVIRONMENTAL CLEARANCE (FILE NO.7295) ISSUED TO THE PROJECT SITE ,
WHICH IS ADJACENT TO WATER BODY,
SUBJECT TO COMPLIANCE WITH MITIGATION MEASURES BY THE SEIAA-TN**

FILE NO.: 7295

EC GRANT DATE – 02.06.2020
“B2” CATEGORY - BLACK GRANITE QUARRY

PROJECT SITE:

The Environmental Clearance is granted to the proponent Thiru,K.R.Mani, Omega Granites, for mining Black Granite Quarry over an extent of 1.68.0ha of Patta Lands in S.F.Nos. 54/1(P)& etc,**Semangalam Village, Vanur Taluk ,Villupuram District, Tamilnadu**

ENVIRONMENT SETTING:

There is a LAKE AND IRRIGATION CANAL abutting the mining lease area and this mining lease area is situated in the downstream of the lake.

**E.C.GRANTED SUBJECT TO THE CONDITIONS OF MITIGATION MEASURES/COMPLAINCE REPORT
(APPRAISAL MADE BY SEAC AND ACCEPTED BY SEIAA.)**

1. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro-geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, if it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this.
2. Rainwater getting accumulated in the quarry floor shall not be discharged directly to the nearby stream or water body. If it is to be let into the nearby water body, it has to be discharged into a silt trap on the surface within the lease area and only the overflow after allowing settling of soil be let into the nearby waterways. The silt trap should be of sufficient dimensions to catch all the silt water being pumped out during one season. The silt trap should be cleaned of all the deposited silt at the end of the season and kept ready for taking care of the silt in the next season.
3. Rainwater harvesting to collect and utilize the entire water falling in land area should be provided.
4. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous & other wastes (Management, and Trans Boundary Movement) Rules, 2016 and its amendments thereof to the recyclers authorized by TNPCB.
5. To take up environmental monitoring of the proposed quarry site before, during and after the mining activities including vibration study data, water, air & flora/fauna environment, slurry water generated/disposed and method of disposal, involving a reputed academic Institution.

DEPARTMENT OF GEOLOGY AND MINING

From
Thiru.E.Saravanelraj, I.A.S.,
Director,
Directorate of Geology and Mining,
Industrial Estate,
Guindy, Chennai-32.

To
Thiru K.R.Mani
Prop. of M/s. Omega Granites,
Old No. 3/63, New No. 3/175,
Anna Nagar, Sankari Road,
Karuveppampatti,
Tiruchengodu Taluk,
Namakkal District - 637 304.

Rc.No.4067/MM4/2019 dated 15.10.2019

Sir,

Sub: Mines and Minerals - Minor mineral - Black Granite - Villupuram district - Vanur taluk - Semangalam village - over an extent of 1.68.0 ha of Patta lands - S.F.No.54/1 (P) (0.20.5), 54/2 (0.16.0), 56/1 (0.08.5), 56/2A (0.12.0), 56/2B (0.16.0), 56/2C (0.18.5), 56/2D (0.49.5) and 69/1B (P) (0.27.0) - Quarry lease granted to Thiru K.R.Mani Prop. of M/s. Omega Granites - 2nd Scheme of Mining for the period 2019-20 to 2023-24 submitted - Recommended and forwarded by the Assistant Director (G&M), Villupuram for approval - Approval accorded - Regarding.

- Ref: 1. G.O. (3D). No. 33 Industries (MME1) Department, dated 03.11.2009.
2. Mining plan approved by the CGM in letter No.804/MM5/2000 dated 26.10.2009.
3. 1st Scheme of mining approved by the DGM Rc.No.7006/MM5/2018 dated 12.09.2018.
4. 2nd Scheme of Mining submitted by Thiru K.R.Mani Prop. of M/s. Omega Granites dated 14.06.2019.
5. The Assistant Director (G&M), Villupuram letter in Rc.No.A/G&M/905/2015 dated 25.06.2019.

-*****-

Kind attention is invited to the references cited.

2) The Assistant Director(G&M), Villupuram has recommended and forwarded the second scheme of mining submitted by Thiru.K.R.Mani, Prop.M/s. Omega Granites for the period 2019-20 to 2023-24 for approval of the DGM.

3) The scheme of mining forwarded by the Assistant Director(G&M), Villupuram was scrutinized as per the existing Acts and Rules and the following are observed.

1/12/2019

- i) Thiru K.R.Mani Prop. of M/s. Omega Granites had been granted quarry lease for quarrying black granite over an extent of 1.68.0 hectares of Patta lands in S.F.Nos. 54/1 (P) (0.20.5), 54/2 (0.16.0), 56/1 (0.08.5), 56/2A (0.12.0), 56/2B (0.16.0), 56/2C (0.18.5), 56/2D (0.49.5) and 69/1B (P) (0.27.0) of Semangalam village, Vanur Taluk, Villupuram District for a period of 20 years vide G.O. (3D). No, 33 Industries (MME1) Department, dated 03.11.2009. The lease period is valid from 30.11.2009 to 29.11.2029.
- ii) As per rule 18 (3) of Granite Conservation and Development Rules, 1999, the lessee has to submit Scheme of Mining to the State Government or any person authorized in this behalf by the Government at least 120 days before the expiry of 5 years period and it has to be approved within ninety days from the date of receipt of the scheme of mining plan as per rule 18(4) of GCDR, 1999. The lessee has submitted a IInd Scheme of mining in time for a period from 26.10.2019 to 25.10.2024.
- iii) The original mining plan submitted for the above area was approved by the Commissioner of Geology and Mining in letter No.804/MM5/2000 dated 26.10.2009. The mining plan period is from 26.10.2009 to 25.10.2014.
- iv) The first scheme of mining plan for the period i.e. for 2018-19 was approved by the Director of Geology and Mining by condoning the delay as per the G.O.(D) No.118, Industries (MMC.1) Department dated 15.06.2018.
- v) The lessee had obtained transport permits of 551.283 Cbm in the lease period upto 2009-10 to 2018-19.
- vi) The proposed and achieved year wise production in the first scheme period 2014-15 to 2018-19 is 219.961cbm is as follows.

Sl. No	Year	Proposed Production (m ³)	Achieved Production (m ³)
1.	2014-15	-	200.264
2.	2015-16	400	19.697
3.	2016-17	400	Nil
4.	2017-18	400	Nil
5.	2018-19	400	Nil
Total		1600	219.961

1<12.0mmj

- vii) The updated geological reserves (ROM) during the present scheme period is 2,40,234 cbm and the updated mineable reserves (ROM) during the present Scheme period is 75,271 cbm and the recoverable reserves at 15% recovery works out to 11,291cbm. The proposed year wise production for the 2nd Scheme period is worked out to 6280 cbm. Further the RQP has stated that, since the batches joints and cracks are minimize in the present depth of quarrying the recovery is projected to 15%.
- viii) The proposed year wise production for the present 2nd Scheme of mining period from 26.10.2019 to 25.10.2024 at 15% recovery is as follows.

Sl. No	Year	ROM (m ³)	Recoverable reserves @ 15% (m ³)	Granite Waste @ 85%(m ³)	Topsoil (m ³)	Side burden
1.	2019-20	7694	1154	6540	60	2772
2.	2020-21	8652	1298	7354	--	2860
3.	2021-22	8385	1258	7127	--	215
4.	2022-23	8000	1200	6800	--	300
5.	2023-24	9140	1371	7770	--	160
Total		41871	6280	35591	60	6307

- ix) The lease deed sketch showing the area granted on lease has been enclosed in Annexure V.
- x) The DGPS coordinates have been furnished in quarry lease plan in Plate No.II.
- xi) The safety distances as indicated in the lease granted order have been demarcated in the Scheme of mining plan.
- xii) The Assistant Director, Geology and Mining, Villupuram has reported that, the Scheme of mining has been prepared by incorporating all the details such as geological reserves, mineable reserves, year wise production and development program and it tallies with the present field conditions. Finally, the Assistant Director has recommended and forwarded the scheme of mining for approval in respect of the above Black Granite quarry lease vide letter dated 25.06.2019.

4) Based on the recommendations of the Assistant Director (G&M), Viluppuram and in exercise of the powers conferred under Rule, 18 (4) of Granite Conservation and Development Rules, 1999 read with G.O.(Ms).No.87, Industries (MMC1) Department dated

1-12-2019

22.02.2001, the above said scheme of mining submitted by Thiru K.R.Mani Prop. of M/s. Omega Granites is approved subject to the following conditions.

- i) That the Scheme of mining is approved without prejudice to any other Law applicable to the quarry lease, from time to time whether such Laws are made by the Central Government, State Government or any other authority.
- ii) That the approval of the Scheme of mining does not in any way imply the approval of the Government in terms of any other provisions of the Mines and Minerals (Development and Regulation) Act 1957, or any other connected Laws including Forest (Conservation) Act, 1980, Forest Conservation Rules, 1981, Environment Protection Act, 1980, Indian Explosives Act, 1884 (Central Act IV of 1884) and the rules made there under and the Tamil Nadu Minor Mineral Concession Rules, 1959.
- iii) That the Scheme of mining including progressive mine closure plan is approved without prejudice to any other order or direction from any court of competent jurisdiction.
- iv) Provisions of the Mines Act, 1952 and the Rules and Regulations made there under including submission of notice of opening, appointment of manager and other statutory officials as required under Mines Act, 1952 shall be complied with.
- v) Provisions made under Mines and Minerals (Development & Regulation) Act, 1957, MMDR Amendment Act, 2015 and Granite conservation and Development Rules, 1999 made there under shall be complied with.
- vi) This scheme of mining plan is approved for the proposals contained therein and applicable from the date of approval of the document for the quarrying activities to be carried out within the leasehold area. The earlier instances of irregular mining/illegal mining, if any shall not be regularized through the approval of this document and any revenue loss to Government including stamp duty deficit should be taking for recovery by the Assistant Director/Deputy Director.
- vii) The lessee shall adhere to the conditions imposed in the lease granted order with regard to maintenance of safety distances and other special conditions for the entire duration of lease.
- viii) The lessee should maintain the boundary pillars

1-12-2001

- incorporating DGPS readings with fencing for the entire duration of lease.
- ix) The quarrying operations shall be commenced only after obtaining Environment clearance from the competent authority as per rule 42 of Tamil Nadu Minor Mineral Concession Rules, 1959, consent of the Tamil Nadu Pollution Control Board, and other clearances if any.
 - x) Waste materials generated during quarrying operations shall be dumped within the lease area as earmarked in the scheme of mining plan for this purpose.
 - xi) The quarrying operations and associated activities shall be restricted to the lease hold area only.
 - xii) If any violation is found during quarrying operation, the penal provisions of Tamil Nadu Minor Mineral Concession Rules, 1959 and other rules and act in force will attract.
 - xiii) The lessee shall strictly adhere to the statutory and safety requirements.
 - xiv) Quarrying operations and The lessee shall carry out the quarrying operations and production as per the approved scheme of mining plan and the lessee shall be liable to pay the cost of mineral if there is any deviation in the quantum indicated in the approved year wise quantum of production and any such cases as on date are to be dealt with as per Court direction.
 - xv) Scheme of mining along with the progressive mine closure plan shall be submitted within the time stipulated in the rules.
 - xvi) The execution of mining plan / review of mining plan shall be subjected to vacation of prohibitory orders / notices, if any.
 - xvii) This approval is applicable to this case only and cannot be cited as an example for the court cases pending before the Hon'ble High Court.
 - xviii) The orders of the Hon'ble Supreme Court of India dated 02.08.2017 has to be followed scrupulously.
 - xix) The lessee shall register with the Director of Mine Safety for carrying out safe and sustainable quarrying in the subject area and for adhering the regulations of mine safety.
 - xx) The lessee shall pay the stamp duty as per the approved modified mining plan, scheme of mining plan during the currency of lease period.
 - xxi) Obtain relaxation under rule 106(2) (b) of Metalliferous Mines Regulations, 1961 from the Director of Mines Safety if necessary.

1-12-2017

- xxii) Short firing of mild explosives and storage of explosives shall be carried out through valid license holder only under relevant Act and Rules.

Encl: Approved Scheme of mining.

Sd /- E.Saravanavalraj,
Director of Geology and Mining

Forwarded / By Order


Joint Director

Copy to:

- 1) The Principal Secretary to Government,
Industries Department,
Fort St. George, Chennai-600 009.
- 2) The District Collector,
Villupuram District.
- 3) The Directorate of Mines Safety,
Chennai 600 040. (with AMP).
- 4) The Assistant Director,
Department of Geology and
Mining, Villupuram


With a request to ensure that the quarrying operation is undertaken as per the approved mining plan /scheme of mining / Hon'ble Supreme Court order dated 02.08.2017 in W.P.No. 114/2014.

1<12.00000

ABSTRACT

Mines and Quarries - Minor Minerals - Villupuram District - Vanur Taluk - Semangalam Village - Grant of Inam property as black granite - Patta lands - Over an extent of 1.680 hectares in S.F.Nos.54/1(part),54/2,56/1, etc. - Quarry lease application of Thiru K.R.Mani, Proprietor of Omega Granites, Namakkal District - Cancelled - Orders - Issued.

INDUSTRIES (MME-1) DEPARTMENT

G.O (30) No.33

Dated : 3.11.2009

ஐப்பசி 17, திருவள்ளூர் ஆண்டு 2040

Read:

1. From Thiru K.R.Mani, Proprietor of Omega Granites, Kannappampatti, Namakkal district Quarry lease application dated 12.8.2008.
2. From the Collector of Villupuram District Letter No.B/G&M/1697/2006 dated 9.1.2008
3. From the Director of Geology and Mining, Guindy, Chennai Letter Rc.No.840/MMS/2008 dated 0.4.2008
4. Government Letter No.6029/MME.1/2009-2, Industries Department dated 22.09.2009
5. From the Commissioner of Geology and Mining Letter No.BU1/MMS/2000 dated 26.10.2009

ORDER:

Thiru K.R.Mani, Proprietor of Omega Granites, Namakkal District has applied for grant of lease to quarry black granite over an extent of 1.68.0 hectares in S.F.Nos. 54/1(part), 54/2, 56/1, 56/2A, 56/2B, 56/2C, 56/2D and 56/1B(part) of Semangalam Village, Vanur Taluk, Villupuram District for a period of 20 years under rule 19 A of the Tamil Nadu Minor Mineral Concession Rules, 1959.

2. The Collector of Villupuram District has forwarded the application of Thiru K.R.Mani, Proprietor of Omega Granites to the Government for passing orders.

For OMEGA GRANITE

K.R.Mani

K. R. MANI,
PROPRIETOR

K.R.Mani



3. Based on the reports of the District Collector, Villupuram and the Commissioner of Geology and Mining, the Government has approved the quarry lease application of the individual and community of the area recommended by the Commissioner of Geology and Mining as precise area and requested the applicant in the reference fourth read above to furnish the approved Mining Plan as per sub-rule (13) of rule 19A of the Tamil Nadu Minor Mineral Concession Rules, 1959 through the Commissioner of Geology and Mining. Accordingly, the mining plan as approved by the Commissioner of Geology and Mining has been received by the Government as per sub-rule (13) of rule 19A of the Tamil Nadu Minor Mineral Concession Rules, 1959.

4. The Government after careful examination have decided to grant lease to quarry black granite to Thiru K.R.Mani, Proprietor of Omega Granites in patta lands.

5. In exercise of the powers conferred under Rule 19A of the Tamil Nadu Minor Mineral Concession Rules, 1959, the Governor of Tamil Nadu hereby grants quarry lease to Thiru K.R.Mani, Proprietor of Omega Granites for quarrying black granites, over an extent of 1.68.0 hectares of patta land in SF Nos. 54/1(part)(0.20.5 hectares), 54/2(0.16.0 hectares), 56/1(0.08.5 hectares), 56/2A(0.12.0 hectares), 56/2B(0.16.0 hectares), 56/2C(0.18.5 hectares), 56/2D(0.49.5 hectares) and 69/1B(part)(0.27.0 hectares) for a period of twenty years, subject to the conditions specified in the annexure to this order and also the following special conditions:

- (i) The applicant should provide 7.5 metres safety distance to the adjacent patta lands.
- (ii) The applicant should provide 10 metres safety distance to the geographical vaikkal in patta lands and it should be protected from any other mining activities.
- (iii) The applicant should provide 50 metres safety distance to the Government land (penya Eri) situated in S.F.No.24.
- (iv) The District Collector, Villupuram shall obtain a sworn-in-affidavit from the applicant containing the above conditions before execution of lease deed and also to ensure that the instructions issued in Government letter No.12769/MMB2/2002-7, Industries Department dated 9.1.2003 are complied with.

6. The Collector of Villupuram District is requested to take necessary further action for the execution of agreement in the prescribed form

For OMEGA GRANITE

K.R. Mani

K.R. MANI,
PROPRIETOR

K.R. Mani



and communicate the date of extension of agreement to the Government and the Commissioner of Geology and Mining.

7. The District Collector is also directed to verify the conditions mentioned in paragraph 5 above have been complied with and duty incorporated in the lease agreement and send it to the Government. A copy of the above certificate should also be added to the lease granting file / lease deed.

(BY ORDER OF THE GOVERNOR)

M.F FAROOQUI
PRINCIPAL SECRETARY TO GOVERNMENT

- To
- The Collector of Villupuram District.
- ✓ Thiru K.R.Mani, Proprietor of Omega Granites, 3/63 Anna Nagar, Sankari Road, Karuvempatti 637 304.
- The Commissioner of Geology and Mining, Guindy, Chennai - 37
- Copy to:
- The Senior Personnel Assistant to Hon'ble Minister (Higher Education), Chennai - 9
- Industries (OPI) Department, Chennai - 9.
- Stock File / Spare Copy.

//Forwarded by order//

Section Officer
[Handwritten Signature]

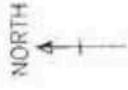
For OMEGA GRANITE
[Handwritten Signature]
K. R. MANI,
PROPRIETOR

[Handwritten Signature]



PLATE NO 3
VILLAGE PLAN

SCALE 1:5000



INDEX

- Mining Lease Boundary
- Water Bodies
- Road
- Houses
- Well

APPLICANT	Thiru. K. R. MANI. M/s. OMEGA GRANITES #3/63, ANNA NAGAR, SANKARI ROAD KARUVEPPAMPATTI, TIRUCHENGODE NAMAKKAL 637304.
LOCATION	54/1 pt. 2.56/1.2A, 2B, 2C
SURVEY NOS	56/2D&69/1B pt
VILLAGE	SEMANGALAM
TALUK	VANUR
DISTRICT	VILLUPPURAM



கார்டு எண் 54/1 பி. 2.56/1.2A, 2B, 2C
வ. நகரம்
வ. நகரம்

Handwritten Tamil text: கார்டு எண்

LEASE AREA

DEPARTMENT OF GEOLOGY AND MINING

From
Thiru Thanga Kaliyaperumal, I.A.S.,
Commissioner of Geology and Mining,
Guindy Industrial Estate Post,
Chennai-32.

To
The Principal Secretary to
Government,
Industries Department,
Secretariat Post,
Chennai-9.



Lr.No.804/MM5/2008 dated 26.10.2009

Sir,

Sub: Approval of mining plan for quarry lease submitted by Thiru K.R.Mani, Proprietor M/s.Omega Granite - for patta lands - over an extent of 1.68.0 hecets. in S.F.Nos.54/1 (0.20.5), 54/2 (0.16.0), 56/1 (0.08.5), 56/2A (0.12.0), 56/2B (0.16.0), 56/2C (0.18.5), 56/2D (0.49.5) and 69/1B (0.27.0) hecets. of Semangalam village - Vanur Taluk, Villupuram District - regarding.

- Ref:
1. Government Lr.No.6823/MME Department 2008-2 dt.22.9.2009
 2. Mining plan submitted K.R.Mani, Proprietor M/s.Omega Granite dt.9.10.2009
 3. Lr.Rc.No.1697/2006/G&M dt.9.10.2009 from the Deputy Director (G&M), Villupuram

-oOo-

In the reference 2nd cited, Thiru K.R.Mani, Prop.Omega Granites have submitted a mining plan for approval over an extent of 1.68.0 hecets. of patta land in S.F.Nos.54/1 (0.20.5), 54/2 (0.16.0), 56/1 (0.08.5), 56/2A (0.12.0), 56/2B (0.16.0), 56/2C (0.18.5), 56/2D (0.49.5) and 69/1B (0.27.0) hecets. of Semangalam village of Vanur taluk, Villupuram district.

In exercise of the powers conferred by Rules, 12, 13 and 15 of Granite Conservation and Development Rules, 1999 read with G.O.Ms.No.87, Industries (MMC I) Department Dated 22.2.2001, I hereby approve the above said mining plan. This approval is subject to the following conditions.

K.R.Mani

- (i) That the mining plan is approved without prejudice to any other Law applicable to the quarry lease, from time to time whether such Laws are made by the Central Government, State Government or any other authority.
- (ii) That the approval of the mining plan does not in any way imply the approval of the Government in terms of any other provisions of the Mines and Minerals (Development and Regulation) Act 1957, or any other connected Laws including Forest (Conservation) Act, 1980, Forest Conservation Rules, 1981, Environment Protection Act, 1980, Indian Explosives Act, 1884 (Central Act IV of 1884) and the rules made there under and the Tamil Nadu Minor Mineral Concession Rules, 1959.
- (iii) That the mining plan is approved without prejudice to any other order or direction from any court of competent jurisdiction.
- (iv) As per Government Lr.No.6823/MME/2008-2 dt.22.9.2009, the following conditions are incorporated in the approved mining plan plates.
- (a) The applicant should provide 7.5 mts. safety distance to the adjacent patta lands.
- (b) The applicant should provide 10 mts. safety distance to the Geographical Vaikkal in patta lands and it should be protected from any other mining activities.
- (c) The applicant should provide 50 mts. safety distance to the Government land classified as Periya Eri situated in S.F.No.24.

Encl: Approved mining plan.

(Sd) Thanga Kaliyaperumal,
Commissioner of Geology and Mining.

//Forwarded by Order//
for Commissioner of Geology and Mining.

- ✓ Copy to:
- 1) Thiru K.R.Mani,
Proprietor, M/s.Omega Granite,
3/63 Anna Nagar, Sankari Road,
Karuveppampatti - 637 304.
Tiruchengode taluk, Namakkal district.
 - 2) District Collector, Villupuram District. (with AMP)
With a request to ensure that the quarrying
operation is undertaken as per the approved
mining plan.
 - 3) The Directorate of Mines Safety, Chennai 600 040.
(with AMP)

1/12/2011

S. DHANASEKAR
RQP/MAS/225/2011/A

D. L. GUBRAMANIAM, I.A.S.
CHAIRMAN /
DISTRICT COLLECTOR



District Level Environmental Impact Assessment Authority,
Viluppuram District.



ENVIRONMENTAL CLEARANCE

Lr. No. DEIAA-VPM-TN/ F.No.18142/ EC.No.03/ 2018 dated 4/ -12-2018,

To

Thiru. K. R. Mani,
Proprietor, M/s. Omega Granite,
Old No.3/63, New No.3/175,
Anna Nagar, Sankari Road,
Karuveppampatti- 637 304,
Trichengode Taluk,
Namakal District.

Sir,

Sub: DEIAA - Proposed Black Granite Quarry - S.F.Nos. 54/1(P), 54/2, 56/1, 56/2A, 56/2B, 56/2C, 56/2D & 69/1B (P) - over an extent of 1.68.0 hecets., of Patta Lands in Semangalam Village - Vanur Taluk - Viluppuram District by Thiru.K.R.Mani, Proprietor, M/s. Omega Granite - Environmental Clearance Issued.

Ref: 1. Your Application for Environment Clearance from DEIAA Dated 12.10.2018.
2. Minutes of the 4th DEAC meeting held on 20.11.2018.
3. Minutes of the 4th DEIAA meeting held on 27.11.2018.

Details of Minor mineral Activity:-

1.	Name of Project Proponent and address	:	Thiru. K. R. Mani, Proprietor, M/s. Omega Granite, Old No.3/63, New No.3/175, Anna Nagar, Sankari Road, Karuveppampatti- 637 304, Trichengode Taluk, Namakal District.
2.	Location of the Proposed Activity	:	
	Survey Number	:	54/1(P), 54/2, 56/1, 56/2A, 56/2B, 56/2C, 56/2D & 69/1B (P)
	Latitude and Longitude	:	Latitude: N 12° 04' 29.2" Longitude: E 79° 42' 9.27"
	Village	:	Semangalam
	Taluk	:	Vanur
	District	:	Viluppuram

Ammin
4/12/2018
CHAIRMAN
DEIAA

23/nb

1<12.0000j

Conditions to be Complied before commencing mining operations:-

1. The project proponent shall advertise in at least two local newspapers widely circulated in the region, one of which shall be in the vernacular language informing the public that

- i. The project has been accorded Environmental Clearance.
- ii. Copies of clearance letters are available with the Tamil Nadu Pollution Control Board.
- iii. Environmental Clearance may also be seen on the website of the DEIAA.
- iv. The advertisement should be made within 7 days from the date of receipt of the clearance letter and a copy of the same shall be forwarded to the DEIAA.

2. The applicant has to obtain land use classification as industrial use before issue/renewal of mining lease.
3. NOC from the Standing committee of the NBWL shall be obtained, if protected areas are located within 10 Km from the proposed project site.
4. The project proponent shall comply the conditions laid down in the Section V, Rule 36 of Tamil Nadu Minor Minerals Concession Rules 1959.
5. A copy of the Environment Clearance letter shall be sent by the proponent to the concerned Panchayat, Town Panchayat / Panchayat union/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the proponent and also kept at the site, for the general public to see.
6. Quarry lease area should be demarcated on the ground with wire fencing to show the boundary of the lease area on all sides with red flags on every pillar shall be erected before commencement of quarrying.
7. The proponent shall ensure that First Aid Box is available at site.
8. The excavation activity shall not alter the natural drainage pattern of the area.
9. The excavated pit shall be restored by the project proponent for useful purposes.
10. The proponent shall quarry and remove only in the permitted areas as per the approved Mining Plan details.



25/11/18
 [Signature]
 4/12/2018
 CHAIRMAN
 DEIAA

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- ii. Water shall be sprinkled at regular interval on the main road and other service roads to suppress dust
23. The following measures are to be implemented to reduce Noise Pollution
- Proper and regular maintenance of vehicles and other equipment
 - Limiting time exposure of workers to excessive noise.
 - The workers employed shall be provided with protection equipment and earmuffs etc.
 - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
24. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010, dt: 11.01.2010 issued by the MoE&F, GoI to control noise to the prescribed levels.
25. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB. Suitable measures should be taken for rainwater harvesting.
26. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.
27. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
28. The following measures are to be adopted to control erosion of dumps:-
- Retention/ toe walls shall be provided at the foot of the dumps.
 - Worked out slopes are to be stabilized by planting appropriate shrub/ grass species on the slopes.
29. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by TNPCB.
30. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
31. Rain water harvesting to collect and utilize the entire water falling in land area should be provided.

27/11/16
Chairman
4/12/2018
CHAIRMAN
DEIAA

1-12-2018



41. Air sampling at intersection point should be conducted and reported to the Director, Department of Geology and Mining and Regional Director, MoEF, GOI.
42. Bunds to be provided at the boundary of the project site.
43. The project proponent shall undertake plantation/afforestation work by planting the native species on all side of the lease area at the rate of 400/Ha. Suitable tall tree saplings should be planted on the bunds and other suitable areas in and around the work place.
44. At least 10 Neem trees should be planted around the boundary of the quarry site.
45. Floor of excavated pit to be leveled and sides to be sloped with gentle slope (Except for granite quarries) in the mine closure phase.
46. The Project Proponent shall ensure a minimum of 2.5% of the annual turnover will be utilized for the CSR Activity
47. The Project Proponent shall comply with the mining and other relevant rules and regulations where ever applicable.
48. Rainwater shall be pumped out Via Settling Tank only
49. Earthen bunds and barbed wire fencing around the pits with green belt all along the boundary shall be developed and maintained.
50. As per MoEF&CC, GoI, Office Memorandum dated 30.03.2015, prior clearance from Forestry & Wild Life angle including clearance from standing committee of the National Board for Wild life as applicable shall be obtained before starting the quarrying operation, if the project site is located within 10KM from National Park and Sanctuaries.
51. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.
52. Safety equipments to be provided to all the employees.
53. Safety distance of 50m has to be provided in case of railway, reservoir, canal/odai
54. The Assistant/Deputy Director, Department of Geology & mining shall ensure that the proponent has engaged the blaster with valid Blasting license/certificate obtained from the competent authority before execution of mining lease.

29/11/16

[Signature]
4/12/2018
CHAIRMAN
DEIAA

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3. No change in the calendar plan including excavation, quantity of mineral (minor mineral) should be made.
4. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of dust in matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
5. Effective safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to excavation of earth.
6. A berm shall be left from the boundary of adjoining field having a width equal to at least half the depth of proposed excavation.
7. Mineral handling area shall be provided with adequate number of high efficiency dust extraction system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
8. Vehicular emissions shall be kept under control and be regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
9. Access and haul roads to the quarrying area should be restored in a mutually agreeable manner where these are considered unnecessary after extraction has been completed.
10. All Personnel shall be provided with protective respiratory devices including safety shoes, Masks, gloves etc. Supervisory people should be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
11. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly. The

31/116
 J. Minin
 4/12/2018
 CHAIRMAN
 DEIAA

1-12-2018



Mineral Conservation & Development Rules, 2010 framed under MMD Act, 1957, National Commission for protection of Child Rights Act, 2006 and rules made there under and also any other orders passed by Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Law relating to the subject matter.

21. Any other conditions stipulated by other Statutory/Government authorities shall be complied.
22. The proponent has to provide / maintain proper bench formation during mining operation.
23. Any appeal against this environmental clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

[Signature]
4/12/2018
CHAIRMAN
DEIAA

33/116

Copy to:-

1. The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi.
2. The Principal Secretary, Environment and Forest Department, Government of Tamil Nadu, Tamil Nadu.
3. The Principal Secretary to Government, Industries Department, Government of Tamil Nadu, Tamil Nadu.
4. The Additional Principal Chief Conservator of Forests, Regional Office (SZ), 34, HEPC Building 1st & 2nd Floor, Cathedral Garden Road, Nungambakkam, Chennai-34.
5. The Chairman, Tamil Nadu Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex East Arjun Nagar, New Delhi 110 032.
6. The Chairman, Tamil Nadu Pollution Control Board, 76 Mount Salai Guindy, Chennai-32.
7. The Chairman, SEIAA, Panagal Building, Chennai.
8. The Director of Geology and Mining, Guindy, Chennai-32
9. E1 Division, Ministry of Environment and Forests Paryavaran Bhawan, New Delhi.
10. Spare.

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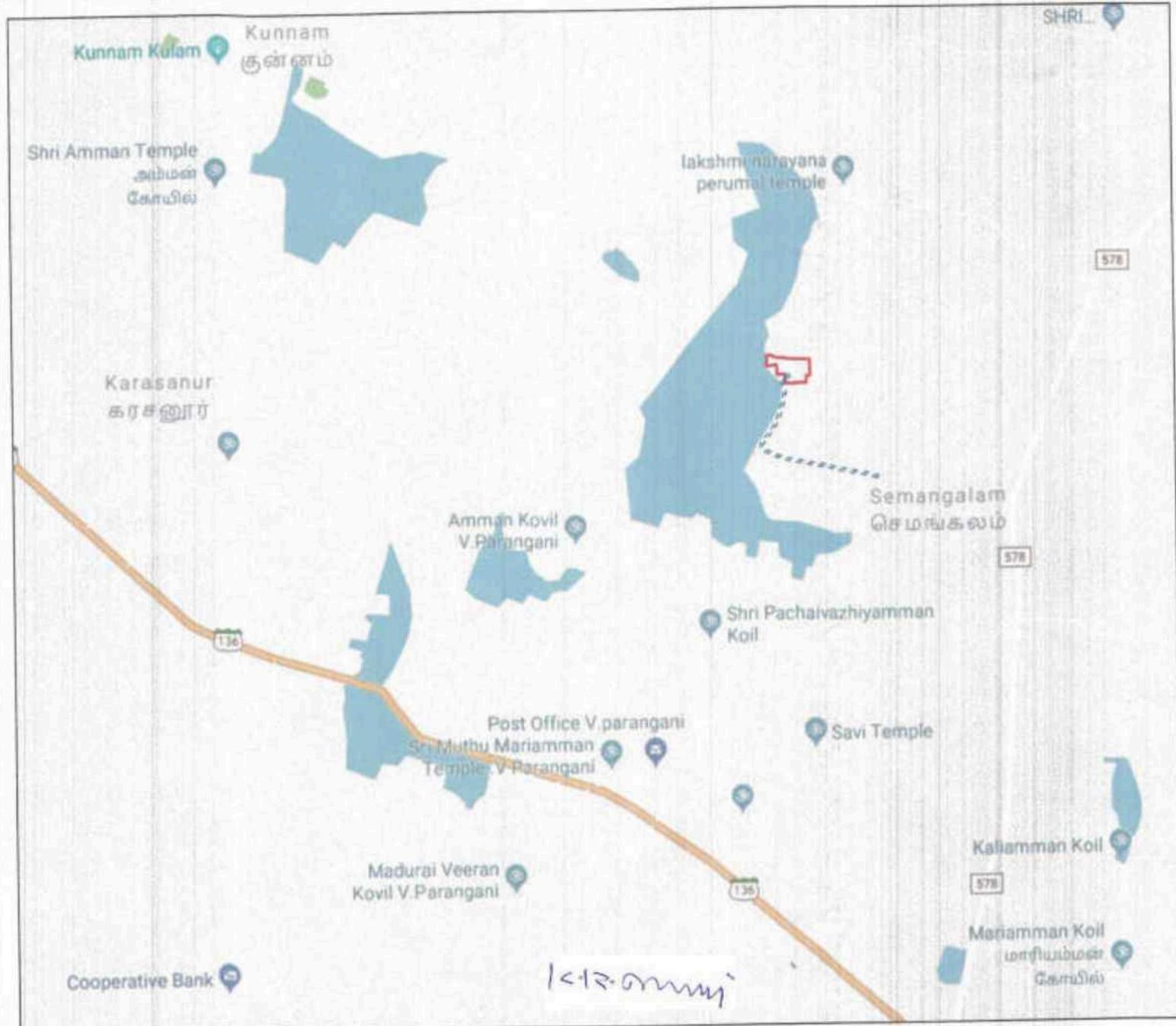


PLATE NO: LB

DATE OF SURVEY: 13/07/2019



LESSEE:

THIRU.K.R.MANJUNATHAN
 PROPRIETOR, M/S OMEGA GRANITE,
 OLD NO.3/63, NEW NO.3/175,
 ANNA NAGAR, SANKARAPALLE ROAD,
 KARUVEPPAMPATTI,
 TIRUCHENGODE TALUK,
 NAMAKKAL DISTRICT-637 304.

LOCATION OF QUARRY:

S.F.NO.S : 54/1 (P), 54/2, 56/1, 56/2A, 56/2B,
 56/2C, 56/2D and 69/1B(P),
 EXTENT : 1.68.0 Ha.
 VILLAGE : SEMANGALAM,
 TALUK : VANUR,
 DISTRICT: VILLUPURAM,

INDEX

QUARRY LEASE BOUNDARY	
APPROACH ROAD	
MAJOR ROAD	
SH-136	
TANK	

ROUTE MAP

Not to Scale

PREPARED BY:

THIS IS TO CERTIFY THAT THE INFORMATION IN THIS PLATE IS TRUE AND CORRECT TO THE BEST OF MY KNOWLEDGE BASED UPON THE LEASEMAP AUTHENTICATED BY STATE GOVERNMENT

S. Ilavarasan
 S.ILAVARASAN, M.Sc.,
 RECOGNIZED QUALIFIED PERSON
 RQP/MAS/253/2013/A

1<12-00000

GOOGLE IMAGE SHOWING THE LEASE BOUNDARY AREA



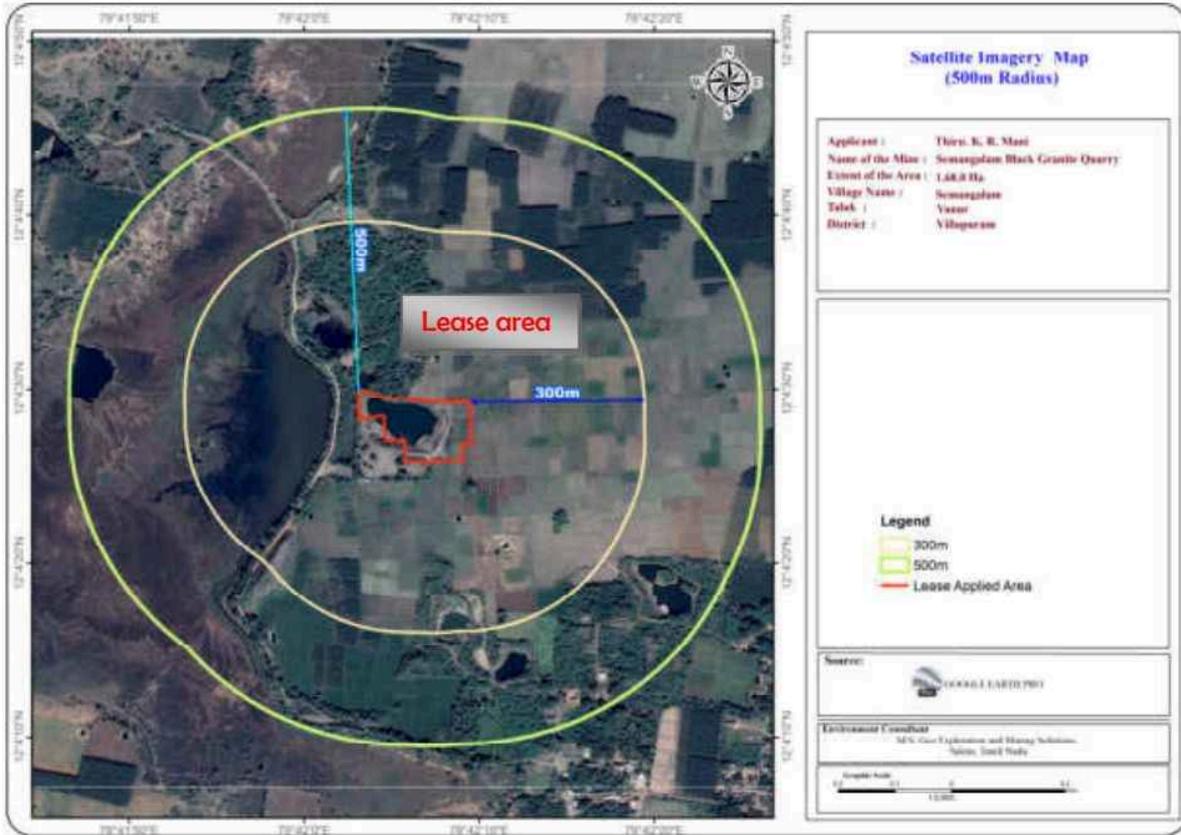
K.R.MANI

(iii) Topography (along with map)

The area is situated in flat terrain. The gradient is gentle towards east and altitude of the area is 100m above from MSL. The area is covered with 1m thickness of black cotton soil. The Dolerite dyke is intruded between the batholithic formations of Charnockite. The area receives rainfall 900 - 1060mm /annum and the ground water occurs at a depth of 58m in summer and 53m at rainy season. Neem, Mango, Cocos nucifera, Casuarina, Julio flora, Leucas aspera plants and crops like Paddy and Sugarcane are surrounded by the area.

Google map showing the location of the project area

GOOGLE IMAGE SHOWING THE 500m RADIUS OF THE LEASE AREA



K.R.MANI

STATE EXPERT APPRAISAL COMMITTEE – TAMIL NADU

Minutes of the 171st Meeting of the State Expert Appraisal Committee (SEAC) held on 24th August 2020 (Monday) for Appraisal of Building and Construction Projects, Townships, and Area Development projects & Mining projects conducted through video conference.

Agenda No. 171-01

(File No.7553/2020)

Proposed Rough Stone and Gravel quarry lease over an extent of 2.34.50 ha in S.F.No. 3/1, 3/2, 3/3, 3/4, 4/1A, 4/1B, 4/1C, 4/1D, 4/1E, 4/2A1, 4/2A2, 4/2A3, 4/2A4, 4/2A5, 4/2A6, 4/2C1, 4/2C2 and 4/2C3 at Avirimedu Village, Madurantakam Taluk, Chengalpattu District, Tamilnadu by Thiru. S. Murali – For Environmental Clearance. (SIA/TN/MIN/133013/2019)

The proposal was placed in this 171th SEAC Meeting held on 24.08.2020. The details of the project furnished by the proponent are available in the website (parivesh.nic.in).

The SEAC noted the following:

1. The Proponent, Thiru. S.Murali has applied for Environment Clearance for the proposed Rough Stone (3, 04,181m³) and (34,354m³) Gravel quarry lease over an extent of 2.34.50Hect in S.F.No. 3/1, 3/2, 3/3, 3/4, 4/1A, 4/1B, 4/1C, 4/1D, 4/1E, 4/2A1, 4/2A2, 4/2A3, 4/2A4, 4/2A5, 4/2A6, 4/2C1, 4/2C2 and 4/2C3 at Avirimedu Village, Madurantakam Taluk, Chengalpattu District.
2. The project/activity is covered under Category “B” of Item 1(a) “Mining of Minerals Projects” of the Schedule to the EIA Notification, 2006.

On initial scrutiny of the proposal, SEAC noted that the proponent in this letter dated 01.06.2020 has informed that as per MoEF & CC Notification S.O 2269(E) dated 01.07.2016 in the Paragraph (b) (i) (6)

MEMBER SECRETARY
SEAC-TN



CHAIRMAN
SEAC-TN

A cluster shall be formed when the distance between the peripheries of one lease is less than 500 meters from the periphery of other lease in a homogenous mineral area which shall be applicable to the mine lease or quarry licenses granted on and after 9th September 2013"

In AD (Mines), Chengalpattu vide RC No.505/Q2/2019 dated: 15.05.2020 stating as follows.

- a) There is No existing quarry.
- b) The total extent of proposed quarry - 01 No. (2.34.50 ha)
- c) The total extent of expired quarry and abandoned quarry
 - 01 No (1.50.0 ha) - from 05.06.2013 to 04.06.2018 (Lease Period)
 - 01 No (2.91.50 ha) - from 17.06.2013 to 16.06.2018 (Lease Period)

Hence, SEAC decided that the project proponent shall submit the details of the quarry licenses granted for the above said expired and abandoned quarry from the AD (Mines), Chengalpattu. After receipt of the above said details, SEIAA office shall verify the document before placing the subject to SEAC.

Agenda No. 171-02

(File No.7295/2019)

Proposed Black Granite Quarry lease over an extent of 1.68.0 ha in S.F.Nos. 54/1(Part), 54/2, 56/1,2A, 2B, 2C, 56/2D and 69/1B (Part) of Semangalam Village, Vanur Taluk, Villupuram District, Tamilnadu by Thiru. K. R. Mani, Proprietor of M/s. Omega Granites – For Environmental Clearance.

(SIA/TN/MIN/126490/2019)

The proposal was placed in the 171th SEAC Meeting held on 24.08.2020. The project proponent gave detailed presentation. The details of the project furnished by the proponent are available in the website (parivesh.nic.in).

The SEAC noted the following:



MEMBER SECRETARY
SEAC-TN

CHAIRMAN
SEAC-TN

1. The Proponent, Thiru. K. R. Mani, Proprietor of M/s. Omega Granites has applied for Environment Clearance for the proposed Black Granite (6,280m³ @15% recovery) Quarry lease over an Extent of 1.68.0Ha in S.F.Nos. 54/1(Part), 54/2, 56/1,2A, 2B, 2C, 56/2D and 69/1B (Part) of Semangalam Village, Vanur Taluk, Villupuram District.
2. The project/activity is covered under Category "B" of Item 1(a) "Mining of Minerals Projects" of the Schedule to the EIA Notification, 2006.
3. The project proponent has obtained Environment Clearance from DEIAA vide LT.No. DEIAA-VPMTN/F.No, 18142/EC.No.03/2018 dated: 04.12.2018 for a period up to 25.10.2019.

Based on the presentation made by the proponent and the documents furnished, the committee decided to recommend the proposal for grant of Environmental Clearance to SEIAA subject to the following conditions in addition to normal conditions;

1. Groundwater level and quality should be monitored once in six months in few wells around the quarry and the record should be maintained and annual report should be submitted to the TNPCB
2. After mining is completed, proper levelling should be done by the Project proponent & Environmental Management Plan furnished by the Proponent should be strictly followed.
3. The proponent should erect fencing all around the boundary of the proposed area with gates as per the conditions and shall furnish the photographs/map showing the same before obtaining the CTO from TNPCB.
4. The Project proponent shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due



to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.

5. Proper barrier for reducing the Noise level and to combat the dust pollution shall be established like providing Green Belt along the boundary of the quarrying site, etc. and to prevent dust pollution, suitable working methodology needs to be adopted taking wind direction into consideration.
6. The operation of the quarry should not affect the agriculture activities & water bodies near the project site.
7. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road.
8. The Project Proponent shall comply with the mining and other relevant rules and regulations where ever applicable.
9. The proponent shall develop adequate green belt with native species on the periphery of the mine lease area before commencement of the mining activity, in consultation with DFO of the concern district/agriculture university.
10. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.
11. The recommendation for the issue of environmental clearance is subject to the outcome of the Hon'ble NGT, Principal Bench, New Delhi in O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016 (M.A.No. 758/2016,M.A.No.920/2016,M.A.No.1122/2016, M.A.No.12/2017 & M.A. No. 843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No. 981 /2016, M.A.No.982/2016 & M.A.No.384/2017).
12. Prior clearance from Forestry & Wild Life including clearance from committee of the National Board for Wild life as applicable shall be obtained before starting the quarrying operation, if the project site attracts the NBWL clearance.



13. To ensure safety measures along the boundary of the quarry site, security guards are to be posted during the entire period of mining operation.
14. The mine closure plan submitted by the project proponent shall be strictly followed after the lapse of the mine.
15. The amount of Rs. 1.75 lakhs/- shall be utilized for CER activities to provide smart class (LCD Projector with Computer) and sanitary facilities for Semangalam Village Government School & Rs. 1.75 lakhs/- shall be utilized as CER activities to provide smart class (LCD Projector with Computer) and sanitary facilities for Ranganathapuram Village Government School as reported, total of Rs.3.5 lakhs before obtaining CTO from TNPCB.
16. The proponent shall submit the proof for not operating the mines for a period from 15.01.2016 to 03.12.2018 from AD mines, Villupuram district before placing the subject to SEIAA.

Agenda No. 171-03

(File No.7421/2020)

Environmental Clearance for the Residential Building Complex by M/s. Casagrand Milleniaa Private Limited located at Survey Nos. 79 & 80 of Nolambur Village, Madhuravoyal Taluk, Chennai District.

(SIA/TN/MIS/140400/2020)

The proposal was placed in the 152nd SEAC Meeting held on 23.05.2020. The details of the project furnished by the proponent are available in the website (parivesh.nic.in).

The SEAC noted the following:

1. The Proponent, M/s. Casagrand Milleniaa Private Limited has applied for Environmental Clearance for the proposed Residential Building Complex located at Survey Nos. 79 & 80 of Nolambur Village, Madhuravoyal Taluk, Chennai District.



MEMBER SECRETARY
SEAC-TN

CHAIRMAN
SEAC-TN

MINUTES

400th MEETING

**STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT
AUTHORITY-TAMIL NADU**

Date: 28.09.2020

**MINUTES OF THE 400th MEETING OF THE STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY HELD ON 28.09.2020**

Agen da No	Description	File No.	Minutes
a)	Confirmation of the minutes of the 399 th meeting of the Authority held on 24.09.2020		The minutes of the 399 th meeting of the Authority held on 24.09.2020 was confirmed.
b)	The Action taken on the decisions of the 399 th meeting of the Authority held on 24.09.2020		The Member Secretary tabled the action taken report on the decisions of the 399 th meeting and discussed the details.
1.	Note to consider the grant of Environmental Clearance for the Proposed renovation of existing fishing harbour at S.F.No. 85 and 86 of Mudhu Nagar Village in Cuddalore Taluk, Cuddalore District, Tamil Nadu by M/s. Fisheries Department under Category B1 Schedule Sl. No 7(e) - under the Environment Impact Assessment Notification, 2006	6478	<p>After detailed discussion the Authority decided to grant Environmental Clearance subject to the conditions as recommended by the SEAC and subject to General conditions in addition to normal conditions.</p> <ol style="list-style-type: none"> 1. The EMP Cost shall be deposited in a nationalized bank by opening separate account and head wise expense statement shall be furnished to TNPCB with a copy to SEIAA annually. 2. The proponent should strictly comply with, Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC.2) Department dated 25.06.2018 regarding ban on one time



MEMBER SECRETARY



MEMBER


CHAIRMAN
SEIAA-TN

	Thiru.T.Dharunraj.		<p>Rc.No.865/2018/Mines-A/dated 13.08.2019 should be strictly followed.</p> <ol style="list-style-type: none"> 2. The EMP Cost shall be deposited in a nationalized bank by opening separate account and head wise expense statement shall be furnished to TNPCB with a copy to SEIAA annually. 3. The proponent should strictly comply with, Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use and throw away plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986. 4. A detailed post-COVID health management plan for workers as per ICMR and MHA guidelines or the State Govt. guideline may be followed and report shall be furnished. 5. If there is any change in the production or lease area application for amendment has to be submitted to SEIAA for further approval.
12.	To consider the proposal for the grant of Environmental Clearance for the Proposed Black Granite quarry lease extent of 1.68.0Ha in S.F.Nos. 54/1 (P), 54/2, 56/1, 2A, 2B, 2C, 56/2D & 69/1B (P) of Semangalam Village,	7295	<p>After detailed discussion the Authority decided to grant Environmental Clearance subject to the conditions as recommended by the SEAC and subject to General conditions in addition to normal conditions.</p> <ol style="list-style-type: none"> 1. All the condition imposed by the Director of


MEMBER SECRETARY


MEMBER


CHAIRMAN
SEIAA-TN

	<p>Vanur Taluk, Villupuram District, Tamil Nadu by Thiru. K.R. Mani.</p>		<p>Geology and Mining vide Rc.No.4067/ MM4/2019/ Dated 15.10.2019 should be strictly followed.</p> <ol style="list-style-type: none"> 2. The EMP Cost shall be deposited in a nationalized bank by opening separate account and head wise expense statement shall be furnished to TNPCB with a copy to SEIAA annually. 3. The proponent should strictly comply with, Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use and throw away plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986. 4. A detailed post-COVID health management plan for workers as per ICMR and MHA guidelines or the State Govt. guideline may be followed and report shall be furnished. 5. If there is any change in the production or lease area application for amendment has to be submitted to SEIAA for further approval.
13.	<p>Note to consider the grant of Terms of Reference under EIA Notification 2006 for the project of M/s A.C.S Medical college & Hospital S.No. 35/1,2,3,64/1A,63/2, 64/1A & 1B2</p>	226	<p>After detailed discussion, the Authority decided to request the Member Secretary, SEIAA-TN to instruct the proponent to upload the revised proposal of the Form I with existing built up area of 78,103.58 sq.m in the Parivesh Website as</p>


MEMBER SECRETARY


MEMBER


CHAIRMAN
SEIAA-TN

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**THIRU. K.V.GIRIDHAR, I.F.S.,
MEMBER SECRETARY**

**STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY – TAMIL NADU**
3rd Floor, Panagal Maaligai,
No.1, Jeenis Road, Saidapet,
Chennai-15.
Phone No.044-24359973
Fax No. 044-24359975

ENVIRONMENTAL CLEARANCE

Lr. No.SEIAA-TN/F.No.7295/1(a)/EC.No:4387/2020 dated: 09.10.2020

To

Thiru. K. R. Mani,
Proprietor of M/s. Omega Granites,
Old No. 3/63, New No.3/175, Anna Nagar,
Sankari Road, Karuveppampatti,
Tiruchengode Taluk,
Namakkal District - 637 304.



Sir/Madam,

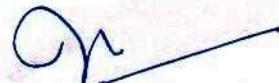
Sub: SEIAA-TN – Proposed for the Black Granite Quarry over an Extent of 1.68.0Ha in S.F.Nos. 54/1(Part), 54/2, 56/1, 2A, 2B, 2C, 56/2D & 69/1B (Part) at Semangalam Village, Vanur Taluk, Villupuram District by Thiru. K. R. Mani – issue of Environmental Clearance – Reg.

Ref: 1. Online Proposal No. SIA/TN/MIN/126490/2019, Dated: 21.11.2019.
2. Your Application for Environmental Clearance dated: 02.12.2019.
3. Minutes of the 171st SEAC meeting held on 24.08.2020.
4. Rc.No.A/G&M/905/2015 dated: 21.09.2020.
5. Minutes of the 400th SEIAA meeting held on 28.09.2020.

Details of Minor Mineral Activity:-

This has reference to your application second cited. The proposal is for obtaining Environmental Clearance for mining/quarrying of minor minerals based on the particulars furnished in your application as shown below.




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1	Name of Project Proponent and address	Thiru. K. R. Mani, Proprietor of M/s. Omega Granites, Old No. 3/63, New No.3/175, Anna Nagar, Sankari Road, Karuveppampatti, Tiruchengode Taluk, Namakkal District - 637 304.
2	Location of the Proposed Activity	
	Survey Number	54/1(Part), 54/2, 56/1, 2A, 2B, 2C, 56/2D & 69/1B (Part)
	Latitude and Longitude	12°04'25.78"N to 12°04'29.84"N 79°42'03.11"E to 79°42'09.53"E
	Village	Semangalam
	Taluk	Vanur
	District	Villupuram
3	Proposed Activity	
	i. Minor mineral	Black Granite
	ii. Mining Lease Area	1.68.0Ha
	iii. Approved quantity	6,280m ³ of Black Granite
	iv. Depth of Mining	41m
	v. Type of mining	Opencast Mechanized Mining
	vi. Category(B1/B2)	B2
	vii. Precise area communication approved by the Principal Secretary to Government, Industries (MME.1) Department, Secretariat, Chennai with date	G.O.(3D) No.33 Industries (MME-1) Department dt: 03.11.2009
	viii. Mining plan approval by Director of Geology and Mining, Chennai	Rc. No.4067/MM4/2019 dt: 15.10.2019
	ix. Scheme of Mining period	5 Years



4	Whether Project area attracts any General conditions specified in the EIA notification, 2006 as amended:-	Not attracted. Affidavit furnished.
5	Man Power requirement per day:	36 Employees
6	Utilities	
	i. Source of Water :	Water Vendors & Existing Borehole
	ii. Quantity of Water Requirement in KLD:	5.33 KLD
	a. Domestic & Drinking purpose	1.10 KLD
	b. Green Belt & Dust Suppression	4.23 KLD
	iii. Power Requirement:	
	a. Domestic Purpose	TNEB
	b. Industrial purpose	120432 Liters of HSD
7	Cost	
	i. Project Cost	Rs. 159.72 crores
	ii. EMP Cost	Rs. 3.80 lakhs
8	Validity: This Environmental Clearance is granted for the production in 6,280m ³ of Black Granite for the period of 5 Years from the date of execution of the mining lease.	

The Proponent has furnished affidavit in Hundred Rupees stamp paper attested by the Notary stating that

I, K.R. Mani, Proprietor of M/s. Omega Granites, Old No. 3/63, New No.3/175, Anna Nagar, Sankari Road, Karuveppampatti, Tiruchengode Taluk, Namakkal District - 637 304, solemnly declare and sincerely affirm that:

I have applied for getting prior Environmental Clearance to SEIAA, Tamil Nadu for quarry lease for quarrying of Black Granite over an extent of 1.68.0 Ha Patta lands in S.F.Nos. 54/1(Part), 54/2, 56/1, 56/2A, 56/2B, 56/2C, 56/2D and 69/1B(Part) in Semangalam Village, Vanur Taluk, Villupuram District.

a. I swear to state and confirm that within 10km area of the quarry site, I have applied for Environmental Clearance, none of the following is situated.



1. Protected areas notified under the Wild Life (Protection) Act, 1972.
 2. Critically polluted areas as notified by the Central Pollution Control Board constituted under Water (Prevention and Control of Pollution) Act, 1974.
 3. Eco sensitive areas as notified.
 4. Interstate boundaries within 10km radius from the boundary of the proposed site.
- b. The following quarries are located within the radius of 500m from the periphery of my quarry site.

S. No.	Name of the Applicant / Lessee	Name of the village and survey numbers	Extent in Ha	Lease status
a. Existing quarries				
1.	Thiru. K.R. Mani, Prop. of M/s. Omega Granites	Semangalam Village, S.F.Nos. 54/1(P),2, 56/1,2A,2B,2C,2D and 69/1B(P)	1.68.0	30.11.2009 to 29.11.2029
2.	M/s. Sanjeevi Granites, Tindivanam.	Semangalam Village, S.F.No.47/2B	0.75.0	12.06.2003 to 11.06.2023
3.	M/s. Enterprising Enterprises, Chennai	Semangalam Village, S.F.No. 24/1 ("A" pit)	0.79.0	15.09.1995 to 14.09.2005 (Operating under Court order)
Total			3.22.0	

S. No.	Name of the Applicant / Lessee	Name of the village and survey numbers	Extent in Ha	Lease status
b. Proposed Quarries				
1.	Nil			

S. No.	Name of the Applicant / Lessee	Name of the village and survey numbers	Extent in Ha	Lease status
c. Abandoned Quarries				
1.	Nil			



- c. I will complete the following Corporate Environment Responsibility (CER) activities before commencement of the quarrying activities.

CER Activity	Project Cost (Rs. in Lakh)	CER Cost 2.0% of project cost (Rs. in Lakh)
1. Development and Plantation will be carried out in the Semangalam Lake and village road also providing solar lamp facilities to the village. 2. If we are instructed by PWD / Competent bodies to desilt the water bodies nearby. We assure to spend out CER cost for desilting / strengthening the bunds of the nearby water bodies.	163.527	3.271
Total Cost Allocation	163.527	3.271

- d. There will not be any hindrance or disturbance to the people during transportation and quarrying.
- e. No approved habitation is located within 300m radius from the periphery of my quarry.
- f. I swear that afforestation will be carried out during the course of quarrying operation and maintained.
- g. The required insurance will be taken in the name of the labourers working in my quarry site.
- h. Approach road belongs to me only, no other private patta roads encountered.
- i. I will not engage any child labour in our quarry site and I aware that engaging child labour is punishable under the law.
- j. All types of safety / protective equipment will be provided to all the labourers working in my quarry.
- k. No permanent structures, temples etc., are located within 500m radius from the periphery of my quarry.

I ensure to do all the social and environment commitment as mentioned in the mining plan to the best of my knowledge.

Details of 500M radius Proposed quarry:

The Project Proponent has submitted a copy of the letter obtained from the Assistant Director, Department of Geology & Mining, Villupuram District in his letter Rc.No.A/G&M/905/2015 dt: 07.11.2019 has stated that the details of other quarries (Proposed /




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Existing / Abandoned Quarries) within a radius 500m from the boundary of the proposed quarry site as follows:

1. Existing quarries:

Sl. No.	Name of the lessee / permit holder	Name of the Mineral	Taluk & Village	S.F. Nos	Extent (in hecets)	Lease period	Remarks
1.	Sanjeevi Granites 43/B, IIIrd Street, Jayapuram, Tindivanam.	Black Granite	Vanur, Semangalam	47/2B	0.75.0	12.06.2003 to 11.06.2023	
2.	M/s. Enterprising Enterprises, B-254, 50 th Street, Ashok Nagar, Chennai – 83.	Black Granite	Vanur, Semangalam	24/1 ("A" pit)	0.79.0	15.09.95 to 14.09.2005 WP.No. 24506/05 WPMP No. 26787/05 dated 01.08.05	
3.	Thiru. K. R. Mani, Proprietor, M/s. Omega Granites, 3/63, Anna Nagar, Sankari Road, Karuveppampatti, Namakkal District - 637 304.	Black Granite	Vanur, Semangalam	54/1(P) 54/2 56/1 56/2A 56/2B 56/2C 56/2D 69/1B (P)	0.20.5 0.16.0 0.08.5 0.12.0 0.16.0 0.18.5 0.49.5 <u>0.27.0</u> <u>1.68.0</u>	30.11.2009 to 29.11.2029	

2. Proposed Area:

Sl. No.	Name of the lessee / permit holder	Name of the Mineral	Taluk & Village	S.F. Nos	Extent (in hecets)	Lease period	Remarks
-----Nil-----							

3. Lease Expired:

Sl. No.	Name of the lessee / permit holder	Name of the Mineral	Taluk & Village	S.F. Nos	Extent (in hecets)	Lease period	Remarks
-----Nil-----							



Appraisal by SEAC:-

The proposal was placed in the 171th SEAC Meeting held on 24.08.2020. Based on the presentation made by the proponent and the documents furnished, the committee decided to recommend the proposal for grant of Environmental Clearance to SEIAA subject to the following conditions in addition to normal conditions;

1. Groundwater level and quality should be monitored once in six months in few wells around the quarry and the record should be maintained and annual report should be submitted to the TNPCB
2. After mining is completed, proper levelling should be done by the Project proponent & Environmental Management Plan furnished by the Proponent should be strictly followed.
3. The proponent should erect fencing all around the boundary of the proposed area with gates as per the conditions and shall furnish the photographs/map showing the same before obtaining the CTO from TNPCB.
4. The Project proponent shall, after ceasing mining operations, undertake re- grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
5. Proper barrier for reducing the Noise level and to combat the dust pollution shall be established like providing Green Belt along the boundary of the quarrying site, etc. and to prevent dust pollution, suitable working methodology needs to be adopted taking wind direction into consideration.
6. The operation of the quarry should not affect the agriculture activities & water bodies near the project site.
7. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road.
8. The Project Proponent shall comply with the mining and other relevant rules and regulations where ever applicable.
9. The proponent shall develop adequate green belt with native species on the periphery of the mine lease area before commencement of the mining activity, in consultation with DFO of the concern district/agriculture university.
10. The quarrying activity shall be stopped if the entire quantity indicated in the Mining




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plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.

11. The recommendation for the issue of Environmental Clearance is subject to the outcome of the Hon'ble NGT, Principal Bench, New Delhi in O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016 (M.A.No. 758/2016, M.A.No.920/2016, M.A.No.1122/2016, M.A.No.12/2017 & M.A. No. 843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No. 981/2016, M.A.No.982/2016 & M.A.No.384/2017).
12. Prior clearance from Forestry & Wild Life including clearance from committee of the National Board for Wild life as applicable shall be obtained before starting the quarrying operation, if the project site attracts the NBWL clearance.
13. To ensure safety measures along the boundary of the quarry site, security guards are to be posted during the entire period of mining operation.
14. The mine closure plan submitted by the project proponent shall be strictly followed after the lapse of the mine.
15. The amount of Rs. 1.75 lakhs/- shall be utilized for CER activities to provide smart class (LCD Projector with Computer) and sanitary facilities for Semangalam Village Government School & Rs. 1.75 lakhs/- shall be utilized as CER activities to provide smart class (LCD Projector with Computer) and sanitary facilities for Ranganathapuram Village Government School as reported, total of Rs.3.5 lakhs before obtaining CTO from TNPCB.
16. The proponent shall submit the proof for not operating the mines for a period from 15.01.2016 to 03.12.2018 from AD mines, Villupuram district before placing the subject to SEIAA.

Discussion by SEIAA and the Remarks:-

The proposal was placed before the SEIAA in its 400th Meeting held on 28.09.2020. After detailed discussion the Authority decided to grant Environmental Clearance subject to the conditions as recommended by the SEAC and subject to General conditions in addition to normal conditions.

1. All the condition imposed by the Director of Geology and Mining vide Rc.No.4067/MM4/2019/ Dated 15.10.2019 should be strictly followed.



2. The EMP Cost shall be deposited in a nationalized bank by opening separate account and head wise expense statement shall be furnished to TNPCB with a copy to SEIAA annually.
3. The proponent should strictly comply with, Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use and throw away plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986.
4. A detailed post-COVID health management plan for workers as per ICMR and MHA guidelines or the State Govt. guideline may be followed and report shall be furnished.
5. If there is any change in the production or lease area application for amendment has to be submitted to SEIAA for further approval.

Part-A: Conditions to be Complied before commencing mining operations:-

1. The project proponent shall advertise in at least two local newspapers widely circulated in the region, one of which shall be in the vernacular language informing the public that
 - I. The project has been accorded Environmental Clearance.
 - II. Copies of clearance letters are available with the Tamil Nadu Pollution Control Board.
 - III. Environmental Clearance may also be seen on the website of the SEIAA.
 - IV. The advertisement should be made within 7 days from the date of receipt of the clearance letter and a copy of the same shall be forwarded to the SEIAA.
2. Mining activity should be reviewed by the District Collector after three years and decide for further extension.
3. NOC from the Standing committee of the NBWL shall be obtained, if protected areas are located within 10 Km from the proposed project site.
4. The project proponent shall comply the conditions laid down in the Section V, Rule 36 of Tamil Nadu Minor Minerals Concession Rules 1959.
5. A copy of the Environment Clearance letter shall be sent by the proponent to the concerned Panchayat, Town Panchayat / Panchayat union/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the proponent and also kept at the site, for the general public to see.



6. Quarry lease area should be demarcated on the ground with wire fencing to show the boundary of the lease area on all sides with red flags on every pillar shall be erected before commencement of quarrying.
7. The proponent shall ensure that First Aid Box is available at site.
8. The excavation activity shall not alter the natural drainage pattern of the area.
9. The excavated pit shall be restored by the project proponent for useful purposes.
10. The proponent shall quarry and remove only in the permitted areas as per the approved Mining Plan details.
11. The quarrying operation shall be restricted between 7AM and 5 PM.
12. The proponent shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution to the environment.
13. A minimum distance of 50mts. from any civil structure shall be kept from the periphery of any excavation area.
14. Depth of quarrying should be as per approved mining plan.
15. The mined out pits should be backfilled where warranted and area should be suitably landscaped to prevent environmental degradation. The mine closure plan as furnished in the proposal shall be strictly followed with back filling and tree plantation.
16. Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
17. Drilling and blasting shall be done only either by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.
18. Blasting shall be carried out after announcing to the public adequate through public address system to avoid any accident.
19. A study has to be conducted to assess the optimum blast parameters and blast design to keep the vibration limits less than prescribed levels and only such design and parameters should be implemented while blasting is done. Periodical monitoring of the vibration at specified location to be conducted and records kept for inspection.
20. The Proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF& CC, GoI on 16.11.2009.
21. The following measures are to be implemented to reduce Air Pollution during transportation of mineral



- i. Roads shall be graded to mitigate the dust emission.
 - ii. Water shall be sprinkled at regular interval on the main road and other service roads to suppress dust
22. The following measures are to be implemented to reduce Noise Pollution
- i. Proper and regular maintenance of vehicles and other equipment
 - ii. Limiting time exposure of workers to excessive noise.
 - iii. The workers employed shall be provided with protection equipment and earmuffs etc.
 - iv. Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
 - v. All noise generating machinery the compressor, generator to be enclosed in acoustic enclosure so as to reduce noise in working area.
23. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010, dt: 11.01.2010 issued by the MoEF& CC, GoI to control noise to the prescribed levels.
24. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB. Suitable measures should be taken for rainwater harvesting.
25. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.
26. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
27. The following measures are to be adopted to control erosion of dumps:-
- i. Retention/ toe walls shall be provided at the foot of the dumps.
 - ii. Worked out slopes are to be stabilized by planting appropriate shrub/ grass species on the slopes.
28. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous& other wastes (Management, and Trans Boundary Movement) Rules, 2016 and its amendments thereof to the recyclers authorized by TNPCB.



29. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
30. Rain water harvesting to collect and utilize the entire water falling in land area should be provided.
31. Rain water getting accumulated in the quarry floor shall not be discharged directly to the nearby stream or water body. If it is to be let into the nearby water body, it has to be discharged into a silt trap on the surface within the lease area and only the overflow after allowing settling of soil be let into the nearby waterways. The silt trap should be of sufficient dimensions to catch all the silt water being pumped out during one season. The silt trap should be cleaned of all the deposited silt at the end of the season and kept ready for taking care of the silt in the next season.
32. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro-geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, if it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this.
33. No tree-felling shall be done in the leased area, except only with the permission from competent Authority.
34. To take up environmental monitoring of the proposed quarry site before, during and after the mining activities including vibration study data, water, air & flora/fauna environment, slurry water generated/disposed and method of disposal, involving a reputed academic Institution.
35. It shall be ensured that the total extent of nearby quarries(existing, abandoned and proposed) located within 500 meter radius from the periphery of this quarry is not exceeding 5 hectares within the mining lease period of this application.
36. It shall be ensured that there is no habitation is located within 300 meter radius from the periphery of the quarry site and also ensure that no hindrance will be caused to the people of the habitation located within 300m radius from the periphery of the quarry site.



37. Free Silica test should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF& CC, GOI.
38. Air sampling at intersection point should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF& CC, GOI.
39. Bunds to be provided at the boundary of the project site.
40. The project proponent shall undertake plantation/afforestation work by planting the native species on all side of the lease area at the rate of 400/Ha. Suitable tall tree saplings should be planted on the bunds and other suitable areas in and around the work place.
41. Floor of excavated pit to be levelled and sides to be sloped with gentle slope (Except for granite quarries) in the mine closure phase.
42. The Project Proponent shall ensure a minimum of 2.5% of the annual turnover will be utilized for the CSR Activity
43. The Project Proponent shall provide solar lighting system to the nearby villages.
44. Earthen bunds and barbed wire fencing around the pits with green belt all along the boundary shall be developed and maintained.
45. Safety equipments to be provided to all the employees.
46. Safety distance of 50m has to be provided in case of railway, reservoir, canal/odai
47. The Assistant/Deputy Director, Department of Geology & mining shall ensure that the proponent has engaged the blaster with valid Blasting license/certificate obtained from the competent authority before execution of mining lease.
48. The proponent shall furnish the Baseline data covering the Air, Water, Noise and land environment quality for the proposed quarry site before execution of mining lease.
49. The proponent shall erect the pillars in accordance with the Rules for depicting GPS details in the earmarked boundary of the quarry site to monitor electronically before execution of mining.
50. The proponent has to provide insurance protection to the workers in the case of existing mining or provide the affidavit in case of fresh lease before execution of mining lease.
51. The proponent has to display the name board at the quarry site showing the details of Proponent, lease period, extent, etc., with respect to the existing activity before execution of mining.
52. Heavy earth machinery equipments if utilized, after getting approval from the competent authority.



53. The Proponent shall ensure that the project activity including blasting, mining transportation etc should in no way have adverse impact to the other forests, such as reserve forests and social forests, tree plantation and bio diversity, surrounding water bodies etc.
54. The proponent shall provide Green Belt development at the rate of not less than 400 trees/Hectare. The tree saplings shall be not less than 3m height.
55. The fugitive emissions should be monitored during the mining activity and should be reported to TNPCB once in a month and the operation of the quarry should no way impact the agriculture activity & water bodies near the project site.
56. All the commitment made by the project proponent in the proposal shall be strictly followed.
57. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
58. The Project proponent has to strictly comply the outcome/direction of the Hon'ble NGT, Principle Bench, New Delhi in the O.A No.186 of 2016 (M.A.No.350/2016), O.A. No.200/2016, O.A.No.580/2016 (M.A.No.1182/2016), O.A.No.102/2017, O.A.No.404/2016 (M.A.No. 758/2016, M.A. No. 920 /2016, M.A.No.1122/2016, M.A.No. 12/2017 & M.A.No.843/2017), O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017).

Part B: General Conditions:

1. EC is given only on the factual records, documents and the commitment furnished in non judicial stamp paper by the proponent.
2. The Proponent shall obtain the Consent from the TNPC Board before commencing the activity.
3. No change in mining technology and scope of working should be made without prior approval of the SEIAA, Tamil Nadu.
4. No change in the calendar plan including excavation, quantum of mineral (minor mineral) should be made.



5. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
6. Effective safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to excavation of earth.
7. A berm shall be left from the boundary of adjoining field having a width equal to at least half the depth of proposed excavation.
8. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
9. Vehicular emissions shall be kept under control and be regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
10. Access and haul roads to the quarrying area should be restored in a mutually agreeable manner where these are considered unnecessary after extraction has been completed.
11. All Personnel shall be provided with protective respiratory devices including safety shoes, masks, gloves etc. Supervisory people should be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
12. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly. The workers shall be provided with personnel protective measures such as masks, gloves, boots etc.
13. Workers/labourers shall be provided with facilities for drinking water and sanitation facility for Female and Male separately.
14. The project proponent shall ensure that child labour is not employed in the project as per the sworn affidavit furnished.
15. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be



- reported to the Ministry of Environment and Forests and its Regional Office located at Chennai.
16. The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
 17. This Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance
 18. The SEIAA, Tamil Nadu may alter/modify the above conditions or stipulate any further conditions in the interest of environment protection.
 19. The SEIAA, Tamil Nadu may cancel the Environmental Clearance granted to this project under the provisions of EIA Notification, 2006, at any stage of the validity of this Environmental Clearance, if it is found or if it comes to the knowledge of this SEIAA, TN that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the Environmental Clearance.
 20. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
 21. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006, Wildlife Protection Act, 1972, Forest Conservation Act, 1980, Biodiversity Conservation Act, 2016, the Biological Diversity Act, 2002 and Biological diversity Rules, 2004 and Rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter.
 22. Any other conditions stipulated by other Statutory/Government authorities shall be complied.



23. Any appeal against this Environmental Clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
24. The Environmental Clearance is issued based on the documents furnished by the project proponent. In case any documents found to be incorrect/not in order at a later date the Environmental Clearance issued to the project will be deemed to be revoked/ cancelled.



[Signature]
MEMBER SECRETARY
SEIAA-TN

Copy to:

1. The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi.
2. The Additional Chief Secretary to Government, Environment and Forests Department, Tamil Nadu.
3. The Principal Secretary to Government Industries Department, Tamil Nadu.
4. The Additional Principal Chief Conservator of Forests, Regional Office (SZ), 34, HEPC Building, 1st & 2nd Floor, Cathedral Garden Road, Nungambakkam, Chennai – 34.
5. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi-110 032.
6. The Chairman, TNPC Board, 76, Mount Salai, Guindy, Chennai-32
7. The District Collector, Villupuram District
8. The Commissioner of Geology and Mines, Guindy, Chennai-32
9. EI Division, Ministry of Environment & Forests, Paryavaran Bhawan, New Delhi.
10. Spare.



**BEFORE THE HON'BLE
NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

Appeal No. of 2024 (SZ)

M/s. Stone Trust Enterprises
... Appellant

-Versus-

Ministry of Environment Forest and
Climate Change (MoEF & CC),
& 2 Others

... Respondents

COMPILATION - II

**M/s. P. KOKILA
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APPEAL BOOKLET

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